Vol. 236 No. 2



Wednesday
22 July, 2015
31 Ashadha, 1937 (Saka)

## PARLIAMENTARY DEBATES

# RAJYA SABHA

# OFFICIAL REPORT

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### **RAJYA SABHA**

Wednesday, the 22nd July, 2015/31st Ashadha, 1937 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

#### **OBITUARY REFERENCE**

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Jagjit Singh Anand, a former Member of this House, on the 19th June, 2015, at the age of 93.

Born in December, 1921, at Amritsar district in Punjab, Shri Anand was educated at the Forman Christian College, Lahore.

A journalist by profession, Shri Anand served as Chief Editor of the Punjabi Daily, Nawan Zamana, since 1962. He was deeply involved in activities of peace and friendship with socialist countries and other literary, political and cultural activities within the country.

He served as the President of the Northern Railway Workers' Union and the Northern India University Employees' Federation. He was Working President of the All India Universities and Colleges Employees' Federation and General Secretary of Lahore Students Union from 1938 to 1941.

Shri Anand was a prolific writer and has more than 30 publications to his credit. He was the founder and executive member of the Kendriya Punjabi Lekhak Sabha since its establishment in 1956.

Shri Anand was honoured with the Soviet Land Nehru Award for the best translator in 1965 and the Journalist of the Year award of the Government of Punjab in 1971.

Shri Jagjit Singh Anand was represented the State of Punjab in this House from April, 1974 to April, 1980.

In the passing away of Shri Jagjit Singh Anand, the country has lost a distinguished Parliamentarian and a veteran journalist.

We deeply mourn the passing away of Shri Jagjit Singh Anand. I request the Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our deep sense of profound sorrow and deep sympathy.

(MR. DEPUTY CHAIRMAN in the Chair)

### PAPERS LAID ON THE TABLE

- I. Notification of the Ministry of Commerce and Industry
- II. MoU between Government of India and MMTC Ltd.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table :—

- A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 286 (E), dated the 15th April, 2015, publishing the Indian Boiler (Amendment) Regulations, 2015, under sub-section (2) of Section 28 of the Boilers Act, 1923, along with delay statement.
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and MMTC Limited, for the year 2015-16.

### **Notification of the Ministry of Home Affairs**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 408 (E), dated the 20th May, 2015, publishing the Border Security Force, Group 'A' (General Duty Officers) Recruitment Rules, 2015, under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

# STATEMENT REGARDING ORDINANCE

Promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Ordinance, 2015

THE MINISTER OF RURAL DEVELOPMENT; THE MINISTER OF PANCHAYATI RAJ AND THE MINISTER OF DRINKING WATER AND

SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Sir, I lay on the Table, a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Ordinance, 2015.

# REPORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND AMENDMENT) BILL, 2014

SHRI BHUPENDER YADAV (Rajasthan): Sir, I present the Report (in English and Hindi) of the Select Committee of the Rajya Sabha on "The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014".

# EVIDENCE TENDERED BEFORE THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND AMENDMENT) BILL, 2014

SHRI BHUPENDER YADAV (Rajasthan): Sir, I lay on the Table, a copy of the evidence tendered before the Select Committee of the Rajya Sabha on "The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014".

# REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2014-15):—

- (i) Eighth Report on Action Taken by the Government on the recommendations contained in its Third Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
- (ii) Ninth Report on Action Taken by the Government on the recommendations contained in its Second Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals); and

(iii) Tenth Report on Action Taken by the Government on the recommendations contained in its First Report (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

# RE. NOTICE GIVEN UNDER RULE 267 ON VYAPAM SCAM AND EPISODE OF MR. LALIT MODI

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, हमने एक नोटिस दिया है। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): मान्यवर, हमने एक नोटिस रूल 267 के तहत दिया है कि व्यापम घोटाले और ललित मोदी के प्रकरण पर हमें बोलने का मौका दिया जाए। कार्य-स्थगन कर के, पहले आप हमारा नोटिस लें और उस पर चर्चा कराएं। ...(व्यवधान)...सर, हमारी ओर से सुश्री मायावती जी, इस पर बोलेंगी। ...(व्यवधान)...

श्री नरेश अग्रवाल: सर, हमारा नोटिस प्रो. राम गोपाल यादव जी के नाम से, नंबर 1 पर है। इसमें व्यापम घोटाला, ललित मोदी, इन सब से जुड़ी हुई बातें हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I am not allowing it, please.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, there are a number of notices almost on identical issues. The House must take a call on that. ...(Interruptions)...

श्री नरेश अग्रवालः सर, पूरा देश इस पर चिन्तित है। ...(व्यवधान)... सर, सदन में प्रिसिडेंट रहा है ...(व्यवधान)... सदन नहीं चला है, यह प्रिसिडेंट रहा है। ...(व्यवधान)...

SHRI D. RAJA (Tamil Nadu): Sir, I too have given a notice on the same issue.

MR. DEPUTY CHAIRMAN: I agree. The Chair is to facilitate the discussion. If notice under Rule 267 is to be taken into consideration and to have a discussion, the Chair has no objection if the House and the Government have no objection. If everybody agrees, we can have a discussion. But there should be a discussion. If not, what do I do? ...(Interruptions)...

श्री सतीश चन्द्र मिश्राः सर, आप हमें मौका तो दीजिए। ...(व्यवधान)...

THE MINISTER OF FINANCE: THE MINISTER OF CORPORATE AFFAIRS: THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, there are two issues raised in the notice. One is squarely the State issue. If the Opposition wants the rules to be changed and the State issues are to be discussed, we will discuss issues of various States and we are ready for that. We will discuss so that we set a new precedent that all

... of Mr. Lalit Modi

State issues ranging from what has been happening in Kerala, in Himachal Pradesh, Assam and Goa, and all such State issues can be discussed. ...(Interruptions)... If they want to discuss the issue relating to Smt. Sushma Swaraj, please start the discussion right now. That was our offer yesterday and that is our offer today also. ...(Interruptions)...

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): सर, नोटिस पहले इन्होंने दिया है, इसलिए पहले नोटिस पर सूना तो जाए कि नोटिस में ये क्या कहना चाहते हैं। ...(व्यवधान)... फिर उसके बाद फैसला लीजिए। ...(व्यवधान)...

† قائد حزب اختلاف (جناب غلام نبی آزاد): سر، نوٹس پہلے انہوں دیا ہے، اس لئے پہلے نوٹس پر سنا تو جائے کہ نوٹس میں یہ کیا کہنا چاہتے ہیں ...(مداخلت)... پھر اس کے بعد فیصلہ لیجئے ...(مداخلت)...

SHRI ARUN JAITLEY: Sir, if they want to raise an issue that they want to discuss, it is not required; please start the discussion right now on the issue. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, we have given notice on a particular subject. If any other colleague of this House wants to discuss any other subject, there is a process of giving notice and putting that on the agenda. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, yesterday, a notice was given; we conceded and you gave a ruling that the notice was admitted and the discussion could start. Now, they can't say, 'Reopen the issue and allow me to address why a discussion should start'. Please start the discussion if you are ready for a discussion. The Chair has already said that.

MR. DEPUTY CHAIRMAN: Kumari Mayawati. ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, the Leader of the House is misleading the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me listen to her.

श्री अविनाश राय खन्ना (पंजाब): चर्चा शुरू कीजिए ...(व्यवधान)...

सुश्री मायावती (उत्तर प्रदेश) : माननीय उपसभापति महोदय, आईपीएल के पूर्व किमश्नर गंभीर आर्थिक ...(व्यवधान)... जांच झेल रहे हैं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me listen to her. ...(Interruptions)... Please.

श्री आनन्द शर्मा (राजस्थान): इन्हें बोलने तो दीजिए। ...(व्यवधान)... सृश्री मायावती जी को बोलने दीजिए।...(व्यवधान)...

<sup>†</sup> Transliteration in Urdu Script.

Re: Notice given ...

MR. DEPUTY CHAIRMAN: I have given the floor to Kumari Mayawati. ...(Interruptions)... Please listen. ...(Interruptions)... Yes, Kumari Mayawati. ...(Interruptions)... Kumari Mayawati, please.

श्री सतीश चन्द्र मिश्रा : यह स्टेट इश्यू नहीं है, यह नेशनल इश्यू है। ...(व्यवधान)...

सुश्री मायावती : माननीय उपसभापति जी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Kumari Mayawati. I would request you to ...(Interruptions)... Listen to her...(Interruptions)... See, the ruling Members, you should listen to these Members also. Sit down. ...(Interruptions)... Please listen. ... (Interruptions)...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Listen to us. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please listen.

श्री आनन्द शर्मा : अभी तो बोला भी नहीं है और ये लोग तकलीफ में आ गए हैं। ...(व्यवधान)...

श्री अविनाश राय खन्ना : आप चर्चा शुरू कराइए। ...(व्यवधान)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): आपने चर्चा अलाउ कर दी है। चर्चा हो जाने दीजिए। चर्चा में कौन सी चर्चा होगी? हम तैयार हैं, चेयर तैयार है, सारा सदन तैयार है तो चर्चा शुरू करिए। चर्चा के लिए क्या चर्चा होगी? ...(व्यवधान)... चर्चा के लिए कौन सी चर्चा होगी? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have not started the discussion ...(Interruptions)...

श्री अविनाश राय खन्ना : इनके पास चर्चा करने के लिए कुछ भी नहीं है। ...(व्यवधान)... आप इनसे यह पूछ लीजिए कि इनके पास चर्चा के लिए कुछ है या नहीं। ...(व्यवधान)...

श्री अनिल माधव दवे (मध्य प्रदेश)ः सर, आप चर्चा शुरू कीजिए। ...(व्यवधान)...

श्री अविनाश राय खन्ना : इनके पास चर्चा के लिए कुछ है भी या नहीं? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, I would request ...(Interruptions)... Okay, one of you say what you want. Okay; Shri Avinash Rai Khanna, you say. ...(Interruptions)... Now, listen. Shri Avinash Khanna, you listen to me. ...(Interruptions)... Shri Avinash Khanna, you listen to me. Let me listen to her. I have given the floor to Kumari Mayawati ...(Interruptions)... Let me listen to her; you also listen to her. ...(Interruptions)... She is a very respected Member of this House. Listen to her. ...(Interruptions)...

श्री अविनाश राय खन्ना : आप चर्चा शुरू कीजिए। ...(व्यवधान)...

श्री वी.पी.सिंह बदनोर (राजस्थान) : चर्चा शुरू कीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have given the floor to her. Please listen to her. ...(Interruptions)... Don't do this. ...(Interruptions)... See, why do you do the Opposition's job? Let them do that. ...(Interruptions)... See, why does a Government want to do the Opposition's job? Let them do that. You sit down. ...(Interruptions)...

श्री अविनाश राय खन्ना : हम चाहते हैं कि चर्चा शुरू हो। देश के सामने सच आए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have not permitted the motion. Then, how can they start? ...(*Interruptions*)...

श्री अविनाश राय खन्ना : आपने कहा कि चर्चा होनी चाहिए। ...(व्यवधान)... चर्चा शुरू की जाए। चर्चा करने में हर्ज क्या है? ...(व्यवधान)...

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): We have to discuss that motion. We have to discuss yesterday's motion. Yesterday's motion has been agreed. So, let us start.

MR. DEPUTY CHAIRMAN: I have not permitted the motion. Now I have to permit.

SHRI PIYUSH GOYAL: Sir, it is the same subject. How can there be two motions on the same subject? ...(Interruptions)... How can there be two motions on the same subject?

MR. DEPUTY CHAIRMAN: No, no. Listen. Yesterday, the motion was not moved; that is over. Today I have not allowed. ...(Interruptions)... I have not allowed. ...(Interruptions)... Leave it to me. ...(Interruptions)... How can you pressurise me? Don't pressurise me. ...(Interruptions)... Treasury benches should not pressurise me. Sit down. ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा: आपने उन्हें बोलने का मौका दिया है। ये लोग चाहते ही नहीं हैं कि इस पर ...(व्यवधान)... कहते हैं कि यह स्टेट इश्यू है। ये लोग इन्हें बोलने नहीं दे रहे हैं। ...(व्यवधान)... यह क्या बात है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have given the floor to Kumari Mayawati. ...(Interruptions)... आप लोग जाइए।...(व्यवधान)... Now, please. ..(Interruptions)...

श्री सतीश चन्द्र मिश्रा: मंत्री जी भी उठकर डिस्टर्ब कर रहे हैं। ...(व्यवधान)... मिनिस्टर भी

Re: Notice given ...

डिस्टर्ब कर रहे हैं।...(व्यवधान)... आपने फ्लोर दिया है और ये लोग उन्हें बोलने नहीं दे रहे हैं। ...(व्यवधान)...

श्रीमती रेणुका चौधरी : आप एक लीडर को बोलने नहीं दे रहे हैं। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा : फिर आप लोग भी नहीं बोल पाएंगे। ...(व्यवधान)...

श्री वीर सिंह (उत्तर प्रदेश): हम आपको भी नहीं बोलने देंगे। एक मिनट भी नहीं बोलने देंगे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why are the treasury benches doing this disturbance?

श्री वीर सिंह : हम लोग भी आपके लीडर को नहीं बोलने देंगे। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा: हम लोग आपको भी नहीं बोलने देंगे, मंत्री जी, यह ध्यान रखिए। ...(व्यवधान)... आप खड़े होंगे, आपके लीडर खड़े होंगे तो हम लोग भी नहीं बोलने देंगे। ...(व्यवधान)... आपके लीडर को नहीं बोलने देंगे। आप यह समझ लीजिए कि हम लोग भी जवाब दे सकते हैं। ...(व्यवधान)... आप इस गलतफहमी में मत रहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, I permit Kumari Mayawati to speak. ...(Interruptions)... She should speak...(Interruptions)... Please listen to her. ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा: हम भी आपको बोलने नहीं देंगे। ...(व्यवधान)...

श्री वीर सिंह : आप हमारी लीडर को बोलने नहीं दे रहे हैं। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा : यह क्या तरीका है? ...(व्यवधान)... यह कौन-सा तरीका है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at fifteen minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI D. RAJA: Sir, there are several notices.

श्री गुलाम नबी आज़ाद: सर, जिन लोगों ने नोटिस दिया है, मेरे ख्याल में,

†قائد حزب اختلاف (جناب غلام نبی آزاد): سر- جن لوگوں نے نوٹس دیا ہے، میرے خیال میں

<sup>†</sup> Transliteration in Urdu Script.

yesterday, you were kind enough; you allowed those hon. Members of Parliament, whosoever had given the notice. Today also, some hon. Members have given their notices. My submission would be that at least they should be allowed and ...(*Interruptions*)... to begin with, Madam.

MR. DEPUTY CHAIRMAN: Okay; Km. Mayawatiji. ...(Interruptions)...

SHRI D. RAJA: They should explain why they have given notices. ...(Interruptions)...

सुश्री मायावती : उपसभापति जी, ...(व्यवधान)...

श्री अरुण जेटली: उपसभापति जी, जब आप यह चर्चा सुन चुके हैं और आज एक रूलिंग दे दी गई है कि चर्चा आरम्भ हो, ...(व्यवधान)... Sir, we trust the Chair that the Chair will give the same ruling. ...(Interruptions)... How can you allow this to be....(Interruptions)... every day. ...(Interruptions)... Please allow the motion and start the discussion. ...(Interruptions)...

सुश्री मायावती: माननीय उपसभापति जी, हमारी पार्टी ने दो मामलों को ...(व्यवधान)... व्यापम खूनी महा घोटाला और ललित मोदी प्रकरण, इन दो मामलों को लेकर स्थगन प्रस्ताव का नोटिस दिया है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me listen to her. ..(Interruptions)...

सुश्री मायावती: मैं यह कहना चाहती हूं कि IPL के पूर्व किमश्नर लिलत मोदी गंभीर व आर्थिक अपराधों की जांच झेल रहे हैं। ...(व्यवधान)... वर्तमान केन्द्र की सरकार की तीन स्तर पर मदद लेकर ब्रिटेन में ...(व्यवधान)... अभी तक ये बचे हुए हैं। ...(व्यवधान)... पहला ...(व्यवधान)... पहला माननीय विदेश मंत्री द्वारा ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why don't you listen to her? ... (*Interruptions*).. I have allowed her. ... (*Interruptions*).. Then, why don't you listen to her? ... (*Interruptions*)..

सुश्री मायावती : जो सेन्ट्रल गवर्नमेंट में important व महत्वपूर्ण पद पर हैं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Listen to her. ...(Interruptions)...

सुश्री मायावती: जिन्होंने भारतीय संविधान की शपथ लेकर कैबिनेट मिनिस्टर का दर्जा हासिल किया और विदेश मंत्री हैं।...(व्यवधान)... कानून को ताक पर रखकर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why don't you listen to her? ...(*Interruptions*)... Let me listen to her. ...(*Interruptions*)...

सुश्री मायावती: ललित मोदी की मदद करने में जुटी हुई हैं।...(व्यवधान)... माननीय उपसभापति जी, केवल इतना ही नहीं बल्कि विदेश मंत्री से भी कई कदम आगे बढ़कर राजस्थान की मुख्य मंत्री Re: Notice given ...

लिलत मोदी की मदद करने के लिए जी जान से जुटी हुई हैं। लेकिन ...(व्यवधान)... लेकिन केन्द्र की सरकार इन दोनों महिलाओं के खिलाफ एक्शन लेने के लिए तैयार नहीं है,यह बड़े दुख की बात है। ...(व्यवधान)... माननीय उपसभापति जी, दूसरा बहुत महत्वपूर्ण प्रकरण व्यापम घोटाले का है। ...(व्यवधान)... व्यापम के माध्यम से ...(व्यवधान)... मध्य प्रदेश के मेडिकल और इंजीनियरिंग में तथा उच्च शिक्षा संस्थानों के दाखिले में ...(व्यवधान)... व साथ ही विभिन्न पदों पर राज्य सरकार की नौकरियों में की गई भर्ती में ...(व्यवधान)... जो बड़े पैमाने पर धांधली व भ्रष्टाचार किया गया है, ...(व्यवधान)... खासकर मेडिकल और इंजीनियरिंग ...(व्यवधान)... जिसको सत्ता पक्ष की ओर से कहा जाता है ...(व्यवधान)... यह स्टेट इश्यू है। ...(व्यवधान)... यह स्टेट इश्यू नहीं है, यह नेशनल इश्यू है ...(व्यवधान)... मैं सदन के नेता को यह बताना चाहती हूं। ...(व्यवधान)... इतना ही नहीं माननीय उपसभापति जी, मैं यह भी कहना चाहती हूं कि व्यापम के माध्यम से बड़े पैमाने पर जो धांधली हुई है, जो भ्रष्टाचार हुआ है ...(व्यवधान)...

श्री उपसभापति : आप लोग बैठिए।...(व्यवधान)... आप लोग बैठिए।...(व्यवधान)...

सुश्री मायावती : भारतीय जनता पार्टी और केन्द्र की सरकार के मुखिया की पोल खुल गई है। ...(व्यवधान)...

श्री उपसभापति : मायावती जी, आप बैठिए। ...(व्यवधान)... Mayawatiji, please take your seat. ...(Interruptions)...

सुश्री मायावती : माननीय उपसभापति जी, हमारी पार्टी का यह कहना है ...(व्यवधान)...

श्री उपसभापति : मायावती जी, आप बैठिए। ...(व्यवधान)...

सुश्री मायावती: मध्य प्रदेश के मुख्य मंत्री से इस्तीफा लेकर ...(व्यवधान)... सीबीआई के आदेश हुए हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now, that is over. ...(Interruptions)...

सुश्री मायावती: मुख्य मंत्री का इस्तीफा होना चाहिए।

MR. DEPUTY CHAIRMAN: I request all hon. Members to resume their seats. ...(Interruptions)...

सुश्री मायावती: इसी प्रकार ...(व्यवधान)... जो बीजेपी की वरिष्ठ नेता हैं ...(व्यवधान)... राजस्थान की मुख्य मंत्री और विदेश मंत्री का भी इस्तीफा होना चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mayawatiji, please resume your seat. ...(Interruptions)... मायावती जी, आप बैठिए। ...(व्यवधान)... आपका टाइम ओवर हो गया है, आप बैठिए। ...(व्यवधान)...

सुश्री मायावती : उसके बाद चर्चा होनी चाहिए, ...(व्यवधान)... नहीं तो चर्चा का कोई फायदा नहीं होने वाला है, मैं आपसे यह कहना चाहती हूँ। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have to take a decision. ...(Interruptions)... I have to take a decision. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, I have a point of order. ...(Interruptions)...

SHRI SITARAM YECHURY: I have a point to make before you take a decision. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I will allow you. ...(Interruptions)... I have said, 'I will allow you.' ...(Interruptions)... I have to take a decision. ...(Interruptions)... Listen, please. ...(Interruptions)... I have to take a decision. ...(Interruptions)... Allow me to take a decision. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, I have a point of order. ...(*Interruptions*)... My point of order is, kindly take Rule 169 ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: There is a point of order by the Leader of the House. ...(*Interruptions*)... I am allowing it. ...(*Interruptions*)...

SHRI ARUN JAITLEY: Kindly take Rule 169, sub-rule (xiii). ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me dispose of the point of order. ...(Interruptions)... I have allowed the point of order. ...(Interruptions)... Hon. Members, the Leader of the House is raising a point of order. I have allowed him. ...(Interruptions)... Let me listen to that. ...(Interruptions)... Let me listen to that. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, a reference has been made to allegations against the Chief Ministers of Madhya Pradesh and Rajasthan. Rule 169, sub-rule (xiii) says, 'It shall not relate to a matter which is not primarily the concern of the Government of India.' All these references should be struck from the record and deleted. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Hunamantha Rao, please don't do this. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, I should also be given an opportunity. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I have a point of order. ...(Interruptions)... Rule 169 has been read out by the Leader of the House. ...(Interruptions)... That deals with matters concerning the jurisdiction of the State. ...(Interruptions)... Vyapam scam is a scam in which people have died outside the State. People who have associated

... of Mr. Lalit Modi

with that had died outside the State, and it is not the jurisdiction of one State alone. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)...

SHRI SITARAM YECHURY: Then, Sir, I want to make one more important point before you give your ruling. The point is, ... ... (*Interruptions*)...

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Have you allowed a debate? ...(Interruptions)... हम डिबेट चाहते हैं, आप डिबेट करिए। ...(व्यवधान)... हम तैयार हैं, अभी चर्चा शुरू करिए। ...(व्यवधान)...

SHRI SITARAM YECHURY: The job of the Parliament is to make the Government accountable. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have no other way but to adjourn the House. ...(Interruptions)... No, please. ...(Interruptions)... If all of you stand up, I will have to adjourn the House. ...(Interruptions)... There is no other way. ...(Interruptions)... I will request all the Members to resume their seats. Otherwise, I will have to adjourn. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I have a point of order. ...(Interruptions)... Why are you not allowing me? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I heard you and I also heard what the hon. LOP said. ...(Interruptions)... I heard both. ...(Interruptions)...

SHRI SITARAM YECHURY: You have not heard me fully. ...(Interruptions)... Please hear me once. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions)... Mr. Yechury, what is your point of order? ...(Interruptions)... I will call you. ...(Interruptions)... Yes, Mr. Yechury. What is your point of order? ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, my point of order is that as regards Rule 169, what the Leader of the House has read out regarding matters concerning the jurisdiction of a State, the Vyapam scam ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have not given a ruling.

SHRI SITARAM YECHURY: Sir, hear me also before giving the ruling. Hear me before you give your ruling.

MR. DEPUTY CHAIRMAN: Okay.

SHRI SITARAM YECHURY: The matter is correct insofar as the issue is confined to the jurisdiction of law and order of the State. Here is a situation where people have lost lives outside the State and that too in a mysterious manner. So, this qualifies for a Central intervention. The second point in the point of order is, the job of the Parliament is to make the Government accountable. The job of good governance is that of the Government and the job of the Parliament is to make the Government accountable. It is misleading to say that we have all agreed for a discussion. A discussion is not a substitute for an investigation, and till that investigation is ordered by the Government and till the concerned people step down from office, there cannot be a discussion here. That is the point that I have to make. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. I heard your point. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, allow me to say ...(Interruptions)... Allow me to react. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, may I ask a question from Mr. Yechury? ...(Interruptions)... Which provision of law has the External Affairs Minister violated that an investigation may be ordered, that he is going on agitating? ...(Interruptions)... If there any provision of law that Mrs. Sushma Swaraj has violated, please educate us on that. Don't give ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why don't we have a discussion? ...(*Interruptions*)... Why don't we have a discussion? ...(*Interruptions*)...

SHRI SITARAM YECHURY: Sir, I will answer that. ...(Interruptions)... I will answer. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am ready to allow the discussion. ...(*Interruptions*)... Mr. Yechury, why don't you discuss it? I am ready to allow a discussion. Hon. Members, let us have a discussion. ...(*Interruptions*)... Let us have a discussion. Hon. Members, what I am saying is, let us have a discussion. ...(*Interruptions*)...

SHRI ARUN JAITLEY: Sir, if you are going to allow people to speak, then allow me to ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let us have a discussion. ...(*Interruptions*)... My request to the hon. Members is to allow the discussion. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO (Telangana): Sir, no discussion; the Minister must resign. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let us start the discussion. ...(Interruptions)... I will give the ruling; I know. If there is no discussion, how can I give the ruling? ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, how can you allow this matter to be raised in the Parliament? ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, let me answer. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: If you don't start the discussion, what is the need for a ruling? ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी : सर, जो हो रहा है, यह ठीक नहीं है। ...(व्यवधान)... इनके पास कोई तर्क नहीं है, कोई मुद्दा नहीं है। ...(व्यवधान)... कोई इस्तीफा नहीं होगा। ...(व्यवधान)...

SHRI SITARAM YECHURY: No, Sir. The point is, the LOP has asked me a question. Let me answer it. ...(Interruptions)... Let me answer. ...(Interruptions)... Sir, the Leader of the House has asked me a question. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Yechury, if there is no discussion, what is the need for a ruling? ...(Interruptions)... You start the discussion; I would give a ruling. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, please listen to me. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned up to 12.00 noon.

The House then adjourned at forty-three minutes past eleven of the clock.

The House reassembled at twelve of the clock, MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Question No. 16. ...(Interruptions)... Question, please. ...(Interruptions)...

SHRI SHARAD YADAV (Bihar): Sir, listen to me. ...(Interruptions)... सर, मेरा एक नोटिस है। ...(**व्यवधान**)...

श्री गुलाम नबी आज़ाद: सर, ...(व्यवधान)... सिर्फ अभी मायावती जी ही बोली हैं। अभी और लोग बाकी हैं, जिन्होंने नोटिस दिया है। उनको भी सुना जाये।...(व्यवधान)...

†قاند حزب اختلاف (جناب غلام نبی آزاد): سر، ...(مداخلت)... صرف ابهی مایاوتی جی بی بولی بین. ابهی اور لوگ باقی ہیں، جنہوں نے نوٹس دیا ہے۔ ان کو بھی سنا جائے ۔۔۔(مداخلت)۔۔۔

श्री सभापति: आपको क्वेश्चन ऑवर पर कृछ कहना है? ...(व्यवधान)...

एक माननीय सदस्य: सर, ये उसी पर बोल रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)...

श्री शरद यादवः सर, ...(व्यवधान)... मेरा नाम था, लेकिन उपसभापति जी ने मेरा नाम नहीं बुलाया। ...(व्यवधान)... उन्होंने मेरा नाम नहीं बुलाया। ...(व्यवधान)...

श्री सभापति: शरद जी, क्वेश्चन ऑवर में क्वेश्चन ऑवर की बात कीजिए।

श्री शरद यादवः सर, ...(व्यवधान)... मैं आपसे एक विनती करना चाहता हूँ। ...(व्यवधान)... मैं कभी खड़ा नहीं होता। ...(व्यवधान)... मैं आपसे कहना चाहता हूँ कि मेरा जो नोटिस है, उसको चाहे रिजेक्ट कर दीजिए, लेकिन आप मुझे बोलने का मौका दीजिए। ...(व्यवधान)...

श्री राजीव शुक्क (महाराष्ट्र): सर, शरद जी को बोलने दीजिए। ...(व्यवधान)... शरद जी को बोलने दीजिए। ...(व्यवधान)... वे एक जरूरी और गम्भीर बात कह रहे हैं।

श्री शरद यादव: सर, मुझे बोलने की अनुमति दीजिए, इसलिए कि मुझे पहले मौका नहीं दिया गया। ...(**व्यवधान**)... मैंने हाथ खड़ा किया, लेकिन मुझे मौका नहीं दिया गया। ...(व्यवधान)...

SHRI AVINASH RAI KHANNA: Question and answer only. ...(Interruptions)... Sir, only question and answer. ...(Interruptions)...

श्री राजीव शुक्रु: सर, शरद जी को बोलने का मौका दीजिए। ...(व्यवधान)... मामला गम्भीर है, भ्रष्टाचार का है। ...(व्यवधान)... जिस तरह से सरकार में बैठे लोग भ्रष्टाचार कर रहे हैं, उनका तत्काल इस्तीफा लेना चाहिए।...(व्यवधान)... तभी सरकार की छवि सूधरेगी।...(व्यवधान)... सरकार की छवि बहुत खराब हुई है। ...(व्यवधान)...

श्री गुलाम नबी आज़ाद: सर, शरद जी को बोलने का मौका दीजिए। ...(व्यवधान)...

†جناب غلام نبی آزاد: سر، شرد جی کو بولنے کا موقع دیجئے ...(مداخلت)...

श्री सभापति: आप बैठ जाइए। ...(व्यवधान)... Why are the Treasury Benches disturbing? ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... आप बैट जाइए। ...(व्यवधान)... बैट जाइए, बैट जाइए। ...(व्यवधान)... Please resume your places. ...(Interruptions)... Please resume your places. ...(Interruptions)... बैट जाइए। ...(व्यवधान)... खन्ना जी, प्लीज़। ...(व्यवधान)... शरद जी, आपसे

<sup>†</sup> Transliteration in Urdu Script.

Re: Notice given ...

मेरी एक गुज़ारिश है। देखिए, डिस्कशन और डिबेट आपका हक़ है, मगर हमारे ये जो रूल्स हैं, सब की सहमति से बने हैं। इस वक्त, 12 बजे से 1 बजे का समय क्वेश्चन ऑवर का है। क्वेश्चन ऑवर चलने दीजिए, इसलिए कि ये आपके साथियों के क्वेश्चंस हैं।

श्री शरद यादवः सर, आप मेरी बात सुन लीजिए। ...(व्यवधान)... आपने अपनी बात कह दी, अब मेरी सुन लीजिए। ...(व्यवधान)... आपने अभी जो बोला है, उसी पर मैं बोलना चाहता हूँ। ...(व्यवधान)...

श्री सभापति: आप क्यों डिस्टर्ब कर रहे हैं? ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... प्लीज, प्लीज ...(व्यवधान)... प्लीज, आप बैठ जाइए। ...(व्यवधान)...

श्री शरद यादवः सर, आप जो क्वेश्चन ऑवर की बात बोल रहे हैं, तो सदन में एक बार नहीं, हजार बार जब परिस्थिति आयी है, तो क्वेश्चन ऑवर में भी ...(व्यवधान)...

श्री सभापतिः शरद जी, पूरा दिन पड़ा हुआ है। ...(व्यवधान)...

श्री शरद यादव: नहीं, सर। मैंने इतनी बार हाथ खड़ा किया, लेकिन डिप्टी चेयरमैन साहब ने ...(व्यवधान)... सभापति जी, अभी क्वेश्चन ऑवर है, लेकिन क्वेश्चन ऑवर तो कई बार खत्म हुआ है। ...(व्यवधान)... यह कई बार खत्म हुआ है। ...(व्यवधान)... आप कैसे बहस को delink कर सकते हैं? ...(व्यवधान)... मैं आपसे यह निवेदन करना चाहता हूँ। ...(व्यवधान)...

SHRI C.M. RAMESH (Telangana): Sir, it is Question Hour. ...(Interruptions)...

MR. CHAIRMAN: The House is adjourned for thirty minutes.

The House then adjourned three minutes past twelve of the clock.

The House re-assembled at thirty-three minutes past twelve of the clock, MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Question 16...(Interruptions)... शरद जी, आप क्या कहना चाहते हैं?...एक मिनट में बतला दीजिए कि आप क्या कहना चाहते हैं then we will go on to questions. ...(Interruptions)... एक मिनट, एक मिनट, बैठ जाइए। ...(व्यवधान)... आपको जो कहना है जल्दी से कह लीजिए। ...(व्यवधान)...

श्री शरद यादव : सभापति जी, मैं एक ही बात कहना चाहता हूं। ...(व्यवधान)...

श्री सभापति : एक मिनट इनको कह लेने दीजिए, जो ये कह रहे हैं। ...(व्यवधान)...

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के राज्य मंत्री (श्री प्रकाश जावडेकर) : मेरा कहना है कि ये चर्चा क्यों नहीं शुरू होने देना चाहते? ...(व्यवधान)...

17

श्री सभापति : शरद जी, दो मिनट में कह लीजिए, then we will go on to the Question Hour.

श्री शरद यादव: सभापति जी, सदन इसलिए नहीं चल रहा है कि ट्रेज़री बेंच और हम लोगों के बीच में एक बात का फर्क है। इस सदन में और उस सदन में एक परम्परा रही है, हम इनके साथ रहे हैं। सोलंकी जी से लेकर ...(व्यवधान)...

श्री रामदास अठावले (महाराष्ट्र): अभी भी आ जाओ। ...(व्यवधान)...

श्री शरद यादव : नहीं, वह ठीक बात कर रहे हैं, हा तब जब आप न्यायसंगत हो जाएं। सभापति जी, मेरा सीधा सवाल आपसे यह है कि यहां सोलंकी जी से लेकर आपके अश्विनी कुमार जी, बंसल साहब और अरुण जी हम सब साथ थे। सदन नहीं चला, जब तक इनका इस्तीफा नहीं हो गया। ...(व्यवधान)... उस समय आडवाणी जी और हमने इस्तीफा दिया। ...(व्यवधान)...

श्री अरुण जेटली: कोई तर्क है, तो कहिए। ...(व्यवधान)...

श्री शरद यादव : सभापति महोदय, हमने इस्तीफा दिया। ...(व्यवधान)...

श्री अरुण जेटली: शरद जी, ये नारे लगाने वाली राजनीति बहुत हो चुकी, चर्चा शुरू कीजिए ...(व्यवधान)... अगर चर्चा करना चाहते हैं तो ...(व्यवधान)...

SHRI C.M. RAMESH: Sir, let us take up Question Hour. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: सभापति जी, हमारा बार-बार आग्रह है कि चर्चा शुरू कीजिए। ...(व्यवधान)...

श्री शरद यादव : सभापति महोदय ...(व्यवधान)...

श्री अरुण जेटली: अगर आप बहस करना चाहते हैं, तो आप चर्चा शुरू कीजिए और हम उसका जवाब देंगे। ...(व्यवधान)... नारेबाजी के लिए सदन की अनुमति नहीं होगी। ...(व्यवधान)...

MR. CHAIRMAN: But not in the Question Hour. ...(Interruptions)...

श्री शरद यादव: सभापति महोदय, हम साथ थे। ...(व्यवधान)...

श्री अरुण जेटली: कोई तर्क है, तो दीजिए। ...(व्यवधान)...

श्री शरद यादव: सभापति महोदय, हमने इस्तीफा दिया ताकि सदन चले। ...(व्यवधान)...

श्री सभापति : देखिए, इससे क्या फायदा है? ...(व्यवधान)... देखिए कोई किसी की बात नहीं स्न रहा है। ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, one set of standards when they were here ...(Interruptions)...

Starred Questions

श्री शरद यादव: सभापति महोदय, जब हवाला में आडवाणी जी और मेरा नाम आया, तब हमने इस्तीफा दिया और कहा कि जब तक हम साफ नहीं हो जाएंगे, जब तक क्लीयर नहीं हो जाएंगे ...(व्यवधान)... आडवाणी जी हमारे साथ थे, जब तक क्लीयर नहीं हो जाएंगे, तब तक हम सदन में नहीं आएंगे। ...(व्यवधान)...

श्री सभापति : शरद जी, कृपया आप बैठ जाइए। ...(व्यवधान)...

श्री शरद यादव : मैं आपसे कहना चाहता हूँ कि इस्तीफा देने से आप मजबूत होंगे। ...(**व्यवधान**)... आप इस्तीफा करने के बाद ...(व्यवधान)...

श्री मुख्तार अब्बास नक़वी : नहीं, नहीं, कोई इस्तीफा नहीं होगा। ...(व्यवधान)...

श्री सभापति : शरद जी, आपकी बात हो गई, कृपया आप बैठ जाइए। ...(व्यवधान)...

श्री शरद यादव : सभापति महोदय ...(व्यवधान)...

श्री अरुण जेटली: शरद जी ...(व्यवधान)...

MR. CHAIRMAN: That is enough. ...(*Interruptions*)... That is enough.

# WRITTEN ANSWERS TO STARRED QUESTIONS

### Quality standards in manufacturing

- \*16. KUMARI SELJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- whether Government has introduced/proposes to introduce quality standards for auto, food processing, gadgets, textiles, electrical machinery, etc. to make our country a manufacturing hub for quality products and make these quality standards a part of 'Make in India' programme and if so, the details thereof; and
- (b) the extent to which this is likely to help to make identified products 'zero defect and zero effect'?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Bureau of Indian Standards (BIS) has formulated standards in the identified sectors. Number of existing Indian standards in the following sectors are as per Table-1 below:

Table-I

Sl. No.	Sector	Existing number of Indian Standards
1.	Auto Sectors	51
2.	Food Processing	54
3.	Textiles	14
4.	Electrical Machinery	25
5.	Electronic Gadgets	27

Further, BIS has also identified new subjects of which a few are under development for formulation of standards. The number of new subjects further identified by BIS for formulation of standards are as per Table-II below:

Table-II

Sl. No	Sector	Standards under development
1.	Auto Sectors	07
2.	Food Processing	21
3.	Textiles	02
4.	Electrical Machinery	02
5.	Electronic Gadgets	11

(b) The adoption of the updated standards and new standards under formulation aims at achieving production of quality products with minimal defects. This will act as a catalyst for "Zero Effect Zero Defect" initiative.

# Development of world class tourist spot

- \*17. SHRIMATI SAROJINI HEMBRAM: Will the Minister of TOURISM be pleased to state:
- (a) whether Government has identified any popular tourist place of the country, particularly in the North-Eastern Region to declare as an International Tourist Place, if so, the details thereof; and
- (b) whether Government is planning to develop any tourist destination as a world class tourist spot in the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) Development, Promotion and Identification of tourist places is primarily the responsibility of the State Governments/Union Territory Administrations.

Ministry of Tourism does not have a policy for declaring any destination as an international tourist place and promotes India in a holistic manner.

The Ministry of Tourism has launched the following two new schemes pursuant to the Budget 2014-15 announcements.

- Swadesh Darshan for Integrated Development of Tourist Circuits around Specific Themes.
- 2. National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD) to beautify and improve the amenities and infrastructure at pilgrimage centres of all faiths.

Under Swadesh Darshan, North East Circuit has been identified for development. The details of projects sanctioned during 2014-15 and 2015-16 of the North East Circuits is given in the Statement (*See* below).

The Swadesh Darshan Scheme envisages enhancement of tourist attractiveness in a sustainable manner by developing world class infrastructure in the circuit destination.

Under PRASAD, Kamakhya in the State of Assam has been identified for development.

The PRASAD Scheme guidelines envisages the integrated development of pilgrimage destinations in a planned, prioritized and sustainable manner to provide complete religious tourism experience to both domestic and foreign tourists.

Statement

The details of projects sanctioned during 2014-15 and 2015-16 of the North East Circuits

Name of the	State	Name of the Project	Year	Amount
Circuit				Sanctioned
				(₹ in crore)
1	2	3	4	5
North East	Arunachal	Bhalukpong-Bomdila	2014-15	50.00
	Pradesh	Tawang		

1	2	3	4	5
North East	Manipur	Development of Tourist		71.82
	1	Circuit in Manipur: Imphal-		
		Moirang-Khongjom-Moreh		
North East	Sikkim	Development of Tourist	2015-16	98.05
		Circuit linking-Rangpo		
		(entry)-Rorathang-		
		Aritar - Phadamchen-		
		Nathang - Sherathang-		
		Tsongmo- Gangtok-		
		Phodong- Mangan-		
		Lachung- Yumthang-		
		Lachen - Thangu-		
		Gurudongmer - Mangan		
		Gangtok - Tumin Lingee-		
		Singtam (exit) in Sikkim		

### Naxalite attacks

- †\*18. SHRIMATI KANAK LATA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of the naxalite attacks in various parts of the country during last two years and the information regarding torture of individuals by the naxalites in Sukma and other naxal affected areas on suspicion of being informers of police;
- (b) whether it is a fact that the security agencies engaged in prevention of naxalism in the country have shortage of anti-mine vehicles;
- (c) what is the difference between demand and availability of anti-mine vehicles at present; and
- (d) whether any plan is being carried out to bring naxalites in the mainstream of the society?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The State-wise details of incidents of LWE violence and deaths in the country during the last two years and in the current year are given in the Statement (*See* below). There have been various

<sup>†</sup> Original notice of the question was received in Hindi.

instances, wherein, the Maoists kill civilians after branding them as police informers. The data for 'police informers' killed was 113 in 2013 and 91 in 2014 in LWE areas. 38 'police informers' have been killed in the current year (up to 30th June). 'Police informers' killed in Sukma District of Chhattisgarh are 4 in 2013, 4 in 2014 and 3 in 2015 (up to 15th July).

- (b) and (c) Procuring arms, ammunitions, equipment, vehicles, etc. as per requirements of the security forces engaged in countering Left Wing Extremism (LWE) in the country is a continuous process. As and when, such demands/requirements arise, they are dealt with as per the established procedures. All efforts are made to meet the shortages, if any.
- (d) In order to bring Left Wing Extremists into the mainstream, the State Governments have their own surrender and rehabilitation policies. The Central Government reimburses the expenditure incurred by the State Governments on rehabilitation of surrendered Left Wing Extremists in terms of its own policy in this regard. The Central Government has revised the guidelines for 'Surrender-cum-Rehabilitation Scheme of Left Wing Extremists in the affected States' with effect from 01.04.2013. The rehabilitation package in the revised policy, inter-alia, includes an immediate grant of ₹ 2.5 lakh for higher ranked LWE cadres and ₹ 1.5 lakh for middle/ lower ranked LWE cadres who surrender before the State Government concerned. Also, these surrenderees would be provided a monthly stipend of ₹ 4,000 for a period of three years for vocational training. In addition, incentives for surrender of weapons/ ammunition etc. are also provided under the said scheme.

Statement State-wise details of incidents of LWE violence and deaths in the country during the last two years and in the current year

State	2013		20	2014		2015 (upto	
					30th Ju	ine, 2015)	
	Incidents	Deaths	Incidents	Deaths	Incidents	Deaths	
1	2	3	4	5	6	7	
Andhra Pradesh	28	7	18	4	15	5	
Bihar	177	69	163	32	63	6	
Chhattisgarh	355	111	328	111	256	58	
Jharkhand	387	152	384	103	177	32	
Karnataka	4	0	0	0	0	0	
Kerala	3	0	8	0	3	0	
Madhya Pradesh	1	0	3	0	0	0	

Written Answers to		[22 July, 2015]		Starred Questions 2		
1	2	3	4	5	6	7
Maharashtra	71	19	70	28	27	8
Odisha	101	35	103	26	41	8
Telangana	8	4	14	5	4	1
West Bengal	1	0	0	0	0	0
Total	1136	397	1091	309	586	118

#### Archaeologically protected sites in Maharashtra

- \*19. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of CULTURE be pleased to state:
- (a) the details of sites declared as Archaeologically protected in the State of Maharashtra during the last three years;
  - (b) whether these sites are starved of funds for their proper upkeep;
- (c) whether Ajanta Caves (Maharashtra) sites are starved of funds for proper upkeep; and
  - (d) if so, the funds made available against demand by these sites?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) During the last three years, no new monument/site has been included in the list of centrally protected monuments of national importance in Maharashtra.

- (b) Does not arise.
- (c) and (d) The Ajanta Caves (Maharashtra) are conserved, preserved and maintained properly by the Archaeological Survey of India (ASI). The budget allotment is not monument specific and is sanctioned out of the total ASI budget for conservation considering the need and requirement of each site. The details of fund demanded and corresponding expenditure for Ajanta Caves is as under:

(₹ in lakhs)

Year	Funds demanded for site	Fund Spent on site
2012-13	72.50	67.45
2013-14	98.00	92.43
2014-15	354.20	348.53

### Scope of tourism in NE Region

- \*20. SHRI BISWAJIT DAIMARY: Will the Minister of TOURISM be pleased to state:
- whether there is a scope for development of tourism in North Eastern (a) Region;
- (b) if so, whether there is scarcity of road, communication, electricity, air connectivity and accommodation for the convenience of tourists coming from other parts of the country and abroad;
- (c) whether the Ministry is making any policy for the solution of that problem in consultation with related Ministries/Departments; and
  - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The North-Eastern Region, with its magical and stunning natural beauty, challenging rivers and mountain, brightly painted Buddhist monasteries situated in serene natural environment, exotic flora and fauna, rare orchids, indigenous sports, unique tribal culture, folk dance and music, intricately woven tribal shawls and other handicrafts, offers the visitors a rare feast for eyes and soul. The region offers invaluable resources for the development of eco-tourism, religious tourism and adventure tourism. Each State in the region has its own unique culture and handicrafts. The tourists attractions are scattered over the entire region and are largely located in remote areas within highly fragile environment.

- (b) The region's inherent geographical disadvantages and isolation, limited land connectivity, limited/short working season (due to long monsoon period) etc. are the major challenges in achieving significant growth in the physical infrastructure of the region.
- (c) and (d) The development of tourist infrastructure and products is the primary responsibility of the concerned State Governments/UT Administrations. However, in order to realize the huge tourism potential of the country including North Eastern Region and bridge the infrastructure gaps, the Ministry of Tourism has identified the following theme based circuits, under its Swadesh Darshan Scheme:
  - (i) North East Circuit
  - (ii) Buddhist Circuit
  - (iii) Himalayan Circuit

- (iv) Coastal Circuit
- (v) Krishna Circuit
- (vi) Desert Circuit
- (vii) Tribal Circuit
- (viii) Eco Circuit
- (ix) Wildlife Circuit
- (x) Rural Circuit
- (xi) Spiritual Circuit
- (xii) Ramayana Circuit

In order to beautify and improve the amenities and infrastructure at pilgrimage centers, the destination of Kamakhya (Guwahati) has been identified under the National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD) in the year 2014-15.

Some of the major infrastructural components admissible under both the schemes are:

- (i) Development/Upgradation of Passenger Terminals (Road, Rail, Water Transport);
- (ii) Improvement of Road connectivity leading to tourist sites/destinations;
- (iii) Use of clean energy sources for street lighting;
- (iv) Wayside amenities with emergency vehicle breakdown, repair and refuel facilities;
- (v) External infrastructure such as water supply, sewerage, drainage, electricity and Roads;
- (vi) First Aid Centres;
- (vii) Helipads, heliports, airstrips, ropeways;
- (viii) Communication System, Mobile Services, Internet Connectivity, Wi-Fi etc.

The Ministry also earmarks at least 10% of its total annual allocation, though its utilization has exceeded more than 10% in the past.

For dealing with the Inter - Ministerial issues regarding the NER, the Ministry of Tourism is in continuous touch with the other concerned administrative Central Ministries for ensuring better connectivity at various tourist destinations and upgradation of facilities for tourists.

### Change in regulatory norms for foreign investors

- \*21. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the Prime Minister during his recent visit to Germany has told German businessmen and industrialists not to go by old perceptions but to come to India and feel the change in the regulatory environment;
- (b) if so, the details of the rules and regulations on foreign investors likely to be revised/modified:
- (c) whether such revision/modification of rules and regulations will be applicable for all foreign investors; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) During the recent visit to Germany, Hon. Prime Minister apprised the German companies that the regulatory regime in India is much more transparent, responsive and stable. Lots of efforts have been made and are still underway to improve the Ease of Doing business in the country. Steps have been taken to open up more to FDI in key areas like insurance, construction, defence, railways and medical Devices. Procedures are being simplified and digital technology is being used to eliminate multiple approvals. A predictable, stable and competitive tax regime is being built.

- (b) FDI policy is reviewed on an ongoing basis, with a view to making it more investor-friendly. Significant changes are made in the FDI policy regime, from time to time, to ensure that India remains an increasingly attractive investment destination.
- (c) and (d) As per the extant FDI policy, any non-resident entity can invest in India, subject to the FDI Policy except in those sectors/activities which are prohibited. However, a citizen of Bangladesh or an entity incorporated in Bangladesh can invest only under the Government route. Further, a citizen of Pakistan or an entity incorporated in Pakistan can invest, only under the Government route, in sectors/activities other than defence, space and atomic energy and sectors/activities prohibited for foreign investment.

### National monuments taken over by ASI

- \*22. SHRI R.K. SINHA: Will the Minister of CULTURE be pleased to state:
- (a) the State-wise and year-wise number of national monuments taken over by the Archaeological Survey of India (ASI);
- (b) the details of such monuments vulnerable to security risk and the security arrangements made for each of them;
- (c) the total area attached/owned by each of these monuments along with the details of area encroached upon in each such monument by anti-social elements; and
- (d) the State-wise legal action taken by Government along with the details of persons arrested and prosecuted so far, during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Central Government (Archaeological Survey of India) declares a monument as of National importance under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958. As on date 3686 monuments/sites have been declared monuments of National importance. Details indicating number of monuments State-wise is given in Statement-I (*See* below). A large number of the protected monuments were taken over by the Archaeological Survey of India upon the formation of Union of India. These were earlier protected by the Archaeological Survey before independence.

- (b) Responsibility of Archaeological Survey of India (ASI) covers providing watch and ward to monuments whereas action on offender is the responsibility of law enforcing agency on complaints lodged by ASI. Monuments, having delicate paintings, Sculptures, carving, architectural structures, etc. and are visited by large number of tourists are usually vulnerable to theft, disfiguring or vandalism. To provide watch and ward at monuments/sites, monument attendants and private security personnel are posted and in addition depending on the security perception Central Industrial Security Force (CISF), Armed guards of State Police are also deployed. Further, electronic surveillance like DFMD, X-ray scanner, CCTV cameras are installed at select vulnerable monuments. Details of CISF personnel, State armed guards and private security is given in Statement-II (a) and II (b) (See below).
- (c) Instances of encroachments have been reported at 278 Centrally protected monuments. A list of such monuments having encroachment is given in Statement-III (See below).
  - (d) Whenever any encroachment comes to notice at any Centrally protected

Starred Questions

monument/site, police complaint is lodged by the local staff of ASI. A notice is also issued to the offender under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 as amended in 2010. Thereafter District Collector is requested to remove the said encroachment from the protected area of monument/site. The action of prosecuting the defaulter or demolishing the encroachment rests with the law enforcement agency of the State Government.

Statement-I Abstract of number of Centrally Protected Monuments/Sites under the jurisdiction of Archaeological Survey of India in the country

Sl. No.	Name of State	Nos. of Monuments/Sites
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu and Kashmir	69
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	01
18.	Meghalaya	08
19.	Mizoram	01
20.	Nagaland	04
21.	N.C.T. Delhi	174
22.	Odisha	79
23.	Puducherry (U.T.)	07
24.	Punjab	33
25.	Rajasthan	162
26.	Sikkim	03

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Sl. No.	Name of State	Nos. of Monuments/Sites
27.	Telangana	08
28.	Tamil Nadu	413
29.	Tripura	08
30.	Uttar Pradesh	743
31.	Uttarakhand	42
32.	West Bengal	136
	Total	3686

[22 July, 2015]

Statement-II(a)

Deployment of CISF/State Armed Guards/Home Guards at Centrally protected monuments/sites/museums of Archaeological Survey of India

Sl.No.	Name of Monument	State	Number of Personnel
CISF			
1.	Taj Mahal, Agra	Uttar Pradesh	279
2.	Red Fort, Delhi	Delhi	317
	Total		596
State A	rmed Guards/Home C	Guards	
1.	Halebidu	Karnataka	10
2.	Aihole	Karnataka	10-Discontinued
			from 1st April, 2015
3.	Sanchi	Madhya Pradesh	7
4.	Khajuraho	Madhya Pradesh	7
5.	Sikar	Rajasthan	7
6.	Neelkanth	Rajasthan	8
7.	Nagarjunakond	Telangana	72
8.	Nalanda	Bihar	12
9.	Jageshwar	Uttarakhand	10
	Total		143

Statement - II(b)

Monument-wise list of Private Security Personnel (Outsourced)

ASI Locations	Manpo	ower
	Security Guard	Supervisor
1	2	3
Delhi Circle	350	1
Red Fort	82	
Jantar Mantar	11	
Feroz Shah Kotla	18	
Humayun Tomb	55	
Qutub Complex	67	
Safdarjung Tomb	19	
Tuglakabad Fort	20	
Kashmiri Gate	14	
Hauzkhas	40	
Purana Qila	24	
Mumbai Circle	107	-
Elephanta Caves	29	
Kanehri Caves	15	
Shiva Temple, Ambernath	15	
Karla Caves	15	
Aga Khan Palace	18	
Pune-Saniwarwada Pune	15	
Aurangabad Circle	99	01
Ajanta Caves	42	

Written Answers to	[22 July, 2015]	Starred Questions 31
1	2	3
Ellora Caves	42	
Bibi Ka Maqbara	15	
Jaipur Circle	04	-
Abaneri	02	
Ranthambor Fort	02	
Hyderabad Circle	79	01
Golkunda Fort	32	
Charminar	15	
Nagarjuna Konda	21	
Anupa Nagarjuna Konda	11	
Dharwad Circle	110	01
Pattadakal	22	
Badami Fort	20	
Bidar Fort	25	
<b>Bhopal Circle</b>	132	01
Khajuraho Temple	33	
Sanchi Stupa	30	
Gwalior Fort and Museum	17	
Shiv Puri Museum	07	
Bhimbetka	30	
Bhojshala	15	
Kolkata Circle	56	01
Temples of Bisnupur	25	
Hazardurai Palace	31	

32 Written Answers to [RA	AJYA SABHA]	Starred Question
1	2	3
Lucknow Circle	40	-
Group of Temples Deogarh Lalitpur	12	
Kalinjer Fort Banda	16	
Garhawa Fort – Sheorajpur Allahaba	d 12	
Agra Circle	121	01
Agra Fort, Agra	45	
Fatehpur Sikri	45	
Sikandra	16	
Etmbadualla	15	
Bangalore Circle	131	01
Hampi	64	
Sringapatnam	22	
Chitradurga	15	
Tipu Sultan Palace	15	
Goa Circle	28	-
Churches of Vehla	28	
Vadodara Circle	69	01
Group of Monuments Champaner	25	
Sun Temple Modhera	15	
Rani Ki VoV Pattan	14	
Monuments at Ahmedabad	15	
Ranchi Circle	15	-
Ancient Site at Banisagar	09	
Shiv Temple Lohardaga	06	

Written Answers to	22 July, 2015] Star	rred Questions 33
1	2	3
Patna Circle	65	-
Nalanda	22	
Bodhgaya	21	
Shershasuri Tomb' Sasaram	22	
Chennai Circle	22	-
Mahabalipuram	22	
Bhubaneswar Circle	34	-
Sun Temple, Konark	22	
Archaeological Museum, Konark (C	Odisha) 06	
Archaeological Museum, Ratnagiri, Distt. Jajpur (Odisha)	06	
Total Manpower Deployed	1447	09

Statement-III

List of Centrally Protected Monuments under encroachment

Sl. No.	Name of Monument/Site	Locality/District
1.	Andhra Pradesh	
	Golkonda Fort	Hyderabad
2.	Assam	
	Sri Suryapahar Ruins	Distt. Goalpara
	Rock-cut Caves	Jogighopa, Distt. Bongaigaon,
	Cachari Ruins	Khaspur, Distt. Cachar
	Kedar Temple, Hajo	Kamrup
	Ganesh Temple, Hajo	Kamrup

Sl. No.	Name of Monument/Site	Locality/District
3.	Bihar	
	Sher Shah Tomb	Sasaram
	Buddhist Stupa	Kesaria, Distt. Champaran
	Hasan Shah Suri's Tomb	Sasaram, Rohtas
	Ashokan Pillar and Excavated Remains	Kolhua, Muzaffarpur
4.	Chhattisgarh	
	Danteswari Temple	Dantewada Distt.
	Chaiturgarh Fort	Lepha, Distt. Korba
	Kotmi Fort	Kotmi, Bilaspur
	Area around Sirpur Village and the mound	Sirpur
	Temples (Ruined)	Gatora, Bilaspur
	Malhar Fort	Malhar, District Bilaspur
	Shiva Temple	Belpan, District Bilaspur
5.	Gujarat	
	Malik Alam's Mosque	Ahmedabad
	Saiyed Usman Mosque Ahmedabad	Usmanpura/Ahmedabad
	Small Stone Mosque, Ahmedabad	Paldi/Ahmedabad
	Dariyakhan Tomb, Ahmedabad	Back of Dudheshwar/Ahmedabad
	Achyut Bibi's Mosque, Ahmedabad	Dudheshwar/Ahmedabad
	Khawaja Dana Saheb Dargah	Surat

Sl. No.	Name of Monument/Site	Locality/District
	Ancient Site Gohilwad Timbo	Amreli Distt.
	Ruined Hindu Temple and Jain Temples on the top of Hill	Pavagadh/Godhra-Panchmahal
	Nawab Sardar Khan Roza with its compound Wall	Jamalpur/Ahmedabad
	Mir Abu Turab Tomb, Ahmedabad	Jamalpur/Ahmedabad
	Ram Laxman Temple, Baradia	Baradia/Distt. Jamnagar
	Shah Kupai Masjid, Ahmedabad	Karian Khas Bazar/Ahmedabad
	Caves at Talaja and Jaina Temples	Talaja, District Bhavnagar
6.	Haryana	
	Ancient Site, Ther Mound, Sirsa	Sirsa
	Mosque of Sarai of Ali Vardi Khan	Gurgaon
	Two Gateways of Mughal Sarai, Gharaunda	Karnal
	Prithviraj Chauhan's Fort	Hansi, District Hissar
	Ancient Site, Rakhigarhi	Hissar
	Buria Ka Nala	Faridabad
	Raja Harsh Ka Tila	Kurukshetra
	Kos Minar 22, Palwal	Palwal
	Ancient Site	Khokrakot
	Ancient Site	Theh Polar, District Kaithal
	Ancient Site	Naurangabad, Bhiwani

Sl. No.	Name of Monument/Site	Locality/District
	Kos Minar	Sector 35, Faridabad
7.	Himachal Pradesh	
	Gauri Shankar Temple	Naggar, Tehsil-Kullu, District Kullu
	Nurpur Fort	Nurpur
8.	Jammu and Kashmir	
	Hemis Monastery	Hemis, District Leh
	Phyang Monastery	Phyang, District Leh
	Likir Monastery,	District Leh
	Lamayuru Monastery	Lamayuru, District Leh
	Rock-cut Sculpture of Maitreya	Mulbeg, District Kargil
	Buddhist Monastery	Alchi, Ladakh
	Shey Palace	Shey, Ladakh
9.	Karnataka	
	Ali Shaheed Peer Mosque	Bijapur (East)
	Allahpur Gate	Bijapur (East)
	Ambar Khan	Bijapur (East)
	Badi Kaman	Bijapur (East)
	Bahumani Gate	Bijapur (East)
	Bathulla Khan's Mosque	Bijapur (East)
	Fort Wall (from Managoli Gate to Bahumani Gate)	Bijapur (East)
	Golgumbaz and other structures within the protected area	Bijapur (East)
	Haji Hassan Saheb's Tomb	Bijapur (East)

Sl. No.	Name of Monument/Site	Locality/District
	Managoli Gate or Fateh Gate	Bijapur (East)
	Moats of the Fort Wall (from Bahumani Gate to	
	Mangoli Gate)	Bijapur (East)
	Mubarak Khan Mahal	Bijapur (East)
	Mustafa Bad Gun	Bijapur (East)
	Mustafa Khan Mosque	Bijapur (East)
	Nagthan Gate	Bijapur (East)
	Nov Gumbaz	Bijapur (East)
	Padshapur Gate	Bijapur (East)
	Water Pavilion to the North of Mubarak Khan's Mosque	Bijapur (East)
	Water Tower No. 114 with inscriptions to the South of Asar Mahal	Bijapur (East)
	Water Tower No. 115 to the South of Chinch Didi Mosque	Bijapur (East)
	Water Tower No. 142 to the North West of Nav Gumbaz and to the West of Kawas Khan's Mahal	Bijapur (East)
	Water Tower No. 147 to the South of Badi Kaman	Bijapur (East)
	Water Tower no. 286 to the North East of Mecca Masjid	Bijapur (East)
	Sanda Burz	Bijapur (West)
	Shapur Gate	Bijapur (West)
	Jorapur Gate	Bijapur (West)

Sl. No.	Name of Monument/Site	Locality/District
	Mecca Gate	Bijapur (West)
	Gun Farangi Shahiburz	Bijapur (West)
	Sarwad Mosque	Bijapur (West)
	Landa Khasba Gun	Bijapur (West)
	Small Pavilion in front of Asar Mahal	Bijapur (West)
	Water Pavilion	Bijapur (West)
	Arquilla Moat	Bijapur (West)
	Chinch Didi Mosque	Bijapur (West)
	Andu Masjid	Bijapur (West)
	Ibrahim Old Jami Mosque	Bijapur (West)
	Gummat Bavdi	Bijapur (West)
	Sikandar Shah Tomb	Bijapur (West)
	Yakub Dabuli Mahal (30)	Bijapur (West)
	Ikhlaskhan Mosque	Bijapur (West)
	Shah Nawazkhan's Mosque/ Tomb	Bijapur (West)
	Moti Darga (Mahal)	Bijapur (West)
	Hyderkhan's Tomb	Bijapur (West)
	Nityanavarasa Mosque	Bijapur (West)
	Tomb No. 47	Bijapur (West)
	Suneri Masjid	Bijapur (West)
	Tomb No. 22 near Chand Bavadi	Bijapur (West)
	Masjid Katijapur	Bijapur (West)

Sl. No.	Name of Monument/Site	Locality/District
	Aqueduct running from Bhat Bayadi South West of Torvi	
	Village to Taj Bavadi	Bijapur (West)
	Chand Bavadi	Bijapur (West)
	Mulla Mosque	Bijapur (West)
	Zanziri Mosque of Jahan Begaum's Mosque (20)	Bijapur (West)
	Malik Sandal Mosque	Bijapur (West)
	Fort	Gulbarga
	Khan Jahan Barid Tombs	Bidar
	Bidar Fort (Inner and Outer)	Bidar
	Gowrishwara Temple	Chamanarajanagar, Yelandur
10.	Kerala	
	St. Angelo Fort	Kannur
	Fort Palakkad	
	Bekal Fort	Pallikkare, Pallikkare Panchayat, Kasargod
11.	Madhya Pradesh	
	Gond Fort called Satkhanda and the Tower on Rajghat called Shahburz and the Temples therein	Mandla, Distt. Mandla (Mandla)
	Pre-Historic Rock Shelters at Bhimbetka	Distt. Raisen
12.	Maharashtra	
	Kotla of Twelve Imams	Ahmednagar
	Mucca Masjid	Ahmednagar

Sl. No.	Name of Monument/Site	Locality/District
	Ancient site locally known as Ladmod	Newasa, Ahmednagar
	Ancient Site at Paithan	Paithan, Distt. Aurangabad
	Ellora Caves	Ellora, Distt. Aurangabad
	Grishneshwar Temple	Ellora, Distt. Aurangabad
	Devi Temple at Patna	Patna Distt. Jalgaon
	Balapur Fort	Balapur, Distt. Akola
	Anchaleshwar Temple	Chandrapur
	Mahakali Temple	Chandrapur
	Temple of Shiva on further side of the stream at Parner	At-Parner, Distt Ahmednagar
	Siddheshwar Mahadeo Temple	At Kaigaontoka, Ahmednagar
	Ancient Site and remains at Tekwada	Jalgaon
	Group of Temple at Markandadeo	Gadchiroli
	Trimbakeshwar Temple	Nashik
	Mathichi Ghadi	Nashik
	Siddeshwar Mahadev Temple, at Vaghli, Dist-Jalgaon	Jalgaon
	Caves and Temple at Harishchandragad	Ahmednagar
	Sholapur Fort	Distt. Sholapur
	Ardhanari Nateshwar Temple	Velapur, Distt. Sholapur
	Raigad Fort	Distt. Raigad
	Kolaba Fort	Alibag, Distt. Raigad

Sl. No.	Name of Monument/Site	Locality/District
	Mound locally known as Sonar Bhat	Nalasopra (Gas), Distt. Thane
	Group of Monuments, Agarkot	Distt. Raigad
	Jageshwari Caves	Distt. Mumbai Suburban
	Ancient site at Brahampuri	Distt. Kolhapur
	Bhuleshwar Mahadev Temple	Malsiras, Distt. Pune
	Hirakot Old Fort	Alibag Distt. Raigad
	Bassein Fort	Vasai, Distt. Thane
	Portuguese Monastery Over the Cave and Large Watch Tower on the Adjoining Hill, Mandapeshwar	Distt. Mumbai, Suburban
13.	Delhi	
	Nili Masjid, Hauz Khas	Hauz Khas
	Ancient Mosque, Palam	Palam
	Qudasia Mosque, Qudasia Garden	Qudasia Garden
	Sunehri Masjid	Near Red Fort, Delhi Fort
	Purana Qila (Indraprastha),	Two miles south of the I.T.O.
	Tughluqabad, Badarpur Zail	Badarpur
	Begumpuri Masjid and Bijai Mandal	Begumpur
	Sarai Shahji, Near Shivalik Malviya Nagar	Malviya Nagar

Sl. No.	Name of Monument/Site	Locality/District
	Rajpur (Mutiny Cemetery), Old Rajpur Cantonment, North District	Old Rajpur Cantonment
	D' Eremao Cemetery,	Kishangannj
	Tomb of Razia Begum in Mohalla Bulbuli Khana, Sahajahanabad	Sahajahanabad
	Bijay Mandal neighbouring domes, buildings and dalan in village Kalusarai to North of Begumpur	Begumpur
14.	Odisha	
	Barabati Fort	Cuttack
	Khandagiri Hill	Bhubaneswar
	Sisupalgarh	Bhubaneswar
	Choudwar Fort	Cuttack
15.	Punjab	
	Bhatinda Fort	Bhatinda
	Mound known as Mud Fort	Abohar, Distt. Firozpur
	Summer Palace of Maharaja Ranjit Singh, Company Bagh	Amritsar
	Noor Mahal, Sarai	Jalandhar
	Ancient Site, Naggar	Jalandhar
16.	Rajasthan	
	Chittourgarh Fort	Chittourgarh
	Ranthombhor Fort	Ranthombhor
	Kumbhalgarh Fort	Rajsamand

Sl. No.	Name of Monument/Site	Locality/District
	Shiv Temple at Charchoma	Kota
	Saraj Sadulla, Bayana	Bharatpur
	Lal Mahal	Roopwas, Bharatpur
	Delhi Gate	Ajmer
	Babars Garden	Jhor, District Dholpur
	Sheargarh Fort	Dholpur
	Ancient Mound Bhadrakali	Hanumangarh
	Ancient Mound	Badopal, Hanumangarh
	Temple containing Fresco Paintings	Galtaji, Jaipur
	Ancient Site Lodruva Patan	Jaisalmer
	Kalapahar	Todaraisingh Dist. Tonk
	Ancient Mound	Bharatpur
17.	Tamil Nadu	
	Megalithic Site, Thirupporur	Kanchipuram District
18.	Tripura	
	Temple of Chaturdasa Devata	Udaipur, Distt. South Tripura
19.	Uttar Pradesh	
	Burhiya ka Tal	Itimadpur, Agra
	Jama Masjid	Itimadpur, Agra
	Jama Masjid	Agra
	Excavated sites	Kankali Tila, Mathura
	Kota Mound	Mathura
	Gate Way and Sarai, Ekdil	Etawah

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Name of Monument/Site	Locality/District
Circular Mound, the site of a Temple at Khairai	Fatehpur
Tikhariya extensive Mound and a group of Hindu Sculptures	Fatehpur
Kurari Four Temple	Fatehpur
Square sand stone pillar bearing an inscription Mahipal Deva Samrat dated 974 in the Municipal Garden attached to the Town hall	Fatehpur
Tomb of Bahu Begum	Faizabad
Tomb of Shuja-ud-Daula (Gulab Bari)	Faizabad
Tomb of Hazi Iqbal	Faizabad
Tomb of Nawab Sadar Jahan at Pihani	Hardoi
Memorial Tomb at Khasaura	Hardoi
Gandwa, Brick mound locally called Banker Garh	Hardoi
Jain Temple mounds at Sumerpur	Hamirpur
Panch Mahal Complex, Jhansi Fort	Jhansi
Mound at Bithur	Kanpur City
Memorial Well Garden	Kanpur City
Subedar Ka Talab	Kanpur City
	Circular Mound, the site of a Temple at Khairai  Tikhariya extensive Mound and a group of Hindu Sculptures  Kurari Four Temple  Square sand stone pillar bearing an inscription  Mahipal Deva Samrat dated  974 in the Municipal  Garden attached to the  Town hall  Tomb of Bahu Begum  Tomb of Shuja-ud-Daula  (Gulab Bari)  Tomb of Hazi Iqbal  Tomb of Nawab Sadar Jahan at Pihani  Memorial Tomb at Khasaura  Gandwa, Brick mound locally called Banker Garh  Jain Temple mounds at Sumerpur  Panch Mahal Complex,  Jhansi Fort  Mound at Bithur  Memorial Well Garden

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Sl. No.	Name of Monument/Site	Locality/District
	Tahsin Ali Masjid	Lucknow
	Amjad Ali Shah's Mausoleum	Lucknow
	Sher Darawaza/Neil's Gate	Lucknow
	Kaisarbagh Gate	Lucknow
	General Wali Kothi	Lucknow
	Karbala Talkatora	Lucknow
	Dargah Hazarat Abbas	Lucknow
	Dianut-Daula Karbala	Lucknow
	Malka Jahan Karbala	Lucknow
	Nasir-ud-din Haider's Karbala, Daliganj	Lucknow
	Nagram Mound	Lucknow
	Paharnagar Tikuria Mound	Lucknow
	Sikehawali Kothi	Lucknow
	Jama Masjid	Mahoba
	Lake of Kirat Sagar	Mahoba
	Lake of Madan Sagar	Mahoba
	Lake of Vijay Sagar	Mahoba
	A flat roofed Temple at Urvara	Mahoba
	Large Tank at Pathari Kadin	Mahoba
	Isauli Mosque	Sultanpur
	Large Dih called Majhangaon with bric towers on four comers	Sultanpur
	Mound known at Kutti Satruhan Das	Sravasti

Sl. No.	Name of Monument/Site	Locality/District
	Small round shaped mound, Tandwa	Sravasti
	Tomb of Qurban Mohammed at Banger Mau	Unnao
	Old Nawabi Mosque	Ambedkar Nagar
	Stone Observatory, Man Mahal	Varanasi, District- Varanasi
	Dharahra Masjid	Dharahra, District- Varanasi
	Remains of fine massive brick Fort	Chandravati, District- Varanasi
	A large Mound of brick ruins	Dhanapur, District- Chandauli
	Tomb of Abhiman	Mehnagar, District- Azamgarh
	Atala Masjid	Jaunpur
	Jama Masjid	Jaunpur
	Lal Masjid (Lal Darwaza)	Jaunpur
	Ancient Mound	Fazil Nagar, Dist. Kushinagar.
	Mound of brick ruins called Asmanpur Dih, Chetiaon	Dist. Kushinagar
	Large flat topped mound of ruins called Dharmatiya	Chetiaon, Dist. Kushinagar
	Ancient mound of ruins	Kakandi-Nagar, Dist. Deoria.
	Dih or mound apparently the remains of Buddhist Stupa	Tarkulwa, District Deoria
	High square shaped mound, Rudrapur	Dist. Deoria.
	Extensive Mound	Sohnag, Dist. Deoria
20.	West Bengal (Kolkata Circle)	
	Clive House	Dum Dum, District 24 Parganas

#### **Deregulation of diesel prices**

- \*23. SHRI PREM CHAND GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Government has introduced diesel deregulation with the hope of linking domestic diesel prices with that of international market;
- (b) whether the present decrease in domestic diesel pricing is also linked to fall in international crude oil prices;
- (c) whether Government has any mechanism in place to keep prices of diesel low in case the price of crude oil increases in the future; and
- (d) if so, the details thereof and if not, the reasons for not having formulated such a mechanism?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Yes Sir. Retail Selling price of diesel in the domestic market is linked with the international price of diesel.

- (b) Change in international crude price influences the price of diesel. However, the changes in international price of crude and domestic price of diesel are not in same proportion. This is due to the fact that there are other fixed elements in the price of diesel sold in the domestic market such as taxes, duties, marketing cost, refining cost, wages, freight etc. which do not change in line with change in international crude prices.
- (c) and (d) Government will take appropriate action as and when such a situation arises.

#### Launch of 'Give it up' campaign

- \*24. SHRI ANIL DESAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :
- (a) whether the Prime Minister has launched the 'Give it up' campaign for using subsidized cooking gas;
- (b) if so, how many persons have voluntarily surrendered subsidized LPG up to July, 2015 and started buying the cooking fuel at market price; and
- (c) whether after this surrender, the subsidy is being targeted at the needy people?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Yes, Sir. The Hon'ble Prime Minister has formally launched the 'Give it up' campaign on 27.03.2015.

- (b) As on 20.07.2015, total 12,14,297 consumers have voluntarily given up/ surrendered their LPG subsidy.
- (c) Every LPG consumer, who surrenders LPG subsidy, is linked to a BPL household who gets LPG connection in turn.

#### Ban on import of agro products from India

- †\*25. SHRI P.L. PUNIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) names of the countries and the types of agro products banned for import from India in the last one year along with the reasons for putting such a ban;
- (b) the crop-wise details of time span of such a ban and names of the agro products on which the ban still continues; and
- (c) the details of the losses incurred by Indian farmers due to such a ban and the action taken by Government on such a ban?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The major reason, for imposition of a country-specific ban on any agri product import, could be repeated non-compliance by the exporting country of the importing country's rules and regulations on food safety. During the past one year i.e. since June 2014, among agro products, only peanut export from India to Vietnam has been banned with effect from (w.e.f.) 06.04.2015 due to pest interception (Caryedon Serratus Oliver).

Earlier, the European Union (EU) had placed a temporary prohibition on import of Mangoes and certain fresh vegetables like taro plant (Arbi), brinjal, bitter gourd and snake gourd from India w.e.f. 01.04.2014. The major reason for imposition of such a ban was interception of a number of consignments from India with harmful organisms (pest) such as thirps and fruit fly. However, the ban in case of mangoes has since been lifted w.e.f. 05.02.2015.

Also the ban on import of green pepper, imposed by the kingdom of Saudi Arabia on India w.e.f. 30.05.2014 on account of detection of higher than permissible limits (MRL) of agrochemicals i.e. pesticides, continues.

<sup>†</sup>Original notice of the question was received in Hindi.

(c) The export of agricultural products depends on several factors such as domestic and international demand and supply situation, domestic and international prices, rules/regulations on food safety and quality parameters and their compliance thereto and it may not be possible to quantify losses to farmers, specifically on account of any particular ban.

The concerned nodal departments in association with all the related stakeholders take corrective measures on all the non-compliance issues, raised by the importing country while invoking a particular ban, to their complete satisfaction. The Government also aggressively takes up the issues of bans with the relevant importing countries in bilateral forums at various levels, mounts delegations, wherever required, send compliance and quality dossiers etc. with a request to lift the ban at the earliest.

### Crimes against citizens from North-East

- \*26. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the crimes against citizens from the North-East are increasing in the country;
- (b) if so, the latest data on such crimes during each of the last three years and in the current year, State/Union Territory-wise; and
  - (c) the details of measures taken in the past one year to control such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) According to available information, in the recent past there has been an increase in the number of cases lodged by the citizens from North East India regarding offences committed against them in Delhi, Bengaluru, Gurgaon and Mumbai. Statistics for the last three years are given below:-

Sl. No.	Year	Delhi	Bengaluru	Gurgaon	Mumbai
1.	2012	55	18	1	Nil
2.	2013	72	4	0	Nil
3.	2014	286	7	9	Nil
4.	2015 (Up to June 2015)	134	1	6	Not available

- (c) Some of the steps taken include:-
  - (i) Registration of FIRs has been made mandatory.
  - (ii) All cases were vigorously pursued and accused involved were arrested and produced before the Court.

- (iii) The Delhi Police has set up Special Helpline No. 1093 with effect from 14th February, 2014 to address the grievances of the citizens from the North East living in Delhi, and this number has been synchronized with the helpline number 100. Bengaluru Police, Gurgaon Police and Mumbai Police have provided helpline Nos. 09480801020, 0124-2301559 and 08976341108 respectively.
- (iv) Advisories have been issued to all States and UTs on 14th May, 2012, 3rd June, 2013 and 5th Feb, 2014 directing them to have a stringent mechanism to deal with the incidents of attacks on citizens from North Eastern States. The State Governments and Union Territories are taking all necessary security measures to strictly follow the directions given in the advisories.
- (v) States/UTs have appointed Nodal Officer to attend to the grievances of the people from the North East.

#### Virtual museums and interpretation centres

- \* 27. PROF. M.V. RAJEEV GOWDA: Will the Minister of CULTURE be pleased to state:
- whether the Ministry is planning to develop virtual museums to promote the cultural heritage of India globally, if so, the details thereof; and
- whether the Ministry is planning to set up interpretation centres for international tourists at heritage sites and cities to promote the local culture, music and dance and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Ministry of Culture had prepared a concept note on "National Virtual Museum of India" and it has been decided that one large technology based virtual museum may be established per destination. To begin with, the following museums under the Ministry have uploaded virtual exhibitions and virtual tours of their galleries on their respective websites:-

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- 1. Salarjung Museum, Telangana
- 2. Allahabad Museum, Allahabad
- 3. National Museum, New Delhi
- 4. National Gallery of Modern Art, New Delhi, Bengaluru
- 5. Indian Museum, Kolkata
- 6. Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal

This apart, 28 virtual exhibitions of various museums have been uploaded on the Museum Portal www.museumsofindia.gov.in. The Ministry has also got developed a web portal www.museumsofindia.gov.in wherein the selected digitized collections of 10 museums under the Ministry of Culture/Archaeological Survey of India are displayed. The names of these museums are as under:-

- 1. National Museum, New Delhi
- Allahabad Museum, Allahabad
- Indian Museum, Kolkata
- 4. National Gallery of Modern Art (NGMA), New Delhi
- 5. National Gallery of Modern Art (NGMA) Mumbai
- 6. National Gallery of Modern Art (NGMA), Bengaluru
- 7. Archaeological Survey of India (ASI) Museum, Goa
- 8. Archaeological Survey of India (ASI) Museum, Nagarjunakonda
- 9. Salarjung Museum, Hyderabad, Telengana
- 10. Victoria Memorial Hall, Kolkata
- (b) Archaeological Survey of India has undertaken to set up interpretation centres at 35 Adarsh Monuments in the first phase. These interpretation centres are monument specific. A list of Adarsh Monuments identified is given in the Statement (See below). Further, Ministry of Tourism provides financial assistance to State Governments/Union Territories for development of tourism infrastructure including interpretation centers under their scheme for assistance for Tourism Infrastructure Development.

# Statement

# Details of protected monuments identified and included in the list of Adarsh Smarak in various States

Sl. No.	Name of the Monument	District	State
1.	Rang Ghar	Sibsagar	Assam
2.	Ancient Site Vaishali at Kolhua,	Muzaffarpur	Bihar
3.	Humayun's Tomb	Delhi	Delhi
4.	Qutb Complex	Delhi	
5.	Red Fort	Delhi	
6.	Rani-ki-Vav	Patan	Gujarat
7.	Dholavira	Bhuj	
8.	Masrur Rock-cut Temple	Kangra	Himachal Pradesh
9.	Leh Palace	Leh	Jammu and Kashmir
10.	Martand Temple	Pulwama	
11.	Sravanbelgola	Hassan	Karnataka
12.	Pattadakal Temple	Bijapur	
13.	Hampi	Bellary	
14.	St. Angelo Fort	Kannur	Kerala
15.	Group of Temples, Khajuraho	Chhattarpur	Madhya Pradesh
16.	Mandu	Dhar	
17.	Sanchi Stupas	Raisen	
18.	Daulatabad Fort	Aurangabad	Maharashtra
19.	Elephanta Caves	Mumbai	
20.	Menhirs and Caves at Vangchhia	Champhai	Mizoram
21.	Konark Temple	Puri	Odisha
22.	Udaygiri-Khandgiri	Puri	
23.	Sanghol	Ropar	Punjab
24.	Kumbhalgarh Fort	Kelwada	Rajasthan
25.	Brihadeshwara Temple	Thanjaur	Tamil Nadu
26.	Shore Temple	Mahabalipuram	
27.	Taj Mahal	Agra	Uttar Pradesh
28.	Fatehpur Sikri	Agra	
29.	Kushinagar	Kushinagar	
30.	Residency	Lucknow	
31.	Sravasti	Sravasti	
32.	Excavated site at Sarnath	Varanasi	
33.	Gopeshwar Temple	Chamoli	Uttarakhand

Sl. No.	Name of the Monument	District	State
34.	Jageshwar Group of Temples	Almora	
35.	Hazardwari Palace	Murshidabad	West Bengal

[22 July, 2015]

#### **National Intelligence Grid**

- \*28. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether National Intelligence Grid (NATGRID), meant to track criminals, has got defunct after an expenditure of ₹ 600 crore;
  - (b) if so, the reasons therefor; and
  - (c) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The NATGRID is conceived to be a frame-work which will leverage Information Technology to connect approved User Agencies (security/law enforcement) with designated Data providers (Airlines, Banks, SEBI, Railway, Telecom etc.) with a view to enhance the country's counter-terrorism capability. The platform envisages approved operating procedures and oversight mechanisms to facilitate access between users and providers to enable them to analyze and disseminate information/intelligence for synergizing efforts to counter terrorism related activity. The total expenditure upto 31.03.2015 on the NATGRID Project is ₹ 98.14 crore. Work on both the physical infrastructure and technical components is in progress.

#### Shortage of gas cylinders in Kumaon

†\*29. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Ministry is aware of the fact that the people of Kumaon division in Uttarakhand State are not getting gas cylinders even after standing in the queue for 6 to 8 hours;
- (b) if so, since when and due to what reasons such situation has arisen, and the details of reasons due to which the supply position has not improved; and

<sup>†</sup>Original notice of the question was received in Hindi.

(c) by when the supply of gas is likely to be normalised?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Public Sector Oil Marketing Companies (OMCs) have reported that there is no scarcity or shortage of LPG cylinders in Kumaon division of Uttarakhand and supply of refills is being done on day to day basis.

#### Pro-active and innovative measures to better equip tourist destinations

- \*30. DR. V. MAITREYAN: Will the Minister of TOURISM be pleased to state:
- (a) whether Government has taken any pro-active and innovative measures to make tourist destinations better equipped to attract more domestic and foreign tourists, if so, the details thereof;
- (b) the measures taken by Government to equip tourist destinations preferred by foreign tourists with latest state of art facilities;
- (c) the steps taken and schemes implemented through both Government and Public Private Partnerships to facilitate foreign tourists in the renowned tourist destinations in the country including Mahabalipuram, Kanchipuram, Thanjavur, Madurai and Kanyakumari in Tamil Nadu; and
- (d) the year-wise total revenue generated from foreign tourist inflow in the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The development of tourist infrastructure and products is primarily the responsibility of the concerned State Governments/Union Territory Administrations. However, Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) to State Governments/Union Territory Administrations for various tourism projects prioritized every year in consultation with them subject to availability of funds, *inter-se* priority, liquidation of pending utilization certificates against the funds released earlier and adherence to the scheme guidelines.

The Ministry of Tourism has launched the following two new schemes pursuant to the Budget 2014-15 announcements:

- Swadesh Darshan for Integrated Development of Tourist Circuits around Specific Themes.
- 2. National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive (**PRASAD**) to beautify and improve the amenities and infrastructure at pilgrimage centres of all faiths.

Under Swadesh Darshan, integrated development of theme based circuits has been taken up for holistic and inclusive development which can provide engaging and complete tourism experience to both domestic and foreign tourists. The Scheme envisages enhancement of tourist attractiveness in a sustainable manner by developing world class infrastructure in the circuit destination. Some of the major components admissible under the guidelines are:

- Sound and Light Show
- ➤ Water Sports, Adventure Sports
- ➤ Nature Trails and Watch Towers
- > Open Air Theatre
- ➤ Heli Pads, Air Strips, Ropeways
- Communication System, Mobile Services, Internet Connectivity, Wi-Fi etc.
- Wayside Amenities with emergency vehicle breakdown, repair and refuel facilities

The following twelve circuits have been identified so far for development:-

- (i) North East Circuit
- (ii) Buddhist Circuit
- (iii) Himalayan Circuit
- (iv) Coastal Circuit
- (v) Krishna Circuit
- (vi) Desert Circuit
- (vii) Tribal Circuit
- (viii) Eco Circuit

Unstarred Questions

- (ix) Wildlife Circuit
- (x) Rural Circuit
- (xi) Spiritual Circuit
- (xii) Ramayana Circuit

Under PRASAD, initially twelve cities have been identified namely Ajmer, Amritsar, Amravati, Dwarka, Gaya, Kedarnath, Kamakhaya, Kanchipuram, Mathura, Puri, Varanasi and Velankanni.

The PRASAD Scheme guidelines envisage the integrated development of pilgrimage destinations in a planned, prioritized and sustainable manner to provide complete religious tourism experience to both domestic and foreign tourists.

Both the scheme guidelines provide for suitable public private partnership as well as the voluntary funding available for Corporate Social Responsibility (CSR) initiatives of Public Sector Undertakings (PSUs) and Corporate Sector for various tourist destinations.

(d) The year-wise Foreign Exchange Earning (FEE) from the Foreign Tourists during the last five years is given below:

Parameter	2010	2011	2012	2013	2014
Foreign Exchange Earnings through Tourism (₹ in crore)	64889*	77591*	94487*	107671*	123320*

<sup>\*</sup>Estimated

#### WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Signing of pacts by BRICS nations to stimulate trade in their local currencies

161. SHRI P. BHATTACHARYA: KUMARI SELJA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Brazil, Russia, India, China and South Africa (BRICS) nations have recently signed pacts to stimulate trade in their local currencies and agreed on a joint working group to set up a development bank;

- (b) if so, the details thereof along with the reaction of the importers-exporters on such pacts; and
- (c) whether trade between BRICS nations is likely to improve in the coming years and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The five member development banks of BRICS Interbank Cooperation Mechanism signed an umbrella non-binding "Master Agreement on Extending Credit Facility in Local Currencies" during the 4th BRICS Summit held in March, 2012 in New Delhi. For India, the Interbank Cooperation Mechanism was signed by the Export Import Bank of India which is the nominated Member. Moreover, there are references to the use of national currencies in trade in the declaration of the 7th BRICS Summit held on 8-9 July, 2015 in Ufa, Russia. The Inter-Governmental Agreement for the establishment of the BRICS New Development Bank (NDB) was signed by the representatives from the BRICS countries during the 6th BRICS Summit held on 15 July, 2014 in Fortaleza, Brazil. The New Development Bank will mobilize resources for infrastructure and sustainable development projects in BRICS and other emerging economies and developing countries, in order to supplement the existing efforts of the multilateral and regional financial institutions for global growth and development. The New Development Bank has come into existence after the ratification of the Agreement by all the Members countries.

(c) Some of the trade related measures outlined under "Intra BRICS cooperation" in the 5th BRICS Trade Ministers Joint Communique signed on 7 July, 2015 in Moscow, Russia are exchange of best practices on investment climate improvement; exchange experiences on risk analysis among export credit and guarantee agencies; explore measures aimed at increasing trade in value added goods; strengthening cooperation in standards, technical regulations, conformity assessment procedures, customs cooperation, e-commerce and intellectual property; identifying promising areas of cooperation among BRICS Micro, Small and Medium Enterprises (MSMEs) including exchanging information and best practices on MSME regulation and support, facilitation of MSME's access to public services, financing, exports and international projects. These measures are expected to strengthen economic ties and improve trade among the BRICS nations.

#### **Decline in exports**

## 162. SHRI ARVIND KUMAR SINGH: SHRI NEERAJ SHEKHAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether exports have registered sharp decline during last six months in the country;
  - if so, the month-wise details thereof, and the reasons therefor; and
- (c) the details of measures, Government would take to restore the positive growth rate in exports?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Exports from the country for the last six months have registered decline on Month to Month basis, as shown in the following table:

(in Billion US\$)

Unstarred Questions

Month	2013-	2014-	% Growth 2014-15	2014-	2015-	% Growth 2015-16
	14	15	over 2013-14	15	16 (P)	over 2014-15
January	26.9	23.9	-11.2			
February	25.4	21.5	-15.4			
March	30.3	23.9	-21.1			
April				25.6	22.0	-14.1
May				28	22.4	-20.0
June				26.5	22.3	-15.8

Source: DGCI and S (P): Provisional

Some of the reasons for the decline in exports during the period are as under:

- (i) Fall in global demand and fall in commodity prices impacting terms of trade for commodity exporters.
- (ii) Fall in the prices of petroleum crude resulting in consequent decline in prices as well as export realizations for petroleum products, which are major product items of exports for India.
- (iii) EU Countries that account for nearly 16% of India's exports, are facing problems of stagnation and deflation. The appreciation of the rupee against the Euro has adversely impacted India's exports to EU countries.

- (iv) Fall in demand of precious goods like pearl, precious, and semi-precious stones especially from oil producing countries.
- (c) The Government has taken following measures to restore the positive growth rate in exports:
  - (i) The Foreign Trade Policy (FTP) 2015-20, released on 1st April, 2015, has introduced two new schemes, namely, 'Merchandise Exports from India Scheme' (MEIS) for incentivising export of specified goods to specified markets and 'Service Exports from India Scheme' (SEIS) for increasing exports of notified services from India. This will diversify India's export markets and products and give a boost to India's exports.
  - (ii) The Foreign Trade Policy 2015-20 has also introduced several measures for facilitating trade and improving 'Ease of doing business' by reducing the number of mandatory documents required for export and import to three each. In order to facilitate faster processing and enable working in 24 × 7 mode, DGFT has facilitated submission of various applications and documents in online mode, as well as online payment of application fees through credit/debit cards and electronic fund transfer from 53 banks. CBEC has also facilitated integration of Plant Quarantine and FSSAI with EDI system of Customs for purposes of export and import. SEZ online system has also been integrated with Custom's EDI system. These measures will facilitate trade by reducing transaction cost and time.
  - (iii) In order to provide Indian exporters better access to various markets, the Government is engaged in regional, bilateral and multilateral trade negotiations with various countries and trade blocks.
  - (iv) The State Governments have been requested to develop their export strategy, appoint export commissioners, address infrastructure constraints restricting movement of goods, facilitate refund of VAT/Octroi/State level cess, address other issues relating to various clearances etc. and build capacity of new exporters, in order to promote exports.
  - (v) The Government continuously monitors the export performance of different sectors to different countries and takes need based measures from time to time, keeping in view the emerging global financial situation and overall economic implications.

**Unstarred Questions** 

#### Strategy to double exports

## 163. SHRIMATI RAJANI PATIL: SHRI K.C. TYAGI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether Government has unveiled a new strategy to double the country's exports in next few years;
  - (b) if so, the details thereof; and
  - the item-wise and country-wise details of steps being taken in this context?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) As per Foreign Trade Policy 2015-20 (www.commerce.gov.in), Government aims to increase India's merchandise and services exports to approximately US\$ 900 billion by 2019-20 from the level of US\$ 466 billion during 2013-14.

(b) and (c) In the Foreign Trade Policy 2015-20, a number of measures have been initiated which include a stable and sustainable policy environment, linking rules, procedures and support for exports and imports with other initiatives such as Make in India, Digital India and Skills India.

The Policy focuses on export promotion of high value products with a strong domestic manufacturing base, including engineering goods, electronics, drugs and pharmaceuticals. In light of India's strengths and their contribution to employment generation, leather, textiles, gems and jewellery and the sectors based on natural resources, which include agriculture, have also been given special attention.

As per FTP 2015-20, India's future bilateral/regional trade engagements will be negotiated with regions and countries that are promising markets and major suppliers of critical inputs and have complementarities with the Indian economy.

## Effect on unemployment after entry of multinational companies

†164. SHRI RAMDAS ATHAWALE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

whether any study has been conducted or is proposed to be conducted so far to ascertain the effect on unemployment after the entry of multinational companies;

<sup>†</sup>Original notice of the question was received in Hindi.

(b) if so, the details thereof and if not, the reasons therefor; and

Written Answers to

(c) the steps taken by Government to create more jobs in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) To assess the effect of economic slowdown on employment in India since January, 2009, Labour Bureau, Ministry of Labour and Employment, has been conducting Quarterly Quick Employment surveys in the selected labour-intensive and export-oriented sectors namely textiles including apparels, metals, gems and jewellery, automobiles, transport, IT/BPO, leather and handloom/powerloom. So far nineteen such surveys have been conducted by Labour Bureau and reports released. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 37.46 lakh jobs starting from the first survey (October, 2008 to December, 2014) till the 24th Survey (October, 2014 to December, 2014).

Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation.

For skilling to provide employment, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), about 51.50 lakh persons were given skill development training in the year 2014-15 (upto Feb., 2015) under these schemes.

#### FDI in e-commerce retail

165. PROF. M.V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- the definition of e-commerce retail according to the Ministry;
- (b) whether Government plans to introduce Foreign Direct Investment (FDI) in e-commerce retail;

**Unstarred Questions** 

- (c) if so, the details of proposed plans; and
- (d) whether the introduction of FDI will lead to re-structuring of the current tax slabs for e-commerce retailers and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The term 'e-commerce retail' has not been defined in the extant Foreign Direct Investment (FDI) Policy. However, as per extant FDI policy, e-commerce activities refer to the activity of buying and selling by a company through the e-commerce platform.

- (b) and (c) No such proposal is under the consideration of the Government.
- (d) Does not arise.

#### Area earmarked to ITPO exhibitions

166. SHRI R.K. SINHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of area in square meters earmarked/provided to India Trade Promotion Organization (ITPO) for the exhibition in Delhi;
- (b) the tenure and frequency of organizing trade exhibitions/fairs by ITPO in a year;
  - (c) the percentage of utilised and unutilised area annually; and
- the steps taken to augment the capacity and fully utilise the installed capacity?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Area of Pragati Maidan is about 4,99,827 square meters. The details of the covered exhibition space available with India Trade Promotion Organisation (ITPO) in Pragati Maidan are as under:-

- (i) AC Exhibition space: 40,000 square meters.
- (ii) Non-AC Exhibition space: 25,000 square meters.
- (b) During 2014-15, ITPO organised 12 fairs in India including seven in Delhi. All are annual fairs. The details are as under:-
  - (i) India International Leather Fair, July 3-5, 2014, New Delhi.
  - Aahar The Food and Hospitality Fair, August 14-16, 2014, Chennai. (ii)

- (iii) Delhi Book Fair, August 23-31, 2014, New Delhi.
- (iv) Stationary and Office Automation Fair, August 23-31, 2014, New Delhi.
- (v) India International Security Fair, September 25-28, 2014, New Delhi.
- (vi) Auto Ancillary Show, October 10-13, 2014, Pune.
- (vii) India International Trade Fair, November 14-27, 2014, New Delhi.
- (viii) East Himalayan Expo, December 7-15, 2014, Siliguri.
- (ix) Indian International Leather Fair, February 1-3, 2015, Chennai.
- (x) Nakshtra, February 14-22, 2015, New Delhi.
- (xi) Aahar The International Food and Hospitality Fair, March 10-14, 2015, New Delhi.
- (xii) India International Leather Fair, March 13-15, 2015, Kolkata.
- (c) The details of the percentage of utilized and unutilized area, are as under:-

Year	Type of Halls	% Utilisation	% Non Utilisation
2012-13	Non-AC	9.67	90.33
	AC	31.51	68.49
2013-14	Non-AC	20.80	79.2
	AC	45.86	54.14
2014-15	Non-AC	23.81	76.19
	AC	48.08	51.92

- (d) (i) Based on demand/utilization pattern, halls have been divided into three categories *i.e.* Category-A (Hall 7 to 12A), Category-B (Hall 14, 15 and 18) and Category-C (Hall 1 to 6 Non-AC). Licence Fees have been also fixed accordingly.
  - (ii) Further rationalization of seasonal slabs have been done with (a) Peak period as November to January and (b) Semi-Peak period as March, April, September and October and Lean Period as May, June, July and August.
  - (iii) Policy of differential licence fee for set-up/dismantling and exhibition period was introduced last year.

(iv) Time Gap Policy between two fairs of similar product profile has been done away with as some organisers were not able to get booking on desired dates.

**Unstarred Questions** 

- Usage of foyer area in halls has been rationalized.
- (vi) Meeting with fair organisers are held to get their feedback and improve service.

## Outstanding receivable of STC Ltd.

167. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether it is a fact that there are large outstanding receivables by the State Trading Corporation (STC) Ltd. from some parties;
  - (b) if so, the details of all such outstanding receivables;
- (c) how much of loss has arisen due to such outstanding receivables in the company's accounts;
- (d) what steps Government has taken to minimize the outstanding receivables; and
- (e) the details of the disciplinary action taken against the officers concerned for such malpractices along with the name of such officers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. Details of outstanding receivable amounts (exceeding ₹ 20 crore) by STC Ltd. as on 31st March, 2015, are as under:-

Sl. No.	Name of the Party	Amount Outstanding*
1	Global Steel, Phillipine (Under CBI Investigation)	1,789.19
2.	Recoverable under Credit Linked Insurance Scheme	446.28
	(CLIS)- EXIM Bank (Under CBI Investigation)	
3.	Jhagadia Copper (Under CBI Investigation)	122.46
4.	Akshta Mercentile Pvt. Ltd	59.23
5.	Balasore Alloys Ltd.	58.55
6.	MMT Neyveli (Under CBI Investigation)	87.39
7.	Ministry of Consusmer Affairs (On account of	114.95
	import of pulses under the subsidy scheme of the	
	Government)	

<sup>\*</sup>Net of Credit Available

(c) The requisite details are as under:-

- 1	~	110	ororo
١,	`	111	crore

Sl. No.	Year	Provisions and Write	Profit/(Loss)
		Off (Net)	before Tax
1	2011-12	45.93	17.80
2.	2012-13	155.68	17.95
3.	2013-14	*565.63	-492.20
4.	2014-15	3.31	26.19

<sup>\*</sup>Includes provisions of ₹ 114.95 crore made towards subsidy that was receivable from Department of Consumer Affairs

- (d) Review of the performance of trading PSU's of Department of Commerce are undertaken at periodical interval by the Department. In the review meetings, progress of outstanding receivables are also reviewed and PSUs are advised to make expeditious recoveries of outstanding dues and also to have regular monitoring by the Board of Directors.
- (e) Details of Disciplinary action taken against the concerned officer in respect of case mentioned in (b) above.

Sl. No.	Name of the Officer and Designation	Status of Action
1.	Shri B.D. Majumdar, CGM	Enquiry under progress for major penalty proceedings.
2.	Shri B.R. Dhawan, CGM(Finance)	Enquiry under progress for major penalty proceedings.
3.	Shri Ashok Chawla, Ex-JGM	Enquiry under progress for major penalty proceedings.
4.	Shri Arun Kajla, Ex-CGM	Enquiry under progress for major penalty proceedings.
5.	Shri S.K. Sarangi, Ex-GM	Penalty of removal from service imposed.
6.	Shri A.S. Diwakar Rao, Ex-GM	Penalty of removal from service imposed.
7.	Shri Pawan Gupta, Ex-DGM	Penalty of removal from service imposed.
8.	Shri V.P. Bendre, CM(Finance)	Major penalty imposed.

Unstarred Questions

Sl. No.	Name of the Officer and Designation	Status of Action
9.	Shri D.S. Jayant, CM(Finance)	Major penalty imposed.
10.	Miss Valrie D'Silva, GM	Major penalty imposed.
11.	Shri Om Prakash, Ex-GM	Major penalty imposed.
12.	Shri Sarabjit Singh, Ex-GM (Finance)	Major penalty imposed.
13.	Shri Nan Jeyakumar, GM	Major penalty imposed.

#### Project at Medak sanctioned under MIIUS

- 168. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that a project has been sanctioned in Medak district of Telangana under Modified Industrial Infrastructure Upgradation Scheme (MIIUS); and
  - (b) if so, the details thereof and status of the project?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes Sir.

(b) A project at 'Pashamylaram Industrial Area, Medak (Telangana)' with a cost of ₹ 64.24 crore involving Central Grant of ₹ 23.56 crore under Modified Industrial Infrastructure Upgradation Scheme (MIIUS) has been approved on 5th March, 2015. There is no further progress in the project.

## **Establishment of Dry Ports**

- 169. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has received any request for establishment of Dry Ports by the State Governments; and
  - (b) if so, the State-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Proposals for setting up of Inland Container Depots (ICDs), which are considered as Dry Ports and Container Freight Stations (CFSs) are received from the State Government Implementing Agencies/State Government Public Sector Undertakings from time to time. Details of proposals received from the State Government Public Sector Undertakings are given in Statement-I and II.

Statement-I

Details of proposals for setting up of Inland Container Depots (Dry Ports)
received from the State Government Public Sector Undertakings.

-				
Sl. No.	Name of State	Agency/Company	Location	Current status
1.	Jammu and	Jammu and Kashmir	Ranegreth	The project is under
	Kashmir	State Industrial		implementation by
		Development		the State Government
		Corporation Ltd.		Agency. Extension
				upto 25-09-2015 has
				been given to the
				implementation agency
				for its completion
2.	Punjab	Punjab State	Derra	Project completed by
		Warehousing	Bassi,	State Government
		Corporation	Chandigarh	Agency and the ICD is
				functional
3.	Rajasthan	Rajasthan Small	Bhilwara	Project completed by
		Industries Corporation		State Government
				Agency and the ICD is
				functional
4.	Rajasthan	Rajasthan Small	Bhiwadi	Project completed by
		Industries Corporation		State Government
				Agency and the ICD is
				functional
5.	Rajasthan	Rajasthan Small	Bikaner	Cancelled vide
		Industries Corporation		Department of
				Commerce letter dated
				19-02-2015 on a specific
				request received from
				the State Government
				agency vide letter No.
				RSIC/EIS (ICD BKN)
				IV/2014-15/9949, dated
				4th December, 2014

Statement-II

Details of proposals for setting up of Container Freight Stations (CFSs) received from the State Government Public Sector Undertakings.

S1.	Name of	Agency/	Location	Current status
No.	State	Company		
1	2	3	4	5
1.	Gujarat	Gujarat State Warehousing Corporation	Vadodara	Project completed by State Government Agency and the CFS is functional
2.	Haryana	Haryana Warehousing Corporation	Rewari	Project completed by State Government Agency and the CFS is functional
3.	Kerala	Kerala State Warehousing Corporation	Cochin	Project completed by State Government Agency and the CFS is functional
4.	Kerala	Kerala State Industrial Enterprises Ltd.	Eloor, Kalamassery	Project completed by State Government Agency and the CFS is functional
5.	Maharashtra	Maharashtra State Warehousing Corporation	Nagpur	Project completed by State Government Agency and the CFS is functional
6.	Maharashtra	Maharashtra State Warehousing Corporation	Jalgaon	Project completed by State Government Agency and the CFS is functional
7.	Maharashtra	Conware (Punjab State Container and Warehousing Corporation Ltd., Chandigarh)	Dronagiri	Project completed by State Government Agency and the CFS is functional
8.	Maharashtra	Maharashtra State Warehousing Corporation	Kalamboli	Project completed by State Government Agency and the CFS is functional
9.	Maharashtra	Maharashtra State Warehousing Corporation	Dronagiri Node	Project completed by State Government Agency and the CFS is functional

1	2	3	4	5
10.	Punjab	Punjab State Warehousing Corporation	Amritsar	Project completed by State Government Agency and the CFS is functional
11.	Punjab	Punjab State Warehousing Corporation	Bhatinda	Project completed by State Government Agency and the CFS is functional
12.	Rajasthan	Rajasthan Small Industries Corporation	Jodhpur	Project completed by State Government Agency and the CFS is functional
13.	Telangana	Andhra Pradesh Trade Promotion Corporation Ltd.	Hyderabad	The project is under implementation by the State Government Agency. They have sought extension of 6 months from now for completion of the project. They have also asked for change in name from Andhra Pradesh Trade Promotion Corporation to Telangana Trade Promotion Corporation.
14.	Telangana	Andhra Pradesh Trade Promotion Corporation Ltd.	Mamidipally, Ranga Reddy District, Hyderabad	Project completed by State Government Agency and the CFS is functional

[22 July, 2015]

## Impact of FTAs on domestic plantation and cash crops

170. SHRI PARIMAL NATHWANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Free Trade Agreements (FTAs) have negatively impacted the plantation and cash crops in the country leading to drastic fall in domestic production;
- (b) if so, whether Government has received any representation from the farmers' forum to ratify Free Trade Agreements so as to encourage agricultural production in the country; and
  - if so, the details thereof and the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The Government has largely adopted a conservative policy for plantation and cash crops in the Free Trade Agreements (FTAs) signed by India. Most of the plantation and cash crops have been kept in the negative list of FTAs. Hence, FTAs *per se* have not negatively impacted the plantation and cash crops in the country. Some trade associations and development authorities have indicated their interest on exports of agricultural products to partners with whom FTAs are being negotiated.

#### **Development of CBIC**

171. SHRI K.R. ARJUNAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state what are the proposals of Government with regard to the development of Chennai-Bengaluru Industrial Corridor (CBIC) and East Coast Economic Corridor (ECEC) with Chennai-Vizag Industrial Corridor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): The Chennai-Bengaluru Industrial Corridor (CBIC) is being developed in partnership with the Japan International Cooperation Agency (JICA). The Master Planning Report on three identified Industrial Nodes *i.e.* Krishnapatnam (Andhra Pradesh), Tumkur (Karnataka) and Ponneri (Tamil Nadu) in the CBIC region has been submitted by JICA. The report has been accepted by DIPP.

The East Coast Economic Corridor (ECEC) is envisaged from Kolkata (in West Bengal) to Tuticorin (in Tamil Nadu). The first phase of the ECEC focuses on the Vizag-Chennai section which runs from Vishakhapatnam (Vizag), Andhra Pradesh to Chennai, Tamil Nadu. ADB has submitted the Conceptual Development Plan report of Vizag-Chennai Industrial Corridor (VCIC) region. The report has been accepted by DIPP.

#### Manufacturing cities envisaged in DMIC Project

172. SHRI K.R. ARJUNAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state the list of 24 manufacturing cities envisaged in Delhi-Mumbai Industrial Corridor (DMIC) project?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): As per the Perspective Plan prepared for the DMIC Project, 24 Investment Regions/Industrial Areas have been identified. The list of the same is given in the Statement (*See* below). However, in the Phase-I of DMIC Project, following eight Nodes have been taken up for development:-

Name of the Node	State
Dadri-Noida-Ghaziabad Investment Region	Uttar Pradesh
Manesar-Bawal Investment Region	Haryana
Khushkhera-Bhiwadi-Neemrana Investment Region	Rajasthan
Pithampur-Dhar-Mhow Investment Region	Madhya Pradesh
Ahmedabad-Dholera Investment Region	Gujarat
Shendra-Bidkin Investment Region	Maharashtra
Dighi Port Industrial Area	Maharashtra
Jodhpur-Pali-Marwar Industrial Area	Rajasthan
	· · · · · · · · · · · · · · · · · · ·

[22 July, 2015]

# Statement

# List of proposed 24 manufacturing cities in Delhi-Mumbai Industrial Corridor Project

Sl. No.	Manufacturing Cities	State
1.	Ahmedabad-Dholera Special	Gujarat
2.	Igatpuri-Nashik-Sinnar	Maharashtra
3.	Khushkhera-Bhiwadi-Neemrana	Rajasthan
4.	Dadri-Noida-Ghaziabad	Uttar Pradesh
5.	Manesar-Bawal	Haryana
6.	Pithampur-Dhar-Mhow	Madhya Pradesh
7.	Kundli-Sonepat	Haryana
8.	Ajmer-Kishangarh	Rajasthan
9.	Ratlam-Nagda	Madhya Pradesh
10.	Bharuch-Dahej	Gujarat
11.	Dhule-Nardhana	Maharashtra
12.	Meerut-Muzaffarpur	Uttar Pradesh
13.	Faridabad-Palwal	Haryana
14.	Jaipur-Dausa	Rajasthan
15.	Vadodara-Ankleshwar	Gujarat
16.	Alewadi-Dighi	Maharashtra
17.	Neemuch-Nayagaon	Madhya Pradesh
18.	Rewari-Hisar	Haryana
19.	Rajsamand-Bhilwara	Rajasthan
20.	Pali-Marwar	Rajasthan
21.	Surat-Navsari	Gujarat
22.	Valsad-Umbergaon	Gujarat
23.	Pune-Khed	Maharashtra
24.	Shajapur-Dewas	Madhya Pradesh

#### Impact of economic crisis of Greece on India's exports

- †173. SHRI PRABHAT JHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- whether Indian exports are likely to get affected by the economic crisis of Greece and potential global financial crisis, if so, the details thereof; and
- (b) whether measures are being taken to protect Indian exports from being affected by the economic crisis of Greece and potential global financial crisis and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Share of exports from India to Greece is around 0.1 per cent, the details of which are given in the Statement (See below) and therefore Indian exports are not much affected by the economic crisis of Greece, however the Government continuously monitors the export performance of different sectors to different Countries and take need based measure from time to time, keeping in view the Global financial situations and overall economic implications.

Statement

Period	Value in U	% share to	
	Export to Greece	Total Export	Total Export
2012-13	300.13	300400.6	0.10
2013-14	335.14	314405.3	0.11
2014-15	360.62	310571.9	0.12
2014-15 (AprMay)	70.07	53697.18	0.13
2015-16 (AprMay) (P)	60.65	44354.82	0.14

Source: DGCI&S (P): Provisional

<sup>†</sup>Original notice of the question was received in Hindi.

Written Answers to

#### Representations to shift office of the Salt Commissioner from Jaipur

- 174. SHRI MANSUKH L. MANDAVIYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- whether it is a fact that the office of the Salt Commissioner is situated in Jaipur;
- (b) whether representations have been received to shift this office in Gandhinagar or any other place in Saurashtra-Kutch region of Gujarat; and
- (c) if so, by when Government proposes to shift this office from Jaipur to any other place in Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

- (b) Yes, Sir. Representations have been received to shift the office of the Salt Commissioner to some other places in Gujarat like Gandhinagar, Ahmedabad and Bhavnagar.
- The issue of shifting of the headquarters of SCO from Rajasthan to Gujarat was considered by the Government in 1994 which went into litigation in a Civil Writ Petition no. 6337/94 filed in the High Court of Rajasthan, Jaipur Bench. Based on the order of the Court on 4th October, 2007, the Government gave hearing to all stakeholders and it was finally decided that it is not necessary to shift the headquarters of SCO out of Jaipur. There is currently no proposal to shift this office from Jaipur to any other place in Gujarat.

#### Constitution of NICDA

- SHRI HARIVANSH: Will the Minister of COMMERCE AND †175. INDUSTRY be pleased to state:
- (a) whether it is a fact that the Ministry is planning to take the approval of the Cabinet for the Constitution of National Industrial Corridor Development Authority(NICDA) for the development of industrial corridors;
- (b) whether the objective of Government behind this step is to accelerate the manufacturing and to develop India as a global hub;
  - the total land required for the development of industrial corridors;

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- (d) the estimated cost on the development of such corridors; and
- (e) the benefits expected to the manufacturing sector and the employment opportunities to be generated from these industrial corridors?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

- (b) The Government of India has adopted the strategy of developing integrated Industrial Corridors in partnership with State Governments to accelerate manufacturing. The formation of the National Industrial Corridor Development Authority will enable the development and implementation of Industrial Corridor Projects across India.
- (c) As per current stage of planning, Land required for development of identified nodes in the industrial corridors is given as under:-

	Name of the Node	State	Area (in Sq.km.)
Delhi-Mumbai	Dadri-Noida-Ghaziabad	Uttar	210
Industrial Corridor	Investment Region	Pradesh	
(DMIC)*	Manesar-Bawal Investment Region	Haryana	402
	Khushkhera-Bhiwadi- Neemrana Investment Region	Rajasthan	160
	Pithampur-Dhar-Mhow	Madhya	372
	Investment Region	Pradesh	
	Ahmedabad-Dholera Investment Region	Gujarat	920
	Shendra-Bidkin Investment Region	Maharashtra	84
	Dighi Port Industrial Area	Maharashtra	253
	Jodhpur-Pali-Marwar Industrial Area	Rajasthan	155
Chennai-Bengaluru	Tumkur	Karnataka	38.96
Industrial Corridor	Ponneri	Tamil Nadu	88.93
(CBIC)	Krishnapatnam	Andhra Prades	sh 48.01

Note: \* Relates to Phase-I of DMIC Project

Written Answers to

- (d) The development of Industrial Corridors is to be undertaken in phased manner. The Government of India approved the financial and institutional structure and financial assistance for the development of industrial cities in DMIC in September 2011. The financial assistance will be in the form of grant of ₹ 17,500 crore over five years for the development of industrial cities @ ₹ 2500 crore per city on an average subject to a ceiling of ₹ 3000 crore per city. The Japanese Government has also announced financial support to an extent of US \$ 4.5 billion in the first phase of the DMIC project.
- The Industrial Corridors aim at attracting domestic and foreign direct investment in manufacturing and infrastructure, putting in place a holistic planning and development approach, while taking advantage of the inherent strengths and competitiveness of the States included in the Industrial Corridors; Providing "best in class" infrastructure including internal and external trunk infrastructure, effective and efficient transportation, reliable energy supplies, ICT (Information Communication and Technology) and efficient logistics; Development of Smart Industrial Cities of the future which can be benchmarked as the best in the world; Upgrading and developing the skills of the workforce and creating employment opportunities; and Promoting sustainable development and inclusive growth.

#### Grants-in-aid to Uttarakhand for tea-plantation

†176. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government will consider giving special grants-in-aid to the State Government of Uttarakhand for tea-plantation in place of crops which are being destroyed by wild animals in Uttarakhand;
  - (b) if not, the details of any other alternative with the Central Government; and
- (c) if no, the reservations on the part of Central Government in providing resources for tea plantation with a view to ameliorate the deteriorating economic condition of the farmers of Uttarakhand?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The XII Plan Scheme for Tea Development being implemented by the Government does not have provision for extending special grants-in-aid to State Governments for tea-plantation in place of crops destroyed by wild animals. However, the growers of Uttarakhand may avail themselves of assistance for approved activities under the "Tea Development and Promotion Scheme" which is applicable to all States of India including Uttarakhand.

<sup>†</sup>Original notice of the question was received in Hindi.

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Under the 'Plantation Development' component of the Scheme, the growers can get assistance for new planting, irrigation, field mechanization, etc. Under the component of 'Small Growers Development', incentive is provided to small growers, *inter-alia*, for new planting, irrigation facilities, field mechanization, formation of Self Help Groups (SHGs) and setting up of factories by SHGs.

#### Status of WTO subsidy cap issue

- 177. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is working on a solution to World Trade Organization (WTO) subsidy cap issue; and
  - (b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Doha Round of trade negotiations in the World Trade Organization (WTO) has a comprehensive agenda including the rules relating to trade-distorting agricultural support. India has been working to ensure the protection of its farmers while seeking disciplines relating to trade distorting agricultural support.

Together with other developing countries, India had proposed an amendment to the WTO rules relating to public stockholding for food security purposes in order to safeguard procurement and food stockholding operations in developing countries. At the Ninth Ministerial Conference of the WTO held in Bali in December 2013, a Ministerial Decision was taken on this issue. Subsequently, as a result of India's efforts, the General Council (GC) of the WTO adopted a Decision in November 2014 making it clear that WTO Members will not challenge the public stockholding programmes of developing country members for food security purposes, in relation to certain obligations under the WTO Agreement on Agriculture and the peace clause will remain in place in perpetuity until a permanent solution has been agreed and adopted. The GC Decision also includes a commitment to find a permanent solution by 31 December, 2015 on a best endeavour basis and a firm commitment to engage in negotiations for this purpose through an intensified programme of work. India is working with the WTO members to ensure a permanent solution at the earliest.

#### Introduction of e-Biz platform

178. SHRI A.W. RABI BERNARD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Department of Industrial Policy and Promotion (DIPP)has

introduced e-Biz platform to provide a single to cut red tape as well as improve transparency window clearance mechanism for all businesses to apply for all required approvals at one place online;

- (b) if so, the details thereof; and
- (c) whether the Ministry has completed all the arrangements to integrate all Central Government services on an e-Biz platform and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. 14 Central Government services have been integrated with e-Biz portal and the details are given in Statement-I (*See* below). Besides applying to these 14 services, an option is also made available to business community on e-Biz portal to apply through Composite Application Form and make one-time payment for obtaining 'Company Incorporation' from Ministry of Corporate Affairs; Permanent Account Number (PAN) and Tax Deduction Account Number (TAN) from Central Board of Direct Taxes; and 'Employer Registration' from Employees' State Insurance Corporation and Employees Provident Fund Organisation.

(c) In addition to above 14 services, 12 Central Government services have been identified for integration with e-Biz portal and the details are given in Statement-II (*See* below). The integration activities have commenced and these services are at various stages of integration.

# Statement-I

List of 14 Central Government services

Sl. No.	Ministry/Dept. Name	Service Name		
1.	Ministry of Corporate Affairs	Name Availability		
2.	Ministry of Corporate Affairs	Director Identification Number		
3.	Ministry of Corporate Affairs	Certificate of Incorporation		
4.	Ministry of Corporate Affairs	Commencement of Business		
5.	Central Board of Direct Taxes	Issue of Permanent Account Number		
		(PAN)		
6.	Central Board of Direct Taxes	Issue of Tax Deduction Account		
		Number (TAN)		
7.	Reserve Bank of India	Advanced Foreign Remittance		
		(AFR)		
8.	Reserve Bank of India	Foreign Collaboration-General		
		Permission Route (FC-GPR)		

Sl. No.	Ministry/Dept. Name	Service Name
9.	Employees' Provident Fund	Employer Registration
	Organization	
10.	Employee's State Insurance	Employer Registration
	Corporation	
11.	Petroleum and Explosives Safety	Issue of Explosive License
	Organization	
12.	Directorate General of Foreign	Importer Exporter Code License
	Trade	
13.	Department of Industrial Policy	Industrial License
	and Promotion	
14.	Department of Industrial Policy	Industrial Entrepreneur
	and Promotion	Memorandum

# Statement-II

List of 12 Central Government Services

Sl. No.	Service	Department/Ministry
1.	Approval from Foreign Investment	Department of Economic Affairs,
	Promotion Board (FIPB)	Ministry of Finance
2.	Annual Filing of Company Returns	Ministry of Corporate Affairs (MCA)
3.	Constitution of the Firm- Partnership/LLP Company	Ministry of Corporate Affairs (MCA)
4.	Application for Environment Clearance	Ministry of Environment and Forest & Climate Change (MoEF)
5.	Approval for diversion of forest land for non-forest purposes under section - 2 of the Forest (Conservation) Act, 1980	Ministry of Environment and Forest & Climate Change (MoEF)
6.	Issue of Import Export license of goods for Restricted items	Director General of Foreign Trade (DGFT)
7.	Changes or correction in PAN data	Central Board of Direct Taxes (CBDT)
8.	Issue of Custom duty concession Certificate to Entrepreneurs under Project Import Scheme	Department of Heavy Industry (DHI)

Sl. No.	Service	Department/ Ministry
9.	Registration under the Contract	Ministry of Labour and
	Labour Act, 1970	Employment (MoL and E)
10.	Registration under the Building and	Ministry of Labour and
	other Construction Workers Act,	Employment (MoL and E)
	1996	
11.	Registration under the Inter-State	Ministry of Labour and
	Migrant Workmen Act, 1979	Employment (MoL and E)
12.	Issuance of EM Part-1 and Part-2	Ministry of Micro, Small and
		Medium Enterprises (MoMSME)

#### Guidelines set by APEDA for certifying organic farms

179. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the Agricultural and Processed Food Products Export Development Authority (APEDA) under this Ministry sets guidelines and standards for certifying organic farms; and
- (b) if so, what measures are being taken by APEDA to ensure the genuiness of the organic products available in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The National Programme for Organic Production (NPOP) provides for standards of organic production, systems, criteria and procedure for accreditation of certification bodies, a national (India Organic) logo and regulation governing its use. NPOP operates under the overall guidance of the Department of Commerce, which acts as the apex body of the NPOP. Agricultural and Processed Food Products Export Development Authority (APEDA) functions as the Secretariat for the implementation of the NPOP.

(b) The NPOP, *inter-alia*, provides necessary guidelines and standards for organic certification for export of organic products from the country. APEDA's remit is limited to monitoring of export of organic products out of the country and not monitoring organic products in domestic market.

#### Worsening situation of natural rubber growers due to imports

180. SHRI K.K. RAGESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the situation of natural rubber growers in India has worsened by

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rubber imports to Indian market, which is still continuing and according to Rubber Board, the output of natural rubber in India during the fiscal 2014-15 was as low as 6,55,000 tonnes, due to the steep fall in the prices (as low as, ₹ 118 per kg for RSS 4 variety);

- (b) if so, whether there is any concrete step taken by the Central Government to procure rubber on fair price from farmers and to restrict import; and
- (c) if so, what is the decrease in the import of natural rubber after the recent 5 per cent increase in the import duty?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Import of natural rubber (NR) is influenced by the current domestic prices as well as the rubber prices in international market which have fallen because of lower growth prospects of the world economy, moderating demand for Natural Rubber in China and increase in world stock of Natural Rubber. Fall in rubber prices in domestic market is mainly due to declining trend in prices in the international market, and relatively low growth in the domestic demand for specific forms of Natural Rubber. Notably, the domestic prices of dry rubber in form of Ribbed Smoked Sheet are currently at ₹ 130.98 per kg. compared with the price of block rubber, the main form of imported rubber, which is at ₹ 118.12 per kg.

- (b) The Government has recently increased the duty on import of dry rubber from "20% or ₹ 30 per kg whichever is lower" to "25% or ₹ 30 per kg. whichever is lower" w.e.f. 30.4.2015. The Government has also reduced the period of utilization of imported dry rubber under advance licensing scheme from 18 months to 6 months. Steps have been taken to formulate a comprehensive Revenue Insurance Scheme for providing insurance cover to farmers of commodity crops including rubber against losses in terms of prices and yield within specified parameters.
- The import of natural rubber after the revision of import duty during the correspondence period of current and previous year is shown below:-

Month	Impor	t (Tonne)
	2014-15	2015-16
May	37,918	34,772
June	33,377	33,606

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Effectiveness of the measures taken to influence import of NR is dependent, interalia, on prevailing domestic and international prices for different types and grades of NR, availability of rubber in domestic market, and its nature and form.

#### Impact of less import of cotton by China

- 181. SHRI C.M. RAMESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) how less import of cotton by China is impacting cotton exports and also cotton farmers;
  - (b) the reasons for less imports by China;
- (c) in view of record crop of 39 million bales and reduction in exports, how the Ministry is planning to protect the cotton farmers; and
- whether Ministry is searching for alternative markets for export of cotton and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Export of cotton from India to China declined by -56.72% from 61 lakh bales in the year 2013-14 to 26 lakh bales in the year 2014-15. As a result there had been sluggishness in the domestic prices as compared to last year.

- (b) Cotton Policy adopted by the Chinese Government is the major reason for less imports by China. Two important factors of China's cotton policy that have led to declining trend in export of cotton in the current year are:
  - (i) Building up of cotton stock over the past three years and thereby holding a stock levels of more than 8000 million kg (approximately one year's cotton consumption of Chinese spinning sector). To build up the stock levels, Chinese Government agencies kept on procuring domestic as well as imported cotton over the past three years. Once required stock levels have reached, they are importing lower quantities.
  - (ii) Reduction in import quota granted to actual users of cotton thereby discouraging direct import by spinners and encouraging them to buy more of domestic cotton and also from Government agencies holding stock cotton.
- (c) and (d) The Government protects farmers by providing Minimum Support Price (MSP) to the product. The MSP operation is undertaken by the Cotton Corporation of India (CCI). For the Cotton Season 2014-15, CCI is undertaking MSP operations

in more than 340 procurement centers in 92 districts across 11 cotton growing States in the country. Apart from CCI, in Maharashtra, the Maharashtra State Co-operative Cotton Growers Marketing Federation Limited (MSCCGMFL) has also been assigned the role of MSP procurement of Cotton.

Cotton exports from the country are under Open General License (OGL). India is also looking for export of Cotton to the various cotton deficit countries. Export of Cotton to other countries such as Vietnam, Taiwan, South Korea, Malaysia, Italy and Ethiopia are showing positive growth.

#### Setting up of Industrial Development Centres in MP

†182. DR. VIJAYLAXMI SADHO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government proposes to set up Industrial Development Centres in Madhya Pradesh;
- (b) if so, the name-wise and place-wise details of Industrial Development Centres set up in the State so far; and
  - (c) the details of the amount allocated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes Sir. Department of Industrial Policy and Promotion (DIPP) has sanctioned two projects in Madhya Pradesh at Industrial Area, Sitapur, (Morena) and Industrial Area, Ujjaini (Dhar) under Modified Industrial Infrastructure Upgradation Scheme (MIIUS).

(b) and (c) The details of the above projects are as follows:

(Amount in ₹ in crore)

**Unstarred Questions** 

Name and Place of the Project	Date of	Project	Approved	1st Instalment
	Approval	Cost	Central	released on
			Grant	30.03.2015
1. Industrial Area, Sitapur, Morena	05/03/2015	75.00	12.75	3.825
2. Industrial Area, Ujjaini, Dhar	05/03/2015	44.88	11.50	3.45

#### **Functioning of Rubber Board**

183. SHRI K.N. BALAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.

- (a) whether Rubber Board is a functioning Board now;
- (b) if not, what is the position taken by Government to constitute the Board; and
- (c) whether Rubber Board is having a full time Chairperson now?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The tenure of the previous Board expired on 28 February 2014. As per Rules, the functions of the Board until its reconstitution are discharged by the Chairman within his delegated powers. Steps have been taken for reconstitution of the Board.

(c) Chairman of Spices Board currently has additional charge of the Chairman of the Rubber Board. All statutory and administrative functions of the Board are undertaken by the Chairman.

#### Increasing export of marine food and spices to African countries

- 184. SHRI K.N. BALAGOPAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is planning to increase the export of marine food and spices to African countries, if so, the details thereof; and
- (b) the details of Government assistance and subsidies given to marine food exporters and spices exporters?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes. African countries are important market destination for Indian marine and spices products. Marine Products Export Development Authority (MPEDA) and Spices Board of India are participating in various fairs and exhibitions to boost Indian export. Recently, MPEDA has participated in the South African International Trade Exhibition in Johannesburg and would be sending trade delegation in 2015 to different African countries with an objective to develop these countries as an alternative market for Indian Seafood. Spice Board is implementing various export development and promotion programmes for spices to increase export of spices from India to African countries with focus on value addition and quality improvement. Spice Board is also participating in major trade fairs and exhibitions in African countries to explore the market and to develop new business contacts.

(b) Details of Government Assistance and Subsidies given to marine food exporters is given in Statement-I (See below). Under the Market Development

Assistance Scheme, assistance is available to all registered exporters for export promotion activities in selected zones including African Zone such as participation in EPC lead trade delegations, Buyer-Seller Meets, Trade Fairs, etc. Assistance is also given for travel expenses by air, for charges of the built up furnished stall with an upper ceiling of ₹ 2,00,000 per exporter in respect of African countries. The details of the export development/promotion programmes and assistance provided to spices exporters by the Spice Board is given in Statement-II (*See* below).

Presently the export of marine products to Nigeria, Benin, Cameroon and Chad are as under:-

	Quantity in Tons	Value US \$ Million
Nigeria	60	0.07
Benin	711.05	1.51
Cameroon	4610.01	4.84
Chad	00	00

# Statement-I

Financial Assistance Schemes being implemented by MPEDA for marine food exporters

#### **Marketing Services**

Sl.	Name of	Objectives	Quantum of Assistance
No.	Schemes		
1	MPEDA Quality	This scheme is aimed at promotion	The assistance under this scheme will
	Logo scheme	of value added fish and fishery products, processed/produced in	be limited to 25% of the promotional expenses subject to a maximum of
		a MPEDA registered processing plant possessing a certificate of approval under the Marine Products (Quality Marking) Scheme and thereby carrying the MPEDA quality Logo.	₹ 25/- lakh in a market for one product. A manufacturer exporter will be eligible for getting assistance on three products in a market (first come first served) and he will be eligible to introduce the logo products in three markets with assistance of this scheme.
2	Assistance for ware-housing/ transportation/ placement of value added marine products abroad	Assistance is offered to exporter for storage of the product in an accredited frozen ware-house, local mobilization to retail supplies and for display of his branded seafood in retail outlets by paying slotting money.	The assistance will be provided as reimbursement of 25% of the expenses incurred for warehousing; transportation and slotting for value added marine products in retail outlets in abroad markets, subject to a maximum of 25 lakh per exporter per year.

# Processing Infrastructure and Value addition

In order to boost the exports of marine products from the country. Marine Products Export Development Authority (MPEDA) is

variou.	various Developmental Financial Assistance Schemes are as follows:	S Schemes are as follows:				
SI. No.	Name of the Scheme	Objective	Quantum of subsidy	ıbsidy		
1.	Assistance for processing machinery and	ng machinery and equipments for value addition:				
(a)	Subsidy for acquisition of machinery for tuna cannery/processing of value added tuna product	To assist seafood processors to set up tuna cannery/ processing facilities for value added tuna products	25% of the cost of machin maximum of ₹ 65.25 lakh	25% of the cost of machinery and equipment subject to a maximum of ₹ 65.25 lakh	ınd equipment s	subject to a
b)	Technology Up-gradation Scheme for Marine Products (TUSMP)	To encourage seafood processors to set up new facility/expanding/diversifying their existing	Type of assistance	Category I	Category II	Category
		facilities for production and export of value added seafood items	Interest Subsidy	₹ 150 lakh	₹ 125 lakh	₹ 125 lakh
			Capital	₹ 100	₹ 85	₹85
			Subsidy	lakh	lakh	lakh
2.	Cold Chain development for the seafood industry	industry				
a)	Financial support for acquisition of Refrigerated Truck/Containers	To encourage seafood processors to acquire Refrigerated Trucks/Containers for transportation of raw material/finished products.	25% of the cost of Refrig maximum of₹3.50 lakh	25% of the cost of Refrigerated Truck/Container, subject to a maximum of ₹ 3.50 lakh	l Truck/Contain	er, subject to a
b)	Financial assistance for setting up Large Cold Storages	To encourage individuals to establish Cold Storages to keep the surplus seafood.	25% of the cos ₹ 60 lakh.	25% of the cost of Cold Storage subject to the maximum of $\xi$ 60 lakh.	e subject to the	maximum of
©	Subsidy for setting up New/Modern Ice Plant/renovation of existing plant	For ensuing quality of ice for fish preservation.	25% of the cos a maximum of chip/tube ice u is extended @	25% of the cost of the setting up of new ice plant subject to a maximum of ₹ 31 and 14 lakh for new block ice and flake/ chip/tube ice units respectively. For renovation, the assistance is extended @ 50% subject to a maximum of 26 lakhs.	p of new ice pla h for new block For renovation maximum of 2	ant subject to tice and flake/ t, the assistance 26 lakhs.

Written Answers to	[R	[RAJYA SABHA]			Unstarred Questio		
) () () () () ()		cial	fish PG	8	ied		

SI. No.	Name of the Scheme	Objective	Quantum of subsidy	
(p)	Subsidized distribution of insulated fish boxes	For proper preservation of raw materials in iced condition on board fishing vessel, in shrimp farms, peeling sheds and processing plants.	Moulded synthetic insulated fish boxes of various capacities are distributed at 50% subsidy.  Category  Unit (₹)	us capacities  Max subsidy/  Unit (₹)
			<ol> <li>Per Pre-processing plant</li> <li>Per Processing plant</li> <li>Fresh/Chilled Fish Handling Centres</li> <li>Mechanized boat owners</li> <li>Small mechanized boat/country craft</li> <li>Shrimp farmers above 5 ha.</li> <li>Shrimp farmers 5 ha. and less</li> </ol>	\$0,000 1,00,000 1,00,000 15,000 4,500 50,000 35,000
3.	Assistance to exporters for creating basic infrastructure	nfrastructure		
(a)	Financial assistance for basic facilities (new) for chilled fish/chilled Tuna for export.	To facilitate creation of adequate facilities necessary and essential for chilled fish export and also to ensure quality product for export markets.	33⅓ % of the actual cost incurred with a maximum financial assistance of ₹ 35 lakh per beneficiary.	num financial
(p)	Financial assistance for creating basic facilities for fish curing/drying/packing/storage for export	To facilitate creation of adequate facilities necessary and essential for dry fish handling, processing, packing and storage also to ensure quality product for export markets. To increase the share of dried fish items in the seafood export basket of India.	Scheme – A: Financial assistance for setting up of dried fish handling/curing/drying facility (with solar system with LPG back up) Maximum assistance shall be ₹ 23.50 lakh per beneficiary @ 33½ % of the actual cost incurred.	of dried fish em with LPG beneficiary
		To boost the export of dried fish items and to earn valuable foreign exchange to the country.	Scheme – B: Financial assistance for the setting up of dried fish packing and storage facility by dried fish processors/ exporters registered with MPEDA.	g up of dried ocessors/
			Maximum assistance shall be ₹ 8.25 lakh per beneficiary @ 331/5 % of the actual cost incurred.	eneficiary

#### Statement-II

# **Export promotion programmes for spices**

Written Answers to

Board is implementing the following export development and promotion activities for increasing export of spices from India. Under this programme, Board is giving financial assistance to exporters of spices for the following programmes and the details of assistance given to spices exporters are given below:

Component	Scale of Assistance to Exporters
Infrastructure	33% of the cost of infrastructure development/upgradation for
Development (Adoption	export excluding land and buildings as Grants-in-Aid, subject
of Hi-tech, upgradation of	to a maximum of $\overline{}$ 100 lakhs for general areas and 50% of the
spice processing facilities, establishing in house lab, quality certification etc.)	cost subject to a maximum of $\stackrel{?}{\underset{?}{?}}$ 200 lakhs for special areas in a plan period.
Trade Promotion	Upto ₹ 50,000 per exporter per year for sending business samples abroad;
	50% of the cost subject to a maximum of ₹ 2.00 lakh per brochure
	twice per exporter during the plan period; and
	50% of the cost of Packaging Development and Bar coding subject to a ceiling of ₹ 1 lakh per exporter per year for Spice
	House Certificate/Indian Spice Logo holders, Brand Registered exporters and Organic Certificate holders.
Product Development and Research	50% of the cost subject to a maximum of ₹ 25 lakh per beneficiary during the Plan period. If clinical trials and patenting are involved the ceiling will be ₹ 1 crore.
Spice Processing in NE-Region	33% of the cost of all types of processing facilities subject to a maximum of $\stackrel{?}{\sim}$ 50 lakhs per beneficiary during the Plan period. In respect of farmers' groups, the assistance will be up to 50% of the cost of all type of processing facilities subject to a maximum of $\stackrel{?}{\sim}$ 50.00.
Market Study Abroad	100% of the cost is met from Board's budget.
Promotion of Indian spice	Interest-free loan covering 100% of slotting/listing fee for the
brands	first year and 100% of all promotional measurers will be given by the Board. Support for product development should be limited to 50% of the cost. The ceiling fixed is ₹ 1.00 crore for brand promotion. The disbursements will be in installments based on achievements.
Participation in Intl.	Reimburse 50% of the airfare (economy excursion class) subject
Fairs/Meetings/ Seminars/	to a maximum of $\overline{\mathbf{c}}$ 60,000/- for Indian Spices Logo/Spice House
Trainings	Certificate holders and ₹ 40,000/- for holders of regd. brand

#### Component

Written Answers to

#### Scale of Assistance to Exporters

and Organic certificate per exporter per year. In case of hiring independent stall, 50% of the cost subject to a ceiling of ₹ 1 lakh per exporter per year.

Establishment of common infrastructure facilities for processing - Spices Parks.

Board is establishing Spices Parks in major production and trading centres of spices. Spices Park is a common Centre for processing and value addition of Spices and Spice products in major production/market center which offers the processing facilities at par with the international standards. At present establishment of 6 spices park have been completed and 2 are under construction.

The basic objective of the concept is to provide common infrastructure facilities for both post harvest and processing operations like cleaning, grading, sorting, packing and storage of spices which can be utilised by the local farming community and other stakeholders of the industry. Apart from this, Board will also develop other common infrastructure facilities like the Roads, Water supply system, Power stations, Fire fighting and Control systems, Weighing bridges, effluent Treatment Plants, Quality lab for checking basic parameters etc. in the park.

After establishing the common infrastructure facilities in the park, Board lease out the available land to registered spices exporters to set up their own processing units so that exporters can make a direct link with the farmers which will ensure the uninterrupted supply of raw material eliminating the intermediaries in the supply chain which will benefit both farmers and exporters.

Establishment of quality evaluation laboratories

Board has established quality evaluation laboratories in Cochin, Mumbai, Delhi, Chennai, Guntur and Tuticorin. The establishment of the Quality Evaluation Lab at Kolkatta and Kandla are in progress. The Laboratories are providing analytical services to all the stake holders of Indian Spice Industry. It also undertakes analysis of export consignment samples under the mandatory inspection and certification by Spices Board. It has facilities to analyze various physical, chemical and microbial parameters including pesticide residues, aflatoxin, heavy metals and contaminants/adulterant artificial dyes in spices and spice products.

#### No taker of low and medium tobacco in Andhra Pradesh and Telangana

185. SHRIMATI RENUKA CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is aware that there are no takers of low and medium grade tobacco from farmers in Andhra Pradesh and Telangana;
- (b) whether Government proposes to permit global players to directly take part in the tobacco auction and if so, the details thereof; and
- (c) the steps taken by Government for arranging market intervention by the Tobacco Board to provide succour to the tobacco growers and also to avoid distress sale of tobacco?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) It is not true that there are no takers for medium and low grade tobacco on Auction Platforms. However, the pace of procurement of these grades of tobacco has been slow during the current season.

- (b) Reserve Bank of India's Foreign Exchange Department, Mumbai *vide* their Lr. No. RBI/2015-16/116, A.P. (DIR Series) Circular No. 2 dated 3rd July 2015 has clarified that the Foreign Direct Investment is prohibited in Manufacturing of Cigars, Cheroots, Cigarillos and Cigarettes, of tobacco or of tobacco substitutes. Foreign Direct Investment in other activities relating to these products including wholesale cash and carry, retail trading etc. shall be governed by the sectoral restrictions laid down in the FDI Policy framed by the Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry, Government of India and in the Schedule 1 of Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) Regulation, 2000 as amended from time to time.
- (c) After a series of meetings with all concerned stakeholders, lately, the pace of auctions and price realizations have improved. Currently, there is no move to undertake market intervention activities through the Tobacco Board.

#### Approval of interest subvention scheme

- 186. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether any Interest Subvention Scheme for some select sectors has been approved by Government, if so, the details thereof; and
- (b) what are details of other steps and stimulus package taken to increase the exports?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Interest Subvention Scheme for some select sectors is under consideration of the Government of India.

- (b) The Government has taken following steps to increase the exports:
  - (i) The Foreign Trade Policy (FTP) 2015-20, released on 1st April, 2015, has introduced two new schemes, namely, 'Merchandise Exports from India Scheme' (MEIS) for incentivising export of specified goods to specified markets and 'Service Exports from India Scheme' (SEIS) for increasing exports of notified services from India. This will diversify India's export markets and products and give a boost to India's exports.

- (ii) The Foreign Trade Policy 2015-20 has also introduced several measures for facilitating trade and improving 'Ease of doing business' by reducing the number of mandatory documents required for export and import to three each. In order to facilitate faster processing and enable working in 24 × 7 mode, DGFT has facilitated submission of various applications and documents in online mode, as well as online payment of application fees through credit/debit cards and electronic fund transfer from 53 banks. CBEC has also facilitated integration of Plant Quarantine and FSSAI with EDI System of Customs for purposes of export and import. SEZ Online System has also been integrated with Custom's EDI System. These measures will facilitate trade by reducing transaction cost and time.
- (iii) In order to provide Indian exporters better access to various markets, the Government is engaged in regional, bilateral and multilateral trade negotiations with various countries and trade blocks.
- (iv) The State Governments have been requested to develop their export strategy, appoint export commissioners, address infrastructure constraints restricting movement of goods, facilitate refund of VAT/ Octroi/State level cess, address other issues relating to various clearances etc. and build capacity of new exporters, in order to promote exports.
- (v) The Government continuously monitors the export performance of different sectors to different countries and takes need based measures from time to time, keeping in view the emerging global financial situation and overall economic implications.

#### Import duties on edible oils permitted by WTO

## †187. SHRIMATI KANAK LATA SINGH: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the maximum and minimum import duties permitted in the rules laid down by World Trade Organisation (WTO) with respect to the import of edible oils and the import duties being charged currently;
- (b) whether it is a fact that the import of edible oils is increasing steadily due to the excessive rebate in the import of edible oils;
- (c) the quantum of edible oils imported during the last five years and the details of the import duties charged, year-wise; and
- (d) whether it is a fact that the yield of oil seed of the farmers has been adversely affected due to the exceedingly low import duties?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) As per India's WTO commitments, the maximum rates of import duty India can impose (Bound Rates) on edible oils is 45% for soyabean and olive oil and 300% for other oils. The rate of import duty currently being charged on crude edible oils is 7.5% and that on refined edible oils is 15%. As regards the minimum import duty, WTO Members can apply import duties at any rate not exceeding the Bound Rates.

- (b) Increase in imports of edible oil cannot be attributed only to import duty. Imports depend on several factors such as the domestic demand and supply position, international and domestic prices situation and concerns of food security.
  - (c) The quantum of edible oil imported since 2010-11 is as follows:

Year	Quantity of oil imported (in lakh tonnes)
2010-2011	69.04
2011-2012	84.42
2012-2013	110.18
2013-2014	104.68
2014-2015	127.01

<sup>†</sup> Original notice of the question was received in Hindi.

Rates of import duty charged on crude and refined edible oils during the last five years were as follows:

Year	Rate of Im	Rate of Import Duty			
	Crude Edible Oils	Refined Edible Oils			
01.04.2008 to 22.01.2013	Nil	7.5%			
23.01.2013 to 19.01.2014	2.5%	7.5%			
20.01.2014 to 23.12.2014	2.5%	10%			
Since 24.12.2014	7.5%	15%			

(d) As per Ministry of Agriculture, the production of oilseeds increased over the period 2011-12 to 2013-14, but declined in 2014-15. The decline is attributable to delayed and uneven distribution of rainfall in major oilseed growing States coupled with lower area coverage.

#### Ancient places of worship in the country

- 188. SHRI AAYANUR MANJUNATHA: Will the Minister of CULTURE be pleased to state:
- whether Government has identified all the ancient places of worship in the country;
  - if so, the details thereof;
- whether many ancient places of worship in various parts of the country are not under the protection of Archaeological Survey of India (ASI);
  - (d) if so, the State-wise/UT-wise details thereof and the reasons therefor; and
- (e) the location-wise details of ancient worship places/temples identified in the country during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir.

- (b) Does not arise.
- Yes, Sir.
- (d) and (e) No data is available with Archaeological Survey of India about ancient places of worship which are not under protection of Archaeological Survey of India throughout the country.

#### Allegations of misuse of funds at Asiatic Society, Kolkata

- 189. SHRI RITABRATA BANERJEE: Will the Minister of CULTURE be pleased to state:
- (a) whether Government is aware of the allegations of gross misuse of funds at Asiatic Society, Kolkata; and
  - (b) if so, the action initiated thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The information is being collected and the same will be laid on the Table of the House.

#### Survey to identify historical sites in Karnataka

190. SHRI B.K. HARIPRASAD: Will the Minister of CULTURE be pleased to state:

- (a) whether certain sites of historical importance were found during the excavation work carried out in Karnataka in last three years; and
- (b) whether Government proposes to conduct a survey to identify such sites/monuments and if so, the details thereof and the remedial measures taken/being taken by Government for revival and protection of these sites/monuments?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir. Archaeological Survey of India (ASI) has not carried out excavation of historical sites of Karnataka during the last three years. However, Kunti Dibba (Buddhist Stupa) at Hangal, District Haveri and the site opposite to Zenana enclosure, Hampi was excavated by the Department of Archaeology and Museum, Government of Karnataka.

(b) Yes, Sir. Village to village survey scheme of ASI has been revived since April 2014 under which about 200 villages have been explored/surveyed and 193 villages were identified with antiquarian remains/ancient mounds/structures etc. by the Archaeological Survey of India in Karnataka State during 2014-15. At present there is no proposal for their protection by ASI. The details are given in the Statement.

Statement List of villages identified for explored/surveyed by ASI in State Karnataka during the year 2014-15

Sl. No.	Villages	Taluka/ Tehsil	Districts	Nature of discoveries
1	2	3	4	5
1.	Kunadevu (Kunabevu)	Chitradurga	Chitradurga	Megalithic Burials (Stone Circles), Herostones, Kannada inscription
2.	Bombanahalli	-do-	-do-	Saptamatrika Sculpture, Prasastikallu
3.	Osamalige	-do-	-do-	Prasastikallu
4.	Gonuru	-do-	-do-	Temple, Ancient Water Tank, Sculptures
5.	Osademanahalli	-do-	-do-	Pillared Mandapa, Balipitha
6.	Aledamanahalli	-do-	-do-	Temples belonging to Vijayanagara Nayaka Period, Naga Stones
7.	Chitradurga	-do-	-do-	Chalukyan Temple- Yaligunta, Cave of Angkalimada, Inscribed Shivalinga, Balakaisiddheswara Temple, Hanuman Temple at Timmanagikanakere
8.	Siddapura	Belur	Hassan	Veerabhadreshwara Temple and another one Temple, 1 well
9.	Hulikere	-do-	-do-	Anjeneya Swamy Temple, Basavnnanagudi Temple and Bhireweshwara Temple
10.	Kommaranahalli	-do-	-do-	Chennakeshwa Temple and Karibeereswara Temple
11.	Goniswamanahalli	-do-	-do-	Two Temples
12.	Adgur	-do-	-do-	Three Temples
13.	Ummadevarahalli	-do-	-do-	No Archaeological remains are found
14.	Thirumanahalli	-do-	-do-	Two Temples

1	2	3	4	5
15.	Sanenahalli	-do-	-do-	No Archaeological remains
				are found
16.	Belur	Badami	Bagalkot	Two Chalukyan Temples
				locally known as Narayana
				and Eshwara Temple.
				Narayan Temple houses
				Trimurthy image. There
				are architectural remains
				scattered around the
				Temples.
17.	Khyad	-do-	-do-	Gajalaxmi Image
				represented with elephant.
18.	Cholochagudda	-do-	-do-	Herostone of 14th century
19.	Taminal	-do-	-do-	Sculpture with sun and
				moon image on either side.
20.	Mallapura	-do-	-do-	Portion of Fort wall and
				Temple of 17th - 19th
				Century.
21.	Hosur	-do-	-do-	Two Later Chalukyan
				Temples locally known
				as Basaveshwara and
				Shiva Temple. There are
				Sculptures and architectural
				remains scattered around
				the Temples. There is Late
				Medieval Gateway.
22.	Jalihal	-do-	-do-	Temple houses a Sculpture
				locally known as Sanjeeva
				Devappa having inscription
				in Kannada language.
				Within the village at
				Sante Bazaar Tomb of late
22	Nana ann	.1.	J.	medieval period.
23.	Nasagunni	-do-	-do-	Fort wall of 17th – 19th
2.4	77 1 1	D. 1	D: 1	Century.
24.	Kadwada	Bidar	Bidar	Lithic debitage, Hero
				stone, Jaina Sculpture,
				Saptamatrikas, broken
				human figure and Naga
				Sculpture.

98	Written Answers to	[RAJYA	SABHA]	Unstarred Question
1	2	3	4	5
25.	Bagdal	-do-	-do-	Gadi Kote of 17th – 19th Century Fort, lithic debitage and stone slab inscription in old Kannada.
26.	Srimandal	-do-	-do-	Lithic debitage and Annapurneswari Sculpture
27.	Nemtabad	-do-	-do-	Remains of 17th – 19th century Fort, Thabashibha Baba Mandir of 18th – 19th century, Scluptures of Nagas and Dwarpala. Early Historic Ceramics, Glazed ware and Porcelain.
28.	Chillargi	-do-	-do-	Medieval Dargah, Hero Stone, Kandalaraya Sculpture and Chinni-Mulla Gumbaz,
29.	Chimkod	-do-	-do-	Herostone dateable to Late Chalukya period and loose Sculptures of Ganesha, Nandhi and Naga image.
30.	Kazipur	-do-	-do-	Sidda lingeshwara/ Revappayya Temple dateable to 18th – 19th century
31.	Basantpur	-do-	-do-	Loose Sculptures of Nandhi, Naga, Ganesha and Hanuman dateabale to Kalyani Chalukyan period.
32.	Kangti	-do-	-do-	Lithic debitage, Early Historic Ceramics and Ancient Wells
33.	Kaplapur	-do-	-do-	Herostone dateable to Kalyani Chalukyan period
34.	Almaspur	-do-	-do-	Siddeshwara Temple dateable to 18th – 19th Century and Hamuman Sculpture
35.	Nandgaon	-do-	-do-	Loose Sculptures of Hanuman and Naga figure.

1	2	3	4	5
36.	Imamabad	-do-	-do-	Loose Sculptures and statue of Rama Lingeshwar dateable to Kalyani Chalukyan period.
37.	Ainapur	Bijapur	Bijapur	Bawdis, Mosque, Dargah and Temple
38.	Ankalgi	-do-	-do-	Temple, Mosque, Dargah, Idagah and Bawdi
39.	Burnapur	-do-	-do-	Bawdi, Temple, Mosque and Dargah
40.	Honnutagi	-do-	-do-	Temples, Sculptures, Broken Herostone and Bawdi
41.	Kaggod	-do-	-do-	Idgah, Mosque and Bawdi.
42.	Kavalagi	-do-	-do-	Temples, Mosque, Dargah with Idgah and Bawdi
43.	Khatijapur	-do-	-do-	Bawdi
44.	Kumatagi	-do-	-do-	Burj, Bawdis, Temples, Inscriptions and Architectural remains
45.	Madhabhavi	-do-	-do-	Burj, Temples, Mosque and Dargah
46.	Hadagalli	-do-	-do-	Burj, Masjid and Bavadi of 14th -19th Century.
47.	Heggadehāl	-do-	-do-	Masjid and Bavadi of 14th – 19th Century.
48.	Hittanahalli	-do-	-do-	Masjid and Bavadi of 14th – 19th Century.
49.	Jumnal	-do-	-do-	Idgah, Mosque, Dargah, Well and Bavadi of 14th – 19th Century.
50.	Katakanahalli	-do-	-do-	Temple, Mosque, Dargah, Gumbaz and Bavadi of 11th – 19th Century.
51.	Shivanagi	-do-	-do-	Temples, Bavadis, Dargah and Idgah of 14th – 19th Century.
52.	Ulkumnal	-do-	-do-	Temple of 14th – 19th Century.
53.	Uttanal	-do-	-do-	Mosque and Bavadi with inscription of 14th-17th Century.

100	Written Answers to	[RAJYA SABHA]		Unstarred Question
1	2	3	4	5
54.	Aheri	-do-	-do-	Mosque with Dargah and Temple of 14th-19th Century.
55.	Aliyabad	-do-	-do-	Dargahs and Bavadis of 16th – 19th Century.
56.	Baratgi	-do-	-do-	Bavadis, Temple Architectural remains and Nandi Sculpture of 16th – 19th Century.
57.	Dyaberi	-do-	-do-	Burj, Dargah and Temple of 14th – 19th Century.
58.	Gugadadi	-do-	-do-	Burj, Dargah and Temple of 14th – 19th Century.
59.	Hanchinal	-do-	-do-	Burj, Dargah and Temple of 14th – 19th Century.
60.	Hunshyal	-do-	-do-	Burj and Bavdi of 14th – 19th Century.
61.	Inganal	-do-	-do-	Mosque and Bavadi of 14th – 19th Century.
62.	Jambagi	-do-	-do-	Burj, Math and Bavadis of 14th – 19th Century.
63.	Kannal	-do-	-do-	Mosque and Bavadi of 14th – 19th Century.
64.	Nagthan	-do-	-do-	Burj, Gateway and Bavadis of 14th – 19th Century.
65.	Mangaluru	Badami	Badami	Herostone and Maha Sati Stone of 14th-15th Century; Gudadappa and Kamaleppa Ajja Herostone of 17th-18th Century and Sword of 18th- 19th Century.
66.	Shirabadagi	-do-	-do-	Hanuman Temple and Sculpture of 18th-19th Century; Herostones of 17th-18th Century and Venugopal and Shiva Image of 12th Century.
67.	Aliyabad/Aliabad	Bidar	Bidar	Wells, Sprinklers, Tank, Hanuman and Hero Stone of 6th-19th Century.

1	2	3	4	5
68.	Agrahar/ Shamrajpura	-do-	-do-	Ananthshayana Venkateswara, choriat
	Sharmajpara			(wooden), ancient
				wells, Dharmashala and
				Mahadeva (Shiva Linga) of
				6th-8th century.
69.	Malegaon	-do-	-do-	Hero stone of 6th-18th
	C			century.
70.	Chikpet	-do-	-do-	Veerbhadreshwara, Ganesha and Hanuman idols and ancient well of 12th-18th
				century.
71.	Fathepur(j)	-do-	-do-	Fakhr-ul-Mulk Tomb,
/1.	r amepui(j)	-40-	-40-	Ganesha and Hanuman idol and architectural remains of 13th-18th century.
72.	Fathepur(c)	-do-	-do-	Fakhr-ul-Mulk Tomb,
				Ganesha and Hanuman idol and architectural remains of 13th-18th century.
73.	Gadgi	-do-	-do-	Burj, Veerbhadreshwara,
				Hanuman and Nagas idols
				of 13th-18th century.
74.	Hamllapur	-do-	-do-	12 Kaman well and
				architectural remains.
75.	Sippalagera/ Meeraganj	-do-	-do-	Hanuman idol and architectural remains.
76.	Waldodi	-do-	-do-	Kantiyya Swamy Matha, Hanuman and Naga idol and Linga Peta of 17th-18th century.
77.	Talghat/Sheri-	-do-	-do-	Nandi and Ganesh idol and
	hussaini			Sippli – Sab Darga of 17th- 18th century.
78.	S.B. Yaragoppa	Badami	Bagalkot	Temples, sculptures and Hero stones of 11th-19th century.
79.	Nandikeshwara	-do-	-do-	Temples, sculptures of Hanuman and Lakkamma Devi and Pillar Nandi of 15th-18th century.

102	Written Answers to	[RAJYA SABHA]		Unstarred Question
1	2	3	4	5
80.	Kendur	-do-	-do-	Temples, Nandi, Shiva Linga, Hero stones, Inscription, Mathas, Canon and sculptures of 11th-19th century.
81.	Katarki	-do-	-do-	Temples, Shiva Linga, Nandi, well and sculptures of 17th-19th century.
82.	Niralgi	-do-	-do-	Temples and sculptures of 18th-19th century.
83.	S.J. Budihal	-do-	-do-	Temples and well of 15th to 18th century.
84.	Jaknur	-do-	-do-	Neolithic tools kept in the stone chamber and temples. Nandi and well of 17th to 19th century.
85.	Mumaraddi Koppa	-do-	-do-	Temples, Nandi, well and Shiva Linga of 17th-19th century.
86.	Katapura	-do-	-do-	Temples and Saptamatrikas panel of 15th-18th century.
87.	Kaji boodihal	-do-	-do-	Temples and Saptamatrikas panel of 16th-18th century.
88.	Aliyabad/Aliabad	Bidar	Bidar	Temple (Papanash), well, spring, tank and masti stone of 6th-19th century.
89.	Agrahar/ Shamrajpura	-do-	-do-	Annathshayana Venkateshwara, wooden Chariot, wells and Shiva Linga of 6th-18th century.
90.	Malegaon	-do-	-do-	Hero stone of 6th to 8th century.
91.	Chikpet	-do-	-do-	Sculptures of Veerabhadreswara, Ganesha, Hanuman and ancient well of 12th-18th century.
92.	Fathepur	-do-	-do-	Fakhr-ul-Mulk Tomb, aculptures of Ganesha and Hanuman, architectural member (Pillar) and Shiva Linga of 13th-18th century.

1	2	3	4	5
93.	Gadgi	-do-	-do-	Burj, sculptures of Veerabhadreswara, Hanuman and Nagas of 13th-18th century.
94.	Hamllapur	-do-	-do-	Bharam Bavi/Bara Kaman well, Hanuman sculpture and temple architectural remains of 12th century.
95.	Sippalagera/ Meeraganj	-do-	-do-	Hanuman sculpture of 17th to 18th century.
96.	Waldodi	-do-	-do-	Kantiyya Swammy Matha, Hanuman sculpture, Nagas and Linga peth of 17th to 18th century.
97.	Talghat/Sheri- hussaini	-do-	-do-	Pochamma image (a local deity), sculpture of Nandhi and Ganesha and Dargah of Sippli-Sab, a local saint of medieval period.
98.	Bommanahalli	Bijapur	Bijapur	Burj, unidentified structures, temple dedicated to Goddess Lakshmi and Bawdis of 14th to 19th century.
99.	Domanal	-do-	-do-	Temples, Dargahs, Burj and Bawdis of 14th to 19th century.
100.	Gunaki	-do-	-do-	Tempel of 16th to 19th century.
101.	Honnahalli	-do-	-do-	Burj, Temple and Bawdi of 14th -19th century.
102.	Kannur	-do-	-do-	Dargah, Bawdis and Temple of 14th to 19th century.
103.	Madasnal	-do-	-do-	Dargah and Bawdis of 14th to 19th century.
104.	Makhanapur	-do-	-do-	Temples, Burj, Saptamarikas Panel and architectural remains of the Temple of 14th to 19th century.

104	Written Answers to	[RAJYA SABHA]		Unstarred Question
1	2	3	4	5
105.	Minchinal	-do-	-do-	Bawdis of 14th to 19th century.
106.	Shirnal	-do-	-do-	Mosque, Temple and Bawdis of 14th to 19th century.
107.	Tidagundi	-do-	-do-	Burj with fortification wall, Tomb and Bawdi of 14th to 19th century.
108.	Arkeri	-do-	-do-	Dargah, Mosques and Temple remains of 14th- 19th century.
109.	Siddapur	-do-	-do-	Bawdis of 14th to 19th century.
110.	Kutakankeri	Badami	Bagalkot	Nelanna and Basavanna Temples along with ancient well and sculptures of Hanuman and Tortoise of 17th – 19th century.
111.	Bachinagudda	-do-	-do-	Beeralingeshwarand Eshwa Temples and sculptures of Beerlingeshwar Veerbhadreshwar, Ganesha and Nagadevata of 15th - 19th century.
112.	B.N.Jalihal	-do-	-do-	Maruteshwar, Basveshwar, Veerbhadreshwar and Laxmi Devi Temples along with Sculptures of Hanuman, Nandi and Mahishasurmardini of 15th – 19th century.
113.	Raghapur	-do-	-do-	Temples and ancient well of 17th – 19th century.
114.	Aladakatti	-do-	-do-	Kariyamma and Jattinge shwar Temples along with sculptures of local Goddes: and Tortoise of 17th – 19th century. There are Neolithic tools kept in Garbhagriha of Jattingeshwar Temple presently worship by the villagers.

1	2	3	4	5
115.	Lakhmpur	-do-	-do-	Temples, ancient pond and well of 15th – 18th century.
116.	Sivapur	-do-	-do-	Temples, Hero stone and sculpture of 15th – 18th century.
117.	Karadigudda	-do-	-do-	Temples, Hero stone, Fort wall and ancient pond of 17th – 19th century.
118.	Mallapur	-do-	-do-	Temples of 18th – 19th century.
119.	Hamsnur	-do-	-do-	Temples of 18th – 19th century.
120.	Gurnalli	Bidar	Bidar	Lithic debitage and Bahamani period Tomb of Muhammad Gawan and Mosque with Persian inscriptions.
121.	Goonalli	-do-	-do-	Someshwar and Veerbhadreshwar Temples and rock cut ancient well along with sculptures of Hanuman, Ganesha, Lakshmi, Eknath and Pochamma Devi (a local deity) of 11th – 14th century.
122.	Haladkeri	-do-	-do-	sculptures of Hanuman, Ganesha and Naga of 12th – 14th century.
123.	Chitta	-do-	-do-	Lithic debitage, underground cave, Hire Mata, Melina Mata and Persian inscription. It has also revealed Kandreravan cave, which is under present worship along with Siva sculpture.
124.	Ashtur	-do-	-do-	Tombs of Sharukhan Chotta Bada and Hazarat Muhibula Hussain and Temples of Mahadeva and Hanuman and sculpture of Veerabhadra of 12th – 18th century.

06	Written Answers to	[RAJYA	SABHA]	Unstarred Question	
1	2	3	4	5	
125.	Kumarwadi	Bidar	Bidar	Revanappa Siddeshwar and Hanuman Temples and ancient well of 18th – 19th century.	
126.	Haladkeri (K)/ Lalwadi	-do-	-do-	Hire Mata and Temples of Basava and Hanuman and Kubja Gana sculpture of 10th – 12th century.	
127.	Malkapur	-do-	-do-	Temples of Pochamma (local deity), Hanuman, Bhagyavati and Lakshmi and Dargah of Yadulla Hussain of 15th – 16th century.	
128.	Mirzapur K	-do-	-do-	No archaeological remains are found.	
129.	Mirzapur T	-do-	-do-	Hanuman Temple along with Kirtimukha, ancient well and Tomb of Shah Raju of 12th – 16th century.	
130.	Solpur	-do-	-do-	Lithic debitages, Hanuman Temple along with Nandi and Veerbhadradeshwar sculptures and cannons of 13th – 18th century.	
131.	Bage-e-Gurnalli	-do-	-do-	Hanuman sculpture of 18th – 19th century.	
132.	Mohillate-Gurnalli	-do-	-do-	No archaeological remains are found.	
133.	Hogeri	-do-	-do-	Temples of Hanuman and Bhagavati of 19th – 20th century.	
134.	Bag-E-Karanja	-do-	-do-	Temples of Hanuman and Bhagavati of 19th – 20th century.	
135.	Maholate Gairabi	-do-	-do-	No archaeological remains are found.	
136.	Seri Champa	-do-	-do-	-do-	
137.	Bage-Shahi	-do-	-do-	-do-	
138.	Bage-e-Ibrahim	-do-	-do-	-do-	

1	2	3	4	5
139.	Brampur	-do-	-do-	-do-
140.	Alaginal	Bijapur	Bijapur	Bavadis of 16th – 19th century.
141.	Babanagar	-do-	-do-	Bavadis, Temples, Hero stones, Mosques and Dargah of 12th – 19th century.
142.	Bijjaragi	-do-	-do-	Bavadis, Tomb and Temples of 12th – 19th century.
143.	Dhanargi	-do-	-do-	Temples, Bavadis, Dargahs and Mosque of 14th – 19th century.
144.	Gonasgi	-do-	-do-	Temples, Bavadis, Burj and Mosque of 14th – 19th century.
145.	Hubnur	-do-	-do-	Bavadis, Temples and Dargah of 14th – 19th century.
146.	Ittangihal	-do-	-do-	Temples, Bavadis, Dargahs and Mosque of 14th – 19th century.
147.	Kallakavatgi	-do-	-do-	Mosque and Bavadi of 14th – 19th century.
148.	Kanamadi	-do-	-do-	Temples, Hero stone, Dargah and Mosque of 14th – 19th century.
149.	Lonagaon	-do-	-do-	Temples, Bavadi and Dargah of 14th – 19th century.
150.	Takkalki	-do-	-do-	Bavadis, Temples and Mosque of 14th – 19th century.
151.	Yatnal	-do-	-do-	Mosque and Temple of 14th – 19th century.
152.	Sulla	Badami	Bagalkot	Maruteshwar, Eshwar and Basavanna Temples along with Nandi sculpture, well, Hero stone and Inscription of around 19th century.
153.	Kitali	-do-	-do-	Kallmeshwara Temple, sculpture of Kariyamma (a local deity), Hero stone and Nandi sculpture.

108	Written Answers to	swers to [RAJYA SABHA]		Unstarred Questions
1	2	3	4	5
154.	Govanakoppa	-do-	-do-	Hanuman and Shankaramma Devi Temple, ancient well and sculptures of Ganesha and Linga.
155.	Kalasa	-do-	-do-	Hanuman and Beerlinge- shwar Temple, Hero stone and ancient well.
156.	Narasapura	-do-	-do-	Hanuman Temple, Hero stone and sculptures of Hanuman, Ganesha, tortoise and Nandi.
157.	Belvalkoppa	-do-	-do-	Kalhaleshwar, Hanuman and Kariyamma (a local deity) Temples, ancient well and sculptures of Nandi, Hanuman and Kariyamma Devi.
158.	Halageri	-do-	-do-	Huligemma Devi and Hanu- man Temples and sculptures of Devi and Hanuman.
159.	Mamatgeri	-do-	-do-	Hanuman Temple and sculptures of Hanuman and Nandi.
160.	Ugalvata	-do-	-do-	Basaveshwar and Bandavva Temples, Hero stones and sculptures of Nandi and Saptamatrikas.
161.	Bankneri	-do-	-do-	Hanuman and Kali Durgamma Temples and sculptures of Hanuman, Nandi and Kali Durgamma Devi.
162.	Vadavatti	-do-	-do-	Hanuman and Basaveshwar Temples and sculptures of Hanumand and Nandi.
163.	Bhage Kharidi	Bidar	Bidar	Hanuman Temple, which is renovated with modern construction and ancient well built during Bahamani period.

1	2	3	4	5
164.	Naubad (Bagh-e- Hamam)	-do-	-do-	Bagh – e- Hamam built during 16th century by the Barid Shahi dynasty, which has also revealed the connection from the Karez system built during Bahamani period.
165.	Amlapur	-do-	-do-	sculptures of Hanuman, Linga, Ganesha and Female deity and also Dargah and Masjid of 13th to 16th century.
166.	Chitta	-do-	-do-	Hire Matha and Melina Matha, which is renovated with modern construction.
167.	Chittawadi	-do-	-do-	Hanuman Temple, YallaLinga Marha and Ashur Khana of 19th – 20th century.
168.	Jungle Khoyi/ Harugeri	-do-	-do-	Basavanna and Hanuman Temples, which is renovated with modern construction along with the sculptures of Hanuman, Basavanna and Ganesha.
169.	Mailur	-do-	-do-	Temples of Hanuman and Pochamma Devi and Dargah of Madarsab. It has also revealed the sculptures of Hanuman, Shiv Linga, Nandi and Pochamma Devi (a local deity).
170.	Shahpur	-do-	-do-	Natural spring used as water system during Bahamani sultanate period of 15th – 16th century.
171.	Sultanpur (J)	-do-	-do-	Hanuman Temple, sculptures of Hanuman, Ganesha, Nandi, Naga and Rukmini Devi.

110	10 Written Answers to [RAJYA SABHA]		SABHA]	Unstarred Question
1	2	3	4	5
172.	Kolhar Buzurg	-do-	-do-	Basavanna and Hanuman Temples, Masjid and architectural remains.
173.	Kolhar Khurd	-do-	-do-	Hanuman Temple, Dargahs and architectural remains.
174.	Yedlapur	-do-	-do-	Hanuman Temple, Shiv Shankar Shiva Yog Marha and sculptures of Hanuman, Linga, Nandi and ancient well.
175.	Mustigeri	Badami	Bagalkot	Temples, Church well and Hero stone of 11th to 19th century.
176.	Hanmasagar	-do-	-do-	Temples and Udevu of 19th century.
177.	Muttalageri	-do-	-do-	Neolithic tool and sculpture, Matha, Udevu and Shiv Linga of 11th to 19th century.
178.	Timmapur S.N.	-do-	-do-	Temples, Well, Hero stone, Nandi sculpture and Shiva Linga of 11th to 19th century.
179.	Chimmankatti.	-do-	-do-	Temple and well of 18th to 19th century.
180.	Somankoppa	-do-	-do-	Temple and well of 17th to 19th century.
181.	Chiralkoppa	-do-	-do-	Temples of 19th century.
182.	Kallapur S.K.	-do-	-do-	Temples, sculpture, Hero stone and Shiva Linga of 17th to 19th century.
183.	Anduru	Bidar	Bidar	sculptures, Hero stones, Architectural members, Hire Matha and Inscription of later Chalukyan period of 11th to 12th century.
184.	Naubad	-do-	-do-	Kalyani Chalukyan and Bahamani period of 12th century and Temple, Tomb of Shah Shamshuddin Qadri, Inscription and wells of 16th century.

185. Aispur -do- Images of Madival Marigemma, Hanu and Pochamma De deity).  186. Beluru -dodo- Kalyani Chalukyar Nizam's period of century and Hero s Masti stone and Bu 19th century.  187. Kuttabad -dodo- Cave Temple, scul	man vi (local and 12th
and Pochamma Dedeity).  186. Beluru -dodo- Kalyani Chalukyar Nizam's period of century and Hero some Masti stone and But 19th century.	vi (local and 12th
deity).  186. Beluru -dodo- Kalyani Chalukyar Nizam's period of century and Hero s Masti stone and Bu 19th century.	and 12th
186. Beluru -do- do- Kalyani Chalukyar Nizam's period of century and Hero s Masti stone and Bu 19th century.	12th
Nizam's period of century and Hero s Masti stone and Bu 19th century.	12th
century and Hero s  Masti stone and Bu  19th century.	
Masti stone and Bu 19th century.	tono
19th century.	юпе,
•	ıruj of
187 Kuttabad -dodo- Cave Temple sculi	
167. Ruttabad -dodo- Cave Temple, Seal	oture
of Saptamatrikas a	nd
Hanuman.	
188. Bakh Chaudi -do- Gorayya Swami an	d
Mahadeva Mandir,	Hero
stone and image of	Nandi
and Ganesha of 13	th to 16th
century.	
189. Nizampur -dodo- Hanuman sculpture	of 19th
to 20th century.	
190. Zamistapur -dodo- Hanuman sculpture	of 13th
to 16th century.	
191. Lalbagh -do- do- No archaeological	remains
are found.	
192. Atwal -do- Sculpture of Hanui	nan
and Shiva Linga ar	ıd
Architectural rema	ins.
193. Honawad Bijapur Bijapur Heritage building,	Temples,
Bawdis, sculptures	3,
Inscription and Da	rgah of
14th to 19th centur	y.
194. Jalageri -dodo- Bawdis, Temples, I	Hero
stone, sculpture and	d Dargah
of 14th to 19th cen	tury.
195. Kotyal -dodo- Temples, Mosques	, Dargah
and Bawdi of 14th	to 19th
century.	
196. Navraspur -do- do- Dargah, Tower and	Mosque
of 14th to 19th cen	furv

112	Written Answers to	[RAJYA	SABHA]	Unstarred Questions
1	2	3	4	5
197.	Tajpur	-do-	-do-	Bawdis and Dargahs of 14th to 19th century.
198.	Tikota	-do-	-do-	Bawdis, Temples and Dargahs, sculptures and Inscriptions of 14th to 19th century.
199.	Torvi	-do-	-do-	Temple, Bawdis, Dargah and Mosque of 14th to 19th century.
200.	Mustigeri	Badami	Bagalkot	Temples, Church well and Hero stone of 11th to 19th century.

## Revenue earned from Taj Mahal

- 191. SHRI ABDUL WAHAB: Will the Minister of CULTURE be pleased to state:
  - (a) the revenue earned from Taj Mahal during each of the last three years;
  - (b) the amount spent on its upkeep during the period; and
- (c) whether there is any discolouration of the monument by pollutants and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The revenue earned through entry fee and other sources like filming etc. at Taj Mahal, Agra during the last three years is as under:

		(₹ in crores)
2012-13	24.58	
2013-14	22.40	
2014-15	21.78	

(b) The amount spent on conservation, preservation and upkeep of Taj Mahal, Agra during the last three years is as under:

	(₹ in crores)
2012-13	12.04
2013-14	13.73
2014-15	16.24

Written Answers to

(c) Air Pollution and other natural factors are liable to cause deteriorating impact on the marble surface of Taj Mahal as a result of physical and chemical interaction. This interaction of Air Pollutants, particularly of SPM (Suspended Particulate Matter) with marble in combination with other factors may be responsible for the altered aesthetic appearance of the surface in comparison to the original color and sheen of Taj Mahal.

## Requirement of manpower and technical staff for monuments

- 192. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CULTURE be pleased to state:
- (a) whether Government has recently assessed the requirement of manpower at various monuments of national importance in the country;
- (b) whether Government is aware that due to lack of adequate number of trained staff and technical personnel the monuments are being defaced and face extinction;
  - if so, the steps taken by Government in this regard; and
- what has been done by Government to post required staff at Jhansi Fort and Palace of Rani Laxmibai facing neglect?
- THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir. The requirement of manpower at various monuments of national importance in the country under the protection of ASI has been assessed recently and is part of the restructuring proposal of ASI.
- Monuments of national importance are protected, preserved and conserved adequately by the manpower, including the technical and outsourced personnel, available at the disposal of Archaeological Survey of India (ASI). No monument of national importance has been neglected or defaced for want of adequate manpower.
- (c) ASI is organizing periodic awareness programmes and also through exhibitions at the monuments from time to time by involving public as well as School and College students to prevent incidents of defacing of monuments. Sign Boards indicating 'Do's and Don'ts' are being put up at protected sites.
- (d) At present 07 Monument Attendants are posted at Jhansi Fort and 06 Monument Attendants at Rani Laxmibai Palace, Jhansi. Both these monuments are not being neglected.

## Preservation of monuments in U.P.

- †193. SHRI JUGUL KISHORE : Will the Minister of CULTURE be pleased to state:
- (a) the details of number of places in Uttar Pradesh preserved by Archaeological Survey of India (ASI) from archeological viewpoint;
  - (b) the policy details for preservation of archaeological monuments; and
- (c) whether Archaeological Survey of India will preserve some more places in Uttar Pradesh and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) There are 743 monuments protected by Archaeological Survey of India (ASI) in Uttar Pradesh. The details are given in Statement-I (*See* below).

- (b) The main features of conservation policy of ASI are description about monument and its context, conservation principles, conservation approach, guidelines for conservation of monuments, role of building craftsmanship in conservation, capacity building, promotional/outreach programmes, tourism and visitor management, illumination of monuments, public private partnership in heritage conservation and management, community participation in conservation, access for the differently-abled persons, new interventions within a monument, disaster management etc. The details are available on ASI website www.asi.nic.in.
- (c) The details of monuments/sites identified for declaration as monument of national importance in Uttar Pradesh are given in Statement-II.

<sup>†</sup> Original notice of the question was received in Hindi.

Statement-I Protected monuments of Archaeological Survey of India in Uttar Pradesh

Sl. No.	Name of Monument/Site	Locality	District
1.	Agra Fort	Agra	Agra
	Including Akbari Mahal		
	Anguri Bagh		
	Baoli of the Diwan-i-Am Quadrangle		
	Carved stone inscription dated A.D. 1605 inside the Delhi Gate entrance		
	Chitor Gates		
	Diwan-i-Am or Hall of Public Audience		
	Diwan-i-Khas or Private Hall of Audience		
	Galleries beneath the Khas Mahal		
	Hon'ble John Russell Colvin's Tomb		
	Inner Amar Singh Gate		
	Inner Delhi Gate		
	Jahangiri Mahal		
	Jahangir's Bath		
	Khas Mahal or the Aramgah or private hall including the golden pavilions on each side		
	Ladies Bazaar attached to the Nagina Masjid		
	Machchi Bhawan or Fish House		
	Maharatta Building impinging on the Nagina Masjid		
	Mina Masjid		
	Moti Masjid or Pearl Mosque		
	Royal Baths		
	Nagina Masjid		
	Salimgarh		
	Saman Burj with Pachisi Court and surrounding chambers		
	Shahjahan's Apartment		
	Shish Mahal		
	Somnath Gates		
	Well (Baoli) in the Akbari Mahal		

Sl. No.	Name of Monument/Site	Locality	District
2.	Barah Khamba together with adjoining area comprised in part of survey plot no. 150 as shown in the site plan	Agra, Tajganj	Agra
3.	Chattries on the Yamuna bank to the north of Ram Bagh	Agra	Agra
4.	Chauburji, of the temporary Burial place of Emperor Babur, together with the Chabutra on which it stands	Agra	Agra
5.	Chini-ka-Rauza including well, tank and kiosk facing the river Yamuna	Agra	Agra
6.	City wall on the west side of Agra Gate	Agra	Agra
7.	Dakhini Darwaza in Mohalla Tajganj	Agra	Agra
8.	Firoz Khan's Tomb	Agra	Agra
9.	Gateway at Pul Changa Modi	Agra	Agra
10.	Gateway in the interior of Tajganj	Agra	Agra
11.	Great Idgah	Agra	Agra
12.	Itimad-ud-Daula's Tomb	Agra	Agra
13.	Inscribed tablet in a piece of the old city wall of Agra (Akbarabad) on the west side of the Mahatma Gandhi Road	Agra	Agra
14.	Jami Masjid	Agra	Agra
15.	Jhun Jhun Katora	Agra	Agra
16.	Khans Gate	Agra	Agra
17.	Kiosk and buildings other than the river side kiosk at or near Zohra Bagh	Agra	Agra
18.	Mehtab Bagh on the river bank, facing the Taj	Agra	Agra
19.	Maqbara called Kala Gumbaz between Chini-ka-Rauza and Bagh Wazir Khan	Agra	Agra
20.	Old Delhi Gate of city	Agra	Agra
21.	Pahlwan's Tomb near Cantonment, Gwalior Road	Agra	Agra
22.	Ram Bagh Gateways	Agra	Agra
23.	Ram Bagh Houses, Kiosks, Terraces and Katra	Agra	Agra
24.	Rauza Diwanji Begum and Mosque	Agra	Agra
25.	Sat Kuiya or Seven wells close by Ram Bagh on the Aligarh Road	Agra	Agra

Sl. No.	Name of Monument/Site	Locality	District
26.	Small Chattri on Agra-Mathura Road	Agra	Agra
27.	Statue of Akbar's House on the Agra-Sikandara Road	Agra	Agra
28.	Taj and grounds including the Masjid on the west side, the pavilions on the east and west sides of the grounds; great south entrance gateway and great courtyard surrounded by cloisters	Agra	Agra
	Dalans round Taj Quadrangle		
	Drinking fountain in the west enclosure wall of the Taj Garden		
	Entrance Gateway of Khan-i-Alam Bagh		
	Fatehpur Masjid		
	Kali Masjid and enclosure wall		
	Khan-i-Alam Bagh together with the new tank near the Taj Mahal		
	Old Mughal Aqueduct		
	Sahelion-ka-Gumbaz No.1		
	Sahelion-ka-Gumbaz No.2		
	Sahelion-ka-Gumbaz No.3		
	Sahelion-ka-Gumbaz No.4		
	Sirhi Darwaja facing the inner entrance gate of the Taj		
	Tank near the Fatehpur Masjid		
	Well at the Taj garden		
29.	Tank Pahlwan near Cantonment, Gwalior Road	Agra	Agra
30.	Two Gateways of early Mughal date at the northeast and northwest corner of Rambagh	Agra	Agra
31.	Well and flight of steps in the Charbagh	Agra	Agra
32.	Zohra Bagh and River side Kiosk	Agra	Agra
33.	Kos Minar	Agra-Fatehpur-	Agra
		Sikri Road,Mile	
34.	Kos Minar	09, Furlong 04 Agra-Fatehpur-	Agra
J <del>1</del> .	NOS MINICI	Sikri Road, Mile	Agia
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Sl. No.	Name of Monument/Site	Locality	District
	Baoli on the north side of Agra Road below		
	Hakim's Bath		
	Baradari near Kush Mahal		
	Baradari near Naubat Khana		
	Baradari near Tehra Darwaza		
	Birbal's Gate		
	Building commonly called Baiju-ka-Makan		
	Chandanpol Gate		
	Chor Darwaza		
	City Walls		
	Cloisters in front of the hammam by the gate leading into the Diwani-i-Am courtyard		
	Daftarkhana (Old Dak Bungalow)		
	Dalan (attached to Mariam's House)		
	Darogha's House		
	Delhi Gate		
	Diving well		
	Diwan-i-Khas with cloisters		
	Domed Baths		
	Domed Gateway on the stone ridge by the Agra Gate		
	Elephant Gate or Hathi Pol		
	Girl's School		
	Guard House attached to Jodha Bai's Palace		
	Guard House (attached to Mariam's House)		
	Guard House		
	Guard House at the foot of the ridge by		
	Agra gate		
	Gwalior Gate		
	Hakim's Bath		
	Hakim's (Doctor's ) house		
	Hamamm, southeast of Buland Darwaza		
	Hamamm, in front of the Buland Darwaza		
	Hammam(attached to Jodha Bai's Palace)		
	Hammam, No. 2		

Sl. No.	Name of Monument/Site	Locality	District
	Hammam, No. 3		
	Hammam outside Abul Fazl's House		
	Hawa Mahal (Jodha Bai's Palace)		
	Hiran Minar		
	Horse stables, Camel stables and Hammam		
	Hospital at the corner of Birbal's House		
	Hospital and latrine		
	Jami Masjid (Dargah)		
	Jodha Bai's Palace		
	Karwan buidings above the Karwan Sarai		
	Karwan Sarai		
	Khanqah		
	Khanqah attached to Dargah Jami Masjid		
	Khas Mahal cloisters		
	Khatai Khana		
	Khush Mahal or "Hada Mahal"		
	Khwabagh (Khas-Mahal)		
	King's Gate of the Jami Masjid		
	Kitchen (attached to Mariam's Houses)		
	Lal Darwaza		
	Mariam's House		
	Mint		
	Nagina Masjid		
	North Gate commonly known as Zanana Rauza of the Jami Masjid		
	Octagonal Baoli		
	Pachisi Court with Dalans		
	Panch Mahal		
	Pigeon house		
	Poor House on the southeast angle of Jami Masjid		
	Ranges of building between Diwan-i-Am and the Treasury including a Hammam		
	Poor House (attached to Nagina Masjid)		
	Rang Mahal		

Sl. No.	Name of Monument/Site	Locality	District
	Ruined Bath, east of the Octagonal Baol		
	Salim Chishti's Tomb		
	Samosa Mahal, north of Abul Fazl's House		
	Sangin Burj		
	Small Baths, north of Abul Fazl's house		
	Small Masjid attached to Baha-ud-Din's Tomb		
	Small Masjid between Delhi Gate and Lal Darwaza		
	Stone Cutter's Masjid		
	Sukh Tal		
	Sweet Tank at the back of Diwan-i-Khas		
	Tomb of Islam Khan		
	Treasury and Naubat Khana		
	Turkish Sultana's House and Hammam		
	Viaduct across the road leading to Bharatpur		
	Well by Hiran Minar		
46.	Tomb of Sadiq Khan	Gelana	Agra
47.	Tomb of Salabat Khan	Gelana	Agra
48.	Dhakri-ka-Mahal	Gopalpura	Agra
49.	Jami Masjid	Itimadpur	Agra
50.	Jagner Fort including the Gwal Baba Temple with the Stairway leading there to and the baoli outside and below the main gate on the hill of Jagner	Jagner	Agra
51.	Two gateways and the Mosque in the Jajau Sarai	Jajau	Agra
52.	Humayun Masjid	Kachhpura	Agra
53.	Bara Khamba	Kagarol	Agra
54.	Guru-ka-Tal	Kakretha	Agra
55.	Fifty-two bullock well	Khawaspur	Agra
56.	Kamal Khan's Dargah	Khawaspur	Agra
57.	Old Tila and Tasu Tila	Khawaspur	Agra
58.	Roman Catholic Cemetery with all its Tombs, Boundary Walls, Gateways and Gardens	Lashkarpur and Sadi-ka-Nagla	Agra

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Sl. No.	Name of Monument/Site	Locality	District
59.	Mass of rubble and concrete said to contain Tombs of Ladli Begum and her two brothers Faizi and Abul Fazl	Mau	Agra
60.	Itibari Khan's Mosque	Near Sikandara	Agra
61.	Jaswant Singh-ki-Chattri	Rajwara	Agra
62.	Tomb of Sheikh Ibrahim (Nephew of Salim Chishti)	Rasulpur	Agra
63.	Akbar's Tomb, Gateway and walls round the ground	Sikandara	Agra
64.	Dalans on the east and south sides of the great south gate and domed structure on the west side of the same gate	Sikandara	Agra
65.	Kanch Mahal, at the southeast corner of Akbar's Tomb	Sikandara	Agra
66.	Mariam's Tomb	Sikandara	Agra
67.	Small Mosque situated in the Church Missionary Society's compound	Sikandara	Agra
68.	Monuments in the memory of Captain Ronald Cameron and other soldiers	Aligar	Aligarh
69.	Monument in memory of the brave men who fell at the hour of victory	Gangiri	Aligarh
70.	Three Mounds	Gorai Dhana, Iglas,	Aligarh
71.	Masjid	Pilkhana	Aligarh
72.	Khera Mound	Bajera Khera	Aligarh
73.	Smaller Mound	Bajera Khera	Aligarh
74.	Nagaria Khera	Shahgarh Khera, Shahgarh	Aligarh
75.	Old Garhi or Mud Fort	Shahgarh Khera, Shahgarh	Aligarh
76.	Sahegarh Khera	Shahgarh Khera, Shahgarh	Aligarh
77.	Ancient site consisting of the remains of an ancient fort and an extensive Khera	Sankara	Aligarh
78.	High isolated conical shaped mound	Sankara	Aligarh
79.	Mound, part of which appears to be the remains of a Buddhist Stupa or a Temple	Sankara	Aligarh
80.	Monument near Old Fort	Tappal	Aligarh
81.	Tomb of Thomson Simpson	Tappal	Aligarh
82.	Kos Minar in field no.194/1/(191/1)	Jarhaulia	Auraiya

Sl. No.	Name of Monument/Site	Locality	District
83.	Kos Minar in field no. 215-1	Paighamborpur	Auraiya
84.	Kos Minar in field no.127	Bhagautipur	Auraiya
85.	Gateway	Ajitma	Auraiya
86.	Kos Minar in field no.684 and 685, Panhar	Salempur alias Sale under Revenue Mauza, Panhar	Auraiya
87.	Ancient mound at Kasuri	Bamnauli	Baghpat
88.	Mound known as Parasu Ram ka Khera	Alamgirpur	Baghpat
89.	Mound known as Lakha Mandap	Barnawa	Baghpat
90.	Begum's Masjid jor three lofty domes	Aonla	Bareilly
91.	Tomb of Hafiz-ul-Mulk Rahmet Khan, the Rohila Chief	Bareilly, Bakar Ganj	Bareilly
92.	Tomb of Hermit Shah Dana	Bareilly, Bakar Ganj	Bareilly
93.	Large obelisk of red sandstone	Fateh Ganj	Bareilly
94.	Several ancients ruined mounds in which Indo-Scythian coins are found	Pachomi or Wahidpur Pachaumi	Bareilly
95.	Ancient Site	Ramnagar, Alampur Kot	Bareilly
96.	Fort	Ramnagar	Bareilly
97.	Mound called Chikatia Khera	Ramnagar	Bareilly
98.	Mound to the south of the tans known as of the Gandhan Sagar and Adisagar	Ramnagar	Bareilly
99.	Small hillock called Katari Khera or Kottari Khera	Ramnagar	Bareilly
100.	Stupa mound	Ramnagar	Bareilly
101.	Two Buddhist mounds close to the Konwaru Tal	Ramnagar	Bareilly
102.	Site near Aonla railway station	Rehtoia	Bareilly
103.	Mordhaj also known as Munawar Jar with lofty mound	Chandanpura	Bijnor
104.	Fort	Chandpur	Bijnor
105.	Mosque	Chandpur	Bijnor
106.	Old British Cemetery	Daranagar	Bijnor
107.	Ancient Site	Daulatabad	Bijnor
108.	Tomb or Nawab Shujat Khan	Jahanabad	Bijnor
109.	Jami Masjid	Mandawar	Bijnor
110.	Well	Mandawar	Bijnor

Sl. No.	Name of Monument/Site	Locality	District
111.	Old Pathan Fort	Nagina	Bijnor
112.	Cemetery of Nawab Najib-ud-Daula	Najibabad	Bijnor
113.	Pathargarh Fort	Najibabad	Bijnor
114.	Portion of the old Palace	Najibabad	Bijnor
115.	Tomb of Nawab Najib-ud-Daula	Najibabad	Bijnor
116.	Mound (Kushan king Vasudeva)	Tip	Bijnor
117.	Dargah of Imadul Mulk alias Pisan Hari-ka- Gumbaz dated A.H. 896	Budaun	Budaun
118.	Jami Masjid	Budaun	Budaun
119.	Tomb, Mohalla Behrampur, Tomb of Ikhlas Khan	Budaun	Budaun
120.	Tomb of Makhduman Jahan, the mother of Alaudin Alam	Budaun	Budaun
121.	Several large tumuli (Kheras) in and about Ahar.	Ahar	Bulandshahr
122.	Ruins of an old Temple known as Chandrani-ka-Mandir	Chandok	Bulandshahr
123.	Balai Kot or Upper Fort	Bulandshahr	Bulandshahr
124.	Large mound known as Moti Bazaar	Bulandshahr	Bulandshahr
125.	Two cemeteries	Bulandshahr	Bulandshahr
126.	Masonry tank and ancient Temple	Dankaur	Bulandshahr
127.	Ahirpura mound or lesser Temple mound	Indor	Bulandshahr
128.	Kundanpura mound or the great Temple mound	Indor	Bulandshahr
129.	Lofty mound with a small village perched on the east northeastern side of it.	Indor	Bulandshahr
130.	Khera or mound called Talapatnagari or Myaji Khera	Shikarpur	Bulandshahr
131.	Large mound	Atranjikhera	Etah
132.	Khera Basundara	Basundra	Etah
133.	Large mound dividing the village into two distinct portions known as Bilsar Pachiya and Bilsar purva.	Bilsar	Etah
134.	Mound containing ancient relics of the Gupta Period.	Bilsar	Etah
135.	Tombs of Colonel Gardener and his Begum	Chaoni	Etah
136.	Remains of an old Temple	Malawan	Etah
137.	Two mounds together with a statue, ancient Sculptures and other antiquarian remains	Noh Khas and Khera Noh	Etah

Fort

Sl. No. 138.

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Tal

Fort

Garhi, Rapri, Shikhohabad

Sl. No.	Name of Monument/Site	Locality	District
164.	Tomb of Nizammuddin	Rapri, Shikhohabad	Firozabad
165.	Idgah	Rapri, Shikhohabad	Firozabad
166.	Archaeological Site and Remains comprised in Survey Plot Nos. 736, 738/2, 738/3 and parts of Survey Plot Nos. 737, 738/1 and 738/1 and 738/4 as shown in the site plan	Gulistanpur	Ghaziabad
167.	Raja Karan ka Khera	Paragana put, Mustafabad	Ghaziabad
168.	Monument near Kilah railway station	Hathras	Hathras
169.	Remains of an old Hindu Temple inside the Dayaram's Fort	Hathras	Hathras
170.	Small circular mound	Lakhnu	Hathras
171.	Mound	Lakhnu	Hathras
172.	Monument of Major Robert Naim	Pipalgaon	Hathras
173.	Monument in the memory of Samuel Anderson Nichterlein	Sasni	Hathras
174.	Mound known as Gohana Khera	Sasni	Hathras
175.	Well or Baoli known as Bah-ka-Kuan	Amroha	Jyotibha Phule Nagar
176.	Talib Khan's tomb	Azampur	Jyotibha Phule Nagar
177.	Tomb of Abdul Ghafur Shah	Azampur	Jyotibha Phule Nagar
178.	Tomb of the grand son of Abdul Ghafur	Azampur	Jyotibha Phule
	Shah and Mosque		Nagar
179.	Unknown tomb	Chaudhariapu	Kannauj
180.	Tomb of Sergeant, instructor of Musketry James Norfolk	Gursahaiganj	Kannauj
181.	Bala Pir tomb	Kannauj	Kannauj
182.	Big Mosque	Kannauj	Kannauj
183.	Kachhiriwala tomb	Kannauj	Kannauj
184.	Mosque and the tomb of Makhdum Jahanian	Kannauj	Kannauj
185.	Mound known as old Fort	Kannauj	Kannauj
186.	Outer gateway	Kannauj	Kannauj
187.	Small Mosque West of Bala Pir	Kannauj	Kannauj
188.	Small inner gateway	Kannauj	Kannauj
189.	Tomb of Sheikh Mohammad Mehdi	Kannauj	Kannauj

Sl. No.	Name of Monument/Site	Locality	District
190.	Zanana Gumbad	Kannauj	Kannauj
191.	Closed cemetery	Mainpur	Mainpuri
192.	Ancient site	Bajna	Mathura
193.	Pillar with Sanskrit inscription dated samvat 1666 in the flanking tower at the Bhanakaur tank	Barsana	Mathura
194.	Mound (Barse ka Tila)	Bhadar	Mathura
195.	Temple of Govind Deo	Brindaban	Mathura
196.	Temple of Jugal Kishore	Brindaban	Mathura
197.	Temple of Madan Mohan	Brindaban	Mathura
198.	Temple of Radha Ballabh	Brindaban	Mathura
199.	Akbari Sarai	Chhatta	Mathura
200.	Kos Minar, Mile 19 Furlong 1	Chhatta	Mathura
201.	Kos Minar, Mile 24 Furlong 3	Chhatta	Mathura
202.	Kos Minar, Mile 26 Furlong 7	Chhatta	Mathura
203.	Kos Minar, Mile 29 Furlong 4	Chhatta	Mathura
204.	Two mounds, the second mound is known as Singer Tila	Ganesra	Mathura
205.	Kos Minar	Gohari	Mathura
206.	Mound	Jaisinghpura	Mathura
207.	Fortified Sarai with all its walls and gateways	Kosi	Mathura
208.	Small mound locally known as Chavar	Kosi	Mathura
209.	Mound	Kota	Mathura
210.	Mound marking the old Fort	Mahaban	Mathura
211.	Ancient Site containing fragments of images	Mat	Mathura
212.	Ancient Sculptures, carvings, images, bas- reliefs, inscriptions, stones and like objects	Mathura	Mathura
213	Gayatri mound	Mathura	Mathura
214.	Girdharpur mound	Mathura	Mathura
215.	Gopal Khera	Mathura	Mathura
216.	Kankali tila, Jain and Chaubara Mound	Mathura	Mathura
217.	Kos Minar on the circular Road	Mathura	Mathura
218.	Palikhera mound	Mathura	Mathura
219.	Portions of Katra Mound which are not in the possession of Nazul tenants on which formerly stood a Temple of Kehsavadeva which was dismantled and the site utilised for the Mosque of Aurangzeb	Mathura	Mathura

Sl. No.	Name of Monument/Site	Locality	District
242.	Tombs or Sardhana Cemetery	Sardhana	Meerut
243.	Two mounds (Kheras) named Khorkali and	Servara	Meerut
	Jalapar		
244.	Amarpati Khera	Alipur	Moradabad
245.	Chandesvara Khera	Bemi	Moradabad
246.	Khera or Mound reputed to be the ruin or a palace Raja Vena	Berni	Moradabad
247.	Large mound, the site of an ancient Temple	Bherabharatpur	Moradabad
248.	Old Fort and its relics	Firozpur	Moradabad
249.	Ancient mound	Gumthal Khera	Moradabad
250.	Large mound	Karvar	Moradabad
251.	Jami Masjid	Sambhal	Moradabad
252.	Mound	Sarthal Khera	Moradabad
253.	Gateway of Karwan Sarai	Sondhan	Moradabad
		Muhammadpur	
254.	Mosque of Karwan Sarai	Sondhan	Moradabad
		Muhammadpur	
255.	Mosque and Tomb of Shah Abdul Razak and his four sons	Jinhana	MuzaffarNagar
256.	Octagonal Wall	Majhera	MuzaffarNagar
257.	Tomb of Diwan Saiyed Mohammad Khan	Majhera	MuzaffarNagar
258.	Tomb Saiyed Hussain also called Sayed Chajju Khan	Majhera	MuzaffarNagar
259.	Tomb of Saiyed Umar Nur Khan	Majhera	MuzaffarNagar
260.	Tomb of Saiyed Saif Khan and his mother	Majhera	MuzaffarNagar
261.	Jami Masjid	Pilibhit	Pilibhit
262.	Badshahi Bagh locally known as Badshahi Mahal	Badshahi Mahal	Saharanpur
263.	Khera ki Bandi	Lodhipur	Saharanpur
264.	Old British Cemetery, Khata Khedi	Saharanpur	Saharanpur
265.	Old British Cemetery, Saharanpur City	Saharanpur	Saharanpur
266.	Allahabad Fort	Allahabad	Allahabad
	i. Ashoka Pillar		
	(Inscribed stone pillar)		
	Zanana Palace		
267.	Cemeteries in Kydganj	Allahabad	Allahabad

Sl. No.	Name of Monument/Site	Locality	District
268.	Khusru Bagh :-	Allahabad	Allahabad
	Enclosure wall and Gateway of Khusru		
	Bagh,		
	Tomb of Bibi Tamolan,		
	Tomb of Sultan Khusru,		
	Tomb of Sultan Khusru's Mother,		
260	Tomb of Sultan Khusru's Sister		
269.	Queen Victoria's Memorial in Alfred Park	Allahabad	Allahabad
270.	Ancient Site Sringraur	Sringverpura	Allahabad
271.	Small high mound, the ancient site of a Large Hindu Temple	Bara	Allahabad
272.	The area of the waste land divided by a ravine into two large mounds called "Garha and Garhi"	Bhita	Allahabad
273.	Large stone dwelling house said to have been the residence of the two heroes of Ala and Udal cir. 8th century AD	Chilla	Allahabad
274.	Standing figure identified by Fuhrer as Buddha Asvaghosha with a five-headed snake canopy and worshipped under the name of Srigari Devi	Deora	Allahabad
275.	A rocky hall on the south face of the top bearing an inscription of three lines of Indo- Scythian period in red paint with some rude drawings of men and animals	Ginja Hill	Allahabad
276.	Ruined Forts of Samudra Gupta and Hansagupta	Jhusi	Allahabad
277.	Cave known as Sita-ki-Rasoi containing an inscription in characters of the 9th century AD	Mankuar	Allahabad
278.	Extensive mound called Hatgauha Dih	Shiupur	Allahabad
279.	Garhwa Fort	Sheorajpur	Allahabad
280.	Large mound called Surya Bhita	Singraur	Allahabad
281.	Old Nawabi Mosque	Akbarpur	Ahmednagar
282.	Tomb of Salar Saifuddin alias Surkhru Salar	Bahraich	Bahraich
283.	Large brick strewn khera being the ruins of an apparently Buddhist city	Chandra or Chardah	Bahraich
284.	Khera said to be the ruins of one of the principal cities of Raja Karna of the Mahabharata	Hathi Kund	Bahraich

Sl. No.	Name of Monument/Site	Locality	District
285.	Tomb of Rajab Sajar alias Hatila Salar	Shahpur Jote Yusuf	Bahraich
286.	Domes and buildings inside the inner enclosure including their ancient walls of the inner enclosure of Saiyid Salar Masud's celebrated dargah	Singha Parasi	Bahraich
287.	A mound 20" high apparently formed of solid brick work where the Prithvinath Lingam and a copper plate grant were found	Pachran	Balrampur
288.	Mound locally known as Ora Jhar situated on the road from Balrampur near the ancient remains of Sahet-Mahet (Sravasti)	Ghooghulpur	Balrampur
289.	Mound locally known as Penahia Jhar situated on the Road from Balrampur near the Ancient remains of Saheth-Maheth (Sravasti)	Ghooghulpur	Balrampur
290.	Mound locally known as Kharahua Jhar situated on the Road from Balrampur near the Ancient remains of Saheth-Maheth (Sravasti)	Ghooghulpur	Balrampur
291.	Baithak	Akbai	Banda
292.	Closed cemetery, Katra Naka	Banda	Banda
293.	Jami Masjid	Banda	Banda
294.	Monument in memory of General Whitelock's Force	Banda	Banda
295.	Baoli	Bhawanipur	Banda
296.	Approaches to Kalinjar Fort	Kalinjar	Banda
297.	Fort of Kalinjar, together with the parapet walls, with the gateways and the monuments inside it, <i>Viz.</i> Sita Kunda, Sita Sez, Patalganga, Pandu Kund, Bhairon-ki-Jhiria, Siddh-ki-Gupha, Bhagwan-Sej, Pani-ka-Aman, Mrigdhara, Kotitirth, Linga Temple of Nilakantha etc.	Kalinjar	Banda
298.	Remains of the old Fort with its seven gateways. A Temple of Mahadeo and an inscribed stone in Sanskrit lying on the foot and approaches to the same	Kalinjar	Banda

Sl. No.	Name of Monument/Site	Locality	District
299.	Two inscriptions, one dated 1520, the other undated on a large basalt rock close to the bank of the Paisuni river	Ansuya ji	Chitrakut
300.	Closed cemetery	Bargarh	Chitrakut
301.	Temple	Bargarh	Chitrakut
302.	Remains of a Temple, circa 10th century AD locally called Bhar Deul	Barha-Kotra	Chitrakut
303.	Small Temple with a sanctum and a flat roof	Barha-Kotra	Chitrakut
304.	Two large caves known as Rikhian	Barha-Kotra	Chitrakut
305.	Remains of a small Chandella Temple	Birpur	Chitrakut
306.	Two Chandella Temples standing together on the same platform	Gonda	Chitrakut
307.	Remains of an old Chandella Temple	Dadhwa, Rampur & Manpur	Chitrakut
308.	Balari nath	Gulrampur	Chitrakut
309.	Two Temples	Gulrampur	Chitrakut
310.	City cemetery	Karwi	Chitrakut
311.	Stone Temple	Ganesh Bagh one mile south- east of Karwi	Chitrakut
312.	Temple	In the Centre of a tank near the Jail	Chitrakut
313.	Ruins of an old Jain Temple called Haihaiti Mandir together with fragments of statues about the Fort of the hill	Koh	Chitrakut
314.	Ruins of some Jain Temples	Lauri of Lokhari	Chitrakut
315.	Manikpur cantonment cemetery	Manikpur	Chitrakut
316.	Fort with the Fortification walls and the three ruined Jain Temples and one ruined Hindu Temple inside the Fort	Marpha	Chitrakut
317.	Two ruined Temples	Mau	Chitrakut
318.	Inscribed statue of Chandella period under a pipal tree	Pura	Chitrakut
319.	Ruins of a large Linga Temple of the Chandella type	Pura	Chitrakut
320.	Priest's House	Ramnagar	Chitrakut
321.	Remains of a large Temple	Ramnagar	Chitrakut

Sl. No.	Name of Monument/Site	Locality	District
322.	Ruins of a large Chandella Temple	Ramnagar	Chitrakut
323.	Group of ruins, the principal object of which is the entrance door of a Temple	Rasin	Chitrakut
324.	Remains of an old fort and a disused Temple Devi Chandra Maheshwari	Rasin	Chitrakut
325.	Rock hewn tank, close to the Temple of Chandi Maheshwari	Rasin	Chitrakut
326.	Several Sati pillars with a large standing female figure holding a child in her left arm	Rasin	Chitrakut
327.	Temple of Chandi Maheshwari	Rasin	Chitrakut
328.	Two large caves in the middle of a hillock with broken Sculptures scattered about	Rauli	Chitrakut
329.	Three mounds known as Mani-Parbat, Kuber Parbat and Sugrib Parbat	Ayodhya	Faizabad
330.	Beni Khanam's tomb	Faizabad	Faizabad
331.	Gulab Bari	Faizabad	Faizabad
332.	Tomb of Bahu-Begum	Faizabad	Faizabad
333.	Tomb of Hazi Iqbal, Eunuch of Sadar Jahan Begum including the Mosque and the whole compound enclosing them	Faizabad	Faizabad
334.	Tomb of Shuja-ud-Daula	Faizabad	Faizabad
335.	Mound called Chauki	Aphui	Fatehpur
336.	Monument in the memory of A. Blakely	Asafpur	Fatehpur
337.	Large mound covered with broken bricks and pottery	Asni	Fatehpur
338.	Extensive brick-strewn mound	Asothar	Fatehpur
339.	Smaller mound bearing five large Digamber Jain figures which people call the five Pandavas	Asothar	Fatehpur
340.	Emperor Aurangzeb's Pavilion	Bagh Badshahi (Khajuha)	Fatehpur
341.	Entire compound known as Bagh Badshahi	Bagh Badshahi (Khajuha)	Fatehpur
342.	Temple	Bahua	Fatehpur
343.	Four massive masonry pillars containing stone tablets with inscriptions in Urdu and Hindi representing translations of the Ten Commandments and some verses from Saint John's Gospel, on the Grand Trunk Road just opposite the Public Works Department Inspection House on the western outskirts of the town	Fatehpur	Fatehpur

Sl. No.	Name of Monument/Site	Locality	District
344.	Square sand-stone pillar bearing an inscription of Mahipaladeva dated Samvat 974 in the Municipal garden attached to the Town hall	Fatehpur	Fatehpur
345.	The collection of miscellaneous antiquities from different parts of the District grouped round the Asni Pillar of Mahipaladeva in the Municipal garden attached to the Town hall	Fatehpur	Fatehpur
346.	Hathikhana Mosque or Jaichandi Mosque	Hathgaon	Fatehpur
347.	Circular mound, the site of a Temple	Khairai	Fatehpur
348.	Extensive mound called Garhi	Khairai	Fatehpur
349.	Monument in the memory of T.S.Powell, Col.	Kunwarpur	Fatehpur
350.	Four Temples	Kurari	Fatehpur
351.	Ruins of a Fort built by Jaya Chandra	Kutila	Fatehpur
352.	Old Fort	Nahar Khor	Fatehpur
353.	Old Fort	Paina Kalan	Fatehpur
354.	Extensive ruins of an ancient fortified town said to be a stronghold of the Chandella	Paina	Fatehpur
355.	Mound with many pieces of stone sculptures collected upon them	Ren	Fatehpur
356.	Ruined Temple	Saton	Fatehpur
357.	Two brick Temples	Sirthar Amauli	Fatehpur
358.	Two Temples	Thithaura	Fatehpur
359.	Extensive mound and a group of Hindu sculptures	Tiksariya	Fatehpur
360.	Temple	Tindauli	Fatehpur
361.	Mound covered with bricks with the ruins of the Temple of Asokanath Mahadeva	Hathili	Gonda
362.	Certain mounds covered with broken statues and sculptures	Kadhwa	Hamirpur
363.	Closed British Cemetery	Kaitha	Hamirpur
364.	Jain Temple mounds covered with broken bricks etc. and three Kheras near them <i>viz</i> , Ladhanpur, Mirzapur and Itara	Sumerpur	Hamirpur
365.	Major Robert's Tomb	Baramau	Hardoi
366.	Brick mound locally called Bhankargarh	Gandwa	Hardoi
367.	High irregular khera covered with broken bricks and Sculptures	Hardoi	Hardoi

Sl. No.	Name of Monument/Site	Locality	District
368.	Mound known as Kalhaur or Killo	Kalhaur	Hardoi
369.	Memorial tomb	Khasaura	Hardoi
370.	Large dih covered with broken bricks and pottery crowned with a small ruined Temple of the 19th century AD	Kherwa & Kajhgaon	Hardoi
371.	Memorial cemetery	Madhavganj	Hardoi
372.	Well near the Dargah of Makhdum Shah	Mallawan	Hardoi
373.	Large ruined site called Sandi Khera	Pali	Hardoi
374.	Tomb of Nawab of Sadar Johan	Pihani	Hardoi
375.	Ancient mound	Pahunchina Khera (Lakhamapur)	Hardoi
376.	Phulmati	Sandi	Hardoi
370. 377.	Maqbara of Nawab Diler Khan	Shahabad	Hardoi
378.	Sanskrit Inscription of Samvat 1672 on the Chauknanda of Rupan Guru	Akbarpur or Ataura	Jalaun
379.	Cemetery	Jalaun	Jalaun
380.	Chaurasi tomb of Lodhi Shah Badshah	Kalpi	Jalaun
381.	Closed Cemetery	Kalpi	Jalaun
382.	Piece of fort wall on the north-east scarp with its circular bastion	Kalpi	Jalaun
383.	Small domed building carried on six pillars immediately near to the P.W.D. Rest House	Kalpi	Jalaun
384.	Cemetery	Kunch	Jalaun
385.	Dome on twelve pillars called Bara Khamba traditionally ascribed to the commander of Prithviraja	Kunch	Jalaun
386.	Mosque	Orai	Jalaun
387.	Ruins of a large Temple of the Chandella period	Bangama	Jhansi
388.	Gandai Temple	Barua-sagar	Jhansi
389.	Ghugua-ka-Math	Barua-sagar	Jhansi
390.	Jarai-ka-Math	Barua-sagar	Jhansi
391.	Jarao-ka-Marhia	Barua-sagar	Jhansi
392.	Tank	Barua-sagar	Jhansi
393.	Jama Masjid	Erich	Jhansi
394.	Gharao-ka-Math	Gharao	Jhansi
395.	Memorial cemetery, south of fort on Phuta Darwaza	Jhansi	Jhansi

Sl. No.	Name of Monument/Site	Locality	District
396.	Monument of major F.W. Pinkney, situated on the hillock near the premises of Messers Eduljee Boyce and Co.	Jhansi	Jhansi
397.	Sikhara-roofed Temple called Marhia and dedicated to Gond baba	Khojra	Jhansi
398.	Remains of a Chandella Temple	Kishni Khurd	Jhansi
399.	Chandela Temple	Pachwara (Gahras)	Jhansi
400.	Ruins of a large Chandella Temple containing a well preserved statue of Vishnu	Patha-Sagauli	Jhansi
401.	Gunner Burkill's Tomb	Ragoon	Jhansi
402.	Chandela Temple	Sakrar	Jhansi
403.	Ruined Temple at the upper end of Rai tal on the banks of which is a roundish boulder containing two inscriptions of Samvat 1604 and 1608	Sirwabaran	Jhansi
404.	Rani Lakshmi Bai Mahal	Jhansi	Jhansi
405.	Chhatari of Raja Gangaghar Rao alongwith tank	Dariapur	Jhansi
406.	Jhansi Fort	Jhansi	Jhansi
407.	Remains of an old Chandella Temple	Marha	Jhansi
408.	Temple	Marha	Jhansi
409.	Mound	Bithoor	Kanpur
410.	Lona cross garden	Kanpur	Kanpur
411.	Katcheri Cemetery	Kanpur	Kanpur
412.	Memorial well garden	Kanpur	Kanpur
413.	Sawada Kothi, Monument including flight of steps with the surrounding pateau	Kanpur	Kanpur
414.	Subedar-ka-Talab Cemetery	Kanpur	Kanpur
415.	Wheeler's Entrechment	Kanpur	Kanpur
416.	Kos Minar	Khalaspur	Kanpur
417.	Three images of Lakshmana, Ganesh and Vishnu lying in the cells or each side of the doorway of the Temple of Jagannatha and a Gupta pillar lying in the compound of the Temple and other images	Behta	Kanpur Dehat
418.	Ancient brick Temple	Bhitargaon	Kanpur Dehat
419.	Mound of ruins covered with large bricks and broken figures	Bhitargaon	Kanpur Dehat

Sl. No.	Name of Monument/Site	Locality	District
420.	Kos Minar	Bhognipur	Kanpur Dehat
421.	Kos Minar	Bhognipur	Kanpur Dehat
422.	Tank near the Tomb of Sandal Shah	Bichhiapur	Kanpur Dehat
423.	Temple known as Phulmati Devi	Bihupur	Kanpur Dehat
424.	Kos Minar	Chaparghata	Kanpur Dehat
425.	Kos Minar	Deosar	Kanpur Dehat
426.	Fragment of a pillar	Dumapur	Kanpur Dehat
427.	Kos Minar	Gour	Kanpur Dehat
428.	Kos Minar	Gour	Kanpur Dehat
429.	Kos Minar	Halia	Kanpur Dehat
430.	Kos Minar	Jallapur Sikandara	Kanpur Dehat
431.	Ancient brick Temple	Kanchilipur	Kanpur Dehat
432.	Two ancient brick Temple	Khurda	Kanpur Dehat
433.	Mound and the ancient pillar in a modern	Lala Bhagat	Kanpur Dehat
	domed chamber together with the stone cock lying in the front of it		
434.	Kos Minar	Pailwaru	Kanpur Dehat
435.	Temple known as 'Mahadeo Baba'	Parauli	Kanpur Dehat
436.	Kos Minar	Pitampur	Kanpur Dehat
437.	Kos Minar	Raigawan	Kanpur Dehat
438.	Kos Minar	Rajpur	Kanpur Dehat
439.	Kos Minar	Sankhiln Buzurg	Kanpur Dehat
440.	Kos Minar	Sardarpur	Kanpur Dehat
441.	Sanskrit inscription in the well of Gayadin Sukal	Subhanpur	Kanpur Dehat
442.	Brick Temple at Nebia Khera	Bhadwara	Kanpur Dehat
443.	Fort attributed to Jay Chandra	Karra	Kaushambi
444.	Ancient Fortress (representing the ancient Kaushambi)	Kosam	Kaushambi
445.	Artificial cave in the fane of the hill of Pabhosa hill	Pabhosa	Kaushambi
446.	Traces of a large brick building on the summit of Pabhosa hill	Pabhosa	Kaushambi
447.	British Monuments	Aurangabad	Kheri
448.	Dilapidated Bundela Temple with a colossal statue of Tirthankar called linga with two short inscriptions	Banpur	Lalitpur

Unstarred Questions

Sl. No.	Name of Monument/Site	Locality	District
449.	Ganesh Khera, an ancient site with a large elephant headed God	Banpur	Lalitpur
450.	Jain Temple	Banpur	Lalitpur
451.	Maniktila	Banpur	Lalitpur
452.	Pali Khera	Banpur	Lalitpur
453.	Three Temples, two of Vishnu and one of Linga Mahadeva of Gondwani type	Bhadona	Lalitpur
454.	Temple of the Chandella period built mostly of granite	Bharauli	Lalitpur
455.	Temple of Sun God	Budhni	Lalitpur
456.	Bilmori	Chandpur	Lalitpur
457.	Inscription slab of 13th century	Chandpur	Lalitpur
458.	Inscription slab dated samvat 1325	Chandpur	Lalitpur
459.	Jain Temple	Chandpur	Lalitpur
460.	Jhammer	Chandpur	Lalitpur
461.	Sahasra Linga	Chandpur	Lalitpur
462.	Small Temple in the Jungle	Chandpur	Lalitpur
463.	Two Monolithic pillars	Chandpur	Lalitpur
464.	Varaha, inscribed column and ruined shrines	Chandpur	Lalitpur
465.	Vishnu and Lakshmi Narayan shrines	Chandpur	Lalitpur
466.	Vishnu Temple known as Phandaria	Chandpur	Lalitpur
467.	Small flat-roofed fane sacred to Mahadeva	Dasraran	Lalitpur
468.	Half-fallen lane of Chandi having a shrine and a porch	Daulatpur	Lalitpur
469.	Large slab of the Seven Mothers with Ganesha lying on the bed of the valley below the Temple Chandi	Daulatpur	Lalitpur
470.	Ghats	Deogarh	Lalitpur
471.	Gupta Temple	Deogarh	Lalitpur
472.	Jain Temples in Deogarh Fort	Deogarh	Lalitpur
473.	Large Temples	Deogarh	Lalitpur
474.	Varaha Temple	Deogarh	Lalitpur
475.	Sikhara-roofed Temple known as Kathoylan Mithla	Deongoul	Lalitpur
476.	Small Temple with broken sikhara known as Chaturbhuji	Deongoul	Lalitpur
477.	Temple of Bhavani	Deongoul	Lalitpur
478.	Sati slab showing three-headed Mahadeva on the top and fighting scenes below	Dhongra	Lalitpur

Sl. No.	Name of Monument/Site	Locality	District
479.	Small Temple of Sankhanath or Santanatha	Dhongra	Lalitpur
480.	Akhara	Dudhai	Lalitpur
481.	Bajrang	Dudhai	Lalitpur
482.	Banbaba	Dudhai	Lalitpur
483.	Bania-ki-Barat	Dudhai	Lalitpur
484.	Chhatri with Varaha	Dudhai	Lalitpur
485.	Jain Temples	Dudhai	Lalitpur
486.	Larger surang	Dudhai	Lalitpur
487.	Lesser surang	Dudhai	Lalitpur
488.	Linga or Mahadeva	Dudhai	Lalitpur
489.	Rock-cut Narasimha	Dudhai	Lalitpur
490.	Temples	Dudhai	Lalitpur
491.	Two small Temples of the Godwani type of	Dudhai	Lalitpur
	which one is sacred to Gond baba and the		
	other to Mahadeva		
492.	Varaha near tank	Dudhai	Lalitpur
493.	Two Temples and several relics	Gurha Khera	Lalitpur
494.	Northern Temple consisting of a shrine and	Gurha	Lalitpur
	a porch sacred to Mahadeva or Linga, an		
40.5	inscription of Samvat 1014 over the lintel	0.1	T 11.
495.	Temples dedicated to Vishnu	Gurha	Lalitpur
496.	Kuraiya Bir Temple	Kuchdon	Lalitpur
497.	Bansa Building of Firozshah's time	Lalitpur	Lalitpur
498.	Champa Marh	Madanpur	Lalitpur
499.	Jain group of Temples	Madanpur	Lalitpur
500.	Large Temple in front of Panch Marhia	Madanpur	Lalitpur
501.	Modi Marh	Madanpur	Lalitpur
502.	Mundi Marh	Madanpur	Lalitpur
503.	Panch Marhia	Madanpur	Lalitpur
504.	Temple at Mahadeva	Madanpur	Lalitpur
505.	Temples (Bari and Chotti Kacheries)	Madanpur	Lalitpur
506.	Two small Temples, one of which is sacred	Madanpur	Lalitpur
	to the mother of Mahavira		
507.	Ruined Temple The sanctum site has a	Madanpur	Lalitpur
	statue of Trimurti		
508.	Tall Sati-slab called a Caza bearing an	Markhera	Lalitpur
	inscription of Samvat 1348		
509.	Temple	Markhera	Lalitpur

Sl. No.	Name of Monument/Site	Locality	District
510.	Temple site	Markhera	Lalitpur
511.	Temple of Neelkantha	Pali	Lalitpur
512.	Overhanging rock with some pre-historic	Panduon	Lalitpur
	Sculptured bordering the Jamini Valley		
513.	Remains of a large Vishnu Temple	Satgato	Lalitpur
514.	Jain Temple and a Torana or Gateway	Sironi Khurd	Lalitpur
515.	Slab containing a Kutila inscription of 46	Sironi Khurd	Lalitpur
	lines of the reign of Mahendrapaldeva in the		
	compound of Santinatha's Temple		
516.	Torana or gateway situated outside the	Sironi Khurd	Lalitpur
	compound of modern Jain Temple		
517.	Temple	Sonrai	Lalitpur
518.	Small Temple with three figures of Vishnu	Surabad	Lalitpur
	in the niches outside		
519.	Fort	Talbehat	Lalitpur
520.	Temple of Mahadeva	Vijapur	Lalitpur
521.	Mounds covered with bricks	Arjunpur and	Lucknow
		Rukhara	
522.	Cemetery	Bargawan	Lucknow
523.	Cemeteries	Jahraila Road	Lucknow
524.	Amjad Ali Shah's Mausoleum	Hazratganj	Lucknow
525.	Bibiapur House	Cantonment	Lucknow
526.	British Cemetery at Chiria jhil	Sapru Marg	Lucknow
527.	Buildings, north-west of Dilkusha Palace	Cantonment	Lucknow
528.	Cemetery at Alambagh	Lucknow	Lucknow
529.	Cemetery at Dilkusha	Lucknow	Lucknow
530.	Cemetery at Gaughat	Lucknow	Lucknow
531.	Cemetery near Kaisar Pasand	Lucknow	Lucknow
532.	Cemetery near Fort Machi Bhawan	Lucknow	Lucknow
533.	Cemetery in Raja Incha Singh's compound	Lucknow	Lucknow
534.	Cemetery on La-Martiniere Road	Lucknow	Lucknow
535.	Cemetery at Vilayat Bagh	Lucknow	Lucknow
536.	Dargah Hazrat Abbas	Lucknow	Lucknow
537.	Dianut-ud-daula's Karbala	Lucknow	Lucknow
538.	General wali Kothi	Lucknow	Lucknow
539.	Ibrahim Chisti's Tomb	Lucknow	Lucknow
540.	Imambara Amin-ud-daula	Lucknow	Lucknow

Sl. No.	Name of Monument/Site	Locality	District
541.	Imambara of Asaf-ud-Daula	Lucknow	Lucknow
542.	Jama Masjid near Hussainabad	Lucknow	Lucknow
543.	Kaiser Bagh Gates	Lucknow	Lucknow
544.	Kalan-ki-Lat at adjoining cemetery in	Lucknow	Lucknow
	Faquir Mohammad Khan ka Hata		
545.	Karbala of Tal Katora	Lucknow	Lucknow
546.	Kaz-Main Buildings	Lucknow	Lucknow
547.	Mulka Jahan's Karbala	Lucknow	Lucknow
548.	Masjid connected with Asaf-ud-Daula	Lucknow	Lucknow
549.	Monuments of Ninety-third Highlanders	Lucknow	Lucknow
550.	Nadan Mahal	Lucknow	Lucknow
551.	Nasir-ud-Din Haider's Karbala in Daliganj	Lucknow	Lucknow
552.	Neil's Gate	Lucknow	Lucknow
553.	Old Palace at Dilkusha	Lucknow	Lucknow
554.	Picture Gallery Hussainabad Baradari	Lucknow	Lucknow
555.	Residency Buildings	Lucknow	Lucknow
556.	Rumi Darwaza	Lucknow	Lucknow
557.	Sapper's Tomb	Lucknow	Lucknow
558.	Sikander Bagh Building	Lucknow	Lucknow
559.	Sikchawali Kothi	Lucknow	Lucknow
560.	Tahsin Ali's Mosque	Lucknow	Lucknow
561.	Tomb of Gazi-ud-din Haider	Lucknow	Lucknow
562.	Tomb of Janab Aliya	Lucknow	Lucknow
563.	Tomb known as Char Khamba	Lucknow	Lucknow
564.	Tomb at Lotan Bagh	Lucknow	Lucknow
565.	Tomb of Mohammad Ali Shah	Lucknow	Lucknow
566.	Tomb at Musabagh	Lucknow	Lucknow
567.	Tomb of Mushir Zadi, wife of Saadat Ali	Lucknow	Lucknow
	Khan		
568.	Tomb of Saadat Ali Khan	Lucknow	Lucknow
569.	Two Cemeteries	Lucknow	Lucknow
570.	Victoria Memorial	Lucknow	Lucknow
571.	Three Tombs	Lucknow-	Lucknow
		Faizabad Road	
		at miles 3 and 5	
572.	Two Cemeteries	Lucknow-	Lucknow
		Faizabad Road	
		at mile 4	
			<del></del>

Sl. No.	Name of Monument/Site	Locality	District
573.	Cemeteries	Lucknow-	Lucknow
		Kanpur Road at	
		mile 13	
574.	Cemetery	Lucknow-Rae	Lucknow
		Barelli Road at	
		mile 6	
575.	Cemetery	Marion	Lucknow
576.	Memorial pillar marking the site of the	Mahibullapur	Lucknow
	pre-Mutiny Residency in the old Mariaon		
	Cantonment		
577.	Mound	Nagarm	Lucknow
578.	Mound	Paharnagar	Lucknow
579.	Mound	Takuria	Lucknow
580.	Bridge over the Beta river and temple	Tikait Ganj	Lucknow
	attached to it		
581.	Four Chandella temples and small masonry	Akona	Mahoba
	tank		
582.	Chakariya Dai carving of a women with a	Bagwa	Mahoba
	child in her arm		
583.	Ruins of two granite temple	Charna	Mahoba
584.	Small mound locally known as Bhainsasur	Chukta	Mahoba
	with a ruined temple on the summit and old		
	statue inside it		
585.	Brahm Tal, an extensive tank with	Kabraia	Mahoba
	embankment. On this embankment is a		
	ruined Chandella temple lake and the ruins		
	of a baithak		
586.	Ruins of a palace on a hill	Kulpahar	Mahoba
587.	Foundation of Temple Madau	Mahoba	Mahoba
588.	Granite pillar	Mahoba	Mahoba
589.	Five life-sized elephant statues	Mahoba	Mahoba
590.	Jama Masjid	Mahoba	Mahoba
591.	Lake of Kirat Sagar	Mahoma	Mahoba
592.	Lake of Madan Sagar	Mahoma	Mahoba
593.	Lake of Vijaya Sagar	Mahoba	Mahoba
594.	Palace of Raja Paramardi Deva or Parmal	Mahoba	Mahoba
595.	Small stone pillar called Alha-ki-Lat	Mahoba	Mahoba

Sl. No.	Name of Monument/Site	Locality	District
596.	Temple of Khakra-Math in the middle of	Mahoba	Mahoba
	Madan Sagar		
597.	Twenty-four rock-hewn images of the	Mahoba	Mahoba
	Tirthankara with Inscriptions dated Samvat		
	1206		
598.	Makarbai temple	Makarbai	Mahoba
599.	Ruins of a large granite temple	Makarbai	Mahoba
600.	Two ruined granite Temples	Luhari	Mahoba
601.	Old well with an inscription of Samvat 755	Parapbari	Mahoba
602.	Large tank	Patkari	Mahoba
603.	Rahiliya temple	Rahiliya	Mahoba
604.	Large Chandella tank on the embankment	Rawatpur	Mahoba
	on which stands a large ruined temple of the		
	earliest Chandella type		
605.	Smaller temple of which the dome has	Rawatpur	Mahoba
	fallen		
606.	Sijari temple	Sijari	Mahoba
607.	Tank called Baratal with an Island bearing	Srinagar	Mahoba
	the ruins of a large Chandella temple		
608.	Brahmanical temple	Sukora	Mahoba
609.	Jain temple	Sukora	Mahoba
610.	Temple, a flat-roofed building	Urwara	Mahoba
611.	Fort Gate	Rae Bareli	Rae Bareli
612.	Sai Bridge	Rae Bareli –	Rae Bareli
		Pratapgarh Road	
613.	Siva Temple	Rajmau	Rae Bareli
614.	Site and stupa and monastery of the Sakyas	Piprahwa	Siddharth Nagar
615.	Ancient Site	Pipri	Siddharth Nagar
616.	Ancient Site	Jungle Belhar	Siddharth Nagar
617.	Ancient Site	Tola Ganwaria	Siddharth Nagar
		in Birdpur	
		frontier Road	
618.	Ancient Site	Tola Salrgarh	Siddharth Nagar
		south-west of	
		Siswa Tal near	
		Nepal - India	
		border	

Sl. No.	Name of Monument/Site	Locality	District
619.	Ancient Site	Village Birdpur	Siddharth Nagar
		No.1,Tola	
		Thankurpur	
		(on the west of	
		Salya stupa)	
620.	The site of Sahet Mahet measuring 286.026	Sahet-Mahet	Sravasti Nagar
	acres in the Bahraich district (now Sravasti		
	Nagar district) and 123.93 acres in the		
	Gonda district (now Balrampur district)		
621.	Ancient site near the village of Bhitti	Bhitti	Sravasti Nagar
622.	Mound known as Kutti Behari Das	Ikauna (Chakra)	Sravasti Nagar
		Bhandar (Sahet	
		Mahet)	
623.	Mound known as Kutti Satruhan Das	Ikauna (Chakra)	Sravasti Nagar
		Bhandar (Sahet	
		Mahet)	
624.	Mound known as Bani Nath Mahadeo	Ikauna (Chakra)	Sravasti Nagar
		Bhandar (Sahet	
		Mahet)	
625.	Mound of brick ruins	Tandwa	Sravasti Nagar
626.	Small round shaped mound	Tandwa	Sravasti Nagar
627.	Group of ruined brick temple of the 10th	Bhagupur	Sultanpur
	century locally called Teligarhi		
628.	Mosque	Isauli	Sultanpur
629.	Extensive brick strewn mounds undoubtedly	Raipur, Tikri,	Sultanpur
	of the ruins of Buddhist cities	Shahgarh	
630.	Large dih called Majhangaon with brick-	Sultanpur	Sultanpur
	towers on the four corners		
631.	Tomb of Qurban Mohammad	Banger Mau	Unnao
632.	Monuments of Captains Wilsons and Jones	Azamgarh	Azamgarh
	and eleven privated of 13th Infantry		
633.	Mutiny Monuments	Azamgarh	Azamgarh
634.	Old British Cemetery	Azamgarh	Azamgarh
635.	Ancient site called Garba-ka-Kot or	Garhwa	Azamgarh
	Rajbhar-ka-Lot		
636.	Ancient Site measuring 7 acres and 800	Garhwa	Azamgarh
	links in Khasra No. 384		

Sl. No.	Name of Monument/Site	Locality	District			
637.	Tomb of Abhiman	Mehnagar	Azamgarh			
638.	Incribed Stone Pillar	Pakri	Azamgarh			
639.	A banya Grove containing traces of ancient	Amavey	Ballia			
	building					
640.	Long Mound	Bairant	Chandauli			
641.	Small conical mound of ruins called Devi-	Bairant	Chandauli			
	ka-sthan					
642.	Ancient site consisting of ruined fort	Bairant	Chandauli			
643.	Large rectangular shaped mound	Bairant	Chandauli			
644.	Large mound of brick ruins	Dhanapur	Chandauli			
645.	Three sites with megaliths on the western	Hathinia Hill	Chandauli			
	and north-eastern of the hill					
646.	Conical Stupa-shaped mound	Amaoni	Deoria			
647.	Inscribed Monolith of rough grey sand stone	Bhagalpur	Deoria			
	remains locally known as 'Lat' or 'Gada' of					
	Parasram					
648.	Inscribed stone pillar	Kahaon (ancient	Deoria			
		Kakubha)				
649.	Two ruined Temples	Kahaon	Deoria			
650.	Circular shaped mound and the remains of	Chetiaon	Kushinagar			
	a stupa					
651.	Large dih or mound	Chetiaon	Kushinagar			
652.	Large flat-topped mound of ruins called	Chetiaon	Kushinagar			
	Jharmatiya					
653.	Mound of Brick ruins called Asmanpur dih	Chetiaon	Kushinagar			
654.	Mound of ruins called Sareya	Chetiaon	Kushinagar			
655.	Mound in eastern extension of the Stupa site	Chetiaon	Kushinagar			
	at S.No.3					
656.	Ancient site known as Fazilnagar-ka-	Fazilnagar	Kushinagar			
	Kot					
657.	Ancient Site	Khukhunda and	Deoria			
		Sajhwar				
658.	Long low mound of ruins	Khukhunda	Deoria			
659.	Extensive mound	Sohnag	Deoria			
660.	Dih or mound apparently the remains of a	_				
	Buddhist stupa					
661.	Ancient Site	Rudarpur	Deoria			

Unstarred Questions

Sl. No.	Name of Monument/Site	Locality	District
662.	High square shaped mound	Ruddarpur	Deoria
663.	Mound known as Masaon-Dih	Aonrihar	Ghazipur
664.	Bridge on the Ganga Nadi	Bhimapur	Ghazipur
665.	Bhitari Gupta-pillar with an inscription of Skanda-Gupta standing in the ruined fort	Bhitari	Ghazipur
666.	Entire ruined fort enclosure with projecting tower at the corners and numbrows mound	Bhitari	Ghazipur
667.	Remains of the Gupta period	Bhitari	Ghazipur
668.	Mound of ruins with remains of temples and other buildings	Dildarnagar	Ghazipur
669.	Dih or mound of ruins called Suiri-ka-Raj	Ghazipur	Ghazipur
670.	Lord Cornwallis Tomb	Ghazipur	Ghazipur
671.	Stone lat or pillar standing on the Western end of a mound of brick ruins and the capital the pillar lying on the ground closeby.	Latiya	Ghazipur
672.	High Khera	Masaondi	Ghazipur
673.	Mound of ruins	Masaondi	Ghazipur
674.	Two statues representing Varaha or the Boar incarnation and Krishan with Gopis	Saidpur	Ghazipur
675.	Extensive brick-builder	Shaikhanpur	Ghazipur
676.	Extensive remains of a very large ancient city	Barhi	Gorakhpur
677.	A series of enormous mounds	Barhiapur or Bhadar Khas	Gorakhpur
678.	Three high conical mounds of brick which are evidently the ruins of stupas	Chaora	Gorakhpur
679.	Extensive Mound	Gopalpur	Gorakhpur
680.	Large and high mound, the ruins of the ancient Domangarh	Gorakhpur	Gorakhpur
681.	Ancient site covered with mounds of brick ruins and containing an ancient masonry well	Gugaha	Gorakhpur
682.	Atala Masjid	Jaunpur	Jaunpur
683.	Cemetery of seven kings of teh Sharqi Dynasty	Jaunpur	Jaunpur
684.	Fort	Jaunpur	Jaunpur
685.	Hamam or Turkish Bath in the Old Fort	Jaunpur	Jaunpur
686.	Jhanjhari Masjid	Jaunpur	Jaunpur
687.	Juma Masjid	Jaunpur	Jaunpur

Sl. No.	Name of Monument/Site	Locality	District		
688.	Khalis Mukhalis or Chan Ungli Masjid	Jaunpur	Jaunpur		
689.	Khanqah or tombs of Sharqi kings of	Jaunpur	Jaunpur		
	Jaunpur and the chamber for the royal	•			
	mourner				
690.	Lal masjid (Lal Darwaja)	Jaunpur	Jaunpur		
691.	Qalich Khan ka Maqbara	Jaunpur	Jaunpur		
692.	Rouza of Shah Firoz	Jaunpur	Jaunpur		
693.	Stone group of a gigantic lion standing on a	Jaunpur	Jaunpur		
	small elephant. It is lying on Akbar's bridge.				
694.	Tomb of Nawab Ghazi Khan	Jaunpur	Jaunpur		
695.	Gateway of Hazrat Chirag-i-Hiud's Palace	Zafrabad	Jaunpur		
696.	Sheikh Burhan's Mosque	Zafrabad	Jaunpur		
697.	Walls of the old Kankar Fort of Jayachandra	Zafrabad	Jaunpur		
698.	Large mound covered with broken bricks	Padrauna	Kushinagar		
	and a few statues				
699.	Mound of brick ruins	Sahiya	Kushinagar		
700.	1. A lofty mound of solid brick work,	Kasia	Kushinagar		
	called Deisthan or Rambhar Bhavani				
	2. An oblong mound called the fort of				
	Matha Kuar which is covered with				
	broken bricks and on which stands				
	a much ruined brick stupa, a large				
	statue of buddha, the ascetic; a				
	colossal statue representing Buddha's				
	Nirvan				
	3. A low square mound covered with				
	3. A low square mound covered with broken bricks near the barrows				
	scattered over plain to the north and				
701.	east of the great mound Ancient Site	Ghosi	Mau		
701.	Several caves in the Top Hill	Adhesar	Mirzapur		
702.	Ruined Stone Fort Lalitpur	Ahraura	Mirzapur		
703. 704.	Bhardari Devi ka Pahar containing Asokan	Ahravrakhas	Mirzapur		
, 04.	inscription	. min vianius	mzapui		
705.	Remains of Three Small Linga Temple	Ahugi	Mirzapur		
105.	circa 1000 A.D.	, mugi	mzapai		
	Circu 1000 A.D.				

Sl. No.	Name of Monument/Site	Locality	District
706.	Ruins of a Saiva Temple	Ahugi	Mirzapur
707.	Mound known as Sangram Sahi-ki-Pahari	Bhagdewar	Mirzapur
708.	Cave called khoh containing two early	Bhulli	Mirzapur
	Kutila inscriptions on the rock inside		
709.	Inscribed Pillar	Belkhara	Mirzapur
710.	British Cemetery	Chunar	Mirzapur
711.	Durga Khoh	Chunar	Mirzapur
712.	Inscribed slab	Halliya	Mirzapur
713.	British Cemetery	Mirzapur	Mirzapur
714.	Iftekhar Khan's Tomb	Saryan	Mirzapur
		Sikandarpur	
715.	A life sized figure locally known as Sankata	Sheopur	Mirzapur
	Devi		
716.	British Cemetery	Sultanpur	Mirzapur
717.	Remains of temple on an island in the bed	Vindhyachal	Mirzapur
	of the river at Ramgayaghat including two		
	inscribed stones		
718.	Fragments of sculptures, one of which is a	Vindhyachal	Mirzapur
	Krishnasthambha lying on the bank of the	2	
	Ganga on a chabutra at the Ramgaya ghat.		
719.	Kantil Fort	Vindhyachal	Mirzapur
720.	Bharasthi Devi remains of a Mediaeval	Vindhyachal	Mirzapur
	Temple		
721.	British Cemetery	Gopiganj	Sant Ravidas
,	zinon comour,	Copiguity	Nagar
722.	Pakka Masonry Fort	Vijaygarh	Sonbhadra
723.	Cemetery	Chaitganj	Varanasi
724.	Remains of a Fine Massive brick fort	Chandravati	Varanasi
725.	Ancient Buddhist Site known as Chaukhandi	Ganj and	Varanasi
	Stupa	Baraipur	, ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
726.	Old Ruined Kot (Fortress)	Hatimpur	Varanasi
727.	Ancient Buddhist site of Sarnath, including	Paraipur,	Varanasi
, = , .	the Dhamek Stupa, Jagat Singh Stupa,	Khajuhi	, arunusi
	the monastery of Major Kitlee and all	Ganj(Varanasi)	
	•	Janj (varanasi)	
	the monuments excavated by Mr. Certal		
	in 1984-85 with an area of 53.04 acres,		
	including Government land measuring		
	21.94 acres		

Statement-II

Details of Monuments/Sites identified for declaration as Monument/Site of

National importance in Uttar Pradesh

Sl. No.	Name of Monument/Site	State
1.	Protection proposal of Hathi Khana, Tajganj, Agra	Uttar Pradesh
2.	Protection proposal of Haveli of Khan-i-Dauran, Agra	Uttar Pradesh
3.	Protection proposal of Haveli of Agah Khan, Tajganj, Agra	Uttar Pradesh
4.	Protection proposal of 'Ancient Brick Temple (Tundare Baba),	Uttar Pradesh
	Deokalia (Unchagaon) in Sitapur District	
5.	Protection proposal of Archaeological Site, Sisvania, District	Uttar Pradesh
6.	Basti Protection proposal Kothi Talab (Tank), Karwi, District Chitrakut	Uttar Pradesh
7.	Protection proposal Nakkarkhana, District Lucknow	Uttar Pradesh
8.	Someshwar Mahadev Temple (Mahadera), Char, District Chitrakut	Uttar Pradesh

**Unstarred Questions** 

## Establishment of museum in Uttarakhand

- †194. SHRI MAHENDRA SINGH MAHRA: Will the Minister of CULTURE be pleased to state:
- whether Government will consider upon establishing a museum in Uttarakhand with a view to protect and preserve the culture of various tribals of the State:
  - (b) if so, by when the museum is likely to be established in the State; and
- (c) if not, the details of efforts taken so far to protect and preserve the culture of various tribals of the State?
- THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The Ministry of Culture considers applications for providing financial assistance for setting up new museums by State Governments, Registered Societies, Voluntary bodies and Trusts, etc. under its Museum Grant Scheme.
- Ministry of Culture promotes the preservation and protection of art and culture of the country, including tribal art and culture. This apart, to preserve, showcase and promote various facets relating to tribal culture, traditions and customs, grants are provided by Ministry of Tribal Affairs to States/UTs for organizing Tribal Festivals both at regional and national level.

#### Preservation and maintenance of historical monuments

- 195. SHRI PRAMOD TIWARI: Will the Minister of CULTURE be pleased to state:
- whether Government has proposed any scheme and fixed any target with regard to the renovation, restoration and development of historical places, buildings, forts and other sites in the country; and
- (b) if so, the State/UT and monument/fort-wise details of protected monuments and other historical monuments in each of the States of the country along with the funds allocated/expenditure incurred on preservation/maintenance of these monuments during each of the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes Sir. Conservation work of the protected

<sup>†</sup> Original notice of the question was received in Hindi.

monuments including historical buildings and forts is a continuous process. The essential conservation and development works at these monuments are attended regularly as per the availability of resources and they are in a good state of preservation. State/UT-wise details of protected monuments under Archaeological Survey of India (ASI) including expenditure incurred during the last three years and allocation for the current financial year are given in the Statement.

Statement State/UT-wise details of protected monuments and expenditure incurred for conservation of monuments under ASI for the last three years and allocation for the current financial year

(₹ in lakhs)

Sl. No.	Name of State/ UT	Number of protected	Circle/Branch	Expenditure		Circle/Branch Expenditure		Allocation
		monuments		2012-2013	2013-14	2014-15	2015-16	
1	2	3	4	5	6	7	8	
1.	Uttar Pradesh	743	Agra Circle	737.49	957.97	1404.99	725.00	
			Lucknow Circle	1047.49	944.99	1165.00	750.00	
			Sarnath Circle	-	-	534.99	355.00	
2.	Maharashtra	285	Aurangabad Circle	494.00	493.00	695.00	475.00	
			Mumbai Circle	414.99	415.00	645.00	410.00	
			Nagpur Circle	-	-	444.98	330.00	
3.	Karnataka	506	Bangalore Circle	1131.00	1253.00	1515.99	750.00	
			Mini Circle Hampi	-	-	90.00	230.00	
			Dharwad Circle	793.00	993.79	713.94	580.00	
4.	Madhya Pradesh	292	Bhopal Circle	708.50	716.99	956.99	625.00	
5.	Odisha	79	Bhubaneswar Circle	455.22	280.00	596.99	440.00	
6.	West Bengal	136	Kolkata Circle	378.75	448.18	549.63	380.00	
	Sikkim	03						
7.	Tamil Nadu	413	Chennai Circle	500.03	845.00	1070.01	630.00	
	Puducherry (UT)	07						
8.	Punjab	33	Chandigarh Circle	685.92	795.92	875.85	460.00	
	Haryana	91						

# Private museums in the country

2128.63

14866.80

2446.05

16963.86

3357.98

23551.95

1950.00

870.00

15650.00

(All India) Horticultural

Activity (All

3685

Total

India) Reserve

196. DR. R. LAKSHMANAN : Will the Minister of CULTURE be pleased to state:

(a) whether Government is aware of the fact that large number of private museums are existing in the country;

- (b) whether Government is also aware of the fact that these private museums particularly in Rajasthan are charging exorbitant entry fees from public, if so, the details thereof; and
- (c) whether Government has any proposal to control and regulate the private museums across the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir.

(b) and (c) No, Sir

Written Answers to

## Inmates imprisoned in jails

- SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:
- the details of total number of inmates imprisoned in various jails of the country;
- (b) the details of number of undertrial prisoners out of the above who have completed the period of sentence to be delivered or half the period of maximum punishment prescribed for the offence;
- (c) whether it is also a fact that the reason for substantial increase in the number of undertrial prisoners is that they are unable to get their cases advocated, if so, the details thereof; and
- (d) whether Government provides support for the advocacy of the undertrial prisoners and if so, the details of number of the undertrial prisoners who have been given assistance or recommended for the advocacy in the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the data compiled by the National Crime Records Bureau, the total numbers of jail inmates as on 31.12.2013 is 4,11,992.

(b) to (d) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data is not maintained centrally in this regard. However, the following measures have been taken by the Government in respect of undertrial prisoners:

<sup>†</sup> Original notice of the question was received in Hindi.

(i) An Advisory has been issued by the Government of India on 17.1.2013 to States/UTs regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link:

> http://mha.nic.in/sites/upload\_files/mha/files/ AdvSec436APrisons-060213 0.pdf

- (ii) The Union Home Minister has written to Chief Ministers/LG of States/ UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.
- (iii) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005 Bhim Singh Vs Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.
- (iv) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr. P. C. The same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha.nic.in/sites/upload\_files/mha/files/ GuidelinesForRreckoningHalfLife 161014.pdf

# Crimes in Delhi and Haryana

198. KUMARI SELJA:

SHRI K.C. TYAGI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the cases of crimes like robbery, rapes, dacoities and murders have increased during the last one year in the country especially in Haryana and Delhi;
  - (b) if so, the details of these crimes committed during the above period;
- (c) whether it is also a fact that elderly people living in posh localities are being murdered and robbed of their belongings by various gangs; and
- (d) if so, what steps Government has taken or proposes to take to curb these crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A total of 982 cases of murder, 971 cases of rape, 154 cases of dacoity and 763 cases of robbery were registered in Haryana during 2013. Similarly, a total of 1106 cases of murder, 1174 cases of rape, 172 cases of dacoity and 874 cases of robbery were registered in Harvana during 2014, showing a rising trend. Similarly, as per available data for NCT of Delhi, a total of 517 cases of murder, 1636 cases of rape, 33 cases of dacoity and 1245 cases of robbery were registered in Delhi during 2013 and 586 cases of murder, 2096 cases of rape, 82 cases of dacoity and 6464 cases of robbery were registered in Delhi during 2014, showing a rising trend.

(c) and (d) 'Police' and 'Public Order' are the State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Ministry of Home Affairs has issued two detailed advisories dated 27.3,2008 and 30.8,2013 to all State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens, sensitization of police personnel regarding safety, security of older persons, regular visit of the beat staff, setting up of toll free senior citizen helpline, setting up of senior citizen security cell, verification of domestic helps, drivers, etc.

# Implementation of Coastal Security Scheme in Goa

- 199. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:
- whether Phase-I and II of the Coastal Security Scheme has been implemented (a) in Goa;
  - (b) if so, the facilities provided to the State under the two phases;
- the item-wise and/or year-wise financial allocations made/assistance given so far; and
- (d) whether interceptor boats have been provided to the State of Goa and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Phase-I of the Coastal Security Scheme has been implemented in the State of Goa during 2005-2011. The Phase-II of the Scheme with the duration of five years, is under implementation w.e.f. 01.04.2011.

(b) to (d) Under the Phase-I of the Scheme, Government of India has provided a sum of ₹ 1.54 crore to the State Government of Goa, for construction of 3 Coastal Police Stations(CPSs) (@ ₹ 24.70 lakh per unit), 10 Rigid Inflatable Boats (@ ₹ 2 lakh per unit), 6 Jeeps (@ ₹ 4 lakh per unit), 9 Motorcycles (@ ₹ 0.60 lakh per unit) and lump sum of ₹ 10 lakhs per CPS for purchase of Surveillance equipment, computer systems and furniture. Government of India has also provided 6 Nos. of 12 Ton boats (@ ₹ 2.15 Crore per unit) and 3 Nos. of 5 Ton boats (@ ₹ 1.05 Crore per unit) to the State Government.

Under the Phase-II of the Scheme, the State has been sanctioned with a sum of ₹ 3.85 crore for setting up of 4 Coastal Police Stations (CPS) (@ ₹ 48 lakh per unit), 2 Jetties (@ ₹ 50 lakh per unit), 4 Four Wheelers (@ ₹ 7 lakh per unit), 8 Two Wheelers (@ ₹ 0.60 lakh per unit) and lump sum of ₹ 15 lakhs per CPS for purchase of Surveillance equipment, computer systems and furniture. So far, a sum of ₹ 3.05 crore has been released to the State Government.

In addition to the above, the State has been sanctioned with the provision of 4 Nos. of 12 Ton Boats at a total cost of  $\mathbb{Z}$  16 crore approx., (@  $\mathbb{Z}$  4 rore per unit).

## Demand of One Rank One Pension by paramilitary forces

200. SHRIMATI RAJANI PATIL: SHRI A.K. SELVARAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the paramilitary forces have started demanding One Rank One Pension, if so, the details thereof;
- (b) whether it is also a fact that they are also seeking parity in special pay, leave, etc.; and
  - (c) if so, the views of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) There have been some requests demanding One Rank One Pension on the line of demand in Defence Forces. There is no proposal under consideration of the Ministry on the issue.

(b) and (c) Proposals regarding granting of Paramilitary Service pay and enhancement of casual leave at par with Army have been received in this Ministry. The same have been referred to the 7th Central Pay Commission for consideration.

#### Socio Economic Caste Census

# †201. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI KANAK LATA SINGH:

Written Answers to

Will the Minister of HOME AFFAIRS be pleased to state whether in view of the fact that the caste based data of Socio Economic Caste Census, 2011 has not been made public, the Ministry would State the names of the castes found eligible to be included under SC and ST at social, economic and educational level by the Registrar General of India on the basis of above Census?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Sir; Socio Economic and Caste Census (SECC), 2011 is being carried out by all the States/Union Territories of India with the financial and technical support of the Government of India. The Ministry of Rural Development (MoRD) and the Ministry of Housing and Urban Poverty Alleviation (MoHUPA) are the nodal Ministries in the Government of India for this combined exercise in rural and urban areas respectively. The Office of Registrar General and Census Commissioner, India is rendering technical support. The SECC-2011 field enumeration is complete. However, caste data enumerated in SECC-2011 are not yet finalized. Central Government has constituted an Expert Group under the Chairmanship of Shri Arvind Panagariya, Vice-Chairperson, NITI AAYOG, to classify the Caste names mentioned in the Socio Economic and Caste Census, 2011.

# Children missing from Delhi

- 202. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether nearly one lakh children go missing in India every year and as per National Crime Records Bureau one child goes missing in the country every eight minutes;
- (b) whether 55 per cent of those missing are girls and 45 per cent of all missing children have remained untraceable;
- (c) the number of children missing from Delhi during the last two years and how many of them are girls and how many children are still missing; and
- (d) the details of efforts made by Delhi Police to trace each and every missing child along with details of persons arrested for kidnapping children?

<sup>†</sup> Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) National Crime Record Bureau (NCRB) has reported that the number of children going missing in India every year as per trend noticed during the last four years is less than one lakh. As per data furnished by States/UTs to NCRB, nearly, one child goes missing in every eight minutes in the Country. An average of 60 per cent of those missing are girls and around 44 per cent of missing children have remained untraceable.

(c) Details of children missing / traced/ untraced (Gender-wise) in Delhi during the last two years i.e. 2013 and 2014 are as under:

Year	Male			Female			
	Missing	Traced	Untraced	Missing	Traced	Untraced	
2013	3316	2908	408	3919	3302	617	
2014	3406	2728	678	4166	2967	1199	

(d) Delhi Police has launched a project called "SNEH" to tackle the problem of missing children. Under this scheme Juvenile Welfare Officers of the Police Stations work in close coordination with NGOs and undertake awareness campaign/ programme. Delhi Police has established Anti-Human Trafficking Unit (AHTU) in each district and in Crime Branch and has formulated Standard Operating Procedure in respect of missing children, which mandates prompt registration of FIRs in respect of missing children. The information about missing children is uploaded on Zonal Integrated Police Network (ZIPNET) immediately. 'PEHCHAAN' scheme is used in areas where maximum children are reported missing. District Missing Persons Unit (DMPU) at the District level and Missing Persons Squad for the whole of Delhi under Crime Branch continuously monitor the cases of missing children. Juvenile Welfare Officer (JWO) is appointed in all police stations. Rescue operations for children who are forced in to labour are also undertaken with the help of NGOs. Delhi Police has also launched a special drive "Operation Milap" to connect missing children with their parents through the Anti Human Trafficking Unit (AHTU). In this special drive, all the Children Homes in Delhi are checked for matching the records of the children inmates with the available data of missing/kidnapped children. During this drive, Crime Branch officials check each and every child in the Children Homes and make all out efforts to get clue, if any, about their parents/home so that they can be restored to their family accordingly.

## Corporate espionage incident

- 203. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:
- the details of action taken against those booked under the corporate espionage incident in May this year;
- (b) whether Government to ensure Hundred per cent deterrence would consider enacting a legislation or amend existing laws like the Criminal Procedure Code; and
  - if so, the details thereof?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIHARIBHAI PARTHIBHAI CHAUDHARY): (a) Central Bureau of Investigation as well as Delhi Police have reported that no such case has been registered by them during the month of May, 2015. However, 13 persons involved in obtaining/stealing/ procuring official documents by trespassing the offices of Ministry of Petroleum and Natural Gas at Shastri Bhawan, New Delhi have been arrested vide FIR No. 17 dated 18/02/2015 u/s 457/380/468/471/120-B/34 IPC at PS Crime Branch. Three persons involved in obtaining/stealing/procuring official documents by trespassing the offices of Ministry of Coal at Shastri Bhawan and Ministry of Power at Shram Shakti Bhawan, New Delhi have been arrested vide FIR No. 20/15 dated 22.02.2015 PS Crime Branch u/s 457/380/ 468/471/120B/34 IPC. Chargesheet of the above cases have been filed by Delhi Police in the Hon'ble Court.

(b) and (c) As regards amendment in CrPC etc., this Ministry has not received any proposal regarding deterrence in the corporate espionage etc. However, amendment in Criminal laws is a continuous process to make the laws in sync with the social needs.

## Steps to secure country's borders

- 204. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has any independent input suggesting that the terrorists may again try to sneak into our territory through sea-routes, if so, the details thereof;
- (b) whether Government has issued any warning to the State Governments concerned in this regard, if so, the details thereof; and
- (c) the steps taken by Government to thwart any such attempts in future and to secure our borders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Intelligence inputs relating to the threat of terrorist attacks in the coastal areas have been received from time to time, which has been shared with all concerned. However, further details in this matter cannot be disclosed in the interest of national security.

There is close and effective coordination between intelligence and security agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

To strengthen the coastal security, the Government has been implementing Coastal Security Scheme in phases with a view to strengthening the infrastructure of the State Marine Police for patrolling and surveillance of coastal areas, particularly in the shallow areas close to the coast. The first phase has already been completed on 31.3.2011 and the second phase is presently under implementation with effect from 1.4.2011. Under the scheme, coastal States/UTs are provided with coastal/marine Police Stations, marine Operation Centres, check posts, out posts, barracks, interceptor boats, rigid inflatable boats, larger vessels and vehicles. Biometric cards have been issued to the residents of coastal villages of 13 coastal States/UTs. The Government has taken necessary steps for fitment of tracking Devices in small fishing boats. Necessary steps have also been initiated for the creation of the chain of Radar Sensors and Automatic Identification System (AIS) receivers along the Indian coast.

#### Undertrial prisoners released as per direction of Supreme Court

- 205. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that thousands of undertrials are behind bars for more than their sentence had they been convicted;
  - (b) if so, what are the details of such undertrial prisoners throughout the country;
- (c) whether Supreme Court had set a December, 2014 deadline for release of all undertrials who have served half of the maximum sentence prescribed for their offences; and
- (d) if so, the total number of such prisoners released in Delhi and other States so far?

Written Answers to

MINISTER OF STATE IN THE MINISTRY OF THE HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data not maintained centrally in this regard.

(c) and (d) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005 - Bhim Singh Vs Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of Cr. P.C. by considering cases of under-trial prisoners who fulfill the requirement of section 436 A of Cr. P.C. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter. From the data available from States/UTs, so far a total of 1057 undertrial prisoners under section 436A of Cr. P.C. have been released till 31st March 2015.

## **Classifying documents**

206. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government has constituted a Committee to examine policy of classifying documents as 'secret', 'top secret' and 'confidential';
  - (b) whether the report of the committee has been submitted to the Government;
  - if so, the details of recommendations of the committee;
- whether Government is still classifying documents as secret and is not convinced to open and transparent Governance; and
- (e) if so, what steps Government proposes to take to stop classifying commercial documents as 'secret', 'confidential' or 'top secrete' forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No, Sir.

(d) and (e) The documents are classified and declassified by the Ministries/ Departments as 'Secret', 'Top Secret' and 'Confidential' as per the guidelines contained in the Manual of Departmental Security Instructions, 1994. The Manual is reviewed by the Government from time to time and was last amended on 13.6.2008.

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## Armaments used by left-wing extremists

- 207. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Ministry is aware of the kind of armaments used by the Left-Wing Extremists (LWE) in the affected areas;
  - (b) which are the forces that are deployed in the LWE inflicted areas;
- (c) whether paramilitary forces are better off than the extremists in comparison to the armaments possessed by the extremists; and
  - (d) if so, the details thereof and if not, the reasons therefor?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The LWE outfits are using country made and other weapons such as AK-47, AK-56, SLR, .303 rifle, 12 bore gun, Bharmars, Sten Gun etc. for attack on security forces.
- (b) Besides State Police Forces deployed by the State Government, the Central Government deploys Central Armed Police Forces (CAPFs) *viz.* Central Reserve Police Force (CRPF), Border Security Force (BSF), Sashastra Seema Bal (SSB) and Indo-Tibetan Border Police (ITBP) in the LWE affected areas. In addition, Commando Battalion for Resolute Action (CoBRA) and India Reserve (IR) Naga Battalion are also deployed in the LWE affected areas.
- (c) and (d) It is true that the armaments possessed by the security forces are better off than the armaments possessed by the extremists. The armaments recovered during different operations show that the extremists do not possess modern weapons in comparison to the security forces. Security Forces are equipped with the modern weapons like INSAS Light Machine Gun, X-95 Assault Rifle, 81mm Mortar, Hand Grenade, Rifle Grenade etc.

# Making yoga compulsory in paramilitary forces

- 208. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government had issued a circular in May this year for making yoga exercise compulsory in field formations of all seven paramilitary forces;
- (b) whether according to data from 2008-2014, in CRPF, the country's largest paramilitary force, 228 jawans have committed suicide due to mental stress; and

(c) whether Government feels that regular yoga exercises by paramilitary personnel will help resolve their mental stress problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, MHA has issued instructions to CAPFs vide UO dated 26.05.2015, to incorporate Yoga as part of daily physical exercise in field formations.

- (b) Yes, according to available data, 228 jawans of CRPF had committed suicide. The causative factors in most of the cases were found to be generally the personal and domestic problems, like marital discord, personal enmity, mental illness, depression etc. In few cases the same could be owing to the work related stress.
- Yes, it would be appropriate to incorporate Yoga as a part of daily routine of paramilitary personnel. This will also help the paramilitary personnel to beat their stress, if any, and keep them physically as well as mentally better off.

## Updation of National Register of Citizens (NRC) in Assam

- 209. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the recently launched move to update the National Register of Citizens (NRC) in Assam towards settling the long elusive issue of alien migrants has sparked off widespread apprehensions;
- (b) whether genuine Indian citizens from other parts of the country who have settled down in Assam after 1971 as tea plantation workers and their descendants, are perturbed over the NRC updation exercise;
- (c) whether the latest technology used to detect fictitious claims of family linkages will be applied in the ongoing updation process; and
  - (d) if so, the details thereof?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) National Register of Citizens (NRC), 1951 is being updated as per provisions of Rule 4A of The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 and its schedule. All eligible persons will be included in the updated NRC of Assam.

#### Non-allocation of funds for CCTNS

- 210. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether it is a fact that Government has decided to transfer the Crime and

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Criminal Tracking Network and Systems (CCTNS) to States from April, 2015, if so, the details thereof;

- (b) whether it is also a fact that no money has been allocated for crime Tracking Network and Systems in the current budget allocation; and
- (c) whether it is also a fact that due to non-allocation of money, the project could not commence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) In the current year budget allocation to this Ministry, for CCTNS project, only ₹ 23 crores have been allocated for Union Territories. However, no funds have been allocated for the States.

(c) No Sir. The project implementation has commenced in most of the States/UTs. About 72 percent of Police Stations are generating FIR in the system.

# Removal of SBI from the list of authorized banks to disburse freedom fighters pension

- 211. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government has removed State Bank of India from its list of authorized banks to disburse the freedom fighters pension due to certain unethical practices by the bank;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that Government is considering to review the decision due to difficulties expressed by the freedom fighter pensioners; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) The Government has decided to transfer accounts of central freedom fighter pensioners from State Bank of India to other banks – authorized for the purpose, for disbursal of Central freedom fighter pension due to certain irregularities on the part of SBI like paying pension to more than 3000 dead pensioners for many years after their death, payment of wrong amount of pension to many pensioners, delayed payment of revised Dearness Relief, loss of more than 1100 original disburser's portion of PPOs. On account of these irregularities more than ₹ 16 crore has already been recovered from State Bank of India. In order to avoid any hardship to the pensioners, they have been advised to open account in any

bank of their choice, from the authorized banks for the purpose and the banks have also been advised to approach such pensioners and open their accounts on priority by 30.06.2015. In respect of those pensioners, who have not opened new account in other banks till 30.06.2015, the SBI will continue to disburse their pension so that the pensioners may not face any hardship.

## Misuse of parking lots in Delhi

- 212. SHRI GULAM RASOOL BALYAWI: Will the Minister of HOME AFFAIRS be pleased to state:
  - whether Government is aware of the misuse of parking lots in Delhi;
- (b) whether it is a fact that Delhi Traffic Police has failed to check the space of various parking lots particularly at Shankar Market, Connaught Place, where vehicles like tempos, trucks, etc. are parked in the space identified for the parking of lighter vehicles viz. two wheelers, cars etc.;
  - whether Government has received complaints in this regard earlier also; and
- (d) if so, the action taken or proposed to be taken against the responsible Officers of Delhi Traffic Police in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Delhi Police has reported that Traffic Police has not failed to check the space of various parking lots and in case of any deviance from the allotted parking space in the NCT of Delhi, necessary legal action is taken against the violators and prosecution is ensured in the same manner as against the motor vehicles found improperly parked. Shankar Market and various blocks of Connaught Place have authorized NDMC parking lots for cars and two wheelers. Tempo and Trucks are not allowed in the area. However, as and when any complaint is received, Delhi Police initiates necessary action against parking contractors/attendants etc. for unauthorized parking, overcharging, etc., Delhi Police takes action and registers cases against them.

# **Deportation of illegal Bangladeshis**

- †213. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOME AFFAIRS be pleased to state:
  - the number of Bangladeshi citizens residing illegally in India;

<sup>†</sup> Original notice of the question was received in Hindi.

- (b) whether Government has made any plan to deport such Bangladeshi citizens by identifying them;
  - (c) if so, by when action will be initiated accordingly; and
  - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) There are reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi nationals living in various parts of the country. A number of Bangladeshi nationals who have entered into India on valid travel documents have been found to be overstaying. As per information available, as on 30.06.2014, 1356 Bangladeshi nationals who came to India with valid travel documents were found to be overstaying.

(b) to (d) Central Government is vested with powers to deport a foreign national illegally staying in the Country under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport such illegally staying foreign nationals have also been delegated to the State Government/Union Territory Administrations. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/Union Territory Administrations in November, 2009, which has been partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

#### Criteria for allotment of paramilitary forces in different States

- †214. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any criteria has been set for allotment of the paramilitary forces in different States;
  - (b) if so, the details thereof; and
- (c) the State-wise details of number of battalions of paramilitary forces posted currently?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

<sup>†</sup> Original notice of the question was received in Hindi.

(SHRI KIREN RIJIJU): (a) to (c) The Central Armed Police Forces (CAPFs) are made available on the request of the State Governments, to assist them in maintaining the public order. The deployment of these forces in the States combatting internal security threats, including terrorism and naxalism depend upon the overall security scenario and availability of these Forces. Keeping in view these factors, CAPFs have been deployed in various States. The level of deployment of CAPFs in any State is dynamic and undergoes changes depending upon the developing security situation.

The level of deployment of CAPFs is not disclosed in the interest of National Security.

## Assistance to States under coastal security

- 215. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- whether vulnerability with regard to coastal security has been expressed by some State Governments/UTs;
  - (b) if so, the details thereof and the reaction of Government thereto;
- (c) the State/UT-wise details of the financial assistance provided and the funds utilized under various heads for coastal security during each of the last three years and the current year;
- (d) whether Government proposes to set up more coastal police stations and modernize the existing ones in the country; and
- (e) if so, the State/UT-wise details thereof along with the assistance provided for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No, Sir.

- The State/UT-wise details of the financial assistance and the funds utilized Coastal Security Scheme during each of the last three years and the current year are given in the Statement (See below).
  - (d) and (e) No, Sir.

Written Answers to

## Statement

The total financial assistance under the head "Assistance to coastal States/Union Territories for coastal security" provided to the coastal States/Union Territories, under the Costal Security Scheme during each of the last three years and the current year, is as under:-

(₹ in crores)

Unstarred Questions

Sl. No.	State/Union Territory	Relea	Release of funds in the year (in crores)				
NO.	remory	2012-13	2013-14	2014-15	2015-16	Certificates received during 2011-2016	
1.	Gujarat	4.61	1.34	0	0	-	
2.	Maharashtra	0.00	4.05	0	0	2.43	
3.	Goa	1.96	0.33	0	0	1.96	
4.	Karnataka	1.46	0.63	0	0	1.55	
5.	Kerala	0.00	3.05	0	0	-	
6.	Tamil Nadu	14.34	2.46	0	0	-	
7.	Andhra Pradesh	12.95	0.08	0	0	1.49	
8.	Odisha	0.00	10.11	0.02	0	1.61	
9.	West Bengal	0.00	1.66	0	0	0.30	
10.	Daman and Diu	0.00	1.94	0	0	1.22	
11.	Lakshadweep	2.60	0.40	0	0	0.49	
12.	Puducherry	0.00	4.12	0	0	0.30	
13.	Andaman and Nicobar Islands	102.00	0.58	0	0	1.17	
-	Total	49.92	30.75	0.02	0	12.52	

## E-mail threats to officials and celebrities from Islamic State

216. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

whether it is a fact that many high profile officials, including the Governor of Reserve Bank of India and celebrities have received e-mail threats from dreaded outfit Islamic State;

(b) if so, the details thereof;

Written Answers to

- (c) whether Government has taken any steps to increase the security for officials/celebrities; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir, However, some instances of such threats purportedly from ISIS have come to notice of this Ministry.

(c) and (d) The responsibility for providing security to any individual, including officials and celebrities, lies primarily with the State Government/UT concerned, in whose jurisdiction such individual is ordinarily resident or happens to be. Individuals facing threats are provided appropriate security, commensurate with their threat perception.

## Revenge attacks by NSCN (K) militants

- 217. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:
- whether it is a fact that National Socialist Council of Nagaland (Khaplang) [NSCN(K)] militants have entered North-Eastern States for revenge attacks following strike on insurgent campus, if so, the details thereof; and
- (b) whether it is also a fact that Government has made tight security in North-Eastern States; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per inputs received, NSCN(K) has stationed small groups of its cadres at various strategic locations in Nagaland and Arunachal Pradesh. Most of these groups have sneaked into Indian Territory from across the Indo-Myanmar Border.

The Central Government is maintaining close and continuous coordination with the States. Efforts of the State Government, who are primarily responsible for ensuring public order and security in these areas, are being supplemented by the Central Government though various measures such as deployment of additional Central Security Forces to aid the State authorities with the objective of carrying out intensive counter insurgency operations and providing security for vulnerable institutions and installations based on threat assessment; vigilance and surveillance on the border, sharing of intelligence; financial assistance for strengthening of the State Police Forces and intelligence agencies under the Police Modernization scheme; provision of assistance for strengthening various aspect of security apparatus and other aspect of anti-military operation by way of reimbursement of Security Related Expenditure; assistance to the States for raising of additional Forces in the form of India Reserve Battalions; etc. The Union Govt. is committed to provide all possible assistance to the State Govt. to deal with the situation.

# Terror groups like naxalites active in the country

- 218. SHRI D. KUPENDRA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many terror groups in the country like naxalites, etc. are operating and their objectives and demand, if any;
- the State in which these groups originated and the areas where they are active;
- (c) the State/Union Territory-wise details of innocent and other people killed by these groups during last three years and the current year; and
  - (d) the action taken to subdue and dismantle these terror groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) While 5-6 major naxalite groups and some splinter groups/front organizations are active in 10 LWE States namely Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Uttar Pradesh, Telangana and West Bengal in varying degrees, CPI (Maoist) remains the most violent LWE outfit responsible for 85% of violent incidents in the country. The other active groups are Tritiya Sammelan Prastuti Committee (TSPC), People's Liberation Front of India (PLFI), Jharkhand Sangharsh Jan Mukti Morcha (JSJMM) and Revolutionary Communist Centre (RCC). The LWE outfits including CPI (Maoist) seek to capture State power by overthrowing system of Parliamentary democracy through 'Protracted People's War'. The State-wise details of incidents of violence and deaths by these groups during last three years and in the current year (up to 30th June, 2015) are given in the Statement (See below).

The Central Government has adopted an integrated approach in the areas of security, development, enforcing rights and entitlements of local communities and public perception management. The Government has been supplementing the efforts of the State Governments through various measures including deployment of Central Armed Police Forces, sharing of intelligence, financial assistance for strengthening of the local forces and intelligence agencies.

Statement State-wise details of incidents of LWE violence and death in the country during the last three years and in the current year

Sl. No.	State	20	2012 2013 2014		)14	2015 (upto 30 June 2015)			
		Incidents	Deaths	Incidents	Deaths	Incidents	Deaths	Incidents	Deaths
1.	Andhra Pradesh	67	13	36	11	18	4	15	5
2.	Bihar	166	44	177	69	163	32	63	6
3.	Chhattisgarh	370	109	355	111	328	111	256	58
4.	Jharkhand	480	163	387	152	384	103	177	32
5.	Madhya Pradesh	11	0	1	0	3	0	0	0
6.	Maharshtra	134	41	71	19	70	28	27	8
7.	Odisha	171	45	101	35	103	26	41	8
8.	Uttar Pradesh	2	0	0	0	0	0	0	0
9.	Telangana	0	0	0	0	14	5	4	1
10.	West Bengal	6	0	1	0	0	0	0	0
	Total	1407	415	1129	397	1083	309	583	118

## Civilians biggest casualty of naxal violence

- 219. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that civilians were the biggest casualty of naxal violence which has caused over 20,000 deaths in the country since 1980;
- (b) whether it is also a fact that at least one life is lost every day over a 35 year period beginning 1980;
  - (c) whether it is also a fact that year 2009-10 was the bloodiest; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) According to information available, 12331 civilians have been killed in the incidents of LWE violence in the country since 1980.

(c) and (d) 908 and 1005 deaths of civilians and security forces took place in 2258 and 2213 naxal incidents in 2009 and 2010, respectively which were the largest since 1980.

#### Gallantry awards to forces engaged in internal security duties

- 220. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is considering to confer gallantry awards such as Paramveer Chakra, Shaurya Chakra and Kirti Chakra on those showing exemplary courage in internal security duties;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that the new policy will entitle forces such as CRPF, BSF, ITBP, NSG and SSB who are engaged in offensive against Maoists, militants in J and K and North-Eastern States with same benefits and awards as that of armed forces; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Paramveer Chakra is awarded for most conspicuous bravery or some act of daring or pre-eminent act of valour or self-sacrifice in the presence of the enemy. At present there is no proposal for awarding Paramveer Chakra for internal security duties. Ashoka Chakra, Kirti Chakra and Shaurya Chakra are awarded both to the personnel of armed forces and to the civilians including personnel performing internal security duties for the following acts:-

- most conspicuous bravery or some act of daring or pre-eminent act of valour or self-sacrifice otherwise than in the face of the enemy (Ashoka Chakra).
- (ii) conspicuous gallantry otherwise than in the face of the enemy (Kriti Chakra).
- (iii) gallantry otherwise than in the face of the enemy (Shaurya Chakra)

(c) and (d) There is no proposal under consideration of the Government to change the existing policy.

#### People killed in terrorist attacks in North-East

- 221. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the number of people killed in terrorist attacks in North-East have increased in the last five years;
  - (b) if so, the year-wise details thereof; and
  - the remedial measures initiated?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The overall security situation in the North Eastern States has improved considerably in terms of reduction in violent incidents/ terrorist attacks/civilians killed/Security Forces personnel killed. While comparing the security situation of NE States for last eight years, violent incidents have come down from 1,489 in 2007 to 824 in 2014 and the number of civilians killed has come down from 498 to 212 during the same period. However, in Assam causalities have gone up due to terrorist attacks by anti-talk faction of National Democratic Front of Bodoland (NDFB/Sangbijit group) on 24.12.2014 in which 78 people were killed. During 2015, 18 Security Force personnel were killed by militants in Manipur on 04.06.2015. The violence profile of NE States as a whole including civilians/SFs killed in violent incidents/attacks perpetrated by insurgent/militant groups operating in North East during last eight years is given in the Statement (See below).

In Assam, Nagaland and Manipur anti-insurgency/terrorist operations have been intensified and are going on a sustained basis. Efforts of the State Governments, who are primarily responsible for ensuring public order and security in their areas, are being supplemented by the Central Government through various measures such as deployment of additional Central Security Forces to aid the State authorities with the objective to maintain Law and Order situation and carrying out intensive counter-insurgency operations; vigilance and surveillance in vulnerable areas, sharing of intelligence; financial assistance for strengthening of the local Police Forces and intelligence agencies under the Police Modernization Scheme; provision of assistance for strengthening various aspect of security apparatus and other aspects of anti-militancy operations by way of reimbursement of Security Related Expenditure; assistance to the States for raising of additional Forces in the form of India Reserve Battalions; etc. The Central Government is maintaining close and continuous coordination with the States to review the situation and taking further steps as may be necessary on a continuing basis.

Statement

Profile of violence in North Eastern Region as a whole during the last eight years

Years	Incidents	Extremist arrested	Extremist killed	Arms recovered/ surren- dered	SFs killed	Civilians killed	Extremist surren- dered	
2007	1489	1837	514	950	79	498	524	
2008	1561	2566	640	1618	46	466	1112	
2009	1297	2162	571	1777	42	264	1109	
2010	773	2213	247	1408	20	94	846	
2011	627	2141	114	1354	32	70	1122	
2012	1025	2145	222	1856	14	97	1195	
2013	732	1712	138	1596	18	107	640	
2014	824	1934	181	1386	20	212	965	
2015	323	1108	71	484	39	24	64	
(upto 30.06	(upto 30.06. 2015)							

#### **Model Police Act**

- 222. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Union Government has forwarded the Model Police Act to the State Governments for consideration and appropriate action;
- (b) if so, the details thereof along with the date on which the said Act was forwarded to States and the action taken by the State Governments in this regard; and
- (c) the salient features of the said Act and the names of the States which have implemented/not yet implemented the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Madam.

(b) and (c) A Committee set up by Ministry of Home Affairs in September, 2005 submitted a draft Model Police Act on 30th October, 2006. A copy of the draft Model Police Act as framed by the Committee was sent to States for consideration and appropriate action *vide* Home Secretary's D.O. letter dated 31st October, 2006.

Written Answers to

As per information available, so far 15 States viz. Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand have formulated their State Police Act and 2 States, viz. Gujarat and Karnataka have amended their existing Police Act. Thus, total 17 State Governments have either formulated their State Police Acts or amended the existing one. The salient features of Model Police Act is given in the Statement (See below).

"Public Order" and "Police" are "State subjects" falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India. It is the State Governments/ UT Administrations, which have to implement the various police reforms measures. The Centre persuades the States from time to time to bring the requisite reforms in the Police administration to meet the expectations of the people.

#### Statement

#### Salient features of Model Police Act.

The Model Act emphasized the need to have a professional police 'service' in a democratic society, which is efficient, effective, responsive to the needs of the people and accountable to the Rule of Law. The Act provided for social responsibilities of the police and emphasizes that the police would be governed by the principles of impartiality and human rights norms, with special attention to protection of weaker sections including minorities (Preamble to the Act). The other salient features of Model Act include:

- Functional autonomy: While recognising that the police is an agency of the State and therefore accountable to the elected political executive, the Committee has specifically outlined the role of Superintendence of the State Government over the police. (Section 39). The Model Police Act suggested creation of a State Police Board (Sections 42-50) to frame broad policy guidelines for promoting efficient, responsive and accountable policing etc. Merit-based selection and appointment of the Director General of Police, ensuring security of tenures (Section 6), setting up of Establishment Committees (Section 53) to accept and examine complaints from police officers about being subjected to illegal orders, to recommend names of suitable officers to State Government for posting to all positions in the ranks of Assistant/ Deputy Superintendents and above in the police organisation in the State excluding the DGP etc.
- Encouraging professionalism: To ensure an efficient, responsive and

professional police service, the Model Act sought earmarking dedicated staff for crime investigation; and distinct cadre for Civil police vis-à-vis Armed Police (Chapter III and IV).

- Accountability paramount: the Act prioritised police accountability, both for their performance and their conduct (Chapter V and Chapter XIII).
- Improved service conditions: The Act also aimed to provide better service conditions (Chapter XIV) to the police personnel including rationalising their working hours, one day off in each week, or compensatory benefits in lieu. It suggested creation of a Police Welfare Bureau to take care, interalia, of health care, housing, and legal facilities for police personnel as well as financial security for the next of kin of those dying in service. It further mandates the Government to provide insurance cover to all officers, and special allowances to officers posted in special wings commensurate with the risk involved.

#### Villagers in Jharkhand forced to get branded as naxalites for jobs

- 223. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that villagers in the State of Jharkhand are being forced to get branded as naxalites in exchange for jobs in the family members;
  - (b) if so, the details thereof and the reasons therefor; and
  - the measures being taken by Government to avoid such coercions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Government of Jharkhand has informed that pursuant to a complaint, a criminal case no. 77/2014 dated 28.03.2014 u/s 406/420/120B has been registered in Lower Bazar PS of Ranchi district against some persons for giving false promises of giving jobs and deceitfully cheating youth including tribals in this regard. Out of the four, two have been arrested and charge sheeted. To avoid coercions, the Government is taking suitable and timely action under the existing provisions of law.

# Expediting land acquisition for border fencing and BOP

- 224. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether to address the issue of infiltration from Bangladesh, the Union

Government has directed the Chief Minister of West Bengal and four North-Eastern States to expedite land acquisition for border fencing and the setting up of Border Out Posts (BOP);

- (b) if so, the details of directions issued in this regard; and
- the reaction of State Governments on such direction of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) During March, 2015, the Union Home Minister has written to the Chief Ministers of West Bengal, Assam, Mizoram, Meghalaya and Tripura to expedite the pending land acquisition for border fencing and the setting up of Border Out Posts. The concerned Chief Ministers have been requested to review the matter personally and resolve the issues so that the pending border works may be completed at the earliest.

The State Governments concerned have expedited their actions in this regard in consultation with the Border Security Force (BSF). Further, the Government of Assam has acquired the requisite land and handed over the same to construction agency for construction of fence. The Government of West Bengal has expedited reconciliation of land records and Government of Meghalaya has expedited land acquisition process. Some stretches in Tripura have been made available by the Government of Tripura in which work has started.

## Introduction of new section 357A in CrPC

- 225. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:
- whether a new section 357A has been introduced in CrPC, if so, the details thereof;
- (b) how many victims in the country have been given compensation under the said provision so far, the State-wise details thereof and if not, the reasons therefor; and
- (c) whether Government is planning to form any universal policy for the implementation of section 357A under CrPC, if so, by when it will be implemented and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Section 357A was inserted in 178

(b) and (c) All the States/Union Territories have notified the Victim Compensation Scheme under section 357A of the Code of Criminal Procedure. The details of the victims who have been paid compensation, etc. are not maintained centrally.

# Shortage of personnel in ITBP

226. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a shortage of personnel in Indo-Tibetan Border Police (ITBP) to man the 3488 km. long border with China stretching from Ladakh to Arunachal Pradesh;
  - (b) if so, the reasons therefor;
- (c) whether ITBP wants to enhance its reserves in the Ladakh sector, as it has some of the most challenging frontiers to guard along the 1597 km. long border which Jammu and Kashmir shares with the country's eastern neighbour;
- (d) whether ITBP has sought deployment of additional personnel along the Line of Actual Control (LAC) in the aforesaid sector;
  - (e) if so, the details thereof; and
  - (f) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No Sir, there is no shortage of personnel in Indo-Tibetan Border Police to man the 3488 Km. long border with China stretching from Ladakh to Arunachal Pradesh. However, there are some routine vacancies arising due to retirements, resignations, new raising etc. Timely action is taken to fill up the vacancies by direct recruitment, by promotion or by deputation as per the Recruitment Rules.

(c) to (f) At present, there is no proposal from ITBP to enhance its reserves in the Ladakh Sector or the deployment of additional personnel along the Line of Actual Control (LAC) in the aforesaid sector. However, in 2011, Government has approved

raising of 13 additional Battalions, 35 additional Border Out Posts and enhanced the strength of the ITBP Battalions from 04 coy to 06 coy.

#### NGOs registered under FCRA and blacklisted

- 227. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the names of the NGOs registered under the Foreign Contributions Regulation Act, 1976 (FCRA) and blacklisted along with the reasons during the last three years, particularly in Maharashtra;
- (b) the names of the NGOs which applied for permission along with the letter of sanction received from the foreign funding agency for collecting foreign funds under FCRA;
- (c) whether the activities of the foreign funding agencies have been found to be against the national interest;
  - (d) if so, the details thereof; and

Written Answers to

(e) the steps and action taken by Government against foreign funding agencies working against the national interest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The list of NGOs registered under Foreign Contribution Regulation Act, 2010 (FCRA) is available on the website of the Ministry of Home Affairs http://mhal.nic.in/fcra.htm Instances of Non-Government Organisations violating provisions of the FCRA and FCRR have come to Government's notice. FCRA and Foreign Contribution (Regulation) Rule, 2011 (FCRR) came into force with effect from 01.05.2011. Since then, FCRA registration of 1296 NGOs have been cancelled in the State of Maharashtra, after issue of Show Cause Notices to such associations and giving them adequate opportunity.

After inspections and scrutiny of accounts, 3 cases were referred to CBI and 2 associations have been prohibited from receiving foreign contribution in State of Maharashtra.

(b) to (e) The names of the associations who have applied for prior permission under FCRA, 2010 is given in the Statement (See below). Foreign funding agencies don't come directly under the purview of FCRA, 2010. However, since 2011, whenever it has come to the notice of Central Government that certain associations who are not authorized or entitled to receive foreign contribution are getting funds from these foreign donors, 16 donor agencies were placed under prior approval category under Section 46 of FCRA, 2010. This ensures that any funding from these agencies will require prior approval from the Ministry of Home Affairs.

#### Statement

Names of the NGOS which applied for prior permission alongwith the letter of sanction received from the foreign funding agency for collecting foreign funds under

(January 2013 to till date)

Unstarred Questions

# **FCRA**

Sl. No.	Association Name	State
1.	Hasiru Dala	Karnataka
2.	Maitriz JK8I	Tamil Nadu
3.	AL Manaar Islamic Welfare Trust	West Bengal
4.	Schools and Teachers Innovating for Results India	Delhi
5.	Jeevanidhi Trust	Karnataka
6.	Network for Certification and Conservation of	Delhi
	Forests	
7.	Shanti and Dharamk Dogra Charitable Eye	Punjab
	Foundation	
8.	Ektara	West Bengal
9.	Savitri Jagdish Charitable Trust	Delhi
10.	Priyanka Foundation	Telangana
11.	Arka Art Trust	Maharashtra
12.	Maharishi Ram Raj Trust	Delhi
13.	Jaldhaara Foundation	Telangana
14.	National Council for Climate Change Sustainable	Gujarat
	Development and Public Leadership	
15.	Sarva Dharma Samvaad	Delhi
16.	Sage Foundation	Karnataka
17.	Sai Dashama Ghar Charitable Trust	Maharashtra
18.	Sushil Ansal Foundation	Delhi
19.	Rapha Unlimited	Tamil Nadu
20.	Yakult India Microbiota and Probiotic Science	Delhi
	Foundation	
21.	ECO Foundation for Sustainable Alternatives	Karnataka

Sl. No.	Association Name	State
22.	Hills and Dales Foundation	Jammu and
		Kashmir
23.	Shree Hari Jagsukhkarak Charitable Trust	Gujarat
24.	Helping Hope Foundation	Bihar
25.	Sustainable Association for Implementation of	Tamil Nadu
	Livelihood Sail	
26.	Native Missionary Fellowship of India	Tamil Nadu
27.	Rural Association for Indigence Needs	Andhra Pradesh
28.	Mummyjee Educational Charitable Trust	Bihar
29.	Karunamaya Charitable Trust	Andhra Pradesh
30.	Kinderhilfe Charitable Trust	Andhra Pradesh
31.	Australian Rules Football Association of India	West Bengal
32.	IPE Global Centre for Knowledge and Development	Delhi
33.	Nava Jyothi Youth Association	Andhra Pradesh
34.	Southern Regional Chapter of Indian Society of	Tamil Nadu
	Cleft Lip Palate and Craniofacial Anomalies	
	Tamil Nadu	
35.	Krishna Lila Bahudeshiya Sikshan Sanstha	Maharashtra
36.	AmaAba MPCS Ltd.	Arunachal Pradesh
37.	Swaniti Initiative	Delhi
38.	Care Foundation	Tamil Nadu
39.	Chitti Pratisthan	Rajasthan
40.	Life Care Health Foundation	Maharashtra
41.	Kolkata Sanjog Initiatives	West Bengal
42.	Primavera India	Karnataka
43.	Kolkata Bhalobashi Foundation	West Bengal
44.	Hope and Help India Trust	Karnataka
45.	Jhatkaa Org.	Karnataka
46.	Mylan Foundation	Telangana
47.	Lioness Club of Vasant Vihar Charitable Trust	Maharashtra
48.	Handiya Baba Yogalaya	Uttar Pradesh
49.	Springs of Joy Trust	Jharkhand
50.	Sai Dashama Ghar Religious Trust	Maharashtra
51.	Ommsai Educational and Charitable Trust Odisha	Orissa
52.	Brookings Institution India Center	Delhi
53.	The India National Trust for Education and	Delhi
	Development	

Sl. No.	Association Name	State
54.	Purnakamal Educational and Charitable Trust	Orissa
55.	Khwahish Sewa Society	Punjab
56.	Mewa Welfare Trust	Telangana
57.	Development Association for Women	Tamil Nadu
58.	Managing Committee Labhu Ram Doaba Sr Sec	Punjab
	School Jalandhar City	
59.	Annadhata Charitable Trust	Andhra Pradesh
60.	Syntel Prayas Foundation	Maharashtra
61.	Good News Seva Sangh	Tamil Nadu
62.	Agency of Welfare Activities for Rural Development	Orissa
63.	Neeti Foundation	Delhi
64.	Menstrupedia	Gujarat
65.	Xento Foundation	Maharashtra
66.	Sri Murugan Illam	Tamil Nadu
67.	Rural Organisation for Oppressed Folk	Tamil Nadu
68.	Winner Youth Club	Tamil Nadu
69.	Kalanjiam	Tamil Nadu
70.	Dnyanagagotri Pratishtan	Maharashtra
71.	JSI R and T India Foundation	Delhi
72.	Dr. Hahnemanns Rural Homoeo Practitioners	Karnataka
	Association	
73.	Good News Welfare Society	Uttar Pradesh
74.	TNS India Foundation	Maharashtra
75.	Life	Delhi
76.	Immanuel Pentecostal Assembly	Kerala
77.	Indian Patients Society for Primary Immuno	Orissa
	Deficiency IPSPI	
78.	International Jesus Rural and Urban Educational	Karnataka
	Development Society	
79.	Change Planet Partners Climate Innovation	Telangana
	Foundation	
80.	Paranga Charitable Trust	Karnataka
81.	Honeywell Hometown Solutions India Foundation	Haryana
82.	Aktis Foundation	Maharashtra
83.	Akshat Charitable Foundation	Maharashtra
84.	Fight Hunger Foundation	Maharashtra

Sl. No.	Association Name	State
85.	Pragatiyan Sanstha Prayas	Rajasthan
86.	Kartavya Welfare Foundation	Maharashtra
87.	Sabtera Foundation	Punjab
88.	Centre for Labour Education and Development	Tamil Nadu
89.	BTL Educational Trust for Rural Development	Karnataka
90.	Netra Pratishthan	Maharashtra
91.	Ambuja Hospital Trust	Gujarat
92.	We Care Foundation	Kerala
93.	Biotechnology Industry Research Assistance	Delhi
	Council	
94.	Masoom Charitable Trust	Jharkhand
95.	Niswarth Children Foundation	Gujarat
96.	Irada Foundation	Gujarat
97.	Cankids Kidscan	Delhi
98.	Srimatha Cancer Care	Tamil Nadu
99.	Toolbox India Foundation	Maharashtra
100.	Pudumaipenn Foundation	Tamil Nadu
101.	Network for Quality Education Foundation	Delhi
102.	Siddhartha Gautam Sikshan Sanskriti Samiti	Uttar Pradesh
103.	Diabetic Association of India Poona Branch	Maharashtra
104.	Sisters of Sacred Heart Charitable Society	Tamil Nadu
105.	Indicus Foundation	Delhi
106.	Livelihood Initiatives for Empowerment	Delhi
107.	Jagdish Prasad Adarsh Vidya Mandir Inter College	Uttar Pradesh
108.	Hindustan Power Trust	Delhi
109.	Rural Connextion Foundation	Rajasthan
110.	Assisi Initiatives for Development AID	Tamil Nadu
111.	The Hejamady Kodi Vidyaprasara Foundation	Karnataka
112.	Happy Science India Association	Delhi
113.	Tatyasaheb Churi Vasatigruh Maji Vidyarthi Sangh	Maharashtra
114.	Gramvikas Mandal Makni	Maharashtra
115.	Hive Innospace Foundation	Tamil Nadu
116.	Siri Foundation	Andhra Pradesh
117.	Makkal Thagaval Thodarpu Maiya Trust	Tamil Nadu
118.	Sultanpet Multipurpose Social Service Society	Kerala
119.	Careworks Foundation	Karnataka

Sl. No.	Association Name	State
120.	Fields of View	Karnataka
121.	Parijat Trust	Assam
122.	Yuvraj Singh Foundation	Haryana
123.	Samarpan Charitable Trust	Kerala
124.	Varshini Gramabiruddhi Mahila Mandli	Karnataka
125.	Sanjeeb Kumar Sahu	Jharkhand
126.	SRCEF Trust	Andhra Pradesh
127.	Connecting Dreams Foundation	Delhi
128.	Weconnect India INT Association	Karnataka
129.	MAA Bhagwati Vikas Sansthan	Rajasthan
130.	Articulateability	Karnataka
131.	Centre for Green Mobility Ahmedabad	Gujarat
132.	India Stem Foundation	Delhi
133.	Uddhan Charitable Trust	Kerala
134.	Malar Trust India	Tamil Nadu
135.	ID Care Trust	Karnataka
136.	Saksham	Maharashtra
137.	Association of People Affected by Leprosy	Telangana
138.	Child Care Through Works CTW	Telangana
139.	Gramin Shiksha Avam Vikas Kendra	Rajasthan
140.	Antony Foundation	Tamil Nadu
141.	Angel Xpress Foundation	Maharashtra
142.	B G Samste	Karnataka
143.	Daf Folio	Andhra Pradesh
144.	Potukuchi Somasundara Social Welfare and Charitable Trust	Telangana
145.	Swami Ramanand Teerth Marathwada University	Maharashtra
146.	Sourashtra Kalvi Valarchi Kazhagam	Tamil Nadu
147.	Prabhaav Foundation	Delhi
148.	Manav Sewa Jan Samajik Charitable Society	Delhi
149.	Urban Works Institute	Tamil Nadu
150.	Documentary Resource Initiative	West Bengal
151.	The Dandamudi Trust	Tamil Nadu
152.	Institute for Asthma and Allergic Diseases	Andhra Pradesh
153.	Budhrani Charitable Trust	Maharashtra
154.	Pudumai Penn Truat	Tamil Nadu

Sl. No.	Association Name	State
155.	Shri Shantinath Akampan Kahan Digamber Jain	Uttar Pradesh
	Trust	
156.	Audiology India	Karnataka
157.	Development and Justice Initiative	Delhi
158.	Sakra Foundation	Karnataka
159.	Shanti Lal Jain Smriti Nyas	Madhya Pradesh
160.	Rural Preventures Charitable Trust	Tamil Nadu
161.	Save The Talent Society	West Bengal
162.	RC Latin Diocese of Sultanpet	Kerala
163.	United Lives	Tamil Nadu
164.	Sri Venkaiahswamy Foundation	Andhra Pradesh
165.	Gilgal Trust	Tamil Nadu
166.	Hand 2 Hand Home of Grace	Delhi
167.	Sri Paripoorna Sanathana Charitable Trust	Karnataka
168.	LMN Kakkum Karangal Trust	Tamil Nadu
169.	Rishi Foundation	Delhi
170.	Koshika Foundation	Delhi
171.	Shri C. R. Jain Charitbale Trust	Karnataka
172.	Suryodaya Educational Trust	Bihar
173.	Green Rural Development Organisation	West Bengal
174.	Servants of Shankara Trust	Uttarakhand
175.	Snehalaya Charitable Trust	Kerala
176.	Sachcha Manav Sewa Sansthan	Punjab
177.	Ram Thakur Educational Trust	West Bengal
178.	Nathan Educational Trust	Tamil Nadu
179.	Amratha Bharathi Trust	Karnataka
180.	Human Benevolence Society	Assam
181.	Unity Education and Charitable Trust	Gujarat
182.	Padmalochan Educational and Social Welfare Trust	Orissa
183.	The Ability People	Andhra Pradesh
184.	Edith Home of Hope for the AGED	Tamil Nadu
185.	Mahila Jan Adhikar Samiti	Rajasthan
186.	Samajik Kranti Sanstha	Maharashtra
187.	Anandi Eco Farms Association	Tamil Nadu
188.	Essilor Vision Foundation	Karnataka
189.	Venadu Ladder Foundation	Tamil Nadu

Unstarred Questions

Sl. No.	Association Name	State
190.	Foundation for Neglected Disease Research	Karnataka
191.	Lions Club of Visakhapatnam Blood Bank Trust	Andhra Pradesh
192.	CHF India Foundation	Gujarat
193.	Glenburn Welfare Trust	West Bengal
194.	White Crane Arts And Media Trust	Delhi
195.	Wingspan	Nagaland
196.	Help Us Foundation	Uttar Pradesh
197.	Bhai Jaitajee Foundation India Trust	Chandigarh
198.	Equal Community Foundation	Maharashtra
199.	Jan Sewa Nayas	Haryana
200.	Om Baba Bharav Nath Foundation	Rajasthan
201.	Hope for Hansens Welfare Association	Telangana
202.	Trust for Sustainable Resources Development	Tamil Nadu
203.	Indus Action Initiatives	Delhi
204.	Real Medicine and Nutrition Trust India	Delhi
205.	Mahuva Taluka Gram Seva Samaj	Gujarat
206.	Caparo Education Foundation	Delhi
207.	Graphic Social Development Foundation	Maharashtra
208.	Sundarban Islamia Welfare Trust	West Bengal
209.	Indian Centre for Development and Rights	Delhi
210.	Christian Life Associated Services Society	Chhattisgarh
211.	Roko Cancer Charitable Trust	Delhi
212.	Railway Children India	Delhi
213.	Vasudha Foundation	Karnataka
214.	Om Surya	Bihar
215.	Jan Sahyog Sansthan	Uttar Pradesh
216.	The Hejamady Kodi Vidyaprasara Ex Students	Karnataka
	Association R Hejamady Kodi	
217.	Anushivani Public Charitable Trust	Tamil Nadu
218.	Nityaasha Foundation	Maharashtra
219.	Association for Impoverished Rural Folk AIR Trust	Tamil Nadu
220.	Jan Vikas Kendra	Uttar Pradesh
221.	Sahyogi Gramin Vikas Evam Sodh Sansthan	Uttar Pradesh
222.	Society for Educational Welfare and Economic Development	Delhi
223.	Gurukrupa Parivar Trust	Maharashtra

Sl. No.	Association Name	State
224.	Mauricette Child Education Development	Delhi
	Foundation	
225.	C T Aravindakumar	Kerala
226.	Shree Swami Samarth Sadhakashram	Maharashtra
227.	Mentor Together	Karnataka
228.	Darshan Yog Dharmath Trust	Gujarat
229.	Child Heart Foundation	Delhi
230.	Sanatan Unnayan Sangstha	Assam
231.	Cine Darbaar Welfare Society	Delhi
232.	Mahatma Education Society	Maharashtra
233.	Surabi Trust	Tamil Nadu
234.	Tribal Rural Development Society	Andhra Pradesh
235.	Little Way Messengers	Karnataka
236.	Datatreya Sewa Sansthan	Orissa
237.	Jyoti Foundation Trust	Gujarat
238.	Sadat Falahi Organization	Jammu & Kashmir
239.	Antarang Foundation	Maharashtra
240.	Navanirmana Charitable Trust	Karnataka
241.	Bhupati Development Trust	West Bengal
242.	KCC and Relief Trust	Jammu & Kashmir
243.	Praharidurg Prakashan Society	Maharashtra
244.	Bahujan Hitay Society	Maharashtra
245.	The Bai Avabai Framji Petit Parsi Girls Orphanage	Maharashtra
246.	Healing Minds Foundation	Delhi
247.	Gospel Centre Ministries	Karnataka
248.	Regional Centre for Biotechnoloogy	Delhi
249.	The Ecological Solutions	Maharashtra
250.	Christian Church and Fellowship in India	Karnataka
251.	Rotary Club Vikravandi	Tamil Nadu
252.	Sam Women Upliftment Trust	Tamil Nadu
253.	Smt. Aniben Ratanji Charitable Trust	Gujarat
254.	Vision Spring Foundation	Delhi
255.	Sita Ramulu Banavathula	Andhra Pradesh
256.	GPF India	Delhi
257.	Karna India	Uttar Pradesh
258.	Dr. Ambedkar International Mission	Maharashtra

Unstarred Questions

Sl. No.	Association Name	State
259.	Dera Swami Jagat Giri Trust Pathankot	Punjab
260.	The Antara Foundation	Delhi
261.	Chaaya Charitable Trust	Karnataka
262.	Bavisgam Patidar Kelavani Mandal	Gujarat
263.	Traditional Healthcare India	Jharkhand
264.	Asian Womens Resource Centre in India	Tamil Nadu
265.	University of Agricultural Sciences Bangalore	Karnataka
266.	Good Samaritans Charitable Trust	Andhra Pradesh
267.	Roberts Nursing Home	Madhya Pradesh
268.	Seva Sachin	Karnataka
269.	Banaskantha Anjana Patel Kelvani Mandal	Gujarat
270.	CVR Foundation	Andhra Pradesh
271.	Eagle Education Trust	Maharashtra
272.	Thakar Dei Mehra Charitable Foundation	Punjab
273.	Holy Cross Ministries	Andhra Pradesh
274.	Girijan Aadijati Viklang Seva Trust Aavdha	Gujarat
275.	Priyadarshini Social Welfare Foundation	Delhi
276.	Sri Siddhar Gnana Peedam Trust	Tamil Nadu
277.	GCIM Trust	Tamil Nadu
278.	Shining Eyes India	West Bengal
279.	Dakshin Gujarat Prajapati Healthcare Trust	Gujarat
280.	Shri Radha Shyam Sunder Sewa Trust	Uttar Pradesh
281.	Shree Sanmukh Pragati Yuvak Mandal	Gujarat
282.	Sukh Bhumi India Trust	Maharashtra
283.	Institute of Kidney Diseases and Research Centre	Gujarat
284.	Institute of Chinese Studies	Delhi
285.	International Justice Mission India	Delhi
286.	AMBA	Karnataka
287.	Rotary Club of Vikravandi Service Trust	Tamil Nadu
288.	The Trivandrum Fuller Center for Housing	Kerala
289.	Subroto Mukherjee Sports Education Society	Delhi
290.	I Concept Initiatives	Odisha
291.	Rescue Her India	Tamil Nadu
292.	Angeli Foundation	Delhi
293.	AMB Val International Charitable Trust	Haryana
294.	Wildlife Conservation Society India	Karnataka

Sl. No.	Association Name	State
295.	Wild Cane	Karnataka
296.	Vishwa Patidar Kendra	Maharashtra
297.	Institute for Transportation and Development Policy	Tamil Nadu
298.	Doctor Rahul Dwivedi Memorial Charitable Society	Uttar Pradesh
299.	Mother Sheila Foundation	Andhra Pradesh
300.	Loving his Lambs Trust	Andhra Pradesh
301.	Fairtrade Foundation India	Delhi
302.	Rajmata Singrauli Late Chun Kumari Sewa	Madhya Pradesh
	Sansthan	
303.	Counsel to Secure Justice	Delhi
304.	Skill Share International India Trust	Delhi
305.	Sukh Nandan Nivas	Delhi
306.	Helping Hands Society	Andhra Pradesh
307.	Lions Club of Chennai Prime Charitable Trust	Tamil Nadu
308.	Help India Charity Trust	Tamil Nadu
309.	Spending and Policy Research Foundation	Maharashtra
310.	Tamil Nadu Salt Corporation Limited	Tamil Nadu
311.	Samvedana Trust	Gujarat
312.	Harijana Girijana Rural Welfare Development	Andhra Pradesh
	Society	
313.	The Mango Tree Trust	Goa
314.	Sankalptaru Foundation	Uttarakhand
315.	Rosehill Medical Mission	Andhra Pradesh
316.	Akhil Bhartiya Smt. Leelawati Mahila Bal Jagrukta	Haryana
	Samaj Kalyan Samiti	
317.	Halcyon Charitable Trust	Kerala
318.	Human Care Charitable Society	Delhi
319.	Human Welfare Society	Uttar Pradesh
320.	Subhasri	Andhra Pradesh
321.	Association of Social Health Awareness	Odisha
322.	Dr. Kanaiyalal Ramanlal Shah and Daxaben K Shah	Gujarat
	Public Charitable Trust	
323.	V.D. Savarkar Bahuuddeshiy Sanstha Sawaimukti	Maharashtra
324.	The Gopalapuram Educational Society	Tamil Nadu
325.	Geosatis Trust	West Bengal
326.	Anglican Church of Kadapa Diocese	Andhra Pradesh

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Sl. No.	Association Name	State
327.	Bokakhat Nirman Gut	Assam
328.	3.2.1 Education Foundation	Delhi
329.	Imtiaz Shaikh	Gujarat
330.	Universal Sufi Trust in Baroda	Gujarat
331.	Prayas Community Living Centre Tollygunge	West Bengal
332.	Arodhum International	Karnataka
333.	Satseva India Charitable Trust	Andhra Pradesh
334.	Biathalon Association of India	Delhi
335.	Narmada Interfaith Welfare Society	Madhya Pradesh
336.	Citizens Welfare	Punjab
337.	Youth Buddhist Society of India YBS	Delhi
338.	Sri Sidhar Gnapeedam Trust	Tamil Nadu
339.	Rural Actions Institute for Social Exalt	Andhra Pradesh
340.	Sister Handmaids of Charity of ST Vincent DE Paul	Kerala
341.	Faith Alive Trust	Tamil Nadu
342.	The Oxford and Cambridge Society of India	Delhi
343.	Seeds Foundation	Delhi
344.	Mizoram State Tobacco Control Society	Mizoram
345.	Empower 4 Life Ministries	Kerala
346.	Engender Health India	Delhi
347.	AL Ehsan Trust	Tamil Nadu
348.	The Precious Blood Educational Society	Karnataka
349.	Sukrutham Bhagavatha Yagna Samithi	Kerala
350.	Dream India	Odisha
351.	Nivasa	Karnataka
352.	Acid Survivors Foundation India	West Bengal
353.	Savitaben Jitendrakumar Shah Memorial Foundation	Gujarat
354.	Light Life Freedom	Delhi
355.	Tupten Zopta Trust	Jammu & Kashmir
356.	National Environment and Sustainable Agriculture	Tamil Nadu
	Medicinal Plants Conservation Trust Nesam Trust	
357.	Vivekananda Resurgence Foundation	Delhi
358.	Poornima Sudhindra	Karnataka
359.	CFI Church	Kerala
360.	Panjab Digital Library	Punjab
361.	Aid for Social Change and Welfare Association	Maharashtra

Sl. No.	Association Name	State
362.	Abundant Life and Light Worldwide	Andhra Pradesh
363.	ESXRDC	Haryana
364.	Frank Moreas Foundation	Tamil Nadu
365.	Shree Halari Visa Oswal Samaj	Karnataka
366.	Educate Girls Globally Foundation	Uttarakhand
367.	State Cancer Society of Meghalaya	Meghalaya
368.	Rural Preventures Public Charitable Trust	Tamil Nadu
369.	The Markazi Anjuman E Mahdavia	Andhra Pradesh
370.	Aspen Institute India	Delhi
371.	My Choices	Andhra Pradesh
372.	Bhavishya Alliance Child Nutrition Initiatives	Maharashtra
373.	Mission Trust	Meghalaya
374.	Aman Gramin Vikas Shiksha Sanstha	Rajasthan
375.	Porta Caeli Trust	Tamil Nadu
376.	New Hope Educational Society	Andhra Pradesh
377.	Dhan Dhan Baba Deep Singh Ji	Punjab
378.	Sakya Heritage Society	Uttarakhand
379.	Sankalp Samajik Sansthan	Uttarakhand
380.	Indian Lutheran Development and Relief Agency	Tamil Nadu
	Ildra	
381.	Bhartiya Seva Samaj	Gujarat
382.	Salya Charitable Trust	Gujarat
383.	Friends of Lingshed Himalaya Education Ladakh	Jammu and
	Project	Kashmir
384.	Karnavati Club Foundation	Gujarat
385.	Mother Teresa Orphan and Destitute Home	Tamil Nadu
386.	Annai Therasa Social Development Organization	Tamil Nadu
387.	Sakthi Women Empowerment Educational Trust	Tamil Nadu
388.	Centre for Agriculture and Rural Development Card	Maharashtra
389.	Banglar Pradip	West Bengal
390.	Joshua Ministries	Andhra Pradesh
391.	Asian Rural Life Development Foundation India	Assam
	Trust	
392.	Global Pathways School	Tamil Nadu
393.	Suyash Muliperpurose Education Society	Maharashtra
394.	Habitat Forum	Gujarat

Sl. No.	Association Name	State
395.	Council on Energy Environment and Water	Delhi
396.	Purkal Stree Shakti Samiti	Uttarakhand
397.	Haji Devjibhai Jamal Musafirkhana Trust	Maharashtra
398.	National Coalition of People Living with HIV in	Delhi
	India	
399.	Global Compact Network	Delhi
400.	Eastern Sun Group Charity Trust	Uttarakhand
401.	Rahbar Foundation	Andhra Pradesh
402.	Sightlife India	Delhi
403.	Kanya Maha Vidyalaya run by Arya Shiksha Mandal	Punjab
	Regd. Association	
404.	Humane Society International India	Maharashtra
405.	Vedic Heritage	Maharashtra
406.	Achi Association India	Delhi
407.	Women Development Society	Andhra Pradesh
408.	Lions Humanitarian Trust Distt.321A3	Delhi
409.	Pragati Marg Foundation	Rajasthan
410.	Sphere India	Delhi
411.	Partners in Equipping NGO	Delhi
412.	Nava Jyoti PC	Odisha
413.	International Agape Movement	Andhra Pradesh
414.	Bethel Missions of India	Tamil Nadu
415.	Desi Power Foundation	Karnataka
416.	Sustainable Innovations Trust India	Rajasthan
417.	Bethesda Khankho Foundation	Manipur
418.	International Longevity Centre India	Maharashtra
419.	Books for All Trust	Delhi
420.	Prakash Cancer Aid Projects	Goa
421.	Futures Group Outreach	Delhi
422.	Aasha Sewa Samiti	Uttar Pradesh
423.	Lions School	Uttar Pradesh
424.	Arpana House	Punjab
425.	The N S D Industrial Home for the Blind	Maharashtra
426.	Hope for Humanity Organisation	Andhra Pradesh
427.	Jeevan Jyothi Charitable Trust	Karnataka
428.	Prashanti Charitable Trust	Odisha

Sl. No.	Association Name	State
429.	Council on Energy Environment and Water	Delhi
430.	Rashida Monir Charitable Trust	Bihar
431.	Kesra Devi Chopra Charitable Trust	Delhi
432.	Engineers Without Borders	Andhra Pradesh
433.	Rattan Lal Bimla Jain Charitable Trust	Punjab
434.	Mahabir Educational and Social Welfare Trust	Odisha
435.	Financial Inclusion Improves Sanitation and Health Society	Delhi
436.	Sinhgad Institute of Pharmaceutical Sciences	Maharashtra
437.	Avabai Hormasji Tata Charity Trust	Maharashtra
438.	Save A Child Charitable Trust	Rajasthan
439.	National Institute of Dairy Farming	Gujarat
440.	Somsar Sri Ramakrishna Seva Mandir	West Bengal
441.	Glenn Family Foundation Trust	West Bengal
442.	Freeland Trust of India	Delhi
443.	Ali Alahmaree Educational and Charitable Trust	Kerala
444.	The Immaculate Heart Foundation	Andhra Pradesh
445.	Annai Anbukarangal Womens Charitable Trust	Tamil Nadu
446.	Bhabani Foundation	Odisha
447.	AMM Foundation	Tamil Nadu
448.	Roots Graphics Art Society	Maharashtra
449.	Ao India Society	Delhi
450.	Dara Shikoh Trust for the Arts	Jammu & Kashmir
451.	CBN Foundation	Haryana
452.	Udyam Public Charitable Trust	Karnataka
453.	Rashtreeya Sikshana Samithi Trust	Karnataka
454.	Sharon Trust	Tamil Nadu
455.	Gyanarun Society	Assam
456.	Suseela Charitable Mission for Interior	Andhra Pradesh
457.	Avbodh Knowledge Foundation Limited	Gujarat
458.	Educatum Foundation	Uttar Pradesh
459.	Santhi Nilayam Social Service Society	Andhra Pradesh
460.	We Care Society	Karnataka
461.	Angels Center for Learning and Rehabilitation	Maharashtra
462.	Earth People Welfare Soceity	Delhi
463.	Vama Shakti Associates Private Limited	Uttar Pradesh

Sl. No.	Association Name	State
464.	Tana Foundation India	Andhra Pradesh
465.	Anna Charitable Help and Service Association	Andhra Pradesh
466.	School De Tarra	Bihar
467.	Shri Uttar Gujarat Education Trust	Gujarat
468.	Child Health Foundation	Gujarat
469.	Oscar Organisation for Social Change Awareness	Maharashtra
	and Responsibility Foundation	
470.	Mangaratnam Memorial Trust	Tamil Nadu
471.	Greentara Foundation	Maharashtra
472.	Anna Charitable Help and Association	Andhra Pradesh
473.	BME Trust	Karnataka
474.	Shree Ramji Mandir Rajpur	Gujarat
475.	Society for Infrastructural Promotion and Rural	Odisha
	Advancement	
476.	Childreach International India	Delhi
477.	Mala India Foundation	Puducherry
478.	Hari Sankar Foundation	Maharashtra
479.	Tibetan Centre for Conflict Resolution	Himachal Pradesh
480.	International Neighbourhood Foundation	Karnataka

### Non-implementation of clause 8 of BODO accord

- 228. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the reasons for not implementing clause 8 of Bodo Accord signed between Government of India, Government of Assam and Bodo Liberation Tiger (BLT) on 10th February, 2003;
- (b) whether the Bodoland Territorial Council has been receiving the funds as per the population ratio as mentioned in Memorandum of Settlement (MoS) of Bodo Accord;
  - (c) if so, the details in ratio of State and BTC; and
  - (d) if not, the reasons therefor and who is responsible for that?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government of India on 15.6.1999 (amended as on 25.6.2002) has laid down the modalities for determining the claims for inclusion in,

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exclusion from and other modifications in the orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals are processed which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NSCT). The proposal of Assam Government of inclusion of "Bodo Kachari" in list of STs of Assam has been processed as per the modalities. The RGI has agreed to the proposal. The comments of RGI have been sent to the NCST. The concurrence of NCST to the proposal is awaited.

(b) to (d) The State Government is providing the amount, decided every year on population ratio basis, as grants-in-aid. The Central Government is also providing funds for development works to be undertaken by the Bodoland Territorial Council (BTC) through the Government of Assam.

# Steps to improve condition of jails

†229. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the capacity of inmates in the total established jails of the country and number of inmates who are in excess of the capacity in the present condition;
- (b) whether it is a fact that the number of inmates imprisoned in the jails presently are three times of their capacity and they are being treated in an inhuman manner; and
- (c) if so, the steps being taken to improve the condition of the jails and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the data compiled by the National Crime Records Bureau, the total numbers of jail inmates as on 31.12.2013 is 4,11,992 against the total authorized capacity of 3,47,859 inmates which implies overcrowding by 18.4%.

- "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the following measures have been taken by the Government to reduce the overcrowding in jails:
  - (i) An Advisory has been issued by the Government of India on 17.1.2013

<sup>†</sup> Original notice of the question was received in Hindi.

to States/UTs regarding use of section 436A of the Cr.P.C. to reduce overcrowding of prisons. The same is available at the link:

**Unstarred Questions** 

http://mha.nic.in/sites/upload files/mha/files/ AdvSec436APrisons-060213 0.pdf

- (ii) The Union Home Minister has written to Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr.P.C. to reduce overcrowding in jails of the country.
- (iii) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005 – Bhim Singh Vs Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.
- (iv) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr. P. C. which is available at the link:

http://mha.nic.in/sites/upload\_files/mha/files/ GuidelinesForRreckoningHalfLife 161014.pdf

# Doing away with biometric data of foreigners before issuance of travel documents

230. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that the proposal to do away with the biometric data of foreigners wanting to travel to India on normal tourist visa before issuance of travel documents to them is being considered; and
  - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There is no proposal to do away with the capturing of biometric of foreigners traveling to India on normal tourist visa.

At present IVFRT (Immigration Visa Foreigners Registration and Tracking) project is being implemented for smoothening the Visa applications and issuance process in Indian Missions abroad as well as strengthening the tracking of movement of Foreigners within the Country. In this project there is a provision of capturing biometrics of all the Foreigners coming to India. Till now, Biometric enrollment system under the project has been implemented in 76 Indian Missions abroad and remaining are being implemented in phased manner based on infrastructure and site readiness.

Biometrics enrollment is one of the critical security components for authentication and authorization of foreigners visiting India.

# Recruitment of youths in terrorists organisations in Southern Kashmir

- †231. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that several cases of recruitment of youths in terrorist organisations have come into light in Southern Kashmir;
- (b) if so, whether Government has so far taken a view to take action to prevent such activities; and
  - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) There are intelligence inputs that indicate that terrorist outfits are trying to lure some youths to join their outfits in Kashmir. The security of the State of Jammu and Kashmir and terrorist activities in the State are regularly being monitored and reviewed by Government of India at various levels. The Government has adopted various counter measures to neutralise these efforts and capabilities of militants to disturb peace in the State. The Government has also encouraged policies to mainstream the youth, including providing employment opportunities to wean them away from militancy. Some of the visible area of focus includes:-

- (i) Proactively take suitable measures by all the SFs to safeguard the borders from cross-border terrorism and to contain militancy.
- (ii) To ensure that the democratic process is sustained and primacy of civil administration is restored to effectively tackle the socio-economic problem facing the people on account of the effects of prolonged militancy in the State, and

<sup>†</sup> Original notice of the question was received in Hindi.

(iii) To ensure sustained peace process and to provide adequate opportunities to all sections of the people in the State who eschew violence to effectively represent their view points and to redress their genuine grievances.

### Amendment in the Foreign Contributions Regulation Act

- 232. SHRI ANAND SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government has restricted the number of NGOs and other institutions from receiving foreign funds;
- (b) if so, the details of institutions and NGOs denied access to foreign contributions;
- (c) whether Government has proposed to amend the Foreign Contributions Regulation Act (FCRA) for stricter oversight and monitoring; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The acceptance and utilization of foreign contribution is regulated under Foreign Contribution (Regulation) Act, 2010 (FCRA) and Foreign Contribution (Regulation) Rule, 2011 (FCRR) framed thereunder. They provide for procedure to grant registration and prior permission for receipt of foreign contribution and its utilization, maintenance of accounts, inspection of accounts of the association, etc. They also prescribe various offences and penalties that may be imposed, including suspension and cancellation of registration in case of violation of the provisions of FCRA and FCRR. Action has been taken against NGOs only when instances of Non-Governmental Organisations violating provisions of the FCRA and FCRR have come to Government's notice. FCRA and FCRR came into force with effect from 01.05.2011. Since then, notices were issued to around 21,000 associations in 2011 and to 10,343 associations in 2014 for not filing annual returns continuously for three years. Consequently, registration of 4,138 associations was cancelled in July 2012 and of 10.117 in March 2015 after issue of Show Cause Notices to such associations and giving them adequate opportunity. After inspections and scrutiny of accounts, 15 cases were referred to CBI and 10 to State Police for further investigation and prosecution. Accounts of 23 associations have been frozen. 20 associations have been prohibited from receiving foreign contribution. In 2014, penalty amounting to ₹ 5,20,82,031/- has been imposed on 341 associations for late/ non-submission of mandatory annual returns and of ₹ 51.99.526/- on 24 associations

for receipt and utilization of foreign contribution without obtaining registration of prior permission under the FCRA.

(c) and (d) There is no proposal to amend the Foreign Contribution Regulation Act. 2010.

#### Second rung defence along IB in Jammu and Kashmir

- 233. SHRI PAUL MANOJ PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is planning to create a second rung of defence along the 202 kilometres long international border in Jammu and Kashmir;
- (b) whether it is also a fact that many terrorists have managed to successfully infiltrate through Samba sector and have created havoc in neighbouring areas;
  - (c) if so, the details thereof;

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- (d) whether it is also a fact that a high level team of Government recently visited Samba areas; and
  - if so, the details of the visit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No, Sir. There have been five major instances of militant attacks in the Jammu/Kathua/Samba region since September 2013 i.e. incident on 26.9.2013, 28.3.2014, 27.11.2014, 20.3.2015 and 21.3.2015.

(d) and (e) Teams from the Government regularly visit the border areas to review the situation. The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, interalia, includes strengthening of border management and multi-tiered deployment along the International Border/Line of Control, monitoring of infiltration routes, construction of border fencing, improved technology, weapons and equipments for Security Forces, improved intelligence and operational coordination; and pro-active action against terrorists within the State.

#### Police stations at metro stations in Delhi and NCR

- 234. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether it is proposed to set up police stations at metro stations to control

crime in the metro-rail jurisdiction in Delhi and its NCR region;

- (b) if so, the details thereof;
- (c) whether the crime figures in the above zone have been rising unabatedly;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) whether it is proposed to deploy women cops in such trains to control crime against women and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Details of existing Metro Police Stations in Delhi and its NCR region are as under:

#### Delhi:

- 1. Metro Police Station Kashmere Gate
- 2. Metro Police Station Shastri Park
- 3. Metro Police Station Rithala
- 4. Metro Police Station Raja Garden
- 5. Metro Police Station Qutab Minar
- 6. Metro Police Station Yamuna Bank
- 7. Metro Police Station Kalkaji Mandir
- 8. Metro Police Station IGIA

### > Gurgaon Section:

- 1. Metro Police Station IFFCO Chowk
- ➤ **Noida Section** by local police:
  - 1. Police Station Sec-39, Noida
  - 2. Police Station Sec-20, Noida
  - 3. Police Post at BCGN
- > Ghaziabad Section by local police.

Police Station Indirapuram.

Written Answers to

(c) and (d) Details of total cases of IPC crime registered by Delhi Police during the last two years and current year i.e. 2013, 2014 and 2015 (up to 30.06.2015) are as under:-

2013	2014	2015 (upto 30.06.2015)
962	2309	1769

The reasons for increase in the crime in the jurisdiction of metro rail are as under:-

- (i) The ridership of Delhi Metro has risen to 2.6 million. Metro is running with maximum capacity most of the time. The crime such as picking pockets, mobile theft, etc. has increased with the increase in the ridership.
- (ii) Police machinery has been suitably sensitized, enthused and monitored to ensure truthful registration of complaints which disclosed commission of cognizable offences.
- (iii) Increased awareness of general public and the special measures taken by Delhi Police and the Government have helped in encouraging people to come forward and lodge their complaints freely.
- (e) 52 women personnel of Delhi Police have been deployed at the metro stations as well as in the Metro rails.

### Release of persons detained under Public Safety Act in Jammu and Kashmir

- 235. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has sought any report from the State Government of J & K regarding release of persons from detention under the Public Safety Act;
  - (b) if so, the details thereof; and
- (c) whether it is also a fact that the security agencies were keeping a close watch on these developments and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No report has been asked for from the State Government about general information relating to release of persons from detention under the Public Safety Act in J & K. However, in the specific case of Masarat Alam Bhat, a PSA detenue, a detailed report had been asked for from the State Government of Jammu and Kashmir and a Statement in this regard 202

(c) Maintenance of public order is a State subject. Security agencies generally monitor activities which can have a potential impact on public order and internal security.

# Second phase of scheme of modernisation of prisons

236. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has dropped the second phase scheme of Modernization of Prisons;
  - (b) if so, the details thereof;
- (c) if not, the time by when the second phase of the scheme is likely to begin; and
- (d) the State-wise latest data on number and percentage of jails with more than 100 per cent occupancy rate?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. However, to consolidate the gains of the first phase of modernization of prisons scheme which ended on 31.3.2009, a follow-up scheme known as the second phase of modernization of prisons was considered by the Government of India for which proposals from States/UTs were received. As no funds have been earmarked for the scheme, the second phase of Prison Modernisation Scheme has not been launched.

However, a consolidated Memorandum was submitted by the Ministry of Home Affairs to the Fourteenth Finance Commission for consideration which included the demands projected by the States/UTs amounting to ₹ 13,962.60 crore for prison reforms in the second phase of modernization of prisons. The Fourteenth Finance Commission has observed that in view of the improved outlay for States now, there is appropriate fiscal space to provide for additional expenditure needed for their requirements. The Fourteenth Finance Commission has not made any specific fund allocation in favour of Central Government for this purpose. Therefore, with appropriate prioritization, the States/UTs should be able to meet the proposed expenditure on modernisation of jails.

(d) As per the data compiled by the National Crime Records Bureau as on 31.12.2013, details of available capacity, inmate population and occupancy rate is given in the Statement.

Statement Details of available capacity, inmate population and occupancy rate in jails as per data compiled by NCRB at the end of 2013

S1.	State/UT	Number of	Capacity	Total inmate	Occupancy
No.		Jails		population	Rate (in%)
1	2	3	4	5	6
1.	Andhra Pradesh	120	14985	14313	95.5
2.	Arunachal Pradesh	1	56	92	164.3
3.	Assam	31	8105	8263	101.9
4.	Bihar	57	35681	31259	87.6
5.	Chhattisgarh	27	6070	15840	261.0
6.	Goa	3	395	523	132.4
7.	Gujarat	27	12268	12058	98.3
8.	Haryana	19	16964	17644	104.0
9.	Himachal Pradesh	12	1692	1999	118.1
10.	Jammu and Kashmir	14	3011	2352	78.1
11.	Jharkhand	28	14243	18220	127.9
12.	Karnataka	102	13100	14118	107.8
13.	Kerala	54	6190	7395	119.5
14.	Madhya Pradesh	123	26967	34708	128.7
15.	Maharashtra	210	24544	27400	111.6
16.	Manipur	2	970	660	68.0
17.	Meghalaya	4	530	850	160.4
18.	Mizoram	7	1332	870	65.3
19.	Nagaland	11	1450	487	33.6
20.	Odisha	85	18012	14473	80.4
21.	Punjab	26	18629	27449	147.3
22.	Rajasthan	119	16622	19293	116.1
23.	Sikkim	2	253	230	90.9
24.	Tamil Nadu	136	22101	14721	66.6
25.	Tripura	11	1940	901	46.4
26.	Uttar Pradesh	65	48550	83518	172.0
27.	Uttarakhand	11	3562	3845	107.9
28.	West Bengal	57	20585	22778	110.7

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1	2	3	4	5	6
29.	Andaman and	5	1109	1149	103.6
	Nicobar Islands				
30.	Chandigarh	1	1000	661	66.1
31.	Dadra and Nagar	1	60	35	58.3
	Haveli				
32.	Daman and Diu	2	150	56	37.3
33.	Delhi	10	6250	13552	216.8
34.	Lakshadweep	4	64	0	0.0
35.	Puducherry	4	419	280	66.8
	Total	1391	347859	411992	118.4

# Attacks on Churches in Delhi

- 237. SHRI K. K. RAGESH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is reported that many Churches in Delhi including the St. Sebastians Church in Dilshad Garden, the St. Alphonsa Church in Vasant Kunj, Syro-Malabar Catholic Church at Jasola in Okhla, Our Lady of Graces Church in outer Delhi, were vandalized recently;
- (b) if so, the action taken by the Ministry to book the guilty in the above incidents;
- (c) whether any impartial inquiry was conducted on this issue and anyone is booked; and
- (d) if so, whether Government has made any arrangement to ensure adequate security to Christian institutions in the backdrop of repeated attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Details of incidents in Churches reported to Delhi Police in the recent past and action taken are given as under:-

- (i) 01.12.2014 Fire incident at St. Sebastian Church, Dilshad Garden: Investigation underway.
- (ii) 6.12.2014 Breaking of window pane of Jasola Church: After due enquiry, the matter has been closed.
- (iii) 3.01.2015 Fire incident at Church of Resurrection at Sector-6, Rohini: Cancellation report in the case has been sent to the Court.

- (iv) 14.01.2015 Vandalism at Vikas Puri Church: Three persons were arrested in this case, who were later released on bail by the court. Chargesheet has been prepared and sent to Court on 20.03.15.
- (v) 02.02.2015 Theft at Saint Alfonso Church, Vasant Kunj: Case is entrusted to Special Task Force and further investigation is underway.
- (vi) 23.05.2015 Theft at Chavara Elias Kuriskose in Hari Nagar: Accused arrested.

Union Home Secretary convened a meeting on 13th February, 2015 with the Commissioner of Police, Delhi to discuss the measures which need to be adopted by the Delhi Police to prevent recurrence of such cases in the future. Suitable instructions were given to Delhi Police to ensure enhanced deployment of forces around religious places, intensive patrolling in vulnerable areas, installation of CCTV cameras etc. Commissioner of Police has also been asked to take all possible steps in the right earnest to ensure that the culprits in these cases are apprehended quickly. Ministry of Home Affairs is closely monitoring the progress of investigation in the incidents.

Following steps have been taken by the Delhi Police to ensure safety of places of worship in the capital:-

- (i) All the Churches have been identified and assessed for their security arrangements.
- (ii) These Churches have been depicted/plotted on a map for a holistic view.
- (iii) All the concerned officers specially DCPs and SHOs concerned have been directed to take care of security of these worship places.
- (iv) PCR Vans, Emergency Response Vehicles and motorcycle patrols have been deployed around the Churches for enhanced security. At all vulnerable locations, static deployment is made during night hours.
- (v) There are 240 Churches in Delhi. The DCP and police station staff have also been directed to make surprise visit to the Churches.
- (vi) The directors and management of these institutions have been requested to install CCTV cameras and deploy guards for the safety and security of these places. At present, 161 Churches have installed CCTV Cameras. 54 Churches have got installed CCTV cameras on the insistence of Police.
- (vii) Contact numbers of Coordinators of religious places have been exchanged with concerned police station staff.

- (viii) All field officers have been directed to keep a Visitors' Register in each Church for making necessary entries by patrolling staff, in order to ensure proper patrolling.
- (ix) Local sources have been motivated to provide inputs for any such imminent mischief well in advance.
- (x) A new Facebook page "Minority Brethren" has been created by Delhi Police for posting problems related to any institution or school etc.
- (xi) A DCP level officer has been nominated as nodal officer for the redressal of the problems of minority community.
- (xii) The steps so taken for the security and safety of the Churches have been given wide publicity through media with an aim to reach the masses.

## Loss to A.P. due to State Reorganisation Act

238. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Andhra Pradesh is losing ₹ 3,800 crores due to State Reorganisation Act which provides for apportionment of assets based on geographical location while liabilities are apportioned based on population ratio of Andhra Pradesh and Telangana;
- (b) whether it is also a fact that the Chief Minister of Andhra Pradesh has written a letter to Government to modify the sections to provide equal sharing of revenue realizable from collection of arrears of taxes; and
- (c) if so, what action the Ministry has taken to rectify the mistake in the AP Reorganisation Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir.

- (b) Yes, Sir.
- (c) Sections 50, 51 and 56 of the Andhra Pradesh Reorganisation Act, 2014 make provision of recovery of arrears of the tax or duty on property, including arrears of land revenue, loans, advances etc. and liabilities to refund any tax due, land revenue etc. collected in excess of demand from the date of bifurcation of the State. There is no anomaly in the provisions of the Act passed by the Parliament.

# Cases of human trafficking

- †239. DR. VIJAYLAXMI SADHO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the cases of human trafficking have increased/are increasing exorbitantly and there is a large number of children among them;
- (b) whether it is also a fact that the average age of the victims of human trafficking comes between 9 to 13 as per the report of the National Human Rights Commission;
- (c) if so, the reasons therefor and the year-wise and State-wise details of the last three years in this regard; and
  - the details of the steps taken or being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the information furnished by the National Crime Records Bureau (NCRB), total number of cases registered for total crimes committed under Human Trafficking during 2012, 2013 and 2014 were 3554, 3940 and 5466 respectively, out of which 932, 1330 and 2215 cases were registered for child trafficking during 2012, 2013 and 2014 respectively.

- (b) As per the report of the Action Research on Trafficking in Women and Children in India conducted by National Human Rights Commission in the year 2004, 63.3 per cent of the 510 rescued trafficked children who were interviewed were under 15 years of age, which included 14.7 per cent who were in the six to ten years age group, 21 per cent in the age group of 11-12 years and 27.6 per cent were in the 13-14 years age group.
- The Action Research on Trafficking in Women and Children has highlighted low income, a dysfunctional home environment such as break-up of the family, marital discord, physical abuse, sexual abuse, drug abuse, family pressures, large families, families facing uncertain times, children in substitute care, gender discrimination within the family, desertion by father and fathers acquiring a second or third wife as some of the factors which make children vulnerable to trafficking.

<sup>†</sup> Original notice of the question was received in Hindi.

State/UT-wise details furnished by NCRB in respect of Child Trafficking is given in the Statement (*See* below).

- (d) The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach along with concerned Ministries and stakeholders, as detailed below:-
  - (i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.
  - (ii) Establishment of Anti Human Trafficking Units (AHTUs) in 225 districts of the country.
  - (iii) Issued comprehensive Advisories on Human Trafficking (available at http://stophumantrafficking-mha.nic.in/forms/Sublink1.aspx?lid=92).
  - (iv) Organized periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.
  - (v) The Ministry of Women and Child Development constituted a Central Advisory Committee (CAC) under the Chairpersonship of Secretary, MWCD, the Government of India to advise on the issues relating to trafficking.
  - (vi) The Ministry of Women and Child Development is implementing Ujjawala – A comprehensive scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and persons Convicted (PCV) for Total crimes committed under Child Trafficking during 2012-2014

SI. No.	SI. No. State/UT			20	2012					2013	13					2014	41		
		S S	CS	C	PAR	PCS	PCV	S	CS	C	PAR	PCS	PCV	S	CS	C	PAR	PCS	PCV
1.	Andhra Pradesh	34	41	7	45	55	7	42	42	-	69	25	2	46	25	0	57	29	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	_	_	0	2	-	0
3.	Assam	122	86	_	122	86	_	129	84	4	129	84	4	305	9/	5	305	92	5
4	Bihar	09	32	Ξ	54	49	15	196	68	9	208	127	13	290	168	10	260	195	11
5.	Chhattisgarh	13	15	4	18	18	2	4	25	0	32	32	0	3	7	0	3	∞	0
.9	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	7	0	0	6	0
7.	Gujarat	19	10	2	26	25	3	2	S	0	4	S	0	_	_	0	3	3	0
<u>«</u>	Haryana	0	0	0	0	0	0	7	_	-	_	_	_	280	208	5	279	263	5
9.	Himachal Pradesh	3	3	0	4	3	0	1	_	_	3	_	_	4	3	0	2	4	0
10.	Jammu & Kashmir	0	0	0	0	0	0	1	_	0	_	_	0	0	0	0	0	0	0
11.	Jharkhand	28	28	0	28	28	0	24	14	0	16	16	0	26	18	2	24	18	2
12.	Karnataka	45	14	0	18	18	0	72	30	0	52	34	0	71	47	-	89	63	_
13.	Kerala	10	6	0	11	13	0	15	~	0	14	4	0	4	7	0	4	12	0
14.	Madhya Pradesh	26	27	3	43	43	11	24	18	9	34	32	12	∞	17	3	30	32	9
15.	Maharashtra	37	26	0	62	89	0	99	36	0	92	70	0	32	54	0	49	88	0
16.	Manipur	17	0	0	0	0	0	22	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	∞	-	0	4	-	0	12	9	0	12	9	0
18.	Mizoram	_	0	0	0	0	0	0	_	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	5	6	0	11	41	0	79	26	_	54	52	-	75	21	0	31	33	0

SI. No.	State/UT	CR.	CS	CS	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	2	CS	CV	PAR	PCS .	PCV
21.	Punjab	0	0	0	0	0	0	_	0	0	0	0	0	5	4	-	3	4	_
22.	Rajasthan	21	14	0	22	22	0	55	31	0	38	38	0	61	33	5	36	36	∞
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	28	0	0	41	0	0	0	∞	0	0	18	0	_	2	0	33	10	0
25.	Telangana				,		,	,						30	30	0	50	50	0
26.	Tripura	0	0	0	0	0	0	0	_	0	_	_	0	0	0	0	0	0	0
27.	Uttar Pradesh	20	15	0	34	28	0	0	2	4	0	2	∞	2	2	2	9	4	3
28.	Uttarakhand	7	3	0	4	3	0	_	2	0	_	2	0	3	33	-	33	3	_
29.	West Bengal	428	279	_	263	265	-	929	379	0	456	470	0	949	759	4	1087	833	4
	TOTAL STATE	924	623	29	823	750	40	1330	805	24	1209	1055	42	2209	1489	39	2317	1780	47
30.	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	-	0	0	3	0	0
31.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	D & N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Delhi UT	∞	0	1	9	0	1	0	0	0	0	0	0	5	10	1	3	21	3
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT	8	0	1	9	0	1	0	0	0	0	0	0	9	10	1	9	21	3
	ALL INDIA TOTAL	932	623	30	829	750	41	1330	805	24	1209	1055	42	2215	1499	40	2323	1801	50
Source: C	Source: Crime in India.																		

# Eligibility criteria for issue of domestic LPG connection

- 240. SHRIMATI GUNDU SUDHARANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- what is the eligibility criteria being followed by Oil Marketing Companies (OMCs) to issue domestic LPG connection;
- (b) what efforts OMCs are making to liquidate the waiting list for new LPG connections;
- whether it is a fact that nearly 23,000 applications for domestic LPG connections are pending in the State of Telangana; and
- (d) if so, the district-wise details thereof along with reasons for such delay and by when the applications are going to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) As per the Liquefied Petroleum Gas (Regulation of Supply and Distribution), a person or household can have only one LPG connection under Public Distribution System (PDS). Prospective customers, who fulfil the above condition, are required to approach the concerned LPG distributor/RGGLV and submit duly filled in KYC (Know Your Customer) form along with documents in respect of valid Proof of Identity and valid Proof of Address. After carrying out de-duplication exercise and after submission of requisite declaration by the prospective customers along with payment of applicable security deposit and other service charges, LPG connections are released.

(c) and (d) District-wise details of waiting list for new LPG connections in the State of Telangana as on 01.07.2015 is given in the Statement.

Unstarred Questions

Statement District-wise details of waiting list for new LPG connections in the State of Telangana as on 01.07.2015

District         IOC         BPC         HPC         Total           Adilabad         IOC has         151         185         336           Hyderabad         reported that as         253         1491         1744           Karimnagar         on 01.07.2015         194         225         419           Khammam         waitlist of         89         62         151           Medak         prospective         296         406         702           Mehbubnagar         customers were         92         970         1062           Nalgonda         21, which have         197         311         508           Nizamabad         already been         272         101         373           Ranga Reddy         liquidated by         359         1964         2323           Warangal         the company.         316         117         433           TOTAL         —         2219         5832         8051					
Hyderabad         reported that as         253         1491         1744           Karimnagar         on 01.07.2015         194         225         419           Khammam         waitlist of         89         62         151           Medak         prospective         296         406         702           Mehbubnagar         customers were         92         970         1062           Nalgonda         21, which have         197         311         508           Nizamabad         already been         272         101         373           Ranga Reddy         liquidated by         359         1964         2323           Warangal         the company.         316         117         433	District	IOC	BPC	HPC	Total
Karimnagar       on 01.07.2015       194       225       419         Khammam       waitlist of       89       62       151         Medak       prospective       296       406       702         Mehbubnagar       customers were       92       970       1062         Nalgonda       21, which have       197       311       508         Nizamabad       already been       272       101       373         Ranga Reddy       liquidated by       359       1964       2323         Warangal       the company.       316       117       433	Adilabad	IOC has	151	185	336
Khammam       waitlist of       89       62       151         Medak       prospective       296       406       702         Mehbubnagar       customers were       92       970       1062         Nalgonda       21, which have       197       311       508         Nizamabad       already been       272       101       373         Ranga Reddy       liquidated by       359       1964       2323         Warangal       the company.       316       117       433	Hyderabad	reported that as	253	1491	1744
Medak         prospective         296         406         702           Mehbubnagar         customers were         92         970         1062           Nalgonda         21, which have         197         311         508           Nizamabad         already been         272         101         373           Ranga Reddy         liquidated by         359         1964         2323           Warangal         the company.         316         117         433	Karimnagar	on 01.07.2015	194	225	419
Mehbubnagar         customers were         92         970         1062           Nalgonda         21, which have         197         311         508           Nizamabad         already been         272         101         373           Ranga Reddy         liquidated by         359         1964         2323           Warangal         the company.         316         117         433	Khammam	waitlist of	89	62	151
Nalgonda       21, which have       197       311       508         Nizamabad       already been       272       101       373         Ranga Reddy       liquidated by       359       1964       2323         Warangal       the company.       316       117       433	Medak	prospective	296	406	702
Nizamabad already been 272 101 373 Ranga Reddy liquidated by 359 1964 2323 Warangal the company. 316 117 433	Mehbubnagar	customers were	92	970	1062
Ranga Reddy liquidated by 359 1964 2323 Warangal the company. 316 117 433	Nalgonda	21, which have	197	311	508
Warangal the company. 316 117 433	Nizamabad	already been	272	101	373
The angular of the state of the	Ranga Reddy	liquidated by	359	1964	2323
Тотаl — 2219 5832 8051	Warangal	the company.	316	117	433
	Total	_	2219	5832	8051

### Incidents of smuggling and infiltration along Gujarat border

- 241. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether incidents of smuggling and infiltration have increased on Indo-Pakistan, Gujarat border;
  - (b) if so, the details of such incidents;
- whether the work of fencing and floodlighting on these borders is yet to be completed;
  - if so, the progress made in this regard;
- whether any time-bound programme has been chalked out to provide fencing and floodlighting on these borders; and
  - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No cases of infiltration and smuggling of FICN, Narcotics and Arms/weapons have been reported during last three years along the Indo-Pakistan border in Gujarat State. However, 142 cases of apprehension of Pakistani nationals like inadvertent border crossers/fishermen have been reported.

(c) to (f) Government has sanctioned construction of 340.00 km of border fencing and flood lighting in the State of Gujarat. Out of this 262.7 km of fencing work and 293 km of floodlighting work has been completed and remaining is balance due to difficult terrain. The executing agencies are deploying improved design/methodology to do the fencing and floodlighting in the remaining stretches which can withstand this difficult terrain and weather conditions. The balance work is likely to be completed in three working seasons.

#### Pakistani infiltrators caught from Gujarat border

- 242. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- whether there was incidence of Pakistani infiltrators caught from Gujarat border;
  - (b) if so, whether the fencing needs to be completed early to stop the infiltration;
  - (c) if so, what is the time-limit to complete the remaining portion of fencing;
- (d) whether there is any plan to repair the fencing which is damaged due to flood and corrosion and also the damaged road at border; and
  - if so, by when?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) No incidence of apprehension of Pakistani Infiltrator has been reported during current year along the International Border in Gujarat. However, one inadvertent border crosser was apprehended.

- (b) and (c) Government has sanctioned construction of 340.00 km of border fencing in the State of Gujarat, out of which the fencing work to the extent of 262.7 km has been completed and 77.3 km is balance due to difficult terrain. The executing agencies are deploying improved design/methodology to fence the remaining stretches which can withstand the adverse weather conditions in this difficult terrain. The balance work is likely to be completed in three working seasons.
- (d) and (e) Maintenance of fence and Roads along the borders is a continuous activity and it is carried out every year on the basis of availability of funds.

## Male and female workforce in agricultural sector

#### 243. KUMARI SELJA:

SHRIMATI RAJANI PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State/UT-wise estimated number of women and men workers who do not own land but are engaged as agricultural labourers in the country;
- (b) the per thousand distribution of female and male workforce in agriculture sector;
  - (c) the contribution of this workforce in national income; and
- (d) the social security measures undertaken by Government for the above workforce?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The number of landless agricultural workers in India as per Census 2011 was 14.43 crores. Details showing the State/UT-wise data of landless agricultural workers is given in the Statement (*See* below).

- (b) As per the Census 2011, the per thousand distribution of male and female workforce in agriculture sector (agricultural labourers and cultivators) was 629 and 371 respectively.
- (c) The data in respect of contribution of landless agricultural labourers to national income is not maintained.
- (d) Landless agricultural labourers are unorganised workers and hence covered by the "Unorganised Workers' Social Security Act, 2008". The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board.

The Act also enjoins upon State Governments to formulate schemes relating to (a) provident fund; (b) employment injury benefits; (c) housing; (d) educational schemes for children; (e) skill upgradation of workers; (f) funeral assistance; and (g) old age homes.

Central Government has already taken various steps to provide social security

cover for the unorganized workers including but not limited to landless agricultural labourers. The schemes listed in Schedule I of the Act are as under:

- (i) Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development).
- (ii) National Family Benefit Scheme (Ministry of Rural Development).
- (iii) Janani Suraksha Yojana (Ministry of Health and Family Welfare).
- (iv) Handloom Weavers' Comprehensive Welfare Scheme (Ministry of Textiles).
- (v) Handicraft Artisans' Comprehensive Welfare Scheme (Ministry of Textiles).
- (vi) Pension to Master Craft Persons (Ministry of Textiles
- (vii) National Scheme for Welfare of Fishermen and Training and Extension (Department of Animal Husbandry, Dairying and Fisheries
- (viii) Janshree Bima Yojana and Aam Admi Bima Yojana (Department of Financial Services).
- (ix) Rashtriya Swasthya Bima Yojana. (Ministry of Health and Family Welfare) Recently, Government has launched Atal Pension Yojana which targets unorganised workers.

Statement State-wise comparative data of landless agricultural workers

Sl. No.	Name of States/UTs	Total Landless Agricultural Labourers (Census 2011)
1	2	3
1.	Jammu and Kashmir	547705
2.	Himachal Pradesh	175038
3.	Punjab	1588455
4.	Chandigarh	1687
5.	Uttarakhand	403301
6.	Haryana	1528133
7.	Delhi	39475

216	Written Answers to [RAJYA SABHA]	Unstarred Questions
1	2	3
8.	Rajasthan	4939664
9.	Uttar Pradesh	19939223
10.	Bihar	18345649
11.	Sikkim	25986
12.	Arunachal Pradesh	36171
13.	Nagaland	62962
14.	Manipur (Excl. 3 Sub-Divisions)	114918
15.	Mizoram	41787
16.	Tripura	353618
17.	Meghalaya	198364
18.	Assam	1845346
19.	West Bengal	10188842
20.	Jharkhand	4436052
21.	Odisha	6739993
22.	Chhattisgarh	5091832
23.	Madhya Pradesh	12192267
24.	Gujarat	6839415
25.	Daman and Diu	772
26.	Dadra and Nagar Haveli	17799
27.	Maharashtra	13486140
28.	Andhra Pradesh	16967754
29.	Karnataka	7155963
30.	Goa	26760
31.	Lakshadweep	

,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	[== 0 41], = 0 10	] character guestions 21;
1	2	3
32.	Kerala	1322850
33.	Tamil Nadu	9606547
34.	Pondicherry	68391
35.	Andaman and Nicobar Islands	4781
	India	144333690

[22 July, 2015]

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## Child labour in shops in Maharashtra and Karnataka

#### 244. SHRI D.P. TRIPATHI:

Written Answers to

SHRI B.K. HARIPRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether cases against those who have engaged the children in shops have been registered during the last three years;
- (b) if so, the State-wise including Maharashtra and Karnataka details thereof; and
- (c) the action/survey/monitoring steps taken against it in Maharashtra and Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) As per the data received from various States, the State-wise details of prosecutions launched, convictions made against the guilty employers under Child Labour (Prohibition and Regulation) Act, 1986 during the last three years including Maharashtra and Karnataka is given in the Statement (*See* below).

(c) Child Labour (Prohibition and Regulation) Act, prohibits the employment of children below 14 years of age in certain occupations and processes. Government is also implementing the National Child Labour Project (NCLP) Scheme since 1988 by which children withdrawn from prohibited employment are rehabilitated through Special Training Centres. The Scheme has been sanctioned in 16 Districts and 17 Districts of Maharashtra and Karnataka respectively.

Statement

State-wise details of prosecutions launched, convictions made against the guilty employers under Child Labour (Prohibition and Regulation) Act, 1986 during the last three years.

State/UT	No. of Prosecution			No. of Convictions		
	2012	2013	2014	2012	2013	2014
1	2	3	4	5	6	7
Andaman and Nicobar Islands	0	0	NA	0	0	NA
Andhra Pradesh	1673	2077	NA	27	13	NA
Arunachal Pradesh	0	NA	NA	0	NA	NA
Assam	129	119	10	11	0	0
Bihar	716	698	188	-	177	-
Chandigarh U.T.	24	53	17	8	15	23
Chhattisgarh	28	28	110	4	4	1
Dadra and Nagar H.	1	0	0	0	0	0
Daman and Diu U.T.	0	0	0	0	0	0
Delhi U.T.	277	149	31	62	0	NA
Goa	0	0	0	0	0	0
Gujarat	273	210	42	34	17	0
Haryana	105	79	74	100	123	74
Himachal Pradesh	2	15	3	2	4	0
Jammu and Kashmir	27	22	28	2	13	14
Jharkhand	64	36	21	5	3	2
Karnataka	163	153	90	42	41	35
Kerala	2	1	1	0	0	1
Lakshadweep U.T.	0	0	0	0	0	0

Written Answers to		[22 July, 2	2015]	Unstari	red Questi	ons 219
1	2	3	4	5	6	7
Madhya Pradesh	902	153	96	39	21	19
Maharashtra	125	NA	NA	5	NA	NA
Manipur	2	NA	NA	2	NA	NA
Meghalaya	8	30	7	3	4	10
Mizoram	0	0	NA	0	0	NA
Nagaland	0	NA	NA	0	NA	NA
Odisha	34	45	13	0	0	NA
Puducherry U.T.	0	0	0	0	0	0
Punjab	683	711	485	551	616	362
Rajasthan	21	15	17	25	4	0
Sikkim	0	0	0	0	0	0
Tamil Nadu	9	26	10	26	13	1
Tripura	0	0	NA	0	0	NA
Uttar Pradesh	64	49	93	245	211	504
Uttarakhand	11	24	8	1	10	1
West Bengal	29	NA	NA	1	NA	NA
Telangana	52	115	108	0	0	50

NA: Not Available

# Amending child labour laws

# †245. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI KANAK LATA SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Ministry is considering the proposal of amending some child labour laws;
  - (b) if so, the names of the laws which are proposed to be amended;

 $<sup>^{\</sup>dagger}$  Original notice of the question was received in Hindi.

- (c) whether some of the organizations and experts have expressed their objections with regard to the amendments in child labour laws; and
- (d) whether any study has been conducted in order to find out the pros and cons of proposed amendment?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. A Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012. The Government has decided to move official amendments considering the Report of the Parliamentary Standing Committee and consultation with stakeholders.

(c) and (d) The views of various organizations/experts/different stakeholders have been considered and given due weightage in the proposed amendments. The Report of Parliamentary Standing Committee on the Amendment Bill introduced in 2012, was also examined in the Ministry. A public consultation was also carried out by seeking the comments of the public after placing the Report of Parliamentary Standing Committee and the views of the Ministry on the website.

# Amendment to the Beedi and Cigar workers (Conditions of Employment) Act, 1966

246. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Ministry has any proposal to amend the Beedi and Cigar workers (Conditions of Employment) Act, 1966; and
- (b) if so, whether any draft of amendment has been made to consider before the Parliament and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) There is no such proposal at present.

(b) Does not arise.

## Study to examine existing Labour Laws

247. SHRI BHUPINDER SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has undertaken any study to examine at existing Labour Laws, policies in the country in the past one year;
  - (b) if so, the details thereof;
- (c) whether Government would initiate the process of reforming existing Labour Laws in consultation with the labour unions and groups; and
- (d) the steps taken by Government in recent past in the field of labour welfare as per the international treaties and conventions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Reform in Labour Laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. Government has taken a number of initiatives for governance reforms as well as amendment in Labour Laws which will facilitate ease of compliance and bring transparency and accountability in the enforcement of labour laws. The process of Legislative amendments to existing Labour Laws includes extensive consultations with stakeholders including Trade Unions, Employers' associations and State Governments in the form of tripartite consultations.

(d) In the recently held 104th session of International Labour Conference (ILC), India supported the adoption of ILO Recommendation on "Transition from Informal to Formal Economy".

### ILO prescribed benchmark ratio for enforcement officials

- 248. SHRI PREM CHAND GUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- whether Government has complied with International Labour Organisation (ILO) prescribed benchmark ratio for enforcement officials;
  - (b) if so, the details thereof, if not, the reasons therefor; and
- (c) the percentage of contract labour employment in labour market in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) India has ratified ILO Convention 81 "Labour Inspection Convention". The convention provides a guideline for the functioning of the labour inspection system in member countries. The convention does not prescribe any benchmark ratio for enforcement officials.

- (b) In view of the above, the question does not arise.
- (c) As per the information available with the Ministry, the percentage of Contract Workers in Organized Manufacturing Sector in India for the year 2011-12 is 34.58%.

## Upgradation of ESIC hospitals and dispensaries

- 249. SHRI SHADI LAL BATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government proposes to upgrade and modernize some Employees State Insurance Corporation (ESIC) hospitals and dispensaries in the country;
  - (b) if so, the State/UT-wise details thereof;
- (c) the State/UT-wise number of such hospitals and dispensaries running in rented accommodation; and
- (d) the State/UT-wise details of the funds spent on these hospitals and dispensaries during each of the last three years and the current year and the number of labourers/workers benefited from these hospitals and dispensaries during the said period along with the facilities provided to them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. State/UT-wise detail is given in Statement-I (*See* below).

- (c) A total of 861 Employees State Insurance (ESI) dispensaries are functioning from rented building. All ESI Hospitals in the country are functioning in ESI own buildings except in Maharashtra which is functioning in the State Government owned buildings. State/UT-wise number of such hospital/ dispensaries running in rented accommodation is given in Statement-II (See below).
- (d) State/UT-wise details of funds spent on ESI Hospital/dispensaries during last three years and the current year are given in Statement-I. State/UT-wise number of labourers/workers benefited by ESIC hospital/dispensaries is given in Statement-III.

Statement-I

State/UT-wise projects and detail of funds spent

[22 July, 2015]

Sl.	Name of the project	Fund	s Spent (A	mount in c	rores)
No.		2012-13	2013-14	2014-15	April 2015 to till date
1	2	3	4	5	6
And	lhra Pradesh				
1.	ESIC Hospital Tirupati	1.23	7.05	0.92	0
Assa	am				
2.	Construction of 100 bedded ESI Hospital at Beltola	0.05	0	0	0
Dell	ni				
3.	Renovation and Expansion of ESIC Hospital, Okhla	11.79	6.86	3.93	0.24
4.	ESIC Medical College as well as Staff Housing at Basaidarapur, New Delhi	49.1	66.51	29.41	4.53
5.	ESIC Dispensaries at Mayapuri I & II	0	0	0.31	0
Goa					
6.	100 bedded ESI Hospital at Margaon	17.99	13.67	6.7	0
7.	ESI Dispensary at Corlim	0	0.06	0	0
8.	Branch Office and Dispensary at Margaon	0	0	0	0
Guj	arat				
9.	Construction of D-34 Dispensary at Maninagar, Khokhara	7.09	0.64	0.47	0

1	2	3	4	5	6
10.	Construction of 300 bedded Hospital at Bapunagar, Ahmedabad	1.82	0	0	0
Jha	rkhand				
11.	Construction of 100 bedded Hospital at Adityapur	0	0.22	0	0
12.	Construction of 100 bedded Hospital at Ranchi	0	0	0	0
Kar	nataka				
13.	100 bedded ESI Hospital Hubli	4.88	5.39	0.69	0
14.	100 bedded ESI Hospital Davangere	3.69	6.63	0.66	0
15.	100 bedded ESI Hospital Mysore	4.13	7.2	0.61	0
16.	ESIC Hospital Rajajinagar, Bangalore	4.58	2.58	0	0
Ker	ala				
17.	Construction of ESIC Hospital and Medical College at Paripally	75.9	91.6	55.17	8.26
Mal	narashtra				
18.	Upgradation and Extension of MGM Hospital, Parel, Mumbai (Phase – I and II)	4.48	13.89	20.77	1.78
19.	Upgradation and Extension of ESIC Hospital, Andheri, Mumbai (Phase – I and II)	9.13	7.41	20.48	7.81
20.	Construction of Branch Office and MDDC at Waluj, Aurangabad	0.9	0	0.49	0

Written Answers to		22 July, 2015]	Unstarred Question		uestions 225
1	2	3	4	5	6
21.	Construction of Branch Office and MDDC at Chinchwad, Pur		1.59	0.33	0
22.	Construction of MDDC and Training Centre of RO Colaba	0.36	2.68	2.01	0
23.	Construction of 300 bedded ESI Hospital, Kandivali, Mumbai	35.12	37.59	48.36	0.01
24.	100 bedded ESI Hospital at Vashi, Mumbai	3.51	2.18	36.42	3.73
Odi	sha				
25.	Renovation and Facelifting of ESI Hospital at Bhubaneswar	6.31	5.7	5.76	0
Raj	asthan				
26.	ESIC Model Hospital, Jaipur	32.77	46.87	17.89	4.7
Tan	nil Nadu				
*27.	Construction of ESI Medical College and renovation of existing ESI Hospital at Coimbatore	52.45	70.44	64.43	3.47
*28.	Construction of Teaching Hospital Building and Allied Facilities, Upgradation of facilities at Ayanavaram	37.54	22.18	59.92	12.18
*29.	Construction of PG Institutes and Other Para-Medical Institutes and Medical College at ESIC KK Nagar, Chennai	46.11	8.58	5.1	1.09
Tela	ngana				
30.	ESIC Dispensary-cum-Diagno Centre, Jeedimetla, Hyderabad		0.87	2.94	0.67

226	6 Written Answers to [RAJYA SABH		A]	Unstarred Question		
1	2	3	4	5	6	
31.	ESIC Dental College and Hospital, Nacharam	36.5	11.72	2.45	0.76	
Utta	r Pradesh					
32.	Face lifting/interior of existi Hospital block and Construct of Staff Qrts. at ESIC hospit campus, Noida	tion	12.87	4.16	1.44	
33.	Construction of 100 bedded Trauma Centre and renovation of existing hospital at Saroji Nagar, Lucknow		7.02	3.13	9.07	
*34.	Construction of Dental Colle and renovation of ESIC Hos at Pandu Nagar, Kanpur	_	15.99	1.36	0.87	
Wes	t Bengal					
35.	Construction of PGIMSR an ESIC Hospital at Maniktala, Kolkata		6.34	4.59	7.48	
*36.	Construction of Medical Col and Hospital building at Jok Kolkata	_	52.11	31.26	7.88	
37.	Construction of 300 bedded hospital at Baltikuri, West Bengal	0	0	0	0	

<sup>\*</sup> The renovation/upgradation of existing hospital is an integral part of Medical Education project. Hence the expenditure includes the construction of medical college portion also.

Statement-II

State/UT-wise number of dispensaries running in rent	ed accommodation

Sl. No.	Name of State	Total Number of Dispensaries running in rented accommodation	
1	2	3	
1.	Andhra Pradesh	59	
2.	Assam	24	
3.	Bihar	13	
4.	Chandigarh	Nil	
5.	Chhattisgarh	31	
6.	Delhi	7	
7.	Goa	6	
8.	Gujarat	35	
9.	Haryana	22	
10.	Himachal Pradesh	5	
11.	Jammu and Kashmir	6	
12.	Jharkhand	21	
13.	Karnataka	65	
14.	Kerala	89	
15.	Madhya Pradesh	20	
16.	Maharashtra	58	
17.	Meghalaya	2	
18.	Nagaland	1	
19.	Odisha	36	
20.	Puducherry	9	

228	Written Answers to	[RAJYA SABHA]	Unstarred Question
1	2		3
21.	Punjab		22
22.	Rajasthan		33
23.	Talangana		57
24.	Tamil Nadu		132
25.	Tripura		Nil
26.	Uttar Pradesh		65
27.	Uttarakhand		18
28.	West Bengal		23
29.	Sikkim		2
	Total		861

Statement-III

The Number of ESI beneficiaries who attended out-patient department of under listed ESI Hospitals/Dispensaries

State/UT	Sl.	Hospital/	No. of Labourers/V	Workers bene	fited Under			
	No.	Dispensary	these ESI Hospital	these ESI Hospitals and dispensaries as on				
		-	2012-13	2013-14	2014-15			
1	2	3	4	5	6			
Andhra Pradesh	01	ESIS Hospital at	35537	51657	61455			
		Tirupati						
Delhi	02	ESIC Hospital	649227	647536	660392			
		Basaidarapur						
	03	ESIC Hospital Okhla	380329	417543	400513			
	04	ESIC Hospital Jhilm	il 555834	534742	479473			
	05	ESIC Dispensary at	229126	265069	270106			
		NIA -1, Karampura						
	06	ESIC Dispensary at	184048	198281	176307			
		Mayapuri – I						
Goa	07	ESIS Hospital Marga	non 27369	30199	24157			
Gujarat	08	ESI Hospital Bapuna	gar 286290	253312	347209			
Karnataka	09	ESIC Hospital at	600223	630425	650561			
		Rajajnagar (Bangalo	re)					

# Number of working boys and girls in urban areas

- 250. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to State :
- (a) the number of working girls in urban areas on 31st December, 2001 and 31st December, 2014; and
- (b) the number of working boys in urban areas on 31st December, 2001 and 31st December, 2014?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Estimates of Employment and Unemployment are obtained through labour force survey on Employment and Unemployment conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation and the last such survey was conducted during 2011-12. As per results of the surveys conducted during 1999-2000, and 2011-12, estimated number of total working women and men in the urban areas on usual status basis are given below:

<sup>\*</sup>Note: The data pertaining to current year is yet to be compiled

(in crore)

Period	Working Women	Working Men
1999-2000	1.90	7.71
2011-2012	2.74	10.98

## Country-wide strike by Central Trade Unions

- 251. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is known to Government that All Central Trade Unions are going to observe country-wide strike on 2nd September, 2015;
  - (b) if so, the details of their demands; and

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Written Answers to

(c) the steps being taken by Government to meet their demands?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Government have not received any notice for the strike on 2nd September, 2015. However, it is learnt that the Central Trade Unions have proposed strike for that day.

(b) and (c) Central Trade Unions had made representations to the Government with certain demands which include that Government should take urgent measures to contain price rise, contain unemployment, strict enforcement of basic labour laws, Universal Social Security Cover for all workers, Minimum Wages of ₹ 15,000/- per month, enhanced pension for workers, stoppage of disinvestment in PSUs, stoppage of contractorisation, removal of ceiling on bonus and provident fund, compulsory registration of Trade Unions within 45 days, no amendment to labour laws unilaterally, stopping FDI in Railways, Defence etc. Several rounds of discussions have taken place between the Government and the Central Trade Unions on the demands. Recently the Government has constituted an Inter-ministerial Committee of five Union Ministers which is holding discussions with CTUs on their demands.

# Setting up of Labour Courts/Tribunals

- 252. SHRI AAYANUR MANJUNATHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the State/UT-wise number of Labour Courts/Tribunals set up for resolution of various labour disputes;

- (b) the Court/Tribunal-wise number of cases pending with them for the last three years, and the reasons therefor;
- whether Government is aware that the orders passed by the Labour Courts/ Tribunals are reportedly not being implemented by the employers;
- (d) if so, the details thereof including the machinery and monitoring mechanism put in place for ensuring compliance of the orders passed by the Labour Courts/ Tribunals by the employers; and
- the corrective steps taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) List of Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) and National Industrial Tribunals (NITs) is given in Statement-I (See below). CGIT-cum-LCs at Mumbai I and Kolkata function as the National Industrial Tribunals at Mumbai I and Kolkata. The details of cases pending in CGIT-cum-LCs and NITs for the year 2012-13, 2013-14 and 2014-15 are given in Statements-II, III and IV respectively (See below). The reasons for pendency of cases inter alia include:

- (i) Absence of affected parties at the time of hearing;
- (ii) Seeking frequent adjournments by the parties to file documents;
- (iii) Parties approaching High Courts challenging orders of reference issued by the appropriate government as well as orders issued by the Tribunals on preliminary points;
- (c) to (e) The awards passed by the Central Government Industrial Tribunal-cum-Labour Courts are notified in the official gazette and then they are implemented by the employers. The status of implementation of awards in Central Sphere is given in Statement-V (See below). In case an award is not implemented, the worker can approach the Labour Department/Organization of the appropriate Government for implementation of the Award. The implementation process includes the persuasion of employers by way of joint meetings, issuing of show cause notices etc. by the officers of Chief Labour Commissioner (Central) organization in respect of Central sphere. The implementing authority, after following due process of law can prosecute the employers under section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT-cum-LCs.

Further, Section 11 of the Industrial Disputes Act, 1947 has been amended whereby

every award made, order issued or settlement arrived at by or before Labour Court or Tribunal or National Tribunal shall be executed in accordance with the procedure laid down for execution of orders and decree of a Civil Court under order 21 of the Code of Civil Procedure, 1908. Also, the Labour Court or Tribunal or National Tribunal shall transmit any award, order or settlement to a Civil Court having jurisdiction and such Civil Court shall execute the award, order or settlement as if it were a decree passed by it.

Statement-I List of CGIT-cum-Labour Courts and National Industrial Tribunals in the country

	· · · · · · · · · · · · · · · · · · ·
Sl. No.	Name of CGIT-cum-Labour Court
1.	Mumbai I
2.	Mumbai II
3.	Nagpur
4.	Dhanbad I
5.	Dhanbad II
6.	Kolkata
7.	Asansol
8.	Chandigarh I
9.	Chandigarh II
10.	Delhi I
11.	Delhi II
12.	Kanpur
13.	Lucknow
14.	Jabalpur
15.	Chennai
16.	Bangalore
17.	Hyderabad

Kolkata

Sl. No.	Name of CGIT-cum-Labour Court					
18.	Bhubneshwar					
19.	Jaipur					
20.	Guwahati					
21.	Ernakulam					
22.	Ahmedabad					
National Industrial	National Industrial Tribunals					
Mumbai-I						

[22 July, 2015]

# Statement-II

Financial year-wise details regarding cases and applications during 2012-13

# Central Government Industrial Tribunals-cum-Labour Courts

			Cas	ses			Applic	eations	
Sl. No.	CGIT	B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	2	3	4	5	6	7	8	9	10
1.	Mumbai I	230	48	70	208	91	118	115	94
2.	Mumbai II	408	57	48	417	380	16	15	381
3.	Dhanbad I	1545	39	127	1,457	331	10	44	297
4.	Dhanbad II	793	111	153	751	37	4	2	39
5.	Asansol	594	44	120	518	49	10	8	51
6.	Kolkata	230	36	1	265	24	24	0	48
7.	Chandigarh I	124	102	21	205	33	12	15	30
8.	New Delhi I	361	193	167	387	38	68	64	42
9.	Kanpur	615	100	103	612	230	79	48	261
10.	Jabalpur	2022	155	280	1,897	236	3	15	224
11.	Chennai	288	122	90	320	10	11	7	14
12.	Bangalore	518	61	54	525	76	48	14	110
13.	Hyderabad	807	264	18	1,053	596	23	6	613
14.	Nagpur	598	62	304	356	8	3	4	7
15.	Bhubneshwar	414	69	100	383	357	8	8	357

234	Written Answers to			[RAJYA SABHA]			Unstarred Questions		
1	2	3	4	5	6	7	8	9	10
16.	Lucknow	481	62	46	497	47	7	8	46
17.	Jaipur	328	75	43	360	109	16	11	114
18.	New Delhi II	445	72	11	506	53	6	0	59
19.	Guwahati	46	38	8	76	7	2	1	8
20.	Ernakulam	78	40	18	100	18	1	8	11
21.	Ahmedabad	2128	148	57	2,219	1,651	12	39	1,624
22.	Chandigarh II	575	13	73	515	41	15	2	54
	T otal	13628	1911	1912	13,627	4,422	496	434	4,484
Natio	onal Industri	ial Tribuna	ıls						
1.	Mum.I	6	1	1	6	154	0	1	153
2.	Kolkata	10	0	0	10	79	0	0	79
	GRAND TOTAL	13,644	1,912	1,913	13,643	4,655	496	435	4,716

Statement-III

Financial year-wise details regarding cases and applications during 2013-2014

Central Government Industrial Tribunals-cum-Labour Courts

	Cases			Application					
Sl. No.	CGIT	B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	2	3	4	5	6	7	8	9	10
1.	Mumbai I	208	50	16	242	94	51	7	138
2.	Mumbai II	417	96	43	470	381	12	17	376
3.	Dhanbad I	1457	107	167	1,397	297	12	110	199
4.	Dhanbad II	751	170	140	781	39	1	4	36
5.	Asansol	518	29	76	471	51	5	14	42
6.	Kolkata	265	74	14	325	48	5	8	45
7.	Chandigarh I	205	312	75	442	30	27	9	48
8.	New Delhi I	387	144	155	376	42	24	23	43
9.	Kanpur	612	172	44	740	261	21	59	223
10.	Jabalpur	1897	96	398	1,595	224	3	56	171
11.	Chennai	320	101	123	298	14	5	6	13
12.	Bangalore	538	56	65	529	102	35	22	115
13.	Hyderabad	1053	156	309	900	613	6	30	589
14.	Nagpur	356	95	200	251	7	8	2	13
15.	Bhubneshwar	383	73	72	384	357	33	10	380
16.	Lucknow	497	72	55	514	46	16	11	51

Written Answers to			[22 Jul	y, 2015]	U	Unstarred Questions 23			
1	2	3	4	5	6	7	8	9	10
17.	Jaipur	360	67	29	398	114	1	4	111
18.	New Delhi II	506	140	95	551	59	64	14	109
19.	Guwahati	76	44	29	91	8	31	7	32
20.	Ernakulam	100	56	28	128	11	7	12	6
21.	Ahmedabad	2219	198	81	2,336	1,624	18	76	1,566
22.	Chandigarh II	515	95	107	503	54	20	10	64
	Total	13,640	2,403	2,321	13,722	4,476	405	511	4,370
Nati	onal Indust	rial Trib	unals						
1.	Mum.I	6	2	0	8	153	0	1	152
2.	Kolkata	10	1	1	10	79	0	0	79
	Grand Total	13,656	2,406	2,322	13,740	4,708	405	512	4,601

Statement-IV

Financial year-wise details regarding cases and applications during 2014-2015

Central Government Industrial Tribunals-cum-Labour Courts

			Ca	ses		Applications			
Sl. No.	CGIT	B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	2	3	4	5	6	7	8	9	10
1.	Mumbai I	242	23	22	243	138	15	17	136
2.	Mumbai II	470	106	57	519	376	29	10	395
3.	Dhanbad I	1397	79	183	1,293	199	10	127	82
4.	Dhanbad II	781	71	145	707	36	0	14	22
5.	Asansol	471	27	79	419	42	9	6	45
6.	Kolkata	325	74	80	319	45	11	1	55
7.	Chandigarh I	442	143	122	463	48	8	32	24
8.	New Delhi I	376	360	47	689	43	38	0	81
9.	Kanpur	740	103	40	803	223	26	94	155
10.	Jabalpur	1595	122	374	1,343	171	5	35	141
11.	Chennai	298	144	173	269	13	10	8	15
12.	Bangalore	529	34	145	418	115	47	15	147
13.	Hyderabad	900	222	121	1,001	589	12	527	74
14.	Nagpur	251	78	99	230	13	8	6	15
15.	Bhubneshwar	384	69	31	422	380	25	10	395
16.	Lucknow	514	78	68	524	51	24	8	67
17.	Jaipur	398	81	32	447	111	1	4	108
18.	New Delhi II	551	145	89	607	109	86	108	87
19.	Guwahati	91	7	60	38	32	20	21	31

236	Written A	en Answers to		[RAJYA SABHA]				Unstarred Questions		
1	2	3	4	5	6	7	8	9	10	
20.	Ernakulam	128	54	46	136	6	20	7	19	
21.	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523	
22.	Chandigarh II	503	124	179	448	64	27	1	90	
	Total	13,722	2,232	2,260	13,694	4,370	469	1,132	3,707	
Natio	onal Industri	al Tribur	nals							
1.	Mum.I	8	1	0	9	152	0	0	152	
2.	Kolkata	10	1	2	9	79	0	0	79	
	GRAND TOTAL	13,740	2,234	2,262	13,712	4,601	469	1,132	3,938	

Status of implementation of awards in central sphere

Sl.	Period/Year	Award issued	No. of Awards	No. of	Implementation
No.		by the CGIT	Implemented	Implemented Awards not	
		received/brought		Implemented	
		forward		due to stay	
				in Hon'ble	
				High Courts	
1.	2012-13	2416	566	975	875
2.	2013-14	1843	222	968	653
3.	2014-15	2421	659	986	776

# **Child labourers in MSMES**

- 253. DR. T.N. SEEMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the practice of engaging child labourers in different enterprises/industries/factories especially in the factories of Micro, Small and Medium Enterprises (MSMEs) has come to the notice of Government especially from textile markets of Surat and Mumbai;
  - (b) if so, the details thereof and the reaction of Government thereto;
- (c) whether any child labourers working in the factories of MSMEs have been freed during the last three years;
- (d) if so, the details thereof during the last three years and the current year; and
  - (e) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) As per the data of Census 2011, there were 43.53 lakh working children in the age group of 5-14 years in the country. State-wise details of working children are given in Statement-I (See below). The Child Labour (Prohibition and Regulation) Act, 1986 provides for action by appropriate Government to secure the compliance with its provisions.

(c) to (e) Ministry of Labour and Employment is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child rescued/ withdrawn from the prohibited occupations and processes which may include factories of Micro, Small and Medium Enterprises (MSMEs). The number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years, State-wise, are given in Statement-II.

Statement-I State-wise details of working children in the age group of 5-14 years as per Census 2011

Sl. No.	Name of State/UT	No. of working children in the age group of 5-14 years
1	2	3
1.	Andaman and Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra and Nagar H.	1054
9.	Daman and Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu and Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28

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1		2	3
20.	Madhya Pradesh		286310
21.	Maharashtra		496916
22.	Manipur		11805
23.	Meghalaya		18839
24.	Mizoram		2793
25.	Nagaland		11062
26.	Odisha		92087
27.	Puducherry U.T.		1421
28.	Punjab		90353
29.	Rajasthan		252338
30.	Sikkim		2704
31.	Tamil Nadu		151437
32.	Tripura		4998
33.	Uttar Pradesh		896301
34.	Uttarakhand		28098
35.	West Bengal		234275
	Total		4353247

<sup>\*\*</sup> Including Telangana.

 $No.\ of\ children\ rescued/with drawn\ from\ work,\ rehabilitated\ and\ mainstreamed\ under$ NCLP Scheme during the last three years, State-wise#

Statement-II

Sl. No.	State	2012-13	2013-14	2014-15
1.	Andhra Pradesh**	7840	5715	346
2.	Assam	10848	0	60
3.	Bihar	1162	3736	14028
4.	Chhattisgarh	2004	8034	10173
5.	Gujarat	569	453	892
6.	Haryana	1722	631	2583
7.	Jammu and Kashmir	132	469	0
8.	Jharkhand	4003	1028	2989
9.	Karnataka	758	2391	2120
10.	Madhya Pradesh	7116	8323	7879
11.	Maharashtra	4954	5614	2865
12.	Odisha	10309	6114	19415
13.	Punjab	0	957	290
14.	Rajasthan	4155	3585	3132

Sl. No.	State	2012-13	2013-14	2014-15
15.	Tamil Nadu	3671	3436	3391
16.	Telangana	-	-	2379
17.	Uttar Pradesh	10616	7310	10627
18.	West Bengal	3117	6254	14228
19.	Uttarakhand	-	-	0
20.	Nagaland	-	-	436
	Total	72976	64050	97833

<sup>\*\*</sup> Including figures of Telangana for the year 2012-13 and 2013-14.

## Global Slavery Index, 2014

254. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that as per Global Slavery Index, 2014, India has 37 per cent of global enslaved people;
  - (b) whether it is also a fact that 2/3rd of Asia's enslaved are in India;
- (c) what are the primary causes behind this and how Government is planning to eradicate this: and
- (d) whether it means that schemes/programmes being implemented by Government of India are only on paper as there is no improvement on the ground?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) There is a report in the public domain, titled 'The Global Slavery Index 2014' released by a Perth (Australia)-based non-profit organization namely, 'Walk Free Foundation'. The report estimates there are 35.8 million people living in some form of modern slavery globally and there are about 14.28 million people under 'modern slavery' in India. As per the Report, in 2014, almost 2/3rd of the estimated 35.8 million people in modern slavery globally are in the Asia Pacific region. However, the Government has not made any assessment of the credibility of this report.

(c) The forms of modern slavery includes forced labour. The bonded labour is also a form of forced labour. The Bonded Labour System has been abolished by law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by the Bonded Labour System (Abolition) Act, 1976. The instances of prevalence of forced and bonded labour

<sup>#</sup> As per data received from NCLP District Project Societies in States.

(₹ in lakhe)

system are noticed now and then even after its abolition by law. The reasons are spelt out exhaustively at Section 2(g) of The Bonded Labour System (Abolition) Act, 1976. The root of the problem lies in the social customs and economic compulsions and they are yet to change in the desired direction.

(d) Under the Bonded Labour System (Abolition) Act, 1976, identification, release and rehabilitation of freed bonded labour is the direct responsibility of the concerned States/Union Territories. Under this Act, the District Magistrate has been conferred with the powers of Judicial Magistrate first class for convicting the perpetrators of bonded labour system upto 3 years of imprisonment.

In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the scheme, rehabilitation assistance @ ₹ 20,000 per bonded labour is provided which is equally borne by the Central and State Governments. The scheme also provides financial assistance to the State Governments for conducting surveys, awareness generation activities and evaluation studies. According to the information received from State Governments, the total number of bonded labour released and rehabilitated upto 31.03.2015 is 2,80,213 and the Central assistance provided to the States up to 31/03/2015 is ₹8181.62 lakh at and the details are given in the Statement.

Statement Number of bonded labourers identified, released and rehabilitated and Central assistance released to the States under the Centrally Sponsored Plan Scheme up to 31.03.2015

			(1 in lakins)	
Name of the State	Number of Bonded Labourers			
	Identified and Released	Rehabilitated	Central assistance provided	
1	2	3	4	
Andhra Pradesh	38,141	31,687	865.30	
Arunachal Pradesh	3,526	2992	568.48	
Bihar	15,395	14,577	548.98	
Chhattisgarh	2215	2215	221.5	

# National portal for job seekers

- 255. SHRI DEVENDER GOUD T. : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :-
- (a) whether it is a fact that Government has recently launched a national portal for job-seekers;
  - (b) if so, the details thereof;

*Note:* \* 19962 Bonded Labourers are not available for rehabilitation; they are either dead or untraceable as per report.

<sup>\*</sup> An amount of ₹ 8182.62 lakhs as matching rehabilitation grant has also been provided by the State Governments for rehabilitation of bonded labour.

<sup>\*</sup> In the case of North Eastern regions, 100% Central grants (without matching States share) are provided for rehabilitation of bonded labour. However, only Arunachal Pradesh has availed the 100% Central assistance amounting to ₹ 568.48 lakhs.

- (c) how the portal helps in reducing demand-supply gap of workforce in the country; and
- (d) how this portal and employment exchanges coordinate which in turn help the job seekers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Government has developed a portal under the National Career Service Project (NCSP) to facilitate registration of candidates, notification of vacancies, career counselling and other employment related assistance. The portal is live and hosted at URL: <a href="https://www.ncs.gov.in">www.ncs.gov.in</a>. The candidates and employers can register directly on the portal, through employment exchanges, common service centres, mobile devices etc. so that job matching of job seekers and vacancies can take place.

## Contractual employment in Government departments

256. SHRI MD. NADIMUL HAQUE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that contractual employment has increased in Government departments and institutions;
  - (b) if so, the details thereof and the reasons therefor;
- (c) whether educational institution of national importance like IITs are being encouraged for contractual employment of staff;
  - (d) if so, the IIT-wise details of IITs staff on contract;
  - (e) the reasons for increased contract staff in such institutions;
- (f) whether Government has any policy or plan to regularize contract workers in Government jobs; and
  - (g) if so, the details thereof and deadline, if any?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (g) Various Government Ministries/Departments engage manpower on contractual basis based on their requirements from time-to-time. Data in this regard is not centrally maintained.

Written Answers to

# Employment in organised and unorganised sector

- 257. SHRI HUSAIN DALWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
  - the details of total employment in both organised and unorganised sectors;
- the percentage of both organised and unorganised work force to total work force;
- the details of measures taken by Government to take care of the social security and welfare of unorganised workers; and
  - how they have been benefited by these measures?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO). As per the NSSO survey result for 2011-12, the estimated employment in organized sector and unorganized sector was 8.16 crore persons and 39.14 crore persons respectively. The estimated percentage of workforce to total workforce was 82.7% in unorganized sector and 17.3% in organized sector.

(c) and (d) To provide social security to unorganized workers the Government enacted the "Unorganised Workers' Social Security Act, 2008". As per the act, Central Government is mandated to formulate and notify, from time-to-time, suitable welfare schemes for unorganised workers on matters relating to (a) life and disability cover, (b) health and maternity benefits, (c) old age protection and (d) any other benefit as may be determined by the Government for unorganized workers. Unorganised Workers' Social Security Act, Schedule I lists, the following schemes as welfare schemes for unorganised workers and beneficiaries thereof are as given below:

Social Security Schemes Beneficiaries	
Indira Gandhi National Old Age Pension Scheme (as on 31.12.2014)	20833673
National Family Benefit Scheme (2014-15)	175592
Janani Suraksha Yojana (2013-14)	10648487
Handloom Weavers' Comprehensive Welfare Scheme (2013-14)	2348688

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	licraft Artisans' Compreh me (2013-14)	ensive Welfare	16089
1 (00010	onal Scheme for Welfare ning and Extension (2013	0111011011011	4325692
	nree Bima Yojana and Aa 3-14)	m Admi Bima Yojana	50307950
Rash	triya Swasthya Bima Yoj	ana (2013-14)	38515411

## Social security to tribal and unorganised sector workers

†258. SHRI PRABHAT JHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that many special steps have been taken by Government during last one year to provide social security to the workers of unorganized sector;
  - (b) if so, the details thereof;

- (c) whether many special steps have been taken by Government during last one year for providing social security to the tribal workers; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Government has enacted "Unorganised Workers' Social Security Act, 2008" for the welfare of unorganised workers including tribal workers. The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board.

The Act also enjoins upon State Governments to formulate schemes relating to (a) provident fund; (b) employment injury benefits; (c) housing; (d) educational schemes for children; (e) skill upgradation of workers; (f) funeral assistance; and (g) old age homes.

Central Government has already taken various steps to provide social security cover for the unorganized workers including tribal workers. The schemes listed in

<sup>†</sup> Original notice of the question was received in Hindi.

Schedule I of the Act are as under:

- (i) Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development).
- (ii) National Family Benefit Scheme (Ministry of Rural Development).
- (iii) Janani Suraksha Yojana (Ministry of Health and Family Welfare).
- (iv) Handloom Weavers' Comprehensive Welfare Scheme (Ministry of Textiles).
- (v) Handicraft Artisans' Comprehensive Welfare Scheme (Ministry of Textiles).
- (vi) Pension to Master Craft Persons (Ministry of Textiles).
- (vii) National Scheme for Welfare of Fishermen and Training and Extension (Department of Animal Husbandry, Dairying and Fisheries).
- (viii) Janshree Bima Yojana and Aam Admi Bima Yojana (Department of Financial Services).
- (ix) Rashtriya Swasthya Bima Yojana (Ministry of Health and Family Welfare).

Recently, Government has launched Atal Pension Yojana which targets unorganised workers. For the Unorganised Workers covered by Cess Fund Acts the Government has enhanced the financial assistance for children's education from ₹ 8,000/- to ₹ 15,000/- for pursuing professional courses.

With a view to bringing in convergence of various social security schemes meant for the workers in unorganised sector and coordination among different ministries there is a legal mandate prescribed under Section 10 of the Unorganised Workers' Social Security Act 2008, which inter alia provides for issuance of a smart card carrying a unique identification number and shall be portable. The task of issuance of Smart Card is vested in the District Administration. Ministry of Labour and Employment (MoLE) is mandated to give directions to State Governments in respect of matters relating to the implementation of the provisions of this Act. Accordingly on 13/04/2015, Executive order was issued to all States/UTs and on 29/04/2015 this Ministry issued Guidelines to the States/UT Administrations for Registration of Unorganised Workers and issue of Social Security Identity Cards by the District Administration. Registration and issuance of National Social Security (NSS) card started in Jharkhand on 26.05.2015. Other States have also initiated the campaign code named "Shram Shakti Pehchaan" starting from 1.5.2015.

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## Scheme for unemployed persons

†259. SHRI LAL SINH VADODIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether it is a fact that Government is contemplating to formulate any scheme to provide employment to the workers and the unemployed persons;
- (b) if so, whether Government has taken any concrete steps so far in this regard; and
  - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) To provide employment to the workers and unemployed persons in the country, Government of India is running number of employment generation schemes like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation.

Government has also decided to strategically promote labour-intensive manufacturing and expand employment opportunities by promoting tourism and agrobased industries.

For skilling to provide employment, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), about 51.50 lakh persons were given skill development training in the year 2014-15 (upto Feb., 2015) under these schemes.

In order to facilitate online matching of jobs and provide information about opportunities for training and re-skilling, Ministry of Labour has launched the National Career Service Portal for transforming the employment services in the country.

<sup>†</sup> Original notice of the question was received in Hindi.

## Child labour

†260. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether it is a fact that the practice of child labour is still prevalent in the country despite the ban imposed on it by Government;
  - (b) if so, the details thereof;

Written Answers to

- whether Government is aware of the fact that the child labourers in large number from Bihar, Jharkhand, Odisha and Assam are enticed away to the capital and other cities of the country and are engaged as labourers;
- (d) the number of child labourers emancipated during the last two years together with the details thereof; and
- the details of existing provisions related to child labours in the country and the efforts being made for stringent punishment in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The total number of working children in the age group of 5-14 years in the country has declined from 1.26 crore as per the Census 2001 to 43.53 lakh as per Census 2011. The Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes.

- (c) and (d) As per the Census 2011, the total number of working children in all types of employment in the age group of 5-14 years in Bihar, Jharkhand, Odisha and Assam was 4,51,590, 90,996, 92,087 and 99,512 respectively. Ministry of Labour and Employment is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child rescued/withdrawn from the prohibited occupations and processes. The number of child labourers rescued/ withdrawn from work, rehabilitated and mainstreamed under the Scheme during last two years, State-wise details are given in the Statement (See below).
- (e) Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes. A Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in Rajya Sabha, which inter-alia provides for making the punishment under the Act more stringent.

<sup>†</sup> Original notice of the question was received in Hindi.

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Statement

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under NCLP Scheme during the last two years, State-wise:#

Sl. No.	State	2013-14	2014-15
1.	Andhra Pradesh**	5715	346
2.	Assam	0	60
3.	Bihar	3736	14028
4.	Chhattisgarh	8034	10173
5.	Gujarat	453	892
6.	Haryana	631	2583
7.	Jammu and Kashmir	469	0
8	Jharkhand	1028	2989
9.	Karnataka	2391	2120
10.	Madhya Pradesh	8323	7879
11.	Maharashtra	5614	2865
12.	Odisha	6114	19415
13.	Punjab	957	290
14.	Rajasthan	3585	3132
15.	Tamil Nadu	3436	3391
16.	Telangana	-	2379
17.	Uttar Pradesh	7310	10627
18.	West Bengal	6254	14228
19.	Uttarakhand	-	0
20.	Nagaland	-	436
	Total	64050	97833

<sup>#</sup> As per data received from NCLP District Project Societies in States.

<sup>\*\*</sup> Including figures of Telangana for the year 2013-14.

# **Building and Other Construction Workers Act, 1996**

- 261. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- the status of implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996;
- (b) the number of construction workers who are presently registered as beneficiaries under Section 12 of the Act;
  - (c) the number of identity cards issued under Section 13 of the Act; and
  - the State-wise break-up thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. The Acts have to be implemented by Central and States Government in their respective spheres. An abstract of the status of implementation over the last three years is given below:

Sl. No.	Item Po	sition on 30.6.2012	Position on 31.3.2015
1.	Workers Registered	88.10 lakh	1,3980,020
2.	Cess Collected	₹ 7057 crores	₹ 19003.23 crores
3.	Cess Utilised	₹ 1009 crores	₹ 3409.96 crores
4.	Rules Notified	34 States/UTs	35 States/UTs
5.	Constitution of Welfare Boa	ards 33 States/UTs	36 States/UTs
6.	Notification of Implementin Cess Collecting Authorities	_	36 States/UTs
7.	Constitution of State Advise Committees	ory 28 States/UTs	28 States/UTs
8.	Formulation of the Welfare Schemes	25 States/UTs	26 States/UTs

(c) and (d) Under Section 13 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Workers' Welfare Boards are mandated to issue identity card to every beneficiary.

### Amendment in Child Labour Act to fix responsibility of labour officers

- †262. SHRI MEGHRAJ JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether despite stringent child labour laws in place, the problem of child labour in hazardous industries and in different parts of the country still exists;
- (b) if so, whether Government is contemplating on making amendment in Child Labour Act by fixing responsibility of labour officers for ensuring strict implementation of laws on child labour;
  - (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether Government has also received recommendations from different sections including State Governments to make amendments or changes in the above said laws; and
  - (e) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The total number of working children in the age group of 5-14 years in the country has declined from 1.26 crore as per Census 2001 to 43.53 lakh as per Census 2011. Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes.

<sup>†</sup> Original notice of the question was received in Hindi.

- (b) and (c) The Child Labour (Prohibition and Regulation) Amendment Bill, 2012 as introduced in Rajya Sabha, empowers the appropriate Government to confer such powers and impose such duties on a District Magistrate as may be necessary, to ensure that the provisions of this Act are properly carried out and the District Magistrate may specify the officer, subordinate to him, who shall exercise all or any of the powers, and perform all or any of the duties, so conferred or imposed.
- (d) and (e) The views of different stakeholders including the State Governments have been considered. A public consultation was also carried out by seeking the comments of the public after placing the Report of the Parliamentary Standing Committee on the proposed amendments and the comments of the Ministry on the Report, on the website.

### Increase in unemployment due to decrease in employment opportunities

- †263. SHRI MEGHRAJ JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether there is an increase in unemployment percentage in the country following decrease in employment opportunities;
  - (b) if so, the steps taken by Government to overcome this problem;
- the percentage of employment generated year-wise by business houses and corporate sector of the country in the past three years and in the current year;
- (d) the details of targets fixed as well as achieved for generation of employment opportunities during the said period; and
- (e) other measures taken by Government for generation of more employment opportunities in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Reliable estimates of employment and unemployment trends are obtained through labour force surveys conducted by National Sample Survey (NSS) Office, Ministry of Statistics and Programme Implementation. According to the last 3 surveys, the workforce grew from 45.91 crore in 2004-05 to 46.55 crore persons in 2009-10 and to 47.41 crore persons in 2011-12 and the sector-wise employment is given below:-

<sup>†</sup> Original notice of the question was received in Hindi.

(in crore persons)

Workforce by Major Sector	2004-05	2009-10	2011-12
Agriculture and Allied	26.83	24.74	23.18
Industry	8.35	10.00	11.50
Services	10.73	11.81	12.73
TOTAL WORKFORCE	45.91	46.55	47.41
TOTAL UNEMPLOYED	1.08	0.95	1.06

The estimates of workforce by major sectors show an increase in the overall level of employment with an increase in the industry and services sector. The unemployment levels marginally increased from 0.95 crore during 2009-10 to 1.06 crore in 2011-12. Ministry of Corporate Affairs has informed that the year-wise employment data in big business houses and corporate sector are not maintained centrally. The Ministry of Statistics and Programme Implementation conducts an Annual Survey of Industries for organised manufacturing and the employment in these industries as per latest three surveys are as follows:

Year	Number of Factories	Number of Workers
2009-2010	158877	9157802
2010-2011	211660	9901970
2011-2012	217554	10438365
2012-2013 (Provisional)	222120	10049588

The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers. The National Manufacturing Policy of the Government targets to create 10 crore jobs by the year 2022.

- (d) Details of target fixed and achieved for various employment generation programmes are given in the Statement (*See* below).
- (e) Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of

Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing and Urban Poverty Alleviation.

Government has also decided to strategically promote labour-intensive manufacturing and expand employment opportunities by promoting tourism and agrobased industries.

For skilling to provide employment, a new Ministry of Skill Development and Entrepreneurship has been established to coordinate the skill activities across Ministries. In order to improve the employability of youth, around 20 Ministries run skill development schemes across 70 sectors. According to the data compiled by National Skill Development Agency (NSDA), about 51.50 lakh persons were given skill development training in the year 2014-15 (upto Feb., 2015) under these schemes.

In order to facilitate online matching of jobs and provide information about opportunities for training and re-skilling, Ministry of Labour has launched the National Career Service Portal for transforming the employment services in the country.

Statement Details of physical progress of various employment generation programmes

Year	PMEGF	SJSRY	/NULM MGNREGA		IREGA	SGRY/NRLM  (Aajeevika Skills)	
	Estimated Employment Generated (No. of persons)	No. of No. of beneficiaries beneficiaries assisted for provided setting up skill training Individual/ Group micro enterprises		Households Persondays provided generated (in employment crore) (In crore persons)		placement provided	
2012-13	428246	142991	535779	4.99	230.37	162552	
2013-14	378907	134160	705507	4.86	221.2	137417	
2014-15	357502	25251*	171122*	4.14	166.23	52286	

<sup>\*</sup> Only five States/ UTs have submitted their MPRS upto the month of March, 2015

Source: Ministry of Rural Development, Ministry of Micro, Small and Medium Enterprises, Ministry of Housing and Urban Poverty Alleviation.

#### Non-ratification of ILO convention on labour issues

264. SHRI D. RAJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that India has not ratified some of the important International Labour Organisation (ILO) conventions such as freedom of association, collective bargaining and protection of child labour; and
  - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir.

(b) Government of India follows the policy of ratifying the ILO Convention only when the existing laws and practices are in full conformity with the provision of said convention. The main reason for non-ratification of Convention No.87 concerning Freedom of Association and Protection of the Right to Organize and Convention No.98 concerning Right to Organise and Collective Bargaining Convention, is due to certain restrictions imposed on the Government servants and granting of certain rights for the Government employees that are prohibited under the statutory rules, namely, to strike work, to openly criticize Government policies, to freely accept financial contribution, to freely join foreign organizations etc. Government of India has not ratified ILO Convention No. 138 concerning Minimum Age for entry to Employment and Work and Convention No. 182 concerning Worst Forms of Child Labour because according to the conventions, minimum age of entry to any kind of employment or work which is likely to affect health, safety and morale of young persons shall not be less than 18 years. Whereas, at present, according to the Child Labour (Prohibition and Regulation) Act, 1986, the employment of children below 14 years of age is prohibited in certain occupations and processes.

# Employment exchanges in the country

- 265. SHRI D.P. TRIPATHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to satate :
- (a) the State-wise total number of employment exchanges in the country including Maharashtra;
- (b) the State-wise present status of upgradation and modernization of employment exchanges in the country;
- (c) the State-wise funds allocated, released and utilized for the purpose during the last three years;
- (d) whether the progress of the said modernization work is as per the targets set in this regard in Maharashtra and other States; and

(e) if not, the reasons therefor along with the corrective steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) As per information received from the States, presently there are 978 employment exchanges in the country. Statewise details are given in Statement-I (See below).

(b) to (e) The Mission Mode Project for Employment Exchanges was appraised and approved in November-December, 2013 with an outlay of ₹ 148.70 crore for the Twelfth FYP. The Project outlay has been upwardly appraised in November, 2014 for an outlay of ₹ 292.20 crore. The project envisages a National Portal (www.NCS.Gov. in), developing career content, capacity building and establishing 100 Model Career Centers etc. during the Twelfth Five Year Plan. Based on guidelines and proposals received, 37 Model Career Centres have been approved during 2014-15. State wise funds allocated/released are given in Statement-II (See below). States have initiated work for these Model Career Centers during 2015-16. The NCS project is being implemented as per schedule and availability of funds.

Statement-I State-wise total number of employment exchanges in the country as on 31st December, 2014

Sl. No.	States/UTs	Number of Employment Exchanges
1.	Andhra Pradesh	31
2.	Arunachal Pradesh	11
3.	Assam	52
4.	Bihar	46
5.	Chhattisgarh	22
6.	Delhi	14
7.	Goa	1
8.	Gujarat	41
9.	Haryana	56
10.	Himachal Pradesh	15
11.	Jammu and Kashmir	17
12.	Jharkhand	42
13.	Karnataka	40
14.	Kerala	89
15.	Madhya Pradesh	48
16.	Maharashtra	47

Sl. No.	STATES/UTs	Number of Employment Exchanges
17.	Manipur	11
18.	Meghalaya	12
19.	Mizoram	3
20.	Nagaland	8
21.	Odisha	40
22.	Punjab	46
23.	Rajasthan	38
24.	Sikkim*	-
25.	Tamil Nadu	35
26.	Tripura	5
27.	Uttarakhand	24
28.	Uttar Pradesh	99
29.	West Bengal	77
30.	Andaman and Nicobar	1
31.	Chandigarh	2
32.	Dadra and Nagar Haveli	1
33.	Daman and Diu	2
34.	Lakshadweep	1
35.	Puducherry	1
	GRAND TOTAL	978

<sup>\*:</sup> No Employment Exchange is functioning in the State.

State-wise funds allocated, released and utilized during 2014-15

(₹ in lakh)

Sl. No.	State/UT	Funds Allocated/ Approved	Released (60% of Total Approved)
1	2	3	4
1.	Andhra Pradesh	7.85	4.71
2.	West Bengal	34.25	20.55
3.	Odisha	47.57	28.54
4.	Tamil Nadu	33.69	20.22
5.	Jammu and Kashmir	26.34	15.80

# Model career centre in Hyderabad

266. SHRIMATI GUNDU SUDHARANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether it is a fact that Model Career Centre has been approved for Hyderabad in Osmania University in Telangana;
  - (b) if so, the details thereof; and
  - by when it is likely to become operational?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The State Government of Telangana had sent a proposal for establishing a Model Career Centre in Osmania University and it is under consideration.

# Relaxation under MMRD Act for bauxite mines in Gujarat

267. SHRI MANSUKH L. MANDAVIYA: Will the Minister of MINES be pleased to state:

- (a) whether Government of Gujarat has recommended 11 bauxite mining lease proposals for mines in Jamnagar and Kutch districts for prior approval of Ministry for relaxation of section 6(1)(b) of the Mines and Mineral Development and Regulation (MMRD) Act, 1957;
  - (b) if so, what action has been taken by the Ministry in this regard;
- (c) whether MD, GMDC and Principal Secretary, Industry and Mines Department, Government of Gujarat have requested Central Government to expedite its approval for the above bauxite mining leases in favour of GMDC; and
  - (d) if so, by when the approval is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) Yes, 11 bauxite mining lease proposals for mines in Jamnagar and Kutch districts for prior approval of Ministry for relaxation of section 6(1) (b) of the Mines and Mineral (Development and Regulation) Act, 1957 were received in Ministry of Mines.

- (b) These all 11 proposals were returned to the State Government of Gujarat to provide for greater transparency, as the subject areas were neither mentioned to be reserved for PSU nor mentioned to be notified for public by the State Government.
- (c) Yes, Principal Secretary, Industry and Mines Department, Government of Gujarat has thereafter given additional inputs about the reservation of areas and requested Central Government to expedite its approval for the above bauxite mining leases in favour of GMDC.
  - (d) The time for taking decision in the matter cannot be specified.

# Price of petroleum products in domestic vis-a-vis in international market

268. SHRI NEERAJ SHEKHAR: SHRI ARVIND KUMAR SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether price of petrol and diesel in domestic market has reached around the level of price when crude oil was around 120 dollar per barrel in the international market during previous year, if so, the details thereof;
  - (b) whether Oil Marketing Companies (OMCs) have imported crude oil during

last one year at an average of less than half the rate it was imported during previous years;

- if so, the details thereof and reasons for higher price being offered to consumers; and
- (d) the reasons for not decreasing the price of petroleum products accordingly by OMCs?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The pricing of Petrol and Diesel in domestic market is linked with international price of Petrol and Diesel and not with the price of crude oil. During the period when crude oil price was around \$120/bbl, the price of Petrol and Diesel in international market and domestic market were as under:

	Pet	rol	Die	Diesel		
	International price (\$/bbl)			Domestic RSP** (₹/litre)		
May, 2012	118.11	73.18	119.89	40.91*		
July, 2015	74.53	66.90	64.19	49.72		

<sup>\*\*</sup> RSP at Delhi

(b) to (d) As per available information, the details of total quantity of crude oil imported by OMCs during 2012 -13 to 2014-15 (provisional) along with value in million US \$ and Indian ₹ (in crore) is given in the Statement (See below).

The Retail Selling Price of Petrol and Diesel is based on the International prices of Petrol and Diesel, Trade Parity Pricing methodology is applied to compute the Retail Selling Prices. The Refinery Transfer Price (RTP) of Petrol and Diesel constitute around 46% and 55% of the Retail Selling Price respectively. Many of the remaining cost elements viz. Excise Duty, BS IV premium, marketing cost and margins etc. are specific costs which do not increase/decrease with the volatility in international prices of Petrol and Diesel.

<sup>\*</sup> Diesel being regulated product; OMCs were incurring under-recovery of around ₹ 14 per litre in May, 2012. In addition to domestic RSP.

Details of Import of Crude by OMCs

Year	Quantity	Valı	ıe	Average rate
	TMT	Million US\$	₹ Crores	₹/MT
2012-13	81321	65272	356485	43837
2013-14	80368	63051	383075	47665
2014-15(P)	81888	50426	308006	37613

# Requirement of LPG in Maharashtra

†269. SHRI RAMDAS ATHAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the estimated monthly requirement of LPG in different districts of the State of Maharashtra at present;
  - (b) the status of its supply;
- (c) the details of steps taken by the Central Government to fulfil the requirement of LPG in those districts; and
- (d) whether the rural and backward tribal areas of Maharashtra are being neglected in respect of the supply of LPG and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) District-wise monthly requirement of LPG in the State of Maharashtra is given in the Statement (See below).

Public Sector Oil Marketing Companies (OMCs) have reported that there is no shortage in supply of LPG in the State of Maharashtra. The total domestic sales in the State of Maharashtra during the year 2014-15 was 2163 TMT.

By and large, endeavour is made to meet demand of the customers within 48 hours. However, delay in refill supplies may occur in the event of backlog due to non-availability of filled LPG cylinders with the distributors for unavoidable reasons, Road breaches, floods, strikes, incidents of bandhs, shortage of bulk LPG, non-

<sup>†</sup> Original notice of the question was received in Hindi.

Written Answers to

availability of trucks etc. in such instances bottling plants work on extended hours as well as on holidays to clear the backlog.

To expand LPG network in rural and underserved areas, Regular as well as RGGLVs distributorships are set up based on the available refill sale potential. As on 01.07.2015, 387 RGGLVs have been commissioned out of 643 advertised locations in the State of Maharashtra since inception.

Further, to extend LPG coverage to the poor/less privileged, a scheme for providing one time grant to BPL families in the rural areas for release of new LPG connection through Regular LPG distributors and Rajiv Gandhi Gramin LPG Vitaraks is in operation in the country including the State of Maharashtra. As per the scheme, the security deposit (upto ₹ 1600/-) for one cylinder and Pressure Regulator is paid from the fund created for this purpose.

OMCs have further reported that they are also issuing LPG connections under the scheme of Tribal Development Corporation in the State of Maharashtra.

Statement District-wise monthly requirement of LPG in Maharashtra

Sl. No.	Name of the district in	Average monthly requirement (in MTs)				
	Maharashtra	IOC	BPC	HPC		
1	2	3	4	5		
1.	Ahmadnagar	354	3656	1780		
2.	Akola	661	610	787		
3.	Amravati	843	1274	902		
4.	Aurangabad	1041	1429	1526		
5.	Bhandara	324	111	734		
6.	Bid	112	463	859		
7.	Buldhana	1053	171	549		
8.	Chandrapur	713	163	1430		
9.	Dhule	371	1103	690		
10.	Gadchiroli	16	148	352		

262	Written Answers to	[RAJYA SABHA]	Unstarred Question	
1	2	3	4	5
11.	Gondia	275	43	473
12.	Greater Mumbai	28	14957	10652
13.	Hingoli	192	64	172
14.	Jalgaon	1046	2555	1941
15.	Jalna	279	452	253
16.	Kolhapur	816	2907	3398
17.	Latur	323	646	1205
18.	Nagpur	2192	1744	5392
19.	Nanded	625	687	697
20.	Nandurbar	502	6	285
21.	Nashik	535	5793	3828
22.	Osmanabad	108	506	470
23.	Palghar	198	3807	0
24.	Parbhani	473	250	364
25.	Pune	1709	12005	10204
26.	Raigarh	97	2731	2482
27.	Ratnagiri	45	229	1572
28.	Sangli	694	1673	2104
29.	Satara	259	2521	2348
30.	Sindhudurg	287	264	316
31.	Solapur	539	3638	1136
32.	Thane	456	8701	9700
33.	Wardha	486	38	1131
34.	Washim	428	326	0
35.	Yavatmal	926	52	1043
	Total	19007	75723	70774

### Fire in ONGC oil well at Olpad, Surat

†270.SHRIMATI KANAK LATA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether any enquiry has been conducted following the fire incident during repair of one of the ONGC wells at Dihen village of Olpad town in Surat this year;
  - whether any negligence has been proved in the enquiry;

Written Answers to

- the details of the statement issued at Ministry level following the incident of fire and whether the action in line with the same has been taken after the enquiry; and
- whether some complaints related to negligence have been received in this matter and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Oil Industry Safety Directorate (OISD) had conducted an enquiry into the matter. As per OISD report no culpability could be established, however, the root cause of the incident was found to be inadequate supervision/monitoring of the workover operation by both the operator and charter hire rig operational personnel and also ignorance of basic operational practices by the operational personnel manning the rig. ONGC has also carried out an internal inquiry on this matter and their report will be deliberated in the next Health Safety and Environment (HSE) Board Committee meeting.

- During the discussion on Rajya Sabha Starred Question no. 186 on 13.5.2015, it was stated that the standard operating procedures which were required to be followed have not been followed and an enquiry would conducted to ensure improvement in the system. Accordingly enquiry was conducted both by OISD and ONGC as mentioned above. Based on the enquiry report, Ministry had directed ONGC to ask its sub-committee of Board on Health, Safety and Environment (HSE) to look into organisational set up of HSE, compliance to standard operating procedure, safety audit etc. and recommend changes. ONGC has informed that the existing organisational set up of Health Safety and Environment (HSE), procedures, compliance of standard operating procedures and audit compliance will be deliberated in the next HSE Board Committee meeting and the outcome of the meeting shall be appraised to the Ministry.
- This Ministry had received two complaints in this matter. One was from, President, Brackish Water Research Centre, Surat and another from Hon'ble MP

<sup>†</sup> Original notice of the question was received in Hindi.

herself. In both the complaints, a request was made to conduct high level enquiry and take necessary remedial measures to avoid recurrence of such incidents.

### Delay in transfer of subsidy in accounts of LPG subscribers

- 271. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) what is the minimum and maximum time fixed by Oil Marketing Companies (OMCs) to transfer domestic LPG gas subsidy to the account of LPG consumers;
- (b) whether the Ministry is aware that there is enormous delay in depositing subsidy in the accounts of LPG subscribers;
- (c) if so, the reasons therefor and the details of remedial measures taken to address this;
- (d) the month-wise, State-wise and OMC-wise details of complaints received in this regard in the last two years; and
  - (e) what steps the Ministry has taken to bring down the complaints?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Subsidy under PAHAL scheme is normally transferred electronically within 48 hours. But due to involvement of several stake holders (like distributors, NPCI and banks) in subsidy transfer process and depending on their internal processes, delays can happen.

A comprehensive portal, mylpg.in, has been provided to view status of cash transfer and cash transfer compliant status. There is a toll free number 1800-2333-555 for registering and resolving their grievances. This toll free number is available from 8 A.M. to 8 P.M.

- (d) State and OMC-wise complaints received and resolved as on 15.07.2015 is given in the Statement (*See* below).
  - (e) The steps taken to bring down the complaints are as under:
    - (i) Single point Grievance redressal for DBTL through industry call centre:

Consumers can post their queries or grievances related to DBTL by dialing the toll free number 18002333555. The call centre seats were increased from 100 to 350 to handle the DBTL related grievances.

- (ii) Facilities for posting grievance/queries on Websites: Consumers can post their grievances/queries to the OMCs websites.
- (iii) Mylpg.in A comprehensive portal has been developed in which DBTL related information and queries like Aadhaar or Bank A/c linking status with LPG distributor and banks, cash transfer status, post feedback or grievances, etc. are available for the convenience of customers.

# (iv) Dispute management system:

The OMCs along with SBI and NPCI have implemented a dispute management system for forwarding complaints to Banks and returning the resolved cases to the OMCs. It provides complete log of complaints sent to the banks by OMCs and resolution status. This has further strengthened the grievance redressal process.

Statement State and OMC-wise complaints received and resolved as on 15.07.2015

State/UT	IC	OC	В	BPC		HPC		Total	
	Received	Resolved	Received	Resolved	Received	Resolved	Received	Resolved	
1	2	3	4	5	6	7	8	9	
Andaman and Nicobar	87	85					87	85	
Andhra Pradesh	3699	3654	1058	1053	6227	6177	10984	10884	
Arunachal Pradesh	64	63	2	2			66	65	
Assam	3971	3872	86	86	45	45	4102	4003	
Bihar	14491	14080	9614	9588	9456	9352	33561	33020	
Chandigarh	461	434	41	41	159	150	661	625	
Chhattisgarh	2395	2359	360	356	1049	1032	3804	3747	
Dadra and Nagar Haveli U/T					114	112	114	112	
Daman and Diu			25	25	19	19	44	44	
Delhi	9606	9473	1679	1632	1354	1352	12639	12457	
Goa	3	3	218	218	186	186	407	407	
Gujarat	8137	7972	1785	1754	1716	1693	11638	11419	
Haryana	6197	6095	2832	2794	2631	2587	11660	11476	
Himachal Pradesh	770	757	88	88	257	242	1115	1087	

266 Written A	Inswers to	[	[RAJYA SABHA]			Unstarred Questions		
1	2	3	4	5	6	7	8	9
Jammu and Kashmir	776	744	141	141	1269	1261	2186	2146
Jharkhand	2464	2417	620	614	742	657	3826	3688
Karnataka	7118	7046	2410	2389	3844	3789	13372	13224
Kerala	3531	3440	759	753	855	854	5145	5047
Madhya Pradesh	6353	6276	1663	1646	2810	2764	10826	10686
Maharashtra	3081	3010	10439	10355	9754	9726	23274	23091
Manipur	261	248					261	248
Meghalaya	205	195	5	5			210	200
Mizoram	66	55					66	55
Nagaland	125	123					125	123
Odisha	3489	3489	1246	1220	3209	3201	7944	7910
Puducherry	231	227	58	57	101	101	390	385
Punjab	4239	4147	999	993	1460	1439	6698	6579
Rajasthan	7007	6946	3424	3393	4305	4305	14736	14644
Sikkim	252	251					252	251
Tamil Nadu	20316	19652	5212	5153	2667	2664	28195	27469
Telangana	4159	4159	1142	1132	5366	5364	10667	10655
Tripura	615	600					615	600
Uttar Pradesh	42745	42029	20906	20815	11278	11075	74929	73919
Uttarakhand	6198	6151	708	704	198	194	7104	7049
West Bengal	22475	22067	3418	3382	5060	5041	30953	30490
GRAND TOTAL	185587	182119	70944	70395	76131	75382	332662	327896

Steps to check quality of petroleum products at petrol pumps

272. SHRIMATI SAROJINI HEMBRAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is taking necessary steps in regularly checking the quality of petrol and diesel being supplied at various petrol pumps in the country;

- (b) whether any committee/ monitoring team has been set up in different places in order to check adulteration of petrol, diesel and petroleum products; and
  - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Public Sector Oil Marketing Companies (OMCs) have a system in place for regularly checking the quality of petrol and diesel being supplied by them to their Retail Outlets (ROs) in the country.

Public Sector OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions of the Marketing Discipline Guidelines (MDG) and Dealership Agreements against the outlets found indulging in irregularities/ malpractices like adulteration, short delivery etc. The MDG provides for termination of outlets in the first instance itself for serious malpractices like adulteration, tampering of seals and unauthorized fittings/gears in the dispensing units and graded penalties for other malpractices/ irregularities. Other initiatives to prevent irregularities in Retail Outlets include Automation of Retail Outlets, Third Party Certification of Retail Outlets and Monitoring of movement of tank trucks through Global Positioning System (GPS).

The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action against malpractices such as adulteration. Provisions are also available in the contractual documents and administrative guidelines to prevent and punish malpractices.

A Quality Control Cell is also functional in each of the Public Sector OMCs which carries out surprise inspections at ROs for checking various irregularities including adulteration.

### Identification of consumers for surrender of cooking gas subsidy

273. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has fixed the criteria to indentify consumers who will be persuaded to surrender cooking gas subsidy, if so, the details thereof and if not, the reasons therefor; and
- (b) so far how many consumers have surrendered their cooking gas subsidy, the details of numbers and possible savings on the subsidy?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) There is no criteria fixed by the Government to identify the customers for giving up their LPG subsidy. However, Government has launched an initiative to encourage domestic LPG consumers, who can afford to pay the market price for LPG, to voluntarily surrender their LPG subsidy. This will enable the Government to utilize the limited resources to reach out to the economically backward classes.

(b) As on 20.07.2015, total 12,14,297 consumers have voluntarily given up/surrendered subsidized LPG. This has resulted in saving of ₹ 5,65,37,66,832/-

# Shortage of LPG in rural areas of Uttar Pradesh

†274. SHRI JUGUL KISHORE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Government is aware that the current number of LPG connections in rural Uttar Pradesh is far too low in proportion to fixed targets, if so, the details thereof; and
- (b) by when Government will achieve the fixed target of providing LPG connections in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Public Sector Oil Marketing Companies (OMCs) have reported that as on 01.07.2015, there are 87 Lakh rural LPG consumers out of 2.18 Crore LPG consumers in the State of Uttar Pradesh.

(b) In order to expand LPG network in rural and underserved areas, Regular as well as RGGLVs distributorships are set up based on the available refill sale potential. Further, to facilitate LPG coverage for the poor/less privileged, a scheme for providing one time grant to BPL families in the rural areas for release of new LPG connection through Regular LPG distributors and Rajiv Gandhi Gramin LPG Vitaraks is in operation in the country including the State of Uttar Pradesh. As per the scheme, the security deposit (upto ₹ 1600/-) for one cylinder and Pressure Regulator is paid from the fund created for this purpose.

#### Gas leakage in West Bengal

275. SHRI VIVEK GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

<sup>†</sup> Original notice of the question was received in Hindi.

- whether Government has received any information of fire on account of leakage in gas pipelines in Kolkata and other parts of West Bengal, if so, the details thereof;
  - (b) whether Government has ordered any enquiry into it;
  - (c) if so, the details and the present status thereof; and
  - the preventive steps taken by Government to check such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) No, Sir, there has been no incident of fire on account of gas leakage from pipeline of Greater Calcutta Gas Supply Corporation Limited (GCGSCL). However, an incident of leakage occurred at Bally PRS, an unmanned installation on 20.6.2015 due to unscrewing of ½" pipeline. Supply was resumed within 2.30 hrs.

- (b) No, Sir.
- (c) Does not arise.
- (d) GCGSCL has taken the following steps to prevent such incidents:
  - (i) Increased surveillance.
  - (ii) Intensive manning of installation

# Profit earned by oil PSUs

†276. SHRI HARIVANSH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that profit of public sector oil companies has increased after implementation of market-linked pricing mechanism;
- (b) the total volume of petrol and diesel being supplied at present by these companies and its percentage of the total supply in the country; and
- (c) the company-wise and year-wise details of profits earned by the public sector oil companies during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) As a result of making the prices of Petrol and Diesel market determined effective 26th June 2010 and 19th

<sup>†</sup> Original notice of the question was received in Hindi.

October 2014 respectively, there is no under-recovery reported by the OMCs on sale of Petrol and Diesel.

(b) The sales of Petrol/Diesel by PSU OMCs and percentage share for the years 2013-14 and 2014-15 (Provisional) is given below:

(TMT)

2013-14	IOCL	BPCL	HPCL	Total Sales by PSU OMCs	Total Sales
Diesel	33904	18285	15977	68166	68287
% Share	49.6	26.8	23.4	99.8	100
Petrol	7503	4801	4422	16726	17128
% Share	43.8	28	25.8	97.6	100
2014-15	IOCL	BPCL	HPCL	Total Sales by PSU OMCs	Total Sales
Diesel	34482	18340	15837	68659	69331
% Share	49.7	26.5	22.8	99.0	100
Petrol	8342	5336	4908	18586	19075
% Share	43.7	28	25.7	97.4	100

<sup>(</sup>c) The details of overall net profit reported by the PSU OMCs during the last 3 financial years are as under:

(₹ crore)

OMC	2012-13	2013-14	2014-15
IOCL	5005	7019	5273
HPCL	905	1734	2733
BPCL	2643	4061	5085

# MOU with pan IIT by ONGC for exploration of Hydrocarbons

†277. DR. SANJAY SINH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

<sup>†</sup> Original notice of the question was received in Hindi.

- whether the Oil and Natural Gas Corporation Limited (ONGC) has signed Memorandum of Understanding with Pan IIT to increase the exploration of alternative sources of hydrocarbons and energy in the country; and
- (b) if so, the details thereof and the procedure to be adopted for executing this Memorandum of Understanding?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes Sir. Oil and Natural Gas Corporation Limited (ONGC) and Pan-IIT has signed a Memorandum of Collaboration (MoC) on 19th January, 2015 at New Delhi to work towards a collective R and D Programme for developing indigenous technologies to enhance exploration and exploitation of hydrocarbons and alternate sources of energy. Under the MoC, ONGC's R and D Institutes and the IITs shall jointly undertake advanced research and development projects for the Exploration and Production (E and P) sector of the country in general and oilfield specific activities of ONGC in particular. The MoC also envisages promoting internships, visiting and adjunct faculty programmes, research oriented career programmes through an ONGC Scholar Programme. Within the ambit of this collaboration, ONGC will make its laboratories available to the students and research scholars of IITs. Also, ONGC geoscientists and engineers will have the opportunity of working with IITs.

As per MoC, for the smooth functioning of the collaborative research programme, Director, IIT Kharagpur is the Coordinating Director representing Pan-IIT Forum and Director (Exploration), ONGC will be the Coordinating Director representing ONGC.

For smooth steering of the programme and overall guidance and monitoring of progress, a two-tier mechanism has been envisaged comprising of (a) Programme Advisory Committee(PAC), the apex body to review the activities and approve annual budget and recommend Corpus Fund etc. and (b) Thematic Research Committee (TRC), the nodal body for all research related activities in respective thematic areas.

#### LPG connections

278. SHRI AHMED PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- the State/Union Territory-wise number of LPG connections in various States in each of the last three years and in the current year along with the number of pending applications;
  - the State/Union Territory-wise details of the consumption and requirement

of LPG for both domestic and commercial purposes during the said period;

- (c) the details of the LPG obtained domestically and LPG imported along with the amount of subsidy provided by Government during the said period; and
- (d) the steps taken to increase supply of LPG cylinders in the country particularly in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The State/Union Territory-wise number of registered domestic LPG consumers as on 1st April of the last three years and the consumers as on 01.07.2015 along with details of waiting list for new connection as on 01.07.2015, are given in Statement-I (*See* below).

- (b) The State/Union Territory-wise details of packed LPG sales for both domestic and non-domestic purposes in each of the last three years and in the current year (till June 2015) are given in Statement-II (*See* below).
- (c) The details of indigenous production and LPG imports during the last three years and current year (Apr.-June 2015) are as under:-

	2012-13	2013-14	2014-15	Apr-Jun 15
Indigenous Production(TMT)	9824	10025	9720	2418
LPG imports (TMT)	5850	6094	8195	2017

The amount of total LPG subsidy provided during the last three years are as under:-

	2012-13	2013-14	2014-15
Amount (in Crore)	41547	52231*	40591*

<sup>\*</sup>Including subsidy under DBTL

(d) To expand LPG network in rural and underserved areas, Regular distributorships as well as RGGLVs are set up based on the available refill sale potential. As on 01.07.2015, total 4694 RGGLVs have been commissioned.

Further, to extend LPG coverage to the poorlless privileged, a scheme for providing one time grant to BPL families in the rural areas for release of new LPG connection through Regular LPG distributors and Rajiv Gandhi Gramin LPG Vitaraks is in operation in the country. As per the scheme, the security deposit (upto ₹ 1600/-) for one cylinder and Pressure Regulator is paid from the fund created for this purpose.

Statement - I State /Union Territory-wise number of registered domestic LPG consumers as on 1st April of the last three years and the consumers as on 01.07.2015 along with details of waiting list for new connection as on 01.07.2015

State/UT	Register	Registered domestic LPG consumers (in lakhs)				
	As on 01.07.2015	As on 01.04.2015	As on 01.04.2014	As on 01.04.2013	waiting list as on 01.07.2015 (in nos.)	
1	2	3	4	5	6	
Chandigarh	4.11	4.08	3.92	3.76	152	
Delhi	62.13	61.46	59.13	54.23	6425	
Haryana	54.40	53.11	49.40	45.14	12268	
Himachal Pradesh	19.42	19.16	17.58	16.58	718	
Jammu and Kashmir	22.04	21.75	20.00	17.96	17346	
Punjab	76.74	75.49	68.26	62.39	8956	
Rajasthan	90.79	88.13	79.05	69.88	15579	
Uttar Pradesh	218.06	214.48	192.18	165.94	85612	
Uttarakhand	29.08	24.33	22.90	21.56	3997	
SUB TOTAL NORTH	576.78	561.99	512.41	457.43	1510531	
Andaman and Nicobar	0.88	0.86	0.82	0.68	3	
Arunachal Pradesh	2.51	2.44	2.24	2.03	56	
Assam	35.98	34.98	31.51	27.72	2166	
Bihar	66.35	63.80	54.96	45.68	25993	
Jharkhand	21.02	20.47	18.64	16.52	1159	
Manipur	3.96	3.90	3.61	3.17	224	
Meghalaya	1.92	1.89	1.80	1.76	55	
Mizoram	2.98	2.93	2.79	2.65	71	
Nagaland	2.37	2.33	2.21	2.02	40	
Orissa	32.72	31.17	26.15	22.46	24350	
Sikkim	1.61	1.58	1.36	1.26	1	

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1	2	3	4	5	6
Tripura	4.66	4.50	4.05	3.72	91
West Bengal	108.46	104.54	93.72	82.66	58062
SUB TOTAL EAST	285.41	275.40	243.85	212.33	112271
Chhattisgarh	20.88	20.08	17.29	15.17	1898
Dadra and Nagar Haveli	0.73	0.72	0.65	0.60	63
Daman and Diu	0.69	0.69	0.64	0.60	58
Goa	5.62	5.59	5.43	5.22	291
Gujarat	82.19	81.01	77.00	72.06	2387
Madhya Pradesh	79.22	77.34	70.04	61.96	9500
Maharashtra	221.95	217.93	203.08	187.43	19912
SUB TOTAL WEST	411.28	403.36	374.13	343.03	34109
Andhra Pradesh	120.17	118.15	187.83	171.26	12437
Karnataka	110.94	108.29	98.45	88.85	43732
Kerala	85.76	84.87	78.58	74.49	5759
Lakshadweep	0.05	0.05	0.03	0.02	0
Puducherry	3.77	3.74	3.67	3.55	197
Tamil Nadu	173.09	170.44	163.64	152.95	10956
Telangana	94.61	92.72	0.00	0.00	7261
Sub Total South	588.40	578.26	532.20	491.11	80342
All India	1861.9	1819.0	1662.6	1503.9	377775

Statement-II

State/Union Territory-wise details of packed LPG sales for both domestic and non-domestic purposes in each of the last three years and in the current year (till June 2015)

State/UT	Packed	LPG sales	of OMCs o	luring the la	st three ye	ears and cur	rent year	(in MTs)
	Apr'15	- Jun'15	201	14-15	201	2013-14		2-13
	Dom.	Non-Dom.	Dom.	Non-Dom.	Dom.	Non-Dom.	Dom.	Non-Dom.
1	2	3	4	5	6	7	8	9
Chandigarh	4233	852	34577	5002	32494	5392	33510	5234
Delhi	90379	7696	694396	36333	658447	41507	661830	50683
Haryana	89168	6203	551599	28820	492918	32359	463610	37168
Himachal Pradesh	13204	2462	106531	11870	94638	11385	100217	10990
Jammu and Kashmir	30784	1004	157979	4089	143950	5112	136844	5090
Punjab	976'14	4828	700222	27171	628810	30045	616184	33819
Rajasthan	148408	8141	869018	39101	764986	40821	690808	43833
Uttar Pradesh	314556	9597	2073821	51622	1780979	54167	1580143	58833
Uttarakhand	23252	3073	196391	13054	182623	12882	176829	13788
SUB TOTAL NORTH	811658	43856	5384534	217062	4779845	233669	4459975	259438
Andaman and Nicoba	r 591	37	7381	498	6764	487	6443	384
Arunachal Pradesh	1220	40	15230	402	14137	401	13081	398
Assam	27010	997	260826	6172	231425	6624	204247	7427
Bihar	103043	2688	652937	10135	541613	9302	462571	9374
Jharkhand	25343	1604	175049	10043	149947	9741	137690	9832
Manipur	2029	41	22170	154	22829	89	19326	76
Meghalaya	1326	232	13806	2256	12880	2341	11617	2334
Mizoram	1723	18	20805	259	18345	210	19375	283
Nagaland	1463	54	16624	536	15373	588	15102	549
Odisha	48454	2037	248610	9198	206687	11019	187764	12590
Sikkim	855	80	10513	767	9770	803	9489	760

# Inquiry into espionage case

- 279. DR. V. MAITREYAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Central Government has ordered for an independent inquiry to investigate the espionage issue brought to light in the Ministry, if so, the details thereof;
  - (b) the action against Government officials, corporate companies involved in

the espionage and theft of copy of official files and documents from the Ministry and if so, the details thereof; and

(c) the immediate steps and effective measures taken by Government to monitor, curb and stop such espionage and theft of documents from the Ministry and other related offices of the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Crime Branch, Delhi Police has already registered a case in the matter of theft of official documents from the Ministry of Petroleum and Natural Gas on 18.02.2015. The said agency has filed a chargesheet dated 17.04.2015 in the matter in the court of Chief Metropolitan Magistrate, Patiala House Court, Delhi.

- (b) The Government officials involved in the case were placed under suspension, pending completion of inquiry by Crime Branch/final outcome of the legal proceedings.
- (c) Following steps have been taken towards strengthening the overall security of the Ministry:-
  - It has been reiterated that all officials of Ministry of Petroleum and (i) Natural Gas should strictly follow the procedure prescribed in Ministry of Home Affairs guidelines regarding security of official files and documents.
  - All entrances/exits/corridors pertaining to the Ministry have been put under CCTV surveillance.
  - (iii) Ministry of Home Affiars has been requested to issue passes only on recommendations.
  - (iv) Security verification of the outsourced staff is being enforced.
  - (v) Visitor Management System has been implemented to regulate the entry of visitors.
  - (vi) Officers and Staff have been sensitized on various issues/threats related to Departmental Security including cyber security in a workshop by Intelligence Bureau.
  - (vii) A Joint Secretary level officer has been notified as the Departmental Security Officer.
  - (viii) Locks of all rooms have been changed and all entry/exit points in the corridors have been provided with doors with locking facility.

(ix) Instructions have been given that sensitive official work will be done on stand-alone computers.

# Resumption of negotiations on IPI gas pipeline

280. SHRI MANI SHANKAR AIYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether, in the light of the imminent conclusion of Iran-US agreement on Iran's nuclear programme, preparations are under way to resume negotiations on the proposed Iran-Pakistan-India (IPI) gas pipeline;
- (b) the projections of imported gas requirements till 2030 and the potential to meet this demand by imports from Iran by gas pipeline and LNG; and
- (c) whether Government is exploring the feasibility of importing gas from Iran by-passing the overland route through Pakistan?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) No decision has been taken by the Government on this.

- (b) The requirement of natural gas in the country is projected to be 606 MMSCMD by 2021-22 as per the report of the Working Group on Petroleum and Natural Gas Sector (12th Five Year Plan). The Gas demand is being met from domestic production and through gas supplies from Iran-Pakistan-India (IPI) Gas Pipeline Project has been under discussion with the Governments of Iran and Pakistan since 2005. The discussions have remained inconclusive since several critical issues like project finance, pricing of gas etc. are yet to be resolved.
  - (c) There is no such proposal in this Ministry.

#### Extension of BTC pipeline through Israel

- 281. SHRI MANI SHANKAR AIYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether oil from the Caspian is reaching Ceyhan in Turkey through the Baku-Tbilisi-Ceyhan (BTC) pipeline;
- (b) whether India is pursuing a project to extend BTC through Israel to the Gulf of Aqaba to make available Caspian oil to countries of the Indian Ocean Rim, including India; and

(c) whether it is proposed to take this up during the Prime Minister's Forthcoming visit to Israel?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Baku-Tbilisi-Ceyhan (BTC) oil pipeline connects Caspian region directly to the Mediterranean Sea through Turkey.

(b) and (c) No such proposal is being considered in this Ministry at present.

### Fall in crude oil price

- 282. SHRI C.P. NARAYANAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- to what extent price of crude oil has fallen internationally during the past one year;
- (b) to what extent prices of petroleum products in India have fallen during the period;
- (c) to what extent Government have levied additional taxes on petrol and diesel which has caused substantial rise in their prices; and
- (d) whether it is a policy of Government not to allow people enjoy the benefit of fall in prices?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The details of average price of Indian basket crude oil in July 2015 vis-a-vis July 2014 is given below:

Month	Indian Basket Crude oil (\$/bbl)	Exchange rate (₹/\$)	Indian Basket Crude oil (₹/bbl)
July, 2014	106.30	60.06	6383.99
July, 2015*	58.06	63.49	3685.81

<sup>\*</sup>Up to 15th July 2015

<sup>(</sup>b) The details of Retail Selling Price (RSP) of Petrol and Diesel at Delhi, as per IOCL, on 1st July 2014 vis-a-vis 16th July, 2015 is given below:

[RAJYA SABHA]	Unstarred	Questions
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(₹/Litre)

Month	Petrol	Diesel
RSP as on 1.7.2014	73.60	57.84
RSP as on 16.7.2015	66.90	49.72

(c) The details of the Excise duty by the Central Government on Petrol and Diesel since 1st July 2014 is as under:

(₹/Litre)

Date (as on)	Petrol Excise duty by Central Govt.	Diesel Excise duty by Central Govt.
1.7.2014	9.48	3.56
16.7.2015	17.46	10.26

Note: at Delhi

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Written Answers to

(d) The Retail Selling Price of Petrol and Diesel in the country are based on the International prices of Petrol and Diesel, Trade Parity Pricing methodology is applied to compute the Retail Selling Prices. The Refinery Transfer Price (RTP) of Petrol and Diesel constitute around 46% and 55% of the Retail Selling Price respectively. Many of the remaining cost elements *viz*. Excise Duty, BS IV premium, marketing cost and margins etc. are specific costs which do not increase/decrease with the volatility in international prices of Petrol and Diesel. Major portion of the decrease in RTP has been passed on to the consumers of Petrol and Diesel.

## Non-supply of CNG to some States

- 283. SHRI SHADI LAL BATRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Compressed Natural Gas (CNG) is not being supplied to some States of the country;
  - (b) if so, the States/UT-wise details thereof and the reasons therefor; and
  - (c) the corrective measures taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) A list of States/Union Territories in which Compressed Natural Gas (CNG) is not being supplied is

given in Statement-I (See below). CNG forms part of City Gas Distribution (CGD) Network. Depending on the natural gas pipeline connectivity/natural gas availability and feasibility, PNGRB invites bids for a particular Geographical Area (GA). The GAs are included in bidding rounds in a phased manner.

(c) The Gas as given in Statement-II (See below) have been covered in 5th bidding round.

### Statement-I

List of States/UTs where CNG is not being supplied (As per information available with PNGRB)

CI NI	Ct. I
Sl. No.	States
1.	Arunachal Pradesh
2.	Bihar
3.	Chhattisgarh
4.	Goa
5.	Himachal Pradesh
6.	Jammu and Kashmir
7.	Jharkhand
8.	Kerala
9.	Manipur
10.	Meghalaya
11.	Mizoram
12.	Nagaland
13.	Odisha
14.	Sikkim
15.	Tamil Nadu
16.	Uttarakhand
17.	West Bengal

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S.No.	Union Territories				
1.	Andaman and Nicobar Islands				
2.	Lakshadweep				
3.	Puducherry				

Statement-II

GAs covered under 5th Round of CGD Bidding

Sl.N	o Geographical Area	Sl.No.	Geographical Area
1.	East Godavari (Andhra Pradesh)	11.	Tumkur (Karnataka)
2.	Belgaum (Karnataka)	12.	Latur (Maharashtra)
3.	Ahmadnagar (Maharashtra)	13.	Dhar (Madhya Pradesh)
4.	Krishna (Andhra Pradesh)	14.	Dahod (Gujarat)
5.	Muzaffarnagar (Uttar Pradesh)	15.	Haridwar (Uttarakhand)
6.	West Godawari (Andhra Pradesh)	16.	Dharwad (Karnataka)
7.	Badaun (Uttar Pradesh)	17.	Shivpuri (Madhya Pradesh)
8.	Aligarh (Uttar Pradesh)	18.	Bidar (Karnataka)
9.	Bulandshahr (Uttar Pradesh)	19.	Osmanabad (Maharashtra)
10.	Banaskantha (Gujarat)	20.	Udham Singh Nagar (Uttarakhand)

# **OMC** facilities at ports

284. SHRI VIVEK GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Oil Marketing Companies (OMCs) are incurring huge expenditure on account of demurrage costs due to lack of requisite infrastructure on domestic ports;
- (b) if so, the details thereof and the reasons therefor along with the demurrage cost incurred by OMCs during the last three years and the current year, companywise;
- (c) whether Government has taken up the issue with Port Trust of India with regard to affloading facilities of oil products at various ports; and

(d) if so, the details thereof along with the steps taken/being taken by Government to minimise demurrage costs and provide better facilities at ports to OMCs?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Public Sector Oil Marketing Companies viz. Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL), and Hindustan Petroleum Corporation Limited (HPCL) have informed that demurrage costs are being incurred due to lack of requisite infrastructure in domestic ports. The details of demurrage cost incurred by them since 2012-13 and onwards are as follows:-

	Demurrage cost		(₹ in crore)	
Name of OMCs	2012-13	2013-14	2014-15	
IOCL	208.72	195.28	355.62	
BPCL	44.58	54.71	45.59	
HPCL	71.51	91.51	145.02	

(c) and (d) This Ministry has been taking up problems being faced by Oil Companies in relation to shipping of petroleum products/crude oil with Ministry of Shipping from time to time.

### Modernisation of steel plants in public sector

- 285. SHRI PARIMAL NATHWANI: Will the Minister of STEEL be pleased to state:
  - the status of modernisation of steel plants in the public sector;
- (b) whether the programme for expansion and modernisation of various steel plants under the Steel Authority of India Limited is lagging behind the schedule leading to cost and time overruns;
  - (c) if so, the plant-wise details thereof along with the reasons therefor; and
- (d) the corrective measures taken/being taken by Government to address the situation?

THE MINISTER OF STATE IN THE MINISTRY OF **STEEL** (SHRI VISHNU DEO SAI): (a) Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) have undertaken Modernisation and Expansion (at Bhilai, Bokaro, Durgapur, Rourkela, ISP, Burnpur and Special Steel Plant at Salem of 284

SAIL and Vizag Steel Plant of RINL) to enhance its crude steel production capacity in the current phase from 12.84 Million Tonne Per Annum (MTPA) to 21.40 MTPA and from 3.0 MTPA to 6.3 MTPA, respectively.

The expansion project at Salem Steel Plant has been completed in September, 2010. At Rourkela and IISCO steel plants, all facilities under the integrated process route are in operation, stabilization and ramp-up. The expanded capacities of Rourkela Steel Plant and IISCO Steel Plant, Burnpur have been dedicated to the nation on 01.04.2015 and 10.05.2015, respectively. In Bokaro Steel Plant, the major facilities like upgraded Blast Furnace No.2, rebuilt Coke Oven Battery No.1 and 2 and new 1.2 MTPA Cold Rolling Mill are ready. In Bhilai Steel Plant, the new Coke Oven Battery, Sinter Machine in SP-3, Ore Handling Plant and Oxygen Plant are in operation. In Durgapur Steel Plant, the rebuilt of Coke Oven Battery-2, Ladle Furnace and Bloomcum-Round Caster have been completed.

RINL has undertaken modernization of its existing facilities like Blast Furnaces, Steel Melt Shop Converters and Sinter Plant, etc. The projects are at various stages of completion.

- (b) and (c) The implementation of modernization and expansion plan has been affected mainly due to unforeseen soil conditions encountered during execution, under estimation of quantities by the consultant, logistic problems due to brownfield nature of project, inadequate mobilization of resources by the contracting agencies including PSU contractors. There has been no cost overrun except in ISP expansion (₹ 1965 crore) where the cost estimate has been revised to ₹ 16,408 crore against the earlier cost of ₹ 14,443 crore, resulting in financial Deviation of 13.6%. The main reason for cost overrun at ISP is increase in civil and structural work of BOF, CCP and Rolling Mills packages, proportionate increase in IDC and EDC and provision for future escalations.
- (d) Various steps like review and updation of project manuals, enhancing delegation of powers at various levels for faster decision making, implementation of Integrated Project Management System, strengthening of project management organization by recruiting/redeploying fresh/experienced project managers, constitution of Board Sub-committee to monitor the implementation of expansion plans have been taken. Other measures undertaken include extensive use of video conferencing for review meetings, discussions and sharing of problems of various plants during head of projects meetings, establishing project control rooms at plants, assistance to contractors in the form of supply of steel, pipes and other SAIL products, provision of space for fabrication yard inside/outside the plant to facilitate the

contractor in fabricating structures and reducing transportation delays etc. Progress of modernization and expansion of plants are regularly reviewed at the level of Minister and Secretary in the Ministry.

### Import of steel

286. SHRI RAVI PRAKASH VERMA: Will the Minister of STEEL be pleased to state:

- whether India consumes about one million tonne of industrial grade stainless steel each year;
- (b) if so, whether more than 40 per cent of industrial grade stainless steel is imported;
- (c) if so, whether domestic steel industry has been suffering due to import of cheap industrial grade stainless steel from China, Malaysia and South Korea; and
- (d) if so, the steps taken by the Central Government to save the domestic industry?

MINISTER OF STATE IN THE MINISTRY THE OF STEEL (SHRI VISHNU DEO SAI): (a) and (b) Steel is a de-regulated sector. Role of the Government is limited to be that of a facilitator in growth of steel industry in the country. Based on a report, the consumption of stainless steel for industrial purposes for the financial year 2012-13 was as under:-

Sl. No.	Industry segment	Consumption in '000 t
1.	Process Industry and Power	437
2.	Engineering	194
3.	Electro Mechanical Industry	24
4.	Automobile, Railways and Transport	214
	Total	869

(Source: ERU)

Written Answers to

Details of imports of stainless steel during 2013-14 and 2014-15 are given below:

2014-15		2013-	-14	Growth %	
Quantity '000 tonne	Value ₹ in crore	Quantity '000 tonne	Value ₹ in crore		
548.57	5918.91	367.81	4801.88	49.1	

(Source: ERU)

- (c) and (d) Domestic steel manufacturers and other stake holders have been representing against surge in imports of steel. To ensure only quality steel is imported into the country, the Government has taken the following measures:-
  - Notified Steel and Steel Product (Quality Control) Order dated 12.03.12 (i) and subsequent amendment dated 04.12.14;
  - Imposed anti-dumping duty on hot rolled flat stainless steel imports (ii) from China, Malaysia and South Korea;
  - (iii) Raised the basic customs duty on various categories of steel by 2.5%.

#### PSUs under the administrative control of the Ministry

- 287. SHRI AMBETH RAJAN: Will the Minister of STEEL be pleased to state:
- the details of the PSUs under the administrative control of the Ministry;
- (b) the details of SC/ST persons employed in various groups in these PSUs;
- the details of SC/ST Employees' Welfare Associations formed by SCs/STs working in these PSUs;
- (d) the details of the facilities extended/provided by Government/PSUs for the SC/ST Welfare Associations viz., Office Accommodation, etc.; and
- the ways and means in which PSUs/Government involve SC/ST Welfare Association in the Administrative activities/developmental activities/Management of the PSUs?
- MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) and (b) The details of Public Sector Undertakings (PSUs) under the Ministry of Steel and the SC/ST persons employed in various groups in these PSUs as on 01.07.2015 is given in the Statement (See below).
- (c) and (d) SC/ST Employees' Welfare Association/Councils are functioning in SAIL, RINL, NMDC, KIOCL, MOIL and MSTC and have been inter-alia provided

Written Answers to

with accommodation for office, facilities like furniture, telephone, computer etc. by the concerned PSUs.

Periodic meetings are being held by the PSUs with the SC/ST Employees' Welfare Association on various issues pertaining to SCs/STs including implementation of reservation policy and various welfare measures etc.

Statement Details of Public Sector Undertakings under the Ministry of Steel and the SC/ST persons employed in various groups as on 01.07.2015

Sl.	Name of the PSU	Gro	oup A	Gro	ир В	Gro	up C	Group	D
No.		SC	ST	SC	ST	SC	ST	SC	ST
1.	Steel Authority of								
	India Ltd.	2182	929	4932	3927	7847	8111	Not Applicable	Not Applicable
2.	Rashtriya Ispat							FF	FF
	Nigam Ltd.	1063	454	1081	346	548	382	339	139
3.	NMDC Ltd.	214	87	133	99	485	583	151	411
4.	KIOCL Ltd.	44	12	03	03	90	30	07	06
5.	MECON Ltd.	247	90	16	25	03	23	15	26
6.	MOIL Ltd.	36	09	44	11	323	208	876	1365
7.	MSTC Ltd.	25	11	09	01	19	04	04	01
8.	Hindustan Steelworks Construction Ltd.								
	(HSCL)	03	00	00	00	11	03	00	00

#### Status of Bayyaram project in Telangana

288. SHRI MOHD. ALI KHAN: Will the Minister of STEEL be pleased to state the present status of Bayyaram project in Telangana?

MINISTER OF STATE IN THE MINISTRY OF **STEEL** (SHRI VISHNU DEO SAI): As per the 13th Schedule of the Andhra Pradesh Reorganisation Act, 2014, Steel Authority of India Limited (SAIL) was to examine the feasibility of establishing an Integrated Steel Plant in Khammam district of Telangana within 6 months from the appointed day, i.e. 02.06.2014. The feasibility report was submitted by SAIL on 01.12.2014. As per the feasibility report setting up of steel plant with the proposed configurations is prima facie not financially viable. A Task Force has been constituted to suggest ways and means to make the setting up of a steel plant in Telangana financially viable, identify and quantify incentives and concession required and prepare a road map with responsibility mapping.

#### UNDP assistance for promotion of rural tourism

- 289. SHRI KIRANMAY NANDA: Will the Minister of TOURISM be pleased to state:
- whether the United Nations Development Programme (UNDP) is offering any assistance for promoting rural tourism in the country;
  - (b) if so, the scope of such cooperation by the UNDP;
  - the number of such sites which have been identified for rural tourism; and
- the number of such rural tourism circuits which have been operationalized, (d) so far?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) The Ministry of Tourism has launched a new Scheme namely Swadesh Darshan for Integrated Development of Tourist Circuits around Specific Theme pursuant to the Budget 2014-15 Announcements. One of the circuits which have been selected for development is Rural Tourism Circuit.

At present Ministry of Tourism does not receive any assistance from UNDP for promoting Rural Tourism.

Ministry of Tourism has a Rural Tourism Scheme which is the part of "Product/ Infrastructure Development for Destinations and Circuits (PIDDC)" Scheme. The main objective of this scheme is showcasing rural life, art, culture and heritage in villages, that have core competence in art and craft, handloom, textiles, natural environment etc. Under this scheme, Central Financial Assistance (CFA) upto ₹ 50.00 Lakh for infrastructure development and upto ₹ 20.00 Lakh for capacity building is provided to State Governments/Union Territory Administrations for each identified site by them. However, an amount of ₹ 20.00 crore has been allocated under U.T. Plan for PIDDC during 2015-16.

The details of amount sanctioned, amount released, amount utilised and number of Rural Tourism villages sanctioned in the country during the last three years is given in the Statement.

Statement Details of Rural Tourism Projects sanctioned by the Ministry of Tourism

Year 2012-13: (₹ in lakh)							
Sl. No.	Name of the State	Amt. Sanctioned	Amt. Released	Amt. Utilised	No. of Rural Tourism sites sanctioned		
1.	Arunachal Pradesh	20.00	16.00	0.00	1		
2.	Jammu and Kashmir	51.00	40.80	17.00	3		
3.	Maharashtra	49.08	39.26	39.26	1		
4.	Meghalaya	50.00	40.00	0.00	1		
5.	Mizoram	62.70	50.16	0.00	2		
6.	Nagaland	203.34	40.67	0.00	6		
7.	Uttarakhand	0.17	0.03	0.03	1		
	Total	436.29	226.92	56.29	15		
Year 201	3-14:				(₹ in lakh)		
Sl. No.	Name of the State	Amt. Sanctioned	Amt. Released	Amt. Utilised	No. of Rural Tourism sites sanctioned		
1.	Jammu and Kashmir	9.28	7.10	0.00	15		
2.	Punjab	0.16	0.13	0.05	1		
3.	Tripura	0.00	0.00	0.00	1		
	Total	9.44	7.23	0.05	17		
Year 201	4-15:				(₹ in lakh)		
Sl. No.	Name of the State	Amt. Sanctioned	Amt. Released	Amt. Utilised	No. of Rural Tourism sites sanctioned		
1.	Jammu and Kashmir	131.05	26.20	0.00	4		

**Unstarred Questions** 

#### **Development of rural tourism**

290. SHRI DARSHAN SINGH YADAV: SHRIMATI RAJANI PATIL: SHRI P. BHATTACHARYA:

Will the Minister of TOURISM be pleased to state:

- the State-wise details of the sites identified for rural tourism;
- the criteria for identifying such sites;
- whether Government has made special scheme to provide road, rail and air linkages to such destinations; and
  - if so, the details thereof? (d)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) The Ministry of Tourism has launched a new Scheme namely Swadesh Darshan for Integrated Development of Tourist Circuits around Specific Theme pursuant to the Budget 2014-15 Announcements. Twelve Circuits have been identified for development under this Scheme. One of the circuits which have been selected for development is Rural Tourism Circuit.

Under Swadesh Darshan, integrated development of theme based circuits has been taken up for holistic and inclusive development which can provide engaging and complete tourism experience to both domestic including low budget tourists and foreign tourists. The Scheme envisage enhancement of tourist attractiveness in a sustainable manner by developing world class infrastructure in the circuit destination including rural tourism sites.

The Ministry of Tourism has a Rural Tourism Scheme which is a part of Product/ Infrastructure Development for Destinations and Circuits (PIDDC) Scheme. The main objective of this scheme is showcasing rural life, art, culture and heritage in villages, which have core competence in art and craft, handloom, textiles, natural environment etc. Under this scheme, Central Financial Assistance (CFA) upto ₹ 50.00 lakh for infrastructure development and upto ₹ 20.00 lakh for capacity building is provided to State Governments/Union Territory Administrations for each identified site by them. However, an amount of ₹ 20.00 crore has been allocated under U.T. Plan for PIDDC during 2015-16.

The details of amount sanctioned, amount released, amount utilised and number of Rural Tourism villages sanctioned in the country during the last three years are given in the Statement. [Refer to the Statement appended to the answer to USQ No. 289, Part (a) to (d)]

#### **Boosting of tourism in Nepal**

- 291. PROF. M.V. RAJEEV GOWDA: Will the Minister of TOURISM be pleased to state:
- whether the Ministry is taking any measures to help Nepal boost tourism after the earthquake and if so, the details thereof; and
- (b) whether the Ministry plans to introduce more means of transport for tourists to travel to Nepal and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) The Ministry of Tourism has already signed a Memorandum of Understanding (MoU) with the Government of Nepal for cooperation in the field of Tourism. The MoU envisages cooperation in the fields of:-

- (i) Exchange of information and data related to tourism.
- (ii) Cooperation between tourism stakeholders including hotels and tour operators.
- (iii) Exchange programmes for cooperation in Human Resource Development.
- (iv) Investment in the Tourism and Hospitality sector.
- (v) Exchange of visits of Tour Operators/Media/Opinion Makers for promotion of two way tourism.
- (vi) Exchange of experience in the areas of promotion, marketing, destination development and management.
- (vii) Participation in travel fairs/exhibitions in each other's country.
- (viii) Promotion of safe, honourable and sustainable tourism.

### Development of Dhansiri as a tourist spot

- 292. SHRI PANKAJ BORA: Will the Minister of TOURISM be pleased to state:
- (a) how far it is a fact that there is a demand to develop Dhansiri Sub-division in North-East as a tourist spot;

- (b) whether there is any demand for scientific research on the artefacts found in the area and better surface communication network; and
  - (c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) No proposal has been received in this Ministry to develop Dhansiri Sub-Division in North East as a tourist spot.

(b) and (c) Do not arise.

#### Foreign tourists

- 293. SHRI D. KUPENDRA REDDY: Will the Minister of TOURISM be pleased to state:
- (a) the total number of foreign tourists who visited India during each of the last three years and the current year;
- (b) whether incidences of harassment, rape and assault on the foreigners have come to the notice of Government;
  - (c) if so, the action taken on each of the cases; and
- (d) the policies and programmes of Government to check the occurrence of such incidences in future?
- THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The number of Foreign Tourist Arrivals in India during 2012, 2013, 2014 and January-June 2015 were 6.58 million, 6.97 million, 7.68 million and 3.85 million (provisional), respectively.
- (b) to (d) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, prevention of crime, including crime against foreign tourists is the primary responsibility of the State Governments/Union Territory (UT) Administrations.

Ministry of Tourism does not compile data on crimes, including crime against tourists. However, in order to ensure the safety and security of foreign tourists, Ministry of Tourism has taken following steps:

- (i) The Ministry of Tourism, on a pilot basis, has set up the 'Incredible India Help Line' to guide the tourists.
- (ii) Adoption of code of conduct for Safe and Hon'ble Tourism, which contains

- a set of guidelines to encourage tourism activities to be undertaken with respect to basic rights like dignity, safety and freedom from exploitation of both tourists and local residents, in particular women and children.
- (iii) All the Chief Ministers of the State Governments and Administrators of UT Administrations have been asked to take immediate effective steps for ensuring a conducive and friendly environment for all tourists and also request them to publicize the steps being taken/proposed to be taken to increase the sense of security amongst the present/prospective visitors and also to counter the negative publicity, if any.
- (iv) In the wake of some unfortunate incidents involving foreign tourists, Ministry of Tourism has also posted an advisory on its website www. incredibleindia.org.
- (v) Guidelines on Safety and Security of Tourist for State Governments/UT and Tips for Travellers have been formulated in August 2014 and circulated to all State Governments and UTs. These guidelines have been issued with an objective to help/provide direction to the State Governments and UT Administrations in formulating guidelines for tourist safety and security. The guidelines also includes 'tips for travelers' and cover the following:
  - Precautions to be taken during pre-travel arrangements.
  - Travel information on calamities/situations by the State Government.
  - Identifying, locating tourists in times of emergency.
  - Government communication and inter agency coordination.
  - Regulations of service providers (Transport Services, Accommodation Sector).
  - Regulating leisure and recreational services including adventure sports.
  - Address insolvencies and dispute settlement.
  - Enforcement.

#### Hurdles foreign tourism face to North-Eastern States

- 294. SHRI RAJKUMAR DHOOT: Will the Minister of TOURISM be pleased to state:
- (a) whether it is a fact that foreign tourists face hurdles to visit North Eastern States of the country;
  - (b) if so, the details thereof; and
- (c) what action Government proposes to take for making visit of foreign tourists to North Eastern States easier along with details thereof?
- THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) No specific complaint/grievance has been received in the Ministry of Tourism regarding the foreigners facing hurdles to visit North Eastern States of the country.
- (c) The Inner Line Permit/Restricted Areas Permit/Protected Area Permit is normally required by tourists to visit North Eastern States. The Government of India has taken several steps to ease the Inner Line/Restricted Area/Protected Area Permit Regime in the country. The entire area of States of Manipur, Mizoram and Nagaland was excluded from the Protected Area Permit Regime for foreign tourists subject to certain conditions initially for a period of one year with effect from 1st January 2011, which is being extended periodically. This relaxation has been extended by Ministry of Home Affairs till 31.12.2015. Myanmar Nationals visiting these States have also been excluded from requirement of Protected Area Permit for another one year *i.e.* till 31.12.2015. Review of Inner Line/Protected Area/Restricted Area Permit regime is a continuous process.

#### Low budget domestic tourism

- 295. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of TOURISM be pleased to state:
- (a) whether Government implements any scheme for development of tourism, particularly for the low budget domestic tourists;
  - (b) if so, the details and the financing pattern thereof; and
- (c) the State/Union Territory-wise funds sanctioned, released and utilized under said schemes during each of the last three years and current year?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM

(DR. MAHESH SHARMA): (a) to (c) The Ministry of Tourism has launched following two new schemes pursuant to the Budget 2014-15 announcements:

- Swadesh Darshan for Integrated Development of Tourist Circuits around Specific Themes.
- National Mission on Pilgrimage Rejuvenation and Spiritual (2) Augmentation Drive (PRASAD) to beautify and improve the amenities and infrastructure at pilgrimage centres of all faiths.

Under Swadesh Darshan, integrated development of theme based circuits has been taken up for holistic and inclusive development which can provide engaging and complete tourism experience to both domestic including low budget tourists and foreign tourists. The Scheme envisages enhancement of tourist attractiveness in a sustainable manner by developing world class infrastructure in the circuit destination.

The PRASAD Scheme guidelines envisage the integrated development of pilgrimage destinations in a planned, prioritized and sustainable manner to provide complete religious tourism experience to both domestic tourists including low budget segment and foreign tourists.

The Ministry of Tourism has a scheme namely "Product/Infrastructure Development for Destinations and Circuits (PIDDC)". Under this Scheme, Ministry of Tourism provides Central Financial Assistance to State Governments/Union Territory Administrations for various tourism projects which are prioritized in consultation with them subject to availability of funds, inter-se priority, liquidation of pending utilization certificates against the funds released earlier and adherence to the scheme guidelines. Under PIDDC Scheme 20% of the sanctioned amount is released as 1st installment, 60% of the sanctioned amount as 2nd installment on receipt of Utilization Certificate of 1st installment and the balance/final installment of 20% is released on receipt of Utilisation Certificate, Completion Certificate and other documents required as per scheme guidelines.

The details of projects and amount sanctioned under PIDDC, Swadesh Darshan and PRASAD schemes during 2013-14, 2014-15 and till 30.6.2015 are given in the Statement-I to III.

Written Answers to

# Statement-I

# State/UT-wise number of projects sanctioned during the last three years under PIDDC

(a) 2012-2013 (₹ in lakh)

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
1.	Andhra Pradesh	4	6278.73
2.	Arunachal Pradesh	16	6612.50
3.	Andaman and Nicobar	0	0.00
4.	Assam	0	0.00
5.	Bihar	1	500.00
6.	Chandigarh	0	0.00
7.	Chhattisgarh	0	0.00
8.	Dadra and Nagar Haveli	0	0.00
9.	Daman and Diu	0	0.00
10.	Delhi	2	2461.91
11.	Goa	2	50.00
12.	Gujarat	1	486.75
13.	Haryana	0	0.00
14.	Himachal Pradesh	11	3029.88
15.	Jammu and Kashmir	25	11260.00
16.	Jharkhand	2	4885.71
17.	Kerala	6	7826.53
18.	Karnataka	0	0.00
19.	Lakshadweep	0	0.00
20.	Maharashtra	5	7914.79
21.	Manipur	7	3595.62
22.	Meghalaya	1	17.94
23.	Mizoram	3	49.15
24.	Madhya Pradesh	20	20989.75
25.	Nagaland	11	4556.66
26.	Odisha	2	61.30
27.	Puducherry	0	0.00
28.	Punjab	2	50.00
29.	Rajasthan	0	0.00
30.	Sikkim	13	7020.18
31.	Tamil Nadu	2	2041.97
32.	Telangana	5	4191.34

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
33.	Tripura	0	0.00
34.	Uttar Pradesh	12	3486.15
35.	Uttarakhand	2	1297.47
36.	West Bengal	3	4694.46
	Total	158	103358.79

#### (b) 2013-2014 (₹ in lakh)

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
1.	Andhra Pradesh	14	4532.02
	Combined Projects for Andhra Pradesh and Telangana	1	4588.80
2.	Arunachal Pradesh	11	7473.64
3.	Andaman and Nicobar	0	0.00
4.	Assam	0	0.00
5.	Bihar	14	11109.85
6.	Chandigarh	0	0.00
7.	Chhattisgarh	0	0.00
8.	Dadra and Nagar Haveli	0	0.00
9.	Daman and Diu	0	0.00
10.	Delhi	2	5768.98
11.	Goa	0	0.00
12.	Gujarat	0	0.00
13.	Haryana	8	1487.25
14.	Himachal Pradesh	1	3371.52
15.	Jammu and Kashmir	15	7618.54
16.	Jharkhand	1	500.00
17.	Kerala	10	4065.63
18.	Karnataka	8	3228.71
19.	Lakshadweep	0	0.00
20.	Maharashtra	6	6795.18
21.	Manipur	8	7234.84
22.	Meghalaya	3	46.90
23.	Mizoram	10	4711.16
24.	Madhya Pradesh	9	10021.29
25.	Nagaland	11	5222.01
26.	Odisha	12	6543.08
27.	Puducherry	1	4848.16

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
28.	Punjab	2	1038.86
29.	Rajasthan	10	5174.71
30.	Sikkim	14	10485.00
31.	Tamil Nadu	0	0.00
32.	Telangana	8	3370.07
33.	Tripura	0	0.00
34.	Uttar Pradesh	26	13071.32
35.	Uttarakhand	29	21772.67
36.	West Bengal	0	0.00
	Total	234	154080.19

# (c) 2014-15

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(₹ in lakh)

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
1.	Andhra Pradesh	11	9515.53
2.	Arunachal Pradesh	8	8455.35
3.	Andaman and Nicobar	0	0.00
4.	Assam	3	3568.11
5.	Bihar	3	4220.47
6.	Chandigarh	0	0.00
7.	Chhattisgarh	5	990.13
8.	Dadra and Nagar Haveli	0	0.00
9.	Daman and Diu	1	775.54
10.	Delhi	0	0.00
11.	Goa	1	879.04
12.	Gujarat	0	0.00
13.	Haryana	3	121.66
14.	Himachal Pradesh	0	0.00
15.	Jammu and Kashmir	2	732.50
16.	Jharkhand	0	0.00
17.	Kerala	0	0.00
18.	Karnataka	1	5000.00
19.	Lakshadweep	0	0.00
20.	Maharashtra	0	0.00
21.	Manipur	7	14752.51
22.	Meghalaya	0	0.00
23.	Mizoram	3	4879.69
24.	Madhya Pradesh	5	3690.54

Sl. No.	Name of the State	No. of Projects	Amt. Sanctioned
25.	Nagaland	10	5980.20
26.	Odisha	3	6488.34
27.	Puducherry	0	0.00
28.	Punjab	3	4831.98
29.	Rajasthan	2	149.93
30.	Sikkim	8	5200.00
31.	Tamil Nadu	0	0.00
32.	Telangana	4	504.36
33.	Tripura	0	0.00
34.	Uttar Pradesh	4	3368.05
35.	Uttarakhand	1	391.69
36.	West Bengal	0	0.00
	Grand Total	88	84495.62

Note: Includes Projects relating to Product/Infrastructure Development for Destinations and Circuits (PIDDC), Human Resource Development (HRD), Fairs and Festivals and Rural Tourism.

Statement-II Projects sanctioned under Swadesh Darshan

2014-15

					(₹ in crore)
Sl. No	Name	State	Name of Project	Amt.	Amt.
	of the			Sanctioned	Released
	Circuit				
1.	Coastal	Andhra	Development of Kakinada	69.83	13.96
		Pradesh	Hope Island Konaseema as		
			World class coastal and Eco		
			Tourism Circuit in Andhra		
			Pradesh		
2.	North	Arunachal	Bhaulpong – Bomdila – Twang	50.00	10.00
	East	Pradesh	in Arunachal Pradesh		
3.	Buddhist	Bihar	Cultural Centre, Bodhgaya	33.17	6.63
	Circuit				

## 2015-16

Sl. No	Name of the Circuit	State	Name of Project	Amt. Sanctioned	Amt. Released
1.	North East	Manipur	Development of Tourist Circuit in Manipur: Imphal-Moirang- Khongjom-Moreh	71.82	14.36
2.	Buddhist Circuit	Sikkim	Development of Tourist Circuit linking – Rangpo (entry)–Rorathang– Aritar – Phadamchen – Nathang– Sherathang – Tsongmo– Gangtok – Phodong– Mangan– Lachung – Yumthang – Lachen – Thangu – Gurudongmer – Mangan– Gangtok – Tumin- Lingee- Singtam (exit) in Sikkim	98.05	19.61
			Total	322.87	64.56

# **Statement-III**Projects sanctioned under PRASAD

(₹ in crore)

				(\ III CIOIC)
Sl.	Name of the City	Name of the Project	Amt.	Amount
No.			Sanctioned	Released
1.	Gaya	Dev. of Basic Facilities at Vishnupad	4.29	0.86
		Temple, Gaya, Bihar		
2.	Puri	Infrastructure Development at	50.00	10.00
		Puri, Shree Jagannath Dham -		
		Ramachandi-Prachi River front at		
		Deuli – Dhauli under Mega Circuit		
3.	Mathura	Mathura – Vrindavan as a Mega	14.93	2.99
		Tourist Circuit (Phase–I)		
4.	Mathura	Mathura Tourist Facilitation Center	9.35	1.75

# Bed and Breakfast/Homestay Scheme

296. SHRI HUSAIN DALWAI: Will the Minister of TOURISM be pleased to state:

(a) whether under Incredible India, Government is propogating Bed and Breakfast/Homestay Scheme;

(b) if so, the details thereof; and

Written Answers to

(c) how the scheme has functioned in the Konkan region especially Sindhudurg and Ratnagiri districts of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) The Ministry of Tourism, Government of India has an all India scheme for approving Home Stay/Bed and Breakfast units on voluntary basis with the aim to provide affordable and comfortable Home Stay Facilities to the tourists. Presently there are 254 Bed and Breakfast Units in various States/Union Territories under approved Incredible India Bed and Breakfast/Homestay Scheme.

Presently there are 18 Bed and Breakfast/Homestay Units approved under the "Incredible India Bed and Breakfast/Homestay" Scheme in the State of Maharashtra. Under the State Government Scheme for approval of 'Bed and Breakfast/ Homestay', the Maharashtra State Tourism Department has approved a total of 1100 Bed and Breakfast Units in Maharashtra including Konkan Region. Out of 1100 units in Maharashtra, 309 units are in Ratnagiri District and 154 units are in Sindhudurg District.

#### Promotion of Sufi and Jain circuit

- 297. SHRI RANJIB BISWAL: Will the Minister of TOURISM be pleased to state:
- (a) whether Government is considering the creation of a Sufi and a Jain circuit as part of its strategy of promoting religious tourism and if so, the details thereof;
- (b) the total funds allocated and spent so far for creation and implementation of these circuits including three other circuits already announced; and
  - (c) the benefits likely to accrue as a result of creating theme-based circuits?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The Ministry of Tourism provides Central Financial Assistance (CFA) to State Governments/Union Territory Administrations, including the places of religious importance, for various tourism projects in consultation with them subject to availability of funds, *inter-se* priority, liquidation of pending utilization certificates and adherence to the scheme guidelines.

For development of tourism infrastructure in the country, the Ministry of Tourism has introduced two new schemes in 2014-15 i.e. PRASAD- Pilgrimage Rejuvenation and Spiritual Augmentation Drive and Swadesh Darshan - Integrated Development of Theme-Based Tourist Circuits. Under PRASAD twelve cities have been identified 302

for development initially, namely: Amritsar, Ajmer, Dwaraka, Mathura, Varanasi, Gaya, Puri, Amravati, Kanchipuram, Vellankanni, Kedarnath and Guwahati. Under Swadesh Darshan Scheme, Spiritual Circuit has been identified as theme circuit for development.

(b) and (c) During the year 2015-16 under Budget Estimates ₹ 100.00 crore and ₹ 600.00 crore have been allocated for PRASAD and Swadesh Darshan schemes respectively to develop tourist destinations of global standards. The details of projects sanctioned during the year 2014-15 and 2015-16 under both the schemes are given in the Statement-I and II.

Statement-I Details of the projects sanctioned under the Swadesh Darshan Scheme

Year-2	2014-15					(₹ in crore)
Sl. No	State	Na	me of	Name of Project	Amount	Amount
		T	heme		Sanctioned	Released
1.	Andhra	Coa	stal	Development of Kakinada	69.83	13.96
	Pradesh			Hope Island Konaseema		
				as World Class Coastal		
				and Eco Tourism Circuit in		
				Andhra Pradesh		
2.	Arunachal	Nor	th East	Bhalukpong-Bomdila-	50.00	10.00
	Pradesh			Tawang in Arunachal		
				Pradesh		
3.	Bihar		ldhist	Cultural Centre, Bodhgaya	33.17	6.63
		Circ	uit			
Year-	2015-16					
1.	Manipur	North	Devel	opment of Tourist Circui	t in 71.82	14.36
	East	Manip	our: Imphal-Moirang-Khong	jom-		
			Morel	1		
2.	Sikkim	North	Devel	opment of Tourist Circuit lir	nking 98.05	19.61
		East	- Ran	gpo (entry) - Rorathang - A	Aritar	
			- Pha	damchen - Nathang - Sheratha	ang -	
			Tsong	mo - Gangtok - Phodong - Ma	ngan	
			- Lach	nung - Yumthang - Lachen - Th	angu	
			- Gur	udongmer - Mangan - Gang	tok -	
			Tumir	n Lingee - Singtam (exit) in Sil	kkim	

Written Answers to

Statement-II Details of the projects sanctioned under the PRASAD Scheme.

Year- 2	(₹ in crore)				
Sl. No.	State	Name of the project	Amount	Amount	
			Sanctioned	Released	
1.	Bihar	Development of basic facilities at	4.29	0.86	
		Vishnupad Temple, Gaya, Bihar			
2.	Uttar Pradesh	Development of Mathura-	14.93	2.99	
		Vrindavan as Mega Tourist Circuit			
		(Ph-II)			
3.	Uttar Pradesh	Construction of Tourist	9.35	1.75	
		Facilitation Centre at Vrindavan,			
		Distt. Mathura			
4.	Odisha	Infrastructure Development at	50.00	10.00	
		Puri, Shree Jagannath Dham-			
		Ramachandi-Prachi River front at			
		Deuli under Mega Circuit			
Year-20	15-16				
		Nil			

#### **Cleanliness in tourist destination**

†298. SHRI A.U. SINGH DEO: Will the Minister of TOURISM be pleased to state:

- (a) the modus operandi being followed by Government to maintain cleanliness at tourist spots;
  - (b) the details of strictness in place so that tourists may not litter;
- the details of reasons for not taking any strict action against people who spoil clean ponds or beautiful scenic places; and
  - (d) the steps being taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) Maintenance of cleanliness at tourist spots is primarily the responsibility of the State Government/UT Administration/concerned agency responsible for maintenance of tourist spots.

<sup>†</sup> Original notice of the question was received in Hindi.

However, Ministry of Tourism has taken following initiatives under Swachh Bharat Abhiyan:

#### i. Swachh Bharat - Swachh Smarak:

Taking a cue from Swachh Bharat, this is an initiative to see a cleaner India for protecting and preserving the sanctity of monuments of national heritage. To aid this, Ministry of Tourism launched a special e-poster with Prime Minister's message requesting the tourists and the people of the nation to wholeheartedly engage themselves in the cleanliness of their surroundings and help create a Swachh Bharat, Swachh Smarak.

#### ii. Swachh Bharat - Swachh Pakwan (Hunar Zaika):

The street food vendors constitute a significant percentage of the hospitality service providers and have a pan India presence. This program is aimed at upgrading the skills and hygiene standards of Street Food Vendors, so that they become a distinctive aspect of the Indian tourism. The Ministry of Tourism has partnered with the National Association of Street Vendors of India (NASVI) for the specific purpose of orientation, skill testing and certification of the vendors.

#### iii. 'Swachh Bharat - Swachh Paryatan':

Ministry of Tourism has requested all States/UTs to assess the requirement of toilet facilities at all popular tourist sites, provide a list of existing non-functional toilets already constructed, frame specific project proposals for toilets to be considered for release of grant under CFA, identify an agency for construction and maintenance and follow the standardized model on the lines of Build and operate pattern for construction of wayside amenities.

Meetings were held with representatives and founder of Sulabh International to discuss the pattern and modalities for construction of wayside amenities at tourist centres in the country.

Ministry of Tourism has requested all industry associations to motivate their members to install the 'Organic waste to Compost' Machines, which convert organic waste in to compost in just 24 hours in their premises.

Further, Ministry of Tourism provides Central Financial Assistance to States/ UTs for wayside amenities, garbage bins, storm water treatment facilities sewerage/ effluent disposal, under its plan schemes of Swadesh Darshan and PRASAD.

#### **Development of eco-tourism**

- 299. SHRI AVINASH PANDE: Will the Minister of TOURISM be pleased to state:
- (a) the measures being taken by Government to increase the volume of tourists arriving in India for eco-tourism; and
- (b) the details of sites which are presently being developed as eco-tourism hubs in the country and the expenditure allocated and incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) Development and promotion of various tourism destinations and products, including Eco-Tourism is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism (MoT) provides Central Financial Assistance (CFA) to various State Governments/Union Territory Administrations for tourism projects including Eco-Tourism projects subject to availability of funds and adherence to the existing scheme guidelines.

The Ministry of Tourism has formulated and adopted the Comprehensive Sustainable Tourism Criteria for India (STCI) for three major segments of the tourism industry, namely accommodation sector, tour operators' sector, and Beaches, Backwaters, Lakes and Rivers. The Ministry of Tourism has been promoting Eco-Tourism, inter-alia by supporting seminars and events focusing on development of Eco-Tourism, from time to time.

The Ministry of Tourism promotes India as a holistic destination in the domestic and international markets, including various tourism destinations and products of every State/Union Territory. As a part of the above promotional activities, Ministry of Tourism releases campaigns in the international and domestic markets as well as produces publicity material under the Incredible India brand line.

The details of eco-tourism sites which are presently being developed in the country along with expenditure allocated and incurred thereon during the last three years i.e., 2012–13, 2013–14 and 2014-15 are given in the Statement.

#### Statement

State-wise/UT Administration-wise and Project-wise details of amount released and funds actually spent for Development of Eco-Tourism infrastructure during the last three years i.e., 2012–13, 2013–14 and 2014-15

(₹ in lakh)

Unstarred Questions

Sl. No.	Year	Name of the Project	Amount	Amount	Amount
			Sanctioned	Released	Utilized
1	2	3	4	5	6
1. Andhra	a Pradesh				
	2013-14	Development of Eco-Park at Kakinada	437.00	87.40	87.40
		Development of Eco-Tourism Facilities at Coringa, East Godavari District	474.42	94.88	94.88
		Development of Eco-Park at Kadiyam, East Godavari District	295.56	59.11	59.11
	2014-15	Restoration and Reconstruction of Tourism Infrastructure at Borra Caves as a major Eco and Adventure Tourism Centre of Visakhapatnam District: Post HudHud Cyclone Programme (Tribal Head)	96.12	19.22	0.00
		Restoration and Reconstruction of Tourism Infrastructure at TYDA Jungle Bells, as a Major Eco and Adventure tourism Centre, Visakhapatnam District: Post HudHud Cyclone Programme (Tribal Head)	387.63	77.52	0.00
		Restoration and Reconstruction of Tourism Infrastructure at Valley Resort, Araku as a major Eco and Adventure Tourism Centre of Visakhapatnam District: Post HudHud Cyclone Programme (Tribal Head)	198.39	39.67	0.00
		Development of Kakinada Hope Island Konaseema as World Class Coastal and Eco Tourism Circuit in Andhra Pradesh under Swadesh Darshan Scheme	6983.05	337.00	0.00
2. Arunao	hal Prade	sh			
	2012-13	Eco-Tourism at Kone Gipong area under Dambuk sub division of Lower Dibang Valley District	468.43	374.74	468.43*
	2013-14	Development of Eco-Tourism Circuit at Loki-Partung-Taluaak in East Siang District Arunachal Pradesh	791.31	158.26	0.00
3. Jammu	and Kash	mir			
	2012-13	Eco friendly development of Shutkadi Base Camp to Vishansat (High Altitude Himalayan Lake) by Sonamarg Development Authority	406.37	325.09	203.20

1	2	3	4	5	6
4. Karnataka					
	2013-14	Development of Eco-tourism in the Northern Circuit (Bhadra Phase-II)	500.00	100.00	0.00
		Development of Eco-tourism resort at Apsarakonds in Honnavar Taluk, Uttara Kannada District	500.00	100.00	0.00
5. Keral	a				
	2013-14	Development of Eco-camping Circuits and Caravan Parks	593.06	5.00	0.00
6. Maha	rashtra				
	2013-14	Development of Dhapewada/Paradsinga as Eco-Tourism and pilgrimage centre at Dhapewada, District Nagpur	780.17	624.13	156.03
		Development of Bhandara-Gondia- Nagpur Eco-Tourism as Mega Circuit	4532.66	906.53	0.00
7. Mani	pur				
	2012-13	Ningthem Pukhri Imphal- Eco-Tourism complex, Imphal East distt.	413.52	82.70	44.70
	2013-14	Integrated Tourist Destination of Eco- Tourism Complex at Mata Mualtam Hyde out Park, Churachandpur District	489.17	97.83	97.83
8. Mizoi	am				
	2013-14	Development of Theme Park and Eco- Tourism at Lungleng Mizoram	800.00	160.00	0.00
	2014-15	Integrated Development of Eco-Tourism Mega Circuit at Thenzawl District Serchhip, Mizoram	4829.69	241.48	0.00
9. Nagal	and				
	2013-14	Eco- Adventure and Culture Destination at Kuhuboto, Nagaland	500.00	100.00	331.63 *
10. Tela	ngana				
	2013-14	Development of Eco-Tourism Project at Alisagar, Nizamabad District	383.27	76.65	78.00
	2014-15	Development of Durgam Cheruvu Area along with other Down Stream Lakes as Eco-Tourism Destination in Hyderabad, Telangana	454.36	90.87	0.00
11. Utta	rakhand				
	2012-13	Development of Integrated Eco-Tourism Circuit (Bageshwar-Baijnath-Loharkhet) in District Bageshwar.	800.00	640.00	640.00
		Development of Water Sports and Eco- Tourism at Maneri, Uttarkashi	498.22	99.64	299.64*

1	2	3	4	5	6
		Development of Eco-Tourism around Holy Dargah of Hazrat Alauddin Ali Ahmed Al Sabir (Sabir Kaliyar) Near Haridwar	798.92	639.13	179.79
		Development of Kurur-Nand Kesari Van/Wan-Bedni Jheel Heritage and Eco Tourism Circuit-Integrated Circuit Development for Eco and Adventure Tourism, District Chamoli	800.00	160.00	0.00
	2013-14	Development of Nauti- Kansawa- Chandpur- Garhi- Sem Heritage and Eco-Tourism Circuit	800.00	160.00	0.00
		Development of River Rafting Center, Eco-Tourism and Adventure Center at Jaul Jibi, Distt. Pithoragarh	499.54	99.90	0.00
		Development of Day Safari Adventure and Eco-Tourism Circuit, Sitabani, Ramnagar	799.32	159.86	0.00
		Development of Ramnagar-Kosi Eco- Tourism Circuit between Ramnagar and Nainital	799.05	159.81	0.00
		Development of Dugadda-Sendhikhal- Vatanvasa Eco Tourism Circuit, District Pauri	799.78	159.96	0.00
		Infrastructure Development at Kausani- Someshwar- Tea Estate as an Eco- Tourism and Tea Tourism Circuit, District Almora	799.84	159.97	0.00
		Development of River Rafting Center and Eco- Tourism Destination, Tons River Valley, Mori, District Uttarkashi	499.02	99.80	0.00
		Development of Eco-Tourism at Back Waters of Tehri Lake	498.79	99.76	105.00 *

<sup>\*</sup>The State Government has submitted Utilization Certificate (UC) in excess by spending from the State Funds.

# Implementation of tourism scheme in Goa

- 300. SHRI SHANTARAM NAIK: Will the Minister of TOURISM be pleased to state:
- (a) the number and names of schemes being implemented in the State of Goa to develop and encourage tourism industry in the State;
  - (b) the amount allotted towards each of the schemes;

(c) money disbursed towards each of the schemes; and

Written Answers to

(d) the details of the demand made by the State Government which are pending with the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) The development and promotion of various tourism destinations and products and implementation of tourism projects is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism has been providing Central Financial Assistance (CFA) to various State Governments and Union Territory Administrations for tourism projects subject to the conditions stipulated for release of funds including liquidation of Utilization Certificates (UCs).

As reported by the State Government of Goa, the details of schemes being implemented are given in the Statement (See below). 5 projects viz. Miramar Tourism Circuit Development, Colvale Tourism Circuit Development, Tourism Circuit Development Heritage and Coastal areas by Helicopter connectivity (Heli–Tourism), Establishment of Golf Course, Luxury Cruise were received during 2014-15 but could not be considered for release of Central Financial Assistance due to pendency of UCs against the funds released to the State Government of Goa earlier.

Statement Details of schemes being implemented in Goa

Sl. Name of schemes Amou	ınt Amount
Sl. Name of schemes Amou	
No. allott	ed disbursed
1. Integrated Infrastructure for Heritage and Hinterland 4309.9	2102.86
Development of Tourism in Goa as Mega Project	
2. Institute of Hotel Management and Catering Technology 1200.0	00 400.00
3. Development of Colva Coastal Circuit 758.07	606.45
4. Development of Baga Circuit 497.84	398.27

#### Implementation of tribal empowerment and livelihood project

301. SHRI K.C. TYAGI: SHRI PRAMOD TIWARI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

the State/UT-wise status of implementation of Tribal Empowerment and Livelihood Project with external assistance under implementation in tribal dominated blocks in the country, including Jharkhand; and

(b) the details of other similar centrally funded projects that are proposed to be launched to fast-track the development of tribal belts in the country including Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) At present, in Jharkhand, the "Jharkhand Tribal Empowerment and Livelihood Project (JTELP)" is being implemented with the support of "International Fund for Agriculture Development (IFAD)", covering about 1,36,000 households, including 10,000 PVTG households, stretching in 30 Blocks, 158 Panchayats and about 1,256 villages in the State, since 2013 and this programme will continue up to 2021. Similarly, in Odisha, the "Tribal Empowerment and Livelihood Programme (OTELP)" is being implemented with external financial assistance covering 56,180 households in 1,042 villages with 358 Micro Watersheds stretching in 30 backward Blocks of 7 tribal Districts in the State, since 2004 and this programme will continue up to 31st March, 2016.

(b) JTELP and OTELP are the ongoing externally aided projects to fast-track the development of tribal belts in the country. The projects are submitted by the State Governments and as far as Ministry of Tribal Affairs is concerned, at present there is no information of any other projects launched for the similar programmes.

#### Cases of violation of provisions of Forest Rights Act

302. SHRI B.K. HARIPRASAD: SHRI D.P. TRIPATHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of cases of violation of provisions of (Recognition of Forest Right) Act, 2006 being reported/ noticed by Government during each of the last three years and the current year in Maharashtra, Karnataka, Chhattisgarh, Odisha and Jharkhand;
- (b) the number of cases disposed of during the aforesaid period along with the number of cases pending as on date and the steps being taken by Government for their early disposal; and
- (c) the other steps taken/being taken by Government to safeguard the land rights and livelihood of tribals?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) Complaints are

Written Answers to

received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with the State/ UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Governments/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/ UTs and provides support by holding consultations in different parts of the country and clarify doubts whenever required. A list of complaints received and action taken by the Ministry is given in the Statement (See below).

(c) Section 4(5) of the Forest Rights Act, 2006 provides specific safeguards against the eviction or removal of a member of forest dwelling Scheduled Tribe or other traditional forest dweller from forest land under his occupation till the recognition and verification procedure is complete. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 also provides special safeguards for Scheduled Tribes with regard to their land rights and livelihood.

Statement A list of complaints received and action taken by the Ministry

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Sl. No.	Name of the complainant	Nature of complaint	Action taken
1.	Shri Basudeb Acharia, MP, Leader	Providing patta to	Forwarded to
	CPI-M	the tribal population	State Government
		under FRA,2006.	of Chhattisgarh
			Fortaking
			appropriate action.
2.	Ms. Priya Pillai, Policy Advisor,	Non-implementation	Forwardedto State
	Greenpeace India	of FRA in area	Government of
		proposed for	MP for taking
		diversion for coal	appropriateaction.
		mine.	appropriateaction.
3	Dr. Ameri Allerei Er. Con Soc	Charter of demands	State Government
3.	Dr. Anand Murai, Ex-Gen.Sec.,	CHAITOI OI GOILGIG	
	JPCC and Patron Jharkhand	of tribal of Jharkhand	of Jharkhand is
	Adivasi Mahasabha	State	requested to take
			action.
4.	Shri K.A. Gunasekaran,	Non-Implementation	State Government
	Chairman, Tribal People Council,	of FRA	of Tamil Nadu is
	Tamil Nadu		requested to take
			action.
5.	Shri R.C. Negi, Kinnaur Van	Encroachment of the	State Government
	Adhikaar Dharak Kissan Sangh	forest land.	of H.P. requested to
	2		take action.

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Sl. No.	Name of the complainant	Nature of complaint	Action taken
6.	Shri Digvijaya Singh, Gen. Secy,	Demarcation of	State Government of
	AICC	forest land and	MP and Chhattisgarh
		revenue land in the	were requested
		state.	to take necessary
			action.
7.	Shri Ramesh Nandwana,	Related to	State Governments
	Coordinator, Jangal Zameen Jan	irregularities in the	of Rajasthan is
	Andolan, Udaipur	implementation of	requested to take
		FRA	action
8.	Shri Kishore Kumar Parichha,	Non-implementation	State Government of
	Vice-President, Odisha	of FRA	Odisha requested to
	Kendupartra Kamachari Sangha,		take action.
	Odhisha		
9.	Shri Anil Garg, Madhya Pradesh	Non-implementation	MoEF and State
		of FRA	Government of M.P.
			were requested to
			take action.
10.	Ms. Archana Sivaramakrishnan,	Complaint reg.	State Government of
	Keystone Foundation,	destroying the honey	Karnataka requested
		processing equipment	to take action.
		by Range Forest	
		Officer	
11.	Shri Sudhir Mungtiwar, President,	Decision to seek the	State Government
	BJP Maharashtra State	evidence in respect	of Maharashtra is
		of the possession of	requested to take
		forest land by ST in	action.
		Maharashtra State	

## Expansion of Vanbandhu Kalyan Yojana

- 303. SHRI SANJAY RAUT: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government is considering to expand the programme Vanbandhu Kalyan Yojna (VKY) for the development of tribal people in the country;
  - (b) if so, the details of the scheme and its salient features thereof; and
- (c) how much amount has been allocated to various parts of the country during the last one year, particularly in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The Scheme 'VKY' has been adopted as a strategic process, which aims at creating enabling environment for need based and outcome oriented holistic development of the tribal people across the country by convergence of resources through appropriate institutional mechanism. Thematic areas covered under VKY are given below:

- (i) Qualitative and sustainable employment.
- (ii) Quality education and higher education.
- (iii) Accelerated economic development of tribal areas.
- (iv) Health for all.
- (v) Housing for all.
- (vi) Safe drinking water for all.
- (vii) Irrigation facilities suited to the terrain.
- (viii) All weather Roads with connectivity to the nearby town/cities.
- (ix) Universal availability of electricity.
- (x) Urban development.
- (xi) Promotion of sports in the tribal areas
- (xii) Promotion and preservation of tribal culture and heritage
- (xiii) Robust institutional mechanism.
- (xiv) Security.

#### The strategies under VKY are as under:

- (i) Strengthening of institutions meant for delivery of goods and with adequate administrative, technical and financial powers such as Tribal Welfare Departments as nodal Department, Integrated Tribal Development Agency (ITDA), Integrated Tribal Development Projects (ITDPs) and creation of new ones where they do not exist etc.
- (ii) Convergence of scattered resources and activities being undertaken under various components.

- (iii) Preparation of perspective plan with outcome oriented and monitorable targets.
- (iv) Gender responsiveness.
- (v) To ensure that Tribal Sub Plan (TSP) components of Centrally Sponsored Schemes (CSS) and State Plan (SP) are actually spent for tribal people and areas inhabited by tribal people.
- (vi) Implementation of interventions primarily through ITDAs/ITDPs, with Public Private Partnership (PPP) support wherever needed and feasible.
- (vii) Services of Academic Institutions, Research Organizations, Tribal Research Institutes and professional agencies for monitoring of outcomes.
- (viii) In NE States where panchayats do not exist, institutions of decentralized governance at village/town level to be created.
- (c) During the year 2014-15, an amount of ₹ 10.00 crore was earmarked to each of the ten States having Schedule V Areas including Maharashtra for undertaking initiatives for development of one Block in each State.

#### Benefit of Forest Rights Act to tribals

- 304. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) how many tribal families have got the benefit of Forest Rights Act during the past three years;
  - (b) how many of them have been benefited by the Act so far;
  - (c) by when Government expects to extend these rights to all Adivasis; and
- (d) whether any Adivasis have been denied these rights; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The position with regard to number of titles distributed to forest dwelling Scheduled Tribes/Other Traditional Forest Dwellers under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) during the years 2012, 2013, 2014 and 2015 is as under:

- (c) As per Forest Rights Act (FRA), the responsibility for implementation of the Act lies with the respective State Governments. The Government of India has decided to implement FRA in a "campaign mode" and States have been given detailed advisory to complete the process of recognition and vesting of forest rights in a time bound manner. However, different States are at different stages of progress, no deadline has been prescribed.
- (d) Only those members of Scheduled Tribes are vested with forest rights who are found eligible as per the provisions of FRA and Forest Rights Rules 2007 (and amended Rules 2012). Any person aggrieved by the resolution of Gram Sabha may prefer a petition to the Sub-Divisional Level Committee and similarly, any person aggrieved by the decision of Sub Divisional Level Committee may prefer a petition to the District Level Committee subject to the conditions laid down under FRA. Therefore, cases of denial of rights, if any, do not come to the level of Central Ministry.

#### **Exploitation of tribal women**

- 305. SHRI DILIP KUMAR TIRKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether it is a fact that many tribal women are brought by placement agencies of metro cities from States like Odisha, Jharkhand, Chhattisgarh to work as domestic helps, if so, what are the latest figures of such tribal women;
- (b) whether it is also a fact that such tribal women working as domestic help in metro cities are illtreated and not paid fair wages; and
  - (c) if so, what steps the Ministry is taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) to (c) There is no reports from reliable sources indicating tribal women are brought by placement agencies of metro cities to work as domestic helps who are ill-treated and not paid fair wages.

However, the Government has set up National Commission for Scheduled Tribes to, *inter-alia*, look into the matters relating to the safeguards provided for scheduled

tribes under the Constitution or other laws and National Commission for Women to, inter-alia investigate all matters relating to the safeguards provided for women under the Constitution or other laws. The Ministry of Labour and Employment has also issued guidelines to State Governments and UT Administrations to consider regulation of the functioning of private placement agencies as per their local needs.

#### Construction of integrated sports complex in Tamil Nadu

306. DR. R. LAKSHMANAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether Government had identified any Panchayat/Block in Tamil Nadu for construction of Integrated Sports Complex under Rajiv Gandhi Khel Abhiyan (RGKA); and
  - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) There is no role of the Central Government in identification of blocks in States/UTs for construction of Integrated Sports Complex under Rajiv Gandhi Khel Abhiyan (RGKA) Scheme. Release of grants under the RGKA is demand-driven and made against proposals received from States/UTs which are complete in all respects as per provisions of the Scheme and subject to the condition that no Utilization Certificate is pending from the concerned State/UT against grants released by this Ministry.

In so far as the State of Tamil Nadu is concerned, no proposal has been received from the State for construction of Integrated Sports Complex under the RGKA Scheme.

#### Infrastructural facilities of SAI

- 307. SHRIMATI SASIKALA PUSHPA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether it is a fact that infrastructural facilities available with the Sports Authority of India (SAI) are not comparable with the international standards;
  - if so, the details thereof;
- whether there is any proposal with Government to upgrade the infrastructural facilities in our stadia and to make sports persons compete with the best in the world;
  - if so, the details thereof; and

(e) the steps taken by Government to create such facilities so that our sports persons can practice all round the year?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) The Infrastructural facilities available with premier Sports Authority of India (SAI) centres are comparable with International Standards.

The five Stadia under the control of SAI at Delhi namely Jawaharlal Nehru Stadium, Indira Gandhi Sports Complex, Major Dhyan Chand National Stadium, Dr. Karni Singh Shooting Ranges and Dr. Shyama Prasad Mukherjee Swimming Pool Complex were renovated/upgraded in 2010 with State of Art facilities and are of International Standard. Similarly, facilities available in Netaji Subhash National Institute of Sports (NSNIS) Patiala, National Science Symposium Complex (NSSC) Bangalore and SAI Regional centres at Sonepat, Bhopal and Lucknow are of high standard.

- (c) The Infrastructural facilities at SAI Centres are continuously upgraded subject to availability of budget.
- (d) and (e) A list of projects approved during the last 2 years is given in the Statement.

#### Statement

List of Infraworks approved in last two years

#### Sl. No. Name of Work

#### Delhi Stadia

- 1. Creation of indoor learners pool at SPMSP
- Revival of swimming pool of MDCNS 2.
- 3. C/o Squash court at JN Stadium

# LNCPE, Thiruvananthapuram

- 4. Renovation of swimming pool complex at LNCPE
- 5. C/o 63 Bedded Girls hostel at SAG centre Alleppey
- C/o 63 Bedded Boys hostel at SAG centre Alleppey 6.
- 7. C/o Dining hall and kitchen at SAG centre Alleppey

Name of Work

# NSSC, Bangalore

Sl. No.

- 8. Replacement of Synthetic Hockey surface No.1 at SAI Southern Centre Bangalore
- 9. Laying of Synthetic Hockey surface No. 2i/c change room and flood lights at SAI campus Bangalore
- 10. Renovation of swimming pool complex at SAI campus Bangalore
- 11. Upgradation/Renovation of 80 bedded Women Hostel
- 12. Upgradation/Renovation of 200 bedded hostel Ph I and Ph II for COE
- 13. Upgradation/Renovation of 200 bedded Boys Hostel

#### Ch. Devi Lal Northern Centre, Sonepat

- 14. C/o Wrestling Hall at SAI NRC Sonepat
- 15. C/o 100 bedded hostel at SAI NRC Sonepat

#### NIS, Patiala

- 16. C/o Indoor Hall for Basketball at SAI NS NIS Patiala
- 17. C/o Indoor Hall for Volley ball at SAI NS NIS Patiala
- 18. C/o Strength Training Hall near new Synthetic Athletic track west side
- 19. Replacement of synthetic Athletic track at NS NIS Patiala
- 20 Renovation of 240 bedded Yaduvendra Hostel at NS NIS Patiala
- 21. Renovation of Motibagh Palace at NS NIS Patiala
- 22. C/o of Indoor swimming pool 25mX25m
- 23. Shilaroo Laying of 200 mt 6 lane and 400 mt 1 lane Athletic track at Shilaroo

#### UDM (Bhaiji) Centre, Bhopal

- 24. Laying of Synthetic Athletic Track at CRC Bhopal
- 25. Laying of Synthetic Hockey Surface at CRC Bhopal

#### Sl. No. Name of Work

Written Answers to

#### Regional-Centre, Lucknow

- 26. Laying of Synthetic Athletic Track SAI Lucknow
- 27. Laying of Synthetic Hockey Surface at RC Lucknow

#### Regional-Centre, Kandivale

- 28. Renovation of Boys Hostel
- 29. C/o Boundary wall to stop encroachment

### STC, Aurangabad

- 30. C/o Swimming Pool 50 mt X 25 mt
- 31. Laying of Synthetic Hockey Surface at Aurangabad

#### NSEC, Kolkata

32. Upgradation of Indoor Training Hall

#### **North East Region**

#### Near SAI Centre, Guwahati

- 1. Regional Centre Guwahati
- 2. Relaying of wooden flooring of multi-purpose hall at SAI Sub Centre, Guwahati
- 3. Renovation and upradation of infrastructure and new projects of SAI SAG Centre in Tinsukia Assam
- 4. Renovation and upradation of infrastructure and new projects of SAI SAG Centre in Kokrajhar, Assam

#### NERC, Imphal

- 5. Laying of Synthetic Hockey Surface at Takyel, Imphal
- 6. Laying Synthetic Athletic Track Imphal, Manipur
- 7. C/o 2 Nos. of Tennis Court with Synthetic Takyal surface 7 floor light at Takyel, Imphal

#### Special training to youth from rural and tribal areas

- 308. SHRI ANUBHAV MOHANTY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether Government has any scheme to provide special training to the youth of rural and tribal areas in the sports activities; and
  - (b) if so, the details of such sports activities?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes, Sir.

Special Area Games (SAG) launched by Sports Authority of India (SAI) aims at scouting natural talent for modern competitive sports and games from remote tribal, rural and coastal areas of the country and nurturing them scientifically for achieving excellence in various priority sports disciplines. The scheme also envisages tapping of talent in indigenous games and martial arts and also from regions which are either genetically or geographically advantageous for excellence in a particular sports discipline. Other schemes, viz. National Sports Talent Contest (NSTC), Army Boys Sports Company (ABSC), SAI Training Centre (STC) and Centre of Excellence (COE) are inclusive in nature. Youth of rural and tribal areas also benefit from these schemes. Under all these schemes, facilities like boarding, sports kit, competition exposure and scientific training under expert coaches are provided to the trainees.

#### Talent hunt for sports in rural areas

- 309. SHRI R. K. SINHA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government proposes to launch talent-hunt for sports in rural areas particularly for newly emerging sports like shooting, archery, etc.;
  - (b) if so, the details thereof and if not, the reasons therefor;
- whether Government proposes to provide any financial assistance to identified young talents to purchase expensive sports kit and equipment, if so, details thereof and if not, the reasons therefor;
- (d) the State-wise and sports-wise details of the funds earmarked and incurred for this purpose during the last three years; and
- (e) the strategy chalked out to promote such emerging sports in rural areas particularly tribal in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) A new scheme, namely National Sports Talent Search Scheme (NSTSS) has been formulated for talent identification in the age group of 8-12 years and nurturing of identifying talented sportspersons. The objective of this scheme is to identify supporting talent among students in the age group 8-12 years (for admission in Class IV to Class VI) who possess inborn qualities such as anthropometric, physical and physiological capabilities without any anatomical infirmities.

- (b) SAI scouts for talent through its various sports promotional schemes *i.e.*
- National Sports Talent Contest (NSTC)
- Army Boys Sports Company (ABSC)
- SAI Training Centre (STC)
- Special Area Games (SAG)
- Extension Centres of STC/SAG
- Centre of Excellence (COE)
- SAI National Sports Academies

All the schemes are inclusive and have trainees from urban, rural, tribal, economically weaker sections etc. However, the SAG Scheme of SAI is specially focused to scout for sports talent from rural and tribal areas covering disciplines like Shooting and Archery.

- (c) and (d) All SAI trainees are provided with sports equipment and kit. The details of SAI trainees, centre-wise and budget allocation is given in the Statement-I and II respectively (*See* below).
- (e) The schemes as mentioned in the two parts (a) and (b) are adequate to spot talents in various sports disciplines including Shooting and Archery.

Statement-I

Details of SAI Trainees, centre-wise

## (A) National Sports Talent Contest (NSTC) Scheme 2014-2015

Sl. No.	Region/School	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
	SOUTHERN							
	Karnataka							
1.	St. Joseph's Indian	Basketball	0	0	0	20	0	20
	High School,	** 1	0	0	0	22	0 0 0 08 07 15 15 15 26 0 0 0 26	22
	Bangalore	Hockey	0	0	0	33		33
		Total:	0	0	0	53	0	53
	Andhra Pradesh							
2.	VPS Public School,	Athletics	0	0	0	07	08	15
	Vijayawada	Gymnastics	0	0	0	07	07	14
		Total:	0	0	0	14	15	29
		G. Total:	0	0	0	67	15	82
	EASTERN							
	Odisha							
3.	St. Mary	Athletics	0	0	0	0	26	26
	G.H.School,							
	Sundergarh							
		Total:	0	0	0	0	26	26
	Tripura							
4.	Umakanta Academy,	Football	0	0	0	17	0 0 0 08 07 15 15 15 26 0 0 0 26	17
	Agartala	Gymnastics	0	0	0	08		08
		Total:	0	0	0	25	0	25
		G. Total:	0	0	0	25	26	51
	CENTRAL							
	Madhya Pradesh							
5.	Government	Gymnastics	0	0	0	07	07	14
	Multipurpose HS	Wrestling	0	0	0	11	0	11
	School, Indore							
		Total:	0	0	0	18	07	25
6.	Maharani Laxmibai	Basketball	0	0	0	0	11	11
	Multipurpose HS,	***	-		_	_	<i>a</i> =	_
	Jabalpur	Kho-Kho	0	0	0	0	19	19
	·	Total:	0	0	0	0	30	30
		G. Total:	0	0	0	18	37	55

Sl. No.	Region/School	Discipline		Resider	ntial	No	on-Resider	itial
			В	G	T	В	G	T
	REGIONAL CENTR	E, Lucknow						
	Uttar Pradesh							
07.	Udai Pratap Inter	Basketball	0	0	0	08	06	14
	College, Varanasi							
		Total:	0	0	0	08	06	14
		G. Total:	0	0	0	08	06	14
	WESTERN							
	Maharashtra							
08.	Muktangana English	Basketball	0	0	0	0	0	0
	School, Pune	Gymnastics	0	0	0	04	11	15
		Total:	0	0	0	04	11	15
09.	Bhonsla Military	Athletics	0	0	0	01	03	04
	School, Nasik	Hockey	0	0	0	06	0	06
		Swimming	0	0	0	18	07	25
		Total:	0	0	0	25	10	35
	Rajasthan							
10.	Bhupal's Nobles HS	Athletics	0	0	0	0	02	02
	School, Udaipur	Basketball	0	0	0	0	0	0
		Football	0	0	0	14	0	14
		Gymnastics	0	0	0	04	05	09
		Swimming	0	0	0	07	12	19
		Wrestling	0	0	0	02	0	02
		Total:	0	0	0	27	19	46
11.	Shri Guru Nanak	Athletics	0	0	0	04	0	04
	Khalsa School,	Basketball	0	0	0	24	0	24
	Shriganganagar	Hockey	0	0	0	23	0	23
		Gymnastics	0	0	0	10	01	11
		Total:	0	0	0	61	01	62
		G.Total:	0	0	0	117	41	158
	SAI NORTHERN, C	handigarh						
12.	DAV Sr. Sec.	Football	0	0	0	0	18	18
	School, Sector-8,	Hockey	0	0	0	0	18	18
	Chandigarh	Volleyball	0	0	0	0	20	20
		Total:	0	0	0	0	56	56
		G. Total:	0	0	0	0	56	56
	NORTH-EAST							
	Manipur							
13.	Sainik School,	Football	0	0	0	34	0	34
	Imphal							
		Total:	0	0	0	34	0	34
		G. Total:	0	0	0	34	0	34

Unstarred Questions

Sl. No.	Region/School	Discipline		Residential			Non-Residential		
			В	G	T	В	G	Т	
	REGIONAL CENT	RE, GUWAHATI							
	Assam								
14.	Don Bosco HS,	Basketball	0	0	0	13	0	13	
	Guwahati	Swimming	0	0	0	12	01	13	
		Table Tennis	0	0	0	11	01	12	
		Total:	0	0	0	36	02	38	

#### Summary

Sl.	Regions	Centre		Residential		Nor	-Residen	tial
No.			В	G	T	В	G	T
1.	Southern	02	0	0	0	67	15	82
2.	Eastern	02	0	0	0	25	26	51
3.	Central	02	0	0	0	18	37	55
4.	Regional Centre, Lucknow	01	0	0	0	08	06	14
5.	Western	04	0	0	0	117	41	158
6.	SAI North, Chandigarh	01	0	0	0	0	56	56
7.	North-Eastern Region,	01	0	0	0	34	0	34
	Imphal							
8.	Regional Centre, Guwahati	01	0	0	0	36	02	38
	Total:	14	0	0	0	305	183	488

# (B) Indigenous Games and Martial Arts Schools (IGMA)

Sl. No.	Name of the Schools	Discipline		Residential		Non	-Resident	ial
		_	В	G	T	В	G	T
	KERALA REGION							
	Kerala							
1.	Vyasa Vidya	Kalaripayatu	0	0	0	0	0	0
	Peetham Kallekkad							
	(PO) Palakkad Distt.							
		Total:	0	0	0	0	0	0
	SOUTHERN							
	Telangana							
2.	Shri Sharda	Kabaddi	0	0	0	0	25	25
	Dhamam, Vill.							
	Bangalguda, Jagir,							
	Hyderabad-30							
	Tamil Nadu							
3.	Vivekananda	Silambam	0	0	0	22	03	25
	Vidyalaya, Kandha							
	Podikara, Kanakkar							
	Street, Ambur							

Sl. No.	Region/School	Discipline		Residential		Non-Residential		
			В	G	Т	В	-Residenti G 20  48  04  04  0  0  0  0  0  0  0  0  0  0	T
4.	Government Girls	Silambam	0	0	0	0	20	20
	Higher Sec. School,							
	Thanjavur							
		Total:	0	0	0	22	48	70
	EASTERN							
	Jharkhand							
5.	Swami Shardhanand	Archery	0	0	0	06	G 20 48 04 04 0 0 0 0 0 0 0 09 09 09 08 08 17 06	10
	DAV Centenary							
	Public School,							
	Khunti							
		Total:	0	0	0	06		10
	WESTERN							
	Maharashtra							
6.	Dharamaveer	Malkhamb	0	0	0	13		13
	Sambhaji Hr. Sec.							
	School, Aurangabad							
		Total:	0	0	0	13	0	13
NORTH	I-EASTERN REGION,	IMPHAL						
	Manipur							
7.	Bal Vidya Mandir,	Mukna	0	0	0	08	0	08
	Vill. and PO Dhobal,	Thang-Ta	0	0	0	08	09	17
	Manipur							
		Total:	0	0	0	16	20 48 04 04 0 0 0 0 0 0 09 09 09 08 08 17 06 06	25
8.	Panthoidi Jagoi	Mukna	0	0	0	08		08
	Sindam Academy	Thang-Ta	0	0	0	04		12
		Total:	0	0	0	12	08	20
		G. Total:	0	0	0	28	17	45
	NORTHERN						20 48 04 04 0 0 0 0 0 0 09 09 09 08 08 17 06	
	Punjab							
9.	International Fetch	Gatka	0	0	0	14	06	20
	Academy, Jandiala							
	Guru, Amritsar							
		Total:	0	0	0	14	06	20
REGIO	NAL CENTRE, Guwah	ati						
	Assam							
10.	Martial Authority of	Khomlainai	0	0	0	0	0	0
	Assam Tengapara,							
	Kokrajhar							
		Total:	0	0	0	0	0	0
		G. Total:	0	0	0	83	75	158

Sl.	Regions	Centre		Residential		Non	Non-Residentia  B G  22 48  0 0  06 04  13 0  28 17		
No.			В	G	T	В	G	T	
1.	Southern	03	0	0	0	22	48	70	
2.	Kerala Region	01	0	0	0	0	0	0	
3.	Eastern	01	0	0	0	06	04	10	
4.	Western	01	0	0	0	13	0	13	
5.	North-Eastern Region,Imphal	02	0	0	0	28	17	45	
6.	Northern, Chandigarh	01	0	0	0	14	06	20	
7.	Regional Centre, Guwahati	01	0	0	0	0	0	0	
	Total:	10	0	0	0	083	75	158	

#### (C) Adopted Akharas

Sl. No.	Name of the Akharas	Discipline		Residential		Non-Residential		
			В	G	T	В	G	T
	WESTERN							
	Maharashtra							
1.	Krida Vikas	Wrestling	0	0	0	04	0	04
	Vyayammandal,							
	Sangli							
2.	Government	Wrestling	0	0	0	05	0	05
	Wrestling Centre,							
	Kohlapur							
3.	Veer Hanuman Kala	Wrestling	0	0	0	07	0	07
	Krida Samajshevi						· ·	
	Sanskruti and							
	Vayammandal Talim,							
	Sangli							
4.	Vishwatmak	Wrestling	0	0	0	12	0	12
	Jangli Maharaj							
	Wrestling Centre,							
	Kothamtham,							
	Ahemadnagar							
5.	Moti Bagh Talim	Wrestling	0	0	0	05	0	05
	Kendra Kohlapur							
6.	Mamasaheb Mohol	Wrestling	0	0	0	0	0	0
	Kusti Akhara, Katraj,							
	Pune-411046.							
7.	Bharti Vidyapeeth,	Wrestling	0	0	0	0	0	0
	Pune, Kadegaon,							
	Tal-Kadegaon,							
	District. Sangli							

Sl. No.	Name of the Akharas	Discipline		Residential		Non-Residential		
			В	G	T	В	G	T
8.	N. L. Balkwade Vyayamshala, Akhara 1002, Tilakpath, Post Bhagur, District Nasik	Wrestling	0	0	0	11	0	11
9.	Rangnath Markad Krida and Yuvak Mandal Indapur, District Pune	Wrestling	0	0	0	09	0	09
10.	Jai Shiv Raj Education Society, Murgud Kogal District, Kolhapur	Wrestling	0	0	0	04	04	08
11.	M. N. Deshmukh Arts, Science and Commerce College, Ahemadnagar	Wrestling	0	0	0	07	0	07
12.	Gandhi Education Society, Kundal, District Sangli	Wresting	0	0	0	05	01	06
13.	Kishanveer Akhara, Bhuinj Rajasthan	Wrestling	0	0	0	10	0	10
14.	Lav Kush Akhara, Bhilwara	Wrestling	0	0	0	08	0	08
		Total:	0	0	0	87	05	92
	NORTHERN, SONEI	PAT						
	Haryana							
15.	Lala Diwanchand Modern Wrestling Centre, Chara, Jhajjar	Wrestling	0	0	0	14	0	14
16.	Ch. Bharat Singh Memorial Sports School, Nidani, District Jind	Wrestling	0	0	0	11	0	11
17.	Capt.Ram Karan Vyayamshala, Sec-37, Kachaa Chamariyan Road, Rohtak	Wrestling	0	0	0	08	0	08

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Sl. No.	Name of the Akharas	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
	Delhi							
18.	Master Chandgi Ram	Wrestling	0	0	0	20	0	20
	Vyayamshala, Shri							
	Mahakali Ashram,							
	Civil Line, Delhi-54.							
19.	B	08						
	Akhara, Delhi						0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
20.	Guru Jas Ram Bal	Wrestling	0	0	0	0	0	0
	Vyayamshala, Delhi							
21.	Lala Ram Vyamshala	Wrestling	0	0	0	0	0	0
	Prabandhak Samiti,							
	Roshanara Bagh,							
	Subzi Mandi, Delhi							
22.	Bal Bramchari Guru	Wrestling	0	0	0	10	0	10
	Munni Akhara, Delhi							
		Total:	0	0	0	71	0	71
	SAI NORTHERN, C	HANDIGARH						
	Punjab							
23.	Baba Sheikh Farid	Wrestling	0	0	0	20	0	20
	Kusti Akhara,							
	Faridkot							
24.	Padam Shree Kartar	Wrestling	0	0	0	16	0	16
	Singh Akhara,							
	Amritsar							
25.	Gulzar Singh	Wrestling	0	0	0	13	0	13
	Wrestling Akhara,							
	Zirkpur							
		Total:	0	0	0	49	0	49
	CENTRAL							
	Madhya Pradesh							
26.	Shri Achyutanand	Wrestling	0	0	0	18	0	18
	Guru Vyayamshala,							
	Ujjain							
27.	Shri Binda Guru	Wrestling	0	0	0	20	0	20
	Akhara, Indore							
28.	Deshwali Samaj	Wrestling	0	0	0	20	0	20
	Akhara, Ujjain							
		Total:	0	0	0	58	0	58
	REGIONAL CENTR	E, LUCKNOW						
	Uttar Pradesh							
29.	Guru Gaya Seth,	Wrestling	0	0	0	0	0	0
	Varanasi	2						

Sl. No.	Name of the Akharas	Discipline		Residential		Non	-Resident	ial
			В	G	Т	В	G	T
30.	Choudhary Mahavir	Wrestling	0	0	0	0	0	0
	Singh Khel Samiti,							
	Ashok Vihar, Loni							
	District Ghaziabad,							
	U.P.							
		Total:	0	0	0	0	0	0
	REGIONAL CENTR	E, GUWAHATI						
	Assam							
31.	Langhin Tiniali	Wrestling	0	0	0	23	19	42
	Sports Association,							
	Langhin, District							
	Karbi, Anglong							
		Total:	0	0	0	23		42
	EASTERN							
	Odisha							
32.	Gurukul Ashram,	Wrestling	0	0	0	17	16	33
	Amsena, Nuapada							
		Total:	0	0	0	17	16	33
	,	G. Total:	0	0	0	305	40	345

Sl.	Regions	Centre		Residential		Nor	-Residen	tial
No.			В	G	T	В	G	T
1.	Western	14	0	0	0	87	05	92
2.	NRC, Sonepat	08	0	0	0	71	0	71
3.	SAI North, Chandigarh	03	0	0	0	49	0	49
4.	Central	03	0	0	0	58	0	58
5.	Regional Centre, Lucknow	02	0	0	0	0	0	0
6.	Regional Centre, Guwahati	01	0	0	0	23	19	42
7.	Eastern	01	0	0	0	17	16	33
	Total	32	0	0	0	305	40	345

## (D) Army Boys Sports Companies Scheme (ABSC)

Sl. No.	Name of the BSCs	Discipline		Residential Non-Residential		-Residentia G 0 0	ial	
			В	G	T	В	G	T
	Meghalaya							
1.	58 Gorkha Training	Archery	25	0	25	0	0	0
	Centre, Happy	Boxing	40	0	40	0	0	0
	Valley, Shillong-07 (C/o 99 APO)	Football	43	0	43	0	G 0 0	0
		Total:	108	0	108	0	0	0

Sl. No.	Name of the BSCs	Discipline		Residential	<u> </u>	Non	-Resident	ial
			В	G	T	В	G	T
	Bihar							
2.	Bihar Regiment	Archery	0	0	0	0	0	0
	Centre, Danapur	Football	25	0	25	0	0	0
	(C/o 56 APO)	Hockey	35	0	35	0	0	0
		Total	60	0	60	0	0	0
	Maharashtra							
3.	BEG and Centre,	Boxing	27	0	27	0	0	0
	Kirkee (C/o 56 APO)	Gymnastics	25	0	25	0	0	0
		Rowing	26	0	26	0	0	0
		Wrestling	27	0	27	0	0	0
		Total	105	0	105	0	0	0
4.	Army Sports	Archery	11	0	11	0	0	0
	Institute, Pune (C/o	Athletics	17	0	17	0	0	0
	56 APO)	Boxing	20	0	20	0	0	0
		Diving	11	0	11	0	0	0
		Fencing	18	0	18	0	0	0
		Weightlifting	23	0	23	0	0	0
		Wrestling	30	0	30	0	0	0
		Total	130	0	130	0	0	0
5.	Mechanized Infantry Regimental Centre,	Archery	18	0	18	0	0	0
	Ahmednagar (C/o 56 APO)	Shooting	22	0	22	0	0	0
		Total	40	0	40	0	0	0
6.	Artillery Centre,	Shooting	02	0	02	0	0	0
	Nasik	Taekwondo	07	0	07	0	0	0
		Wrestling	11	0	11	0	0	0
		Total	20	0	20	0	0	0
		G. Total	295	0	295	0	0	0
	Andhra Pradesh							
7.	Arty Centre, Hyderabad (C/o 56	Athletics	31	0	31	0	0	0
	APO)	Basketball	21	0	21	0	0	0
		Boxing	19	0	19	0	0	0
		Total:	71	0	71	0	0	0
8.	Army Ordinance	Handball	0	0	0	0	0	0
	Corps Regimental	Swimming	0	0	0	0	0	0
	Centre, Secunderabad	Weightlifting	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
		G. Total:	71	0	71	0	0	0

Sl. No.	Name of the BSCs	Discipline		Residential Non-Residential		Residentia  G  0  0  0  0  0  0  0  0  0  0  0  0	ial	
			В	G	T	В	G	T
	Karnataka							
9.	ASC Centre and	Football	33	0	33	0	0	0
	College, Bangalore (C/o 56 APO)	Hockey	17	0	17	0	0	0
		Total:	50	0	50	0	0	0
10.	MEG and Centre,	Boxing	25	0	25	0	0	0
	Bangalore (C/o 56 APO)	Hockey	21	0	21 0 0	0	0	
		Swimming	26	0	26	0	0	0
		Total:	72	0	72	0	0	0
		G. Total:	122	0	122	0	0	0
	Delhi		·					
11.	Rajputana Rifles	Athletics	22	0	22	0	0	0
	Regimental Centre,	Basketball	10	0	10	0		0
	Regimental Centre, Delhi Cantt-10 (C/o 56 APO)	Volleyball	06	0	06	0		0
		Total:	38	0	38	0	0	0
	Uttar Pradesh							
12.	RVC Centre and College, Meerut Cantt. (C/o 56 APO)	Equestrian	32	0	32	0	0	0
	Cana. (C/0 30711 O)	Total:	32	0	32	0	0	0
13.	Dogra Regimental	Handball	28	0	28	0		0
15.	Centre,	Hockey	27	0	27	0		0
	Faizabad-224001 (C/o 56 APO)	Volleyball	20	0	20	0		0
		Total:	75	0	75	0	0	0
14.	11 Gorkha Rifles	Boxing	18	0	18	0	0	0
	Regimental Centre	Football	20	0	20	0	0 0 0 0 0 0 0 0 0 0 0	0
	Lucknow (C/o 56 APO)	Shooting	21	0	21	0	0	0
		Total:	59	0	59	0	0	0
15.	Rajput Rifle	Athletics	35	0	35	0		0
15.	Regiment Centre,	Basketball	17	0	17	0		0
	Fatehgarh (C/o 56 APO)	Swimming	18	0	18	0		0
		Total:	70	0	70	0	0	0
		G. Total:	236	0	236			
	Uttarakhand							
16.	BEG and Centre,	Athletics	26	0	26	0	0	0
	Roorkee	Gymnastics	17	0	17	0		0
	(C/o 56 APO)	Kayk. and Cano.	30	0	30	0		0
		Rowing	21	0	21	0	0	0

Unstarred Questions

Sl. No.	Name of the BSCs	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	0 0 0 0 0 0	Т
17.	Garhwal Rifles	Boxing	12	0	12	0	0	0
	Regimental Centre, Lansdowne	Shooting	0	0	0	0	0	0
		Weightlifting	0	0	0	0	G 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0
			12	0	12	0	0	0
		Total:	106	0	106			
		G. Total:	342	0	342	0	0	0
	Madhya Pradesh							
18.	1 Signal Training	Athletics	21	0	21	0	0	0
	Centre, Jabalpur	Boxing	22	0	22	0	0	0
	(C/o 56 APO)	Football	18	0	18	0	0	0
		Total:	61	0	61	0	0	0
		G. TOTAL:	1097	0	1097	0	0	0

#### **Summary**

Sl.	Regions	Centre		Residential		Not	n-Resident	ial
No.			В	G	T	В	G	T
1	Regional Centre, Guwahati	01	108	0	108	0	0	0
2	Eastern	01	60	0	60	0	0	0
3	Western	04	295	0	295	0	0	0
4	Southern	04	193	0	193	0	0	0
5	Northern, Sonepat	01	38	0	38	0	0	0
6	Regional Centre, Lucknow	06	342	0	342	0	0	0
7	Central	01	61	0	61	0	0	0
	Total:	18	1097	0	1097	0	0	0

## (E) Sai Training Centers (STC) Scheme

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
	SOUTHERN							
	Karnataka							
1.	Dharwad	Athletics	17	0	17	02	01	03
		Basketball	14	0	14	0	0	0
		Gymnastic	06	04	10	0	0	0
		Kabaddi	21	0	21	0	0	0
		Taekwondo	04	0	04	0	02	02
		Wrestling	22	0	22	0	0	0
		Total:	84	04	88	02	03	05
2.	Medikeri	Athletics	0	01	01	0	0	0
		Hockey	0	35	35	0	0	0
		Total:	0	36	36	0	0	0

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
3.	Bangalore	Athletics	09	06	15	0	01	01
		Badminton	02	03	05	0	0	0
		Football	10	0	10	0	14	14
		Hockey	48	0	48	0	0	0
		Judo	13	0	13	01	0	01
		Kabaddi	16	0	16	0	04	04
		Softball	0	0	0	15	03	18
		Taekwondo	07	02	09	04	07	11
		Volleyball	15	13	28	0	0	0
		Weightlifting	03	09	11	0	0	0
		Total:	123	33	156	20	29	49
	Andhra Pradesh							
4.	Eluru	Athletics	24	0	24	0	0	0
		Hockey	08	0	08	0	0	0
		Total:	32	0	32	0	0	0
5.	Kurnool	Football	17	0	17	0	0	0
		Handball	23	0	23	01	05	06
		Taekwondo	14	0	14	0	0	0
		Total:	54	0	54	01	05	06
6.	Visakhapatnam	Boxing	23	25	48	03	0	03
		Kabaddi	0	25	25	0	02	02
		Volleyball	13	13	26	0	01	01
		Total:	36	63	99	03	03	06
	Telangana						.,	
7.	Secundrabad	Athletics	07	05	12	0	0	0
	(Saroornagar)	Badminton	06	01	07	01	02	03
		Gymnastics	07	0	07	09	07	16
		Handball	18	0	18	07	10	17
		Hockey	19	12	31	0	14	14
		Judo	09	0	09	0	0	0
		Kabaddi	25	0	25	0	0	0
		Total:	91	18	109	17	33	50
8.	Medak	Athletics	33	0	33	0	0	0
		Total:	33	0	33	0	0	0
	Tamil Nadu							
9.	Chennai	Football	24	0	24	01	0	01
		Hockey	23	15	38	05	01	06
		Kabaddi	20	18	38	0	0	0
		Total:	67	33	100	06	01	07
10.	Salem	Basketball	12	0	12	0	0	0
		Kabaddi	18	0	18	0	0	0

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
		Taekwondo	11	0	11	01	G 07 0 0 07 0 0 0 06 0 0 0 0 0 0 0 0 0 0	08
		Volleyball	15	0	15	0	0	0
		Total:	56	0	56	01	07	08
	Puducherry(UT)							
11.	Puducherry	Hockey	13	0	13	0	0	0
		Kabaddi	20	0	20	05	0	05
		Table Tennis	0	0	0	05	06	11
		Volleyball	31	0	31	0	0	0
		Weightlifting	07	0	07	0	03	03
		Total:	71	0	71	10	09	19
		G. Total:	647	187	834	60	90	150
	KERALA REGION					-		
	Kerala							
1.	Trichur	Athletics	17	0	17	0	0 07 0 0 06 0 03 09 90 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0
		Badminton	06	0	06	01		03
		Basketball	0	0	0	0	0	0
		Hockey	0	0	0	0	0	0
		Judo	11	0	11	0	0	0
		Kabaddi	06	0	06	0	0	0
		Swimming	10	0	10	0	0	0
		Weightlifting	01	0	01	02	01	03
		Total:	51	0	51	03	03	06
2.	Kollam	Athletics	20	08	28	0	0	0
		Boxing	05	0	05	0	0	0
		Football	12	0	12	0	0	0
		Hockey	13	18	31	0	0	0
		Kabaddi	13	0	13	0	0	0
		Taekwondo	07	05	12	0	0	0
		Volleyball	16	11	27	0	0	0
		Total:	86	42	128	0	0	0
3.	Calicut	Athletics	15	0	15	0	0	0
		Basketball	0	0	0	0	0	0
		Volleyball	17	0	17	0	0	0
		Total:	32	0	32	0	0	0
4.	Thiruvananthapuram	Athletics	30	28	58	04	0	04
		Boxing	0	22	22	0	0	0
		Cycling	12	03	15	13	06	19
		Gymnastics	0	0	0	13	0	13
		Handball	0	11	11	0	0	0
		Hockey	0	17	17	0	0	0
		Kabaddi	0	14	14	0	0	0

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
		Swimming	13	08	21	0	G 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0
		Taekwondo	09	09	18	0	03	03
		Tennis	01	0	01	0	0	0
		Volleyball	18	25	43	0	0	0
		Wrestling	0	12	12	0	0	0
		Total:	83	149	232	30	09	39
		G. Total:	252	191	443	33	12	45
	CENTRAL							
	Madhya Pradesh							
1	Bhopal	Athletics	15	04	19	01	0	01
		Basketball	16	0	16	0	02	02
		Boxing	16	20	36	01	01	02
		Football	30	0	30	0	0	0
		Hockey	29	26	55	0	0	0
		Judo	06	04	10	0	0	0
		Taekwondo	12	05	17	0	0	0
		Swimming	0	0	0	10	10	20
		Volleyball	14	0	14	0	0	0
		Kayk. and	03	0	03	03	0	03
		Cano.						
		Wushu	07	04	11	0	0	0
		Total:	148	63	211	15	13	28
2.	Dhar	Football	20	0	20	0	0	0
		Hockey	19	0	19	0	0	0
		Karate	13	0	13	03	05	08
		Taekwondo	07	0	07	0	0	0
		Total:	59	0	59	03	05	08
3.	Jabalpur	Athletics	0	0	0	0	01	01
		Basketball	06	0	06	0	05	05
		Boxing	06	0	06	02	0	02
		Judo	0	0	0	09	0	09
		Karate	08	0	08	11	05	16
		Volleyball	07	0	07	03	09	12
		Wrestling	08	0	08	01	0	01
		Wushu	10	0	10	01	0	01
		Total:	45	0	45	27	20	47
4.	Tikamgarh	Hockey	14	0	14	0	0	0
		Softball	12	0	12	0	06	06
		Total:	26	0	26	0	06	06

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
	Chhattisgarh							
5.	Raipur	Archery	05	05	10	0	0	0
		Badminton	0	0	0	02	0	02
		Kayak. and	19	09	28	0	01	01
		Cano.						
		Football	21	0	21	0	0	0
		Judo	06	02	08	0	0	0
		Volleyball	03	18	21	03	06	09
		Weightlifting	03	0	03	01	0	01
		Total:	57	34	91	06	07	13
6.	Rajnandgaon	Basketball	19	15	34	0	0	0
		Hockey	24	11	35	0	0 0 01 0 0 0 06 0	0
		Kabaddi	0	13	13	0	0	0
		Total:	43	39	82	0	0	0
		G. Total:	378	136	514	51	51	102
	REGIONAL CENTE	RE, LUCKNOW						
	Uttar Pradesh							
	Lucknow	Athletic	23	10	33	0	0	0
		Boxing	0	11	11	07	01	08
		Basketball	0	0	0	06	06	12
		Handball	0	13	13	05	0	05
		Hockey	30	17	47	0	0	0
		Judo	13	10	23	02	01	03
		Taekwondo	03	05	08	01	0	01
		Volleyball	0	11	11	0	0	0
		Wrestling	0	06	06	0	0	0
		Total:	69	83	152	21	08	29
1.	Gurugovind Singh	Athletics	0	14	14	0	0	0
	Sports College,	Hockey	0	0	0	09	0	09
	Lucknow	Weightlifting	0	23	23	0	0	0
		Total:	0	37	37	09	0	09
2.	Raibareily	Taekwondo	16	0	16	02	02	04
	,	Volleyball	22	0	22	0		0
		Total:	38	0	38	02		04
3.	Safai Etawah	Athletics	18	0	18	0		0
		Handball	19	0	19	0		0
		Wrestling	08	0	08	0		0
		Total:	45	0	45	0	0	0
4.	Allahabad	Athletics	0	0	0	04	03	07
		Badminton	0	0	0	0	01	01
		Table Tennis	0	0	0	01	03	04
			U	U	U	0.1	0.0	v+

Sl. No.	Region/State/Centre	Discipline		Residential		Nor	-Resident	Non-Residential		
			В	G	T	В	G	T		
5	Bareilly	Athletics	05	0	05	0	01	01		
		Hockey	21	0	21	0	0	0		
		Sepaktakraw	10	0	10	03	11	14		
		Total:	36	0	36	03	12	15		
	Uttarakhand									
6.	Kashipur	Athletics	08	0	08	01	01	02		
		Boxing	27	0	27	07	01	08		
		Football	05	0	05	01	0	01		
		Table Tennis	0	0	0	02	06	08		
		Taekwondo	11	0	11	0	0	0		
		Weightlifting	07	0	07	0	0	0		
		Wrestling	09	0	09	0	0	0		
		Total:	67	0	67	11	08	19		
		G. Total:	255	120	375	51	37	88		
	SAI NORTHERN, C	HANDIGARH								
	Jammu and Kashmi	r								
1.	Udhampur	Basketball	0	0	0	18	14	32		
		Football	0	0	0	09	0	09		
		Total:	0	0	0	27	14	41		
	Himachal Pradesh									
2.	Dharamshala	Athletics	0	20	20	0	0	0		
		Hockey	0	13	13	0	0	0		
		Kabaddi	0	13	13	0	0	0		
		Volleyball	0	11	11	0	0	0		
		Total:	0	57	57	0	0	0		
3	Bilaspur	Boxing	14	0	14	0	0	0		
		Kabaddi	20	0	20	0	0	0		
		Volleyball	20	0	20	0	0	0		
		Total:	54	0	54	0	0	0		
	Punjab									
4.	Mustana Sahib	Boxing	24	14	38	0	0	0		
		Volleyball	28	09	37	0	0	0		
		Total	52	23	75	0	0	0		
5.	Badal	Athletics	0	36	36	0	0	0		
		Basketball	0	08	08	0	0	0		
		Hockey	0	15	15	0	0	0		
		Shooting	0	07	07	0	0	0		
		Total:	0	66	66	0	0	0		
6.	Ludhiana	Athletics	16	0	16	01	0	01		
		Judo	19	0	19	07	06	13		
		Handball	08	0	08	18	0	18		

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	tial
			В	G	T	В	G	T
		Table Tennis	0	0	0	08	0 0 0 0 0 0 0 0 0 8 03 0 0 11 11 11 0 0 0 0 0 0 0 0 0 0 0 0	08
		Weightlifting	0	0	0	03	0	03
		Total:	43	0	43	37	06	43
		G. Total:	149	146	295	64	20	84
	NIS Patiala							
1.	Patiala	Cycling	09	0	09	01	0	01
		Fencing	06	08	14	12	08	20
		Hockey	24	23	47	05	03	08
		Wushu	09	09	18	11	0	11
		Total:	48	40	88	29	11	40
		G. Total:	48	40	88	29	11	40
	NORTHERN, SONE	PAT						
	Haryana							
1.	Kurukshetra	Cycling	21	0	21	0	0	0
		Judo	09	0	09	0	0	0
		Volleyball	16	0	16	0	0	0
		Total:	46	0	46	0	0	0
2.	Bhiwani	Athletics	22	0	22	02	0	02
		Boxing	42	0	42	14	0	14
		Wrestling	12	0	12	0	0	0
		Total:	76	0	76	16	0	16
3.	Hissar	Athletics	13	03	16	0	0	0
		Boxing	07	11	18	0	02	02
		Hockey	0	36	36	0	02	02
		Judo	0	0	0	0	0	0
		Wrestling	04	05	09	02	0	02
		Total:	24	55	79	02	04	06
4.	Sonepat	Athletics	20	0	20	0	0	0
		Hockey	30	0	30	0	0	0
		Kabaddi	25	0	25	0	0	0
		Wrestling	08	0	08	01	02	03
		Total:	83	0	83	01	02	03
	Delhi (UT)							
5.	Rajiv Gandhi	Boxing	19	0	19	19	04	23
	Stadium, Bawana	Handball	44	0	44	21	0	21
		Judo	09	0	09	21	04	25
		Sepaktakraw	0	0	0	12		21
		Wrestling	07	0	07	11	0	11
		Wushu	0	0	0	12		17
		Total:	79	0	79	96	22	118
		G. Total:	308	55	363	115	28	143

Sl. No.	Region/State/Centre	Discipline		Residential		Nor	-Resident	ial
			В	G	T	В	G	T
		Volleyball	18	10	28	0	0	0
		Wrestling	11	07	18	0	0	0
		Total:	157	37	194	0	0	0
	Rajasthan							
2.	Jodhpur	Athletics	09	0	09	0	0	0
		Basketball	26	0	26	0	0	0
		Gymnastic	0	0	0	09	10	19
		Handball	20	0	20	0	0	0
		Volleyball	18	0	18	0	0	0
3.	Alwar	Athletics	11	0	11	0	01	01
		Boxing	0	0	0	03	0	03
		Hockey	20	0	20	06	02	08
		Kabaddi	09	0	09	0	0	0
		Shooting	0	0	0	11	07	18
		Total:	40	0	40	20	10	30
	Maharashtra		•					
4.	Kandivali	Athletics	15	02	17	01	01	02
		Basketball	0	0	0	0	0	0
		Boxing	15	06	21	0	0	0
		Hockey	17	0	17	0	0	0
		Handball	0	0	0	0	0	0
		Judo	06	0	06	0	0	0
		Kabaddi	26	0	26	0	0	0
		Wrestling	14	0	14	0	0	0
		Total:	93	08	101	01	01	02
5.	Aurangabad	Archery	12	01	13	0	0	0
		Athletics	02	13	15	0	0	0
		Boxing	17	02	19	0	0	0
		Football	0	0	0	0	0	0
		Gymnastics	06	03	09	0	0	0
		Handball	19	0	19	0	0	0
		Hockey	12	0	12	0	0	0
		Judo	07	0	07	0	0	0
		Kabaddi	0	12	12	0	0	0
		Volleyball	12	0	12	0	0	0
		Total:	87	31	118	0	0	0
	Goa							
6.	Ponda	Archery	04	0	04	0	0	0
		Boxing	0	0	0	0	0	0
		Football	28	0	28	0	0	0
		Judo	08	0	08	0	0	0

Sl. No.	Region/State/Centre	Discipline	Residential			Non	-Resident	ial
			В	G	T	В	G	T
		Taekwondo	12	0	12	0	0	0
		Swimming	0	0	0	0	0	0
		Total:	52	0	52	0	0	0
	Peddem	Athletics	0	10	10	0	0	0
		Boxing	0	15	15	0	0	0
		Judo	0	15	15	06	01	07
		Kabaddi	0	0	0	0	0	0
		Swimming	0	07	07	09	04	13
		Total:	0	47	47	15	05	20
		G. Total:	502	123	630	45	26	71
	NORTH EASTERN	REGION, IMPHAL						
	Manipur							
1.	Imphal	Archery	14	12	26	0	0	0
		Athletic	12	04	16	0	0	0
		Cycling	13	08	21	0	0	0
		Football	40	20	60	0	0	0
		Handball	0	20	20	0	0	0
		Hockey	24	17	41	0	0	0
		Kabaddi	11	13	24	0	0	0
		Sepaktakraw	14	21	35	0	0	0
		Taekwondo	17	15	32	0	0	0
		Total:	145	130	275	0	0	0
	Nagaland							
2.	Dimapur	Boxing	10	0	10	02	01	03
		Football	25	0	25	0	0	0
		Sepaktakraw	14	0	14	0	0	0
		Taekwondo	12	0	12	02	0	02
		Wushu	08	0	08	01	0	01
		Total:	69	0	69	05	01	06
		G. Total:	214	130	344	05	01	06
	REGIONAL CENTE	RE, GUWAHATI						
	Assam							
1.	Guwahati	Archery	05	10	15	01	0	01
		Athletics	03	15	18	01	0	01
		Badminton	0	0	0	07	05	12
		Boxing	12	16	28	03	0	03
		Football	25	0	25	0	0	0
		Fencing	03	05	08	06	03	09
		Kabaddi	0	0	0	0	13	13
		Kho-Kho	0	0	0	11	11	22
		Taekwondo	08	13	21	02	09	11

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Residen	tial
			В	G	T	В	G	Т
		Swimming	0	0	0	14	09	23
		Weightlifting	0	07	07	0	0	0
		Total:	56	66	122	45	50	94
2. (	Golaghat	Boxing	03	23	26	07	0	07
		Football	19	0	19	04	0	04
		Table Tennis	0	0	0	05	05	10
		Weightlifting	0	05	05	0	0	0
		Total:	22	28	50	16	05	21
	Meghalaya							
3.	Shillong	Archery	13	08	21	02	01	03
		Boxing	06	09	15	0	0	0
		Football	36	0	36	0	0	0
		Judo	01	01	02	10	03	13
		Karate	0	0	0	21	13	34
		Taekwondo	03	02	05	0	01	01
		Total:	59	20	79	33	18	51
		G. Total:	137	114	251	94	73	16

Sl.	Regions	No. of	N	on-Residenti	al	No	n-Residen	tial
No.		Centres	В	G	T	В	G	T
1.	Southern	11	647	187	834	60	90	150
2.	Kerala Region	04	252	191	443	33	12	45
3.	Central	06	378	136	514	51	51	102
4.	Regional Cecntre, Lucknow	06	255	120	375	51	37	88
5.	Northern Chandigarh	06	149	146	295	64	20	84
6.	NIS Patiala	01	36	34	70	19	05	24
7.	NRC, Sonepat	05	308	55	363	115	28	143
8.	Eastern	06	253	61	314	40	39	79
9.	Western	06	502	123	625	45	26	71
10.	North-Eastern	02	214	130	344	05	01	06
	Region,Imphal							
11.	Regional Centre, Guwahati	03	137	114	251	94	73	167
	Total:	56	3131	1297	4446	587	388	975
	Boys		,		Gi	rls		
	3730				16	91		
			Total: 5421					

### (F) Special Area Games (SAG) Scheme

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
	Western							
	Jharkhand							
1.	Ranchi	Archery	05	02	07	0	0	0
		Athletics	11	06	17	0	0	0
		Football	24	22	46	0	0	0
		Hockey	19	24	43	0	0	0
		Volleyball	0	15	15	0	0	0
		Total:	59	69	128	0	0	0
	Odisha							
2.	Jagatpur	Cano. and	08	03	11	0	0	0
		Kayak						
		Rowing	05	03	08	0	0	0
		Total:	13	06	19	0	0	0
3.	Sundergarh	Archery	08	05	13	0	0	0
		Athletic	04	16	20	0	0	0
		Hockey	25	18	43	0	0	0
		Total:	37	39	76	0	0	0
	Bihar							
4.	Kishanganj	Football	16	0	16	0	0	0
		Volleyball	16	0	16	0	0	0
		Total:	32	0	32	0	0	0
5.	Giddaur	Athletics	15	0	15	0	0	0
		Football	11	0	11	0	0	0
		Volleyball	14	0	14	0	0	0
		Total:	40	0	40	0	0	0
	Andaman and Nicob	ar Islands						
6.	Port Blair	Cycling	02	02	04	0	0	0
		Canoeing and	10	17	27	0	0	0
		Kayaking						
		Rowing	05	13	18	0	0	0
		Weightlifting	0	0	0	0	0	0
		Total:	17	32	49	0	0	0
	Tripura							
7.	Agartala	Athletics	07	02	09	01	02	03
		Football	16	0	16	0	0	0
		Gymnastics	02	0	02	04	03	07
		Judo	08	0	08	04	06	10
		Swimming	03	05	08	03	01	04
		Total:	36	07	43	12	12	24

Sl. No.	Region/State/Centre	Discipline		Residentia	ıl	No	n-Residen	tial
			В	G	T	В	G	T
	West Bengal							
8.	Bolpur	Archery	07	0	07	02	0	02
		Table Tennis	0	0	0	0	0	0
		Total:	07	0	07	02	0	02
		G. Total	241	153	394	14	12	26
	SOUTHERN							
	Tamil Nadu							
9.	Mayiladuthurai	Athletics	02	07	09	0	0	0
		Basketball	09	15	24	0	0	0
		Hockey	0	06	06	0	0	0
		Kabaddi	17	0	17	0	0	0
		Netball	0	09	09	0	0	0
		Volleyball	12	07	19	0	0	0
		Weightlifting	08	0	08	01	0	01
		Total:	48	44	92	01	0	01
		G. Total:	48	44	92	01	0	01
	KERALA REGION							
	Kerala							
10.	Alleppey	Canoeing	07	05	12	0	0	0
		Kayaking	10	11	21	0	0	0
		Rowing	12	15	27	0	0	0
		Total:	29	31	60	0	0	0
11.	Tellicherry	Athletics	0	20	20	0	0	0
		Basketball	0	13	13	0	0	0
		Fencing	0	19	19	0	0	0
		Gymnastics	0	09	09	12	04	16
		Volleyball	0	15	15	0	02	02
		Total:	0	76	76	12	06	18
		G. Total:	29	107	136	12	06	18
	NORTH EASTERN	REGION, IMPHA	L					
	Manipur							
12.	Imphal	Boxing	27	22	49	0	0	0
		Fencing	22	13	35	0	0	0
		Gymnastics	08	04	12	0	0	0
		Judo	12	22	34	0	0	0
		Karate	06	01	07	0	0	0
		Shooting	0	0	0	06	01	07
		Swimming/Div.	22	04	26	0	0	0
		Weightlifting	08	21	29	0	0	0
		Wrestling	16	15	31	0	0	0
		Wushu	21	14	35	0	0	0

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	Т
13.	Utlov	Boxing	40	0	40	0	10	10
		Football	36	0	36	0	0	0
		Taekwondo	22	0	22	0	10	10
		Weightlifting	20	0	20	0	15	15
		Total:	118	0	118	0	35	35
	Mizoram							
14.	Aizawl	Boxing	20	18	38	02	0	02
		Judo	13	10	23	0	0	0
		Karate	09	07	16	0	0	0
		Sepaktakraw	11	0	11	0	0	0
		Taekwondo	14	17	31	0	0	0
		Weightlifting	05	05	10	0	0	0
		Wrestling	08	09	17	0	0	0
		Total:	80	66	146	02	0	02
		G. Total:	340	182	522	08	36	44
	REGIONAL CENTE	RE, Guwahati						
	Arunachal Pradesh							
15.	Naharlagun	Boxing	13	04	17	04	01	05
		Karate	11	07	18	01	07	08
		Taekwondo	08	05	13	01	02	03
		Weightlifting	06	07	13	0	0	0
		Total:	38	23	61	06	10	16
	Assam							
16.	Tinsukia	Athletic	18	11	29	0	0	0
		Football	0	15	15	0	0	0
		Judo	0	0	0	02	0	02
		Total:	18	26	44	02	0	02
17.	Kokrajhar	Archery	13	13	26	02	0	02
	,	Athletics	12	08	20	0	0	0
		Boxing	09	10	19	02	0	02
		Football	22	18	40	07	0	07
		Judo	09	08	17	0	0	0
		Kabaddi	0	06	06	0	0	0
		Karate	04	09	13	0	0	0
		Taekwondo	10	12	22	01	0	01
		Wushu	09	08	17	0	0	0
		Total:	88	92	180	12	0	12
	Sikkim							- 12
18.	Namchi	Archery	09	0	09	0	0	0
	1 dillom	Boxing	08	0	08	0	01	01
		Football	23	0	23	0	0	0

Sl. No.	Region/State/Centre	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	T
		Taekwondo	03	0	03	04	05	09
		Total:	43	0	43	04	06	10
		G. Total:	187	141	328	24	16	40
	CENTRAL							
	Madhya Pradesh							
19.	Dhar	Archery	05	01	06	0	0	0
		Athletics	08	0	08	0	0	0
		Badminton	10	06	16	03	01	04
		Handball	14	0	14	0	0	0
		Hockey	0	18	18	0	0	0
		Wrestling	0	0	0	0	0	0
		Total:	37	25	62	03	01	04
		G. Total:	37	25	62	03	01	04

Sl.	Regions	Centre	N	on-Resident	ial	Nor	n-Residen	tial
No.			В	G	T	В	G	T
1.	Eastern	08	241	153	394	14	12	26
2.	Southern	01	48	44	92	01	0	01
3.	Kerala Region	02	29	107	136	12	06	18
4.	North Eastern Region, Imphal	03	340	182	522	08	36	44
5.	Regional Centre, Guwahati	04	187	141	328	24	16	40
6.	Central	01	37	25	62	03	01	04
	Total	19	882	652	1534	62	71	133
	Boys		,		Gir	·ls		
	944				72	3		
			Total: 1667	,				

#### (G) Extension Centre of STC/SAG Centers

Sl. No.	Name of the Schools and Colleges	Discipline		Residenti	al	Non-Residential		
	-		В	G	T	В	G	T
1	2	3	4	5	6	7	8	9
	Western Goa							
1.	St. Joseph's High School, Calangut, Bardez	Football	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
	Gujarat							
2.	Kendriya Vidyalaya No. 3, Surat	Badminton	0	0	0	12	08	20
3.	KG and RJ Chaudhary Hr.Sec. School, Mansa	Volleyball	0	0	0	0	0	0
		Total:	0	0	0	12	08	20
	Mahrashtra							
4.	Krida Prabodini School, Pimpri, Pune	Kabaddi	0	0	0	0	0	0
5.	Moolaji Jaitha College, Jalgaon	Badminton	0	0	0	08	07	15
6.	Nav Krishna School and Jr. College, Sangli	Athletics	0	0	0	07	06	13
7.	New English School, Nool, Kohlapur	Hockey	0	0	0	02	18	20
8.	Kodoli High School and ST Patil Jr. College, Kodoli	Athletics	0	0	0	08	09	17
9.	Mahatma Education Society Rasayani Raigarh	Athletics	0	0	0	08	0	08
		Volleyball	0	0	0	11	01	12
10.	Rashtrasant Tukadoji Maharaj Nagpur University, Nagpur	Athletics	0	0	0	0	0	0
		Badminton	0	0	0	0	0	0
		Basketball	0	0	0	15	14	29
		Football	0	0	0	0	0	0
		Handball	0	0	0	16	16	32
		Volleyball	0	0	0	0	0	0
		Total:	0	0	0	75	71	14

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1	2	3	4	5	6	7	8	9
	Rajasthan							
11.	Bal Vidyalaya, Kota	Handball	0	0	0	20	0	20
12.	Govt. Hr. Sec. School Dodhsar, Jaipur	Hockey	0	0	0	0	0	0
13.	Govt. College, Ajmer	Hockey	0	0	0	11	0	11
14.	M.L.A. Mahila Ashram Sr. Sec. School, Bhilwara	Basketball	0	0	0	0	0	0
15.	Sri Guru Nanak Girls Sr.Sec.School, Sriganganagar	Volleyball	0	0	0	0	04	04
16.	SGN Khalsa PG College, Sirganganagar	Athletics	0	0	0	0	0	0
17.	Dayanand College, Ajmer	Kabaddi	0	0	0	0	0	0
18.	Chopasani Sr. Sec. School, Jodhpur	Football	0	0	0	08	0	08
19.	Sophia College, Ajmer	Basketball	0	0	0	0	07	07
20.	Bhopal Arya School, Sriganganagar	Handball	0	0	0	15	0	15
21.	Saraswati Giri School, Hanumangarh	Basketball	0	0	0	0	16	16
		Total:	0	0	0	54	27	81
22.	DCC Sukhadia Complex, Bhilwara (Ext.STC Jodhpur)	Athletics	0	0	0	0	0	0
		Kabaddi	0	0	0	0	0	0
		Volleyball	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
23.	University of Rajasthan, Jaipur (Ext. of STC Alwar)	Athletics	0	0	0	05	06	11
		Basketball	0	0	0	02	06	08
		Table Tennis	0	0	0	11	08	19
		Volleyball	0	0	0	01	07	08
		Wrestling	0	0	0	11	02	13
		Total:	0	0	0	30	29	59
		G. Total:	0	0	0	171	135	306

[22 July, 2015]	Unstarred Questions	349

1	2	3	4	5	6	7	8	9
	SAI CENTRE, CHAI	NDIGARH						
	Jammu and Kashmir							
1.	Govt. Sr. Sec. School, Singhpura Kalan, Baramulla	Hockey	0	0	0	16	0	16
2.	Jammu University, Jammu	Basketball	0	0	0	18	14	32
		Football	0	0	0	09	0	09
		Total:	0	0	0	43	14	57
	Chandigarh							
3.	Punjab University Chandigarh	Badminton	0	0	0	10	08	18
		Football	0	0	0	15	0	15
		Gymnastics	0	0	0	13	0	13
		Hockey	0	0	0	12	0	12
		Swimming	0	0	0	03	02	05
		Total:	0	0	0	53	10	63
	Punjab							
4.	Chakwal National Sr. Sec. School, Kurali	Weightlifting	0	0	0	14	0	14
5.	Gurunanak Dev University, Amritsar	Handball	0	0	0	0	15	15
		Hockey	0	0	0	0	19	19
6.	Khalsa Sr.Sec. School, Ropar	Handball	0	0	0	0	20	20
7.	S.D.College, Barnala	Basketball	0	0	0	02	0	02
		Boxing	0	0	0	08	0	08
		Kabaddi	0	0	0	08	0	08
		Total:	0	0	0	32	54	86
		G. Total:	0	0	0	128	78	206
	NORTHERN, SONE	PAT						
	Delhi							
1.	Mamta Modern School, Vikas Puri	Football	0	0	0	18	0	18
2.	Rashtra Shakti Vidyalaya, Village Hastsal, New Delhi	Volleyball	0	0	0	0	11	11
3.	Jamia Millia Islamia University, New Delhi	Athletics	0	0	0	0	0	0
		Football	0	0	0	0	0	0
		Hockey	0	0	0	0	0	0
-		Total:	0	0	0	18	11	29

Written Answers to

330	Willen Answers	10 [17.	IASAL	1174]		Onsiari	eu Qu	esiions
1	2	3	4	5	6	7	8	9
	Haryana							
4.	Ch. Pratap Singh Memorial Samiti, Kharkhoda, Sonepat	Boxing	0	0	0	19	0	19
		Judo	0	0	0	19	0	19
		Wushu	0	0	0	20	0	20
		Wrestling	0	0	0	20	0	20
		Total:	0	0	0	78	0	78
		G. Total:	0	0	0	96	11	107
	CENTRAL							
	Chhattishgarh							
1.	Yugantar Public School, Rajnandgaon	Basketball	0	0	0	04	0	04
		Total:	0	0	0	04	0	04
	Madhya Pradesh							
2.	Lok Manya Tilak High School, Ujjain	Gymnastic	0	0	0	01	0	01
3.	Ext. Centre Khandwa (Ext. of STC Dhar)	Taekwondo	0	0	0	04	07	11
4.	Govt. Boys Multipurpose Hr.Sec. School, Malhar Ashram, Indore (Ext. of STC Dhar)	Gymnastic	0	0	0	04	04	08
		Kho-Kho	0	0	0	09	11	20
		Kabaddi	0	0	0	0	09	09
		Wrestling	0	0	0	13	05	18
		Total:	0	0	0	31	36	67
		G. Total:	0	0	0	35	36	71
	REGIONAL CENTR	E, LUCKNOW						
	Uttarakhand							
1.	Summer Valley, Dehradun	Table Tennis	0	0	0	10	08	18
		Total:	0	0	0	10	08	18
	UTTAR PRADESH							
2.	Ranveer Ranjay P.G.College, Amethi	Football	0	0	0	0	0	0
3.	U.P. Badminton Academy, Vipinkhand, Lucknow	Badminton	0	0	0	04	11	15
4.	Nandini Nagar Mahavidyalaya, Gonda	Wrestling	0	0	0	20	0	20

[RAJYA SABHA]

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Written Answers to

Unstarred Questions

	. 11.13 // 0. 5 10		[ 0 4.1], 0 .	- 1		2		
1	2	3	4	5	6	7	8	9
5.	Rajiv Gandhi Degree College, Sultanpur	Shooting	0	0	0	01	03	04
6.	Godwin Public School, Meerut	Shooting	0	0	0	05	04	09
		Wushu	0	0	0	02	07	09
7.	U.P. Inter College, Varanasi	Athletics	0	0	0	0	02	02
		Basketball	0	0	0	0	02	02
		Hockey	0	0	0	0	0	0
8.	Rifle Association, Johri, VPO:Johri, Tehsil Baraut, Bagpat	Shooting	0	0	0	07	02	09
9.	Major Dhyan Chand Stadium, Jhansi (Ext. of Lucknow)	Hockey	0	0	0	0	0	0
		Gymnastic	0	0	0	01	0	01
		Total:	0	0	0	40	31	71
10.	Aligarh Muslim University, Aligarh	Hockey	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
		G. Total:	0	0	0	50	39	89
	KERALA REGION							
	Kerala							
1.	Malabar Christian College Hr. Sr. School, Calicut	Football	0	0	0	19	0	19
2.	Mar Athasius College, Kothamangalam	Athletics	0	0	0	08	08	16
3.	Mar Basil Higher Sec. School, Kothamangalam	Athletics	0	0	0	03	07	10
4.	St.George's Higher Sec. School, Ernakulam	Athletics	0	0	0	09	08	17
5.	Kalladi Hr. Sec. School, Kumaramputhur, Palakkad	Athletics	0	0	0	10	08	18
6.	Parli High School, Palakkad	Athletics	0	0	0	08	12	20
7.	Mundur High School, Mundur	Athletics	0	0	0	02	13	15

[22 July, 2015]

Written Answers to

Unstarred Questions 351

[RAJYA SABHA]

Unstarred Questions

Written Answers to

		Total:	0	0	0	183	98	281
	SOUTH							
	Tamil Nadu							
1.	S.R.M. University, Kottan Kulthur, District Kancheepuram	Volleyball	0	0	0	03	0	03

Vritte	n Answers to		[22 July, 2	015]	Unst	arred Q	uestions	353
1	2	3	4	5	6	7	8	9
	Karnataka							
2	Loyola High School, Mundgod	Athletics	0	0	0	08	09	17
		Total:	0	0	0	11	09	20
1.	SAI Hindustan Aeronautic Limited (HAL), Koraput	Archery	0	0	0	18	0	18
		Football	0	0	0	28	0	28
		Total:	0	0	0	46	0	46
	Andman and Nicobar							
2.	Car Nicobar Extension Centre of SAG	Football	05	0	05	0	0	0
		Total:	05	0	05	0	0	0
	Jharkhand							
3.	St. Ignatius High School, Gumla	Hockey	0	0	0	0	0	0
	,	Total:	0	0	0	0	0	0
		G. Total:	05	0	05	46	0	46
	NORTH EASTERN	REGION, IMP	HAL					
	Manipur							
1.	Mary Kom Boxing Academy, Imphal	Boxing	0	0	0	12	08	20
		Total:	0	0	0	12	08	20
	Mizoram							
2.	Women Hockey Centre, Thenzawl (SAG Ext.)	Hockey	0	0	0	0	37	37
3.	District Sports Complex, Lunglei (SAG Ext.)	Boxing	0	0	0	09	0	09
		Judo	0	0	0	06	0	06
		Taekwondo	0	0	0	08	0	08
4.	Chite Sports Complex, Aizawl	Football	0	0	0	0	0	0
	instead of Ramhlun Sports Complex Aizawl (SAG Ext.)	Table Tennis	0	0	0	0	0	0
		Total:	0	0	0	23	37	60
	Nagaland							
5.	Senayangka Higher School, Mokokchung	Football	0	0	0	20	0	20
		Total:	0	0	0	20	0	20
		G. Total:	0	0	0	55	45	100

1	2	3	4	5	6	7	8	9
	REGIONAL CENT	RE, Guwahati						
	Assam							
1.	Dibrugarh Judo Association, Dibrugarh	Judo	0	0	0	11	06	17
2.	Extension Centre, Jorhat	Table Tennis	0	0	0	13	04	17
3.	Dakha Devi Rasiwasia College, Chabua, Dibrugarh	Archery	0	0	0	0	0	0
		Football	0	0	0	0	0	0
		Total:	0	0	0	24	10	34
		G. Total:	0	0	0	24	10	34

Sl.	Regions	Centre	N	on-Residenti	ial	Nor	n-Residen	tial
No.			В	G	T	В	G	T
1.	Western	23	0	0	0	171	135	306
2.	SAI Northern, Chandigarh	07	0	0	0	128	78	206
3.	NRC, Sonepat	04	0	0	0	96	11	107
4.	Central	04	0	0	0	35	36	71
5.	Regional Centre, Lucknow	10	0	0	0	50	39	89
6.	Kerala Region	20	0	0	0	183	98	281
7.	South	02	0	0	0	11	09	20
8.	Eastern	03	05	0	05	46	0	46
9.	North Eastern Region, Imphal	05	0	0	0	55	45	100
10.	Regional Centre, Guwahati	03	0	0	0	24	10	34
	TOTAL:	81	05	0	05	799	461	1260
	Boys				Gi	irls		
	804			4	61			
			Total: 1265					

## (H) Centre of Excellence (COE) Scheme

Sl. No.	Region-wise/State/	Discipline		Residential		Non	-Resident	ial
	Centre		В	G	Т	В	G	T
1	2	3	4	5	6	7	8	9
	Western							
	Gujarat							
1.	Gandhinagar	Kabaddi	15	0	15	0	0	0
		Total:	15	0	15	0	0	0
	Maharashtra							
2.	Kandivali	Wrestling	06	01	07	0	0	0
		Total:	06	01	07	0	0	0
3.	Aurangabad	Archery	0	0	0	0	0	0
		Judo	0	0	0	0	0	0
		Wrestling	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
		G. Total:	21	01	22	0	0	0
	CENTRAL		-					
	Madhya Pradesh							
4.	Bhopal	Athletics	15	10	25	0	0	0
		Boxing	02	02	04	0	0	0
		Hockey	0	20	20	0	0	0
		Kayak and	15	15	30	0	0	0
		Cano.						
		Wushu	15	15	30	0	0	0
	_	Total:	47	62	109	0	0	0
	NORTHERN							
	Haryana							
5.	Sonepat	Athletics	18	0	18	0	0	0
		Boxing	19	0	19	0	0	0
		Kabaddi	09	0	09	0	0	0
		Judo	0	0	0	0	0	0
		Wrestling	09	0	09	0	0	0
		Total:	55	0	55	0	0	0
6.	Hissar	Boxing	09	19	28	01	0	0
		Wrestling	10	04	14	0	0	0
		Total:	19	23	42	01	0	01
		G. Total:	74	23	97	01	0	01
	NS NIS							
	Punjab							
7.	NIS Patiala	Athletics	18	15	33	0	0	0
		Boxing	02	03	04	0	0	0
		Judo	12	14	26	0	0	0

,50	Witten Answers	[	TASAL	,			eu Qu	
1	2	3	4	5	6	7	8	9
		Weightlifting	0	04	04	0	0	0
		Total:	32	36	68	0	0	0
	SOUTHERN							
	Karnataka							
8.	Bangalore	Athletics	24	16	40	0	0	0
		Hockey	08	0	08	0	0	0
		Taekwondo	02	0	02	01	01	02
		Weightlifting	04	03	07	0	0	0
		Total:	38	19	57	01	01	02
	KERALA REGION							
	Kerala							
9.	Thiruvananthapuram	Athletics	19	24	43	0	0	0
		Swimming	01	0	01	0	0	0
		Taekwondo	03	04	07	0	0	0
		Volleyball	0	07	07	0	0	0
		Total:	23	35	58	0	0	0
10.	Alleppey	Rowing	0	0	0	0	0	0
		Kayak and	0	0	0	0	0	0
		Canoe						
		Total:	0	0	0	0	0	0
		G. Total:	23	35	58	0	0	0
	EASTERN							
	West Bengal							
11.	Kolkata	Archery	03	07	10	0	0	0
		Athletics	05	15	20	0	0	0
		Gymnastics	09	01	10	0	0	0
		Table Tennis	0	0	0	09	05	14
		Total:	17	23	40	09	05	14
	Odisha							
12.	Jagatpur	Rowing	03	11	14	0	0	0
		Total:	03	11	14	0	0	0
		G. Total:	20	34	64	09	05	14
	REGIONAL CENTR	RE, LUCKNOW						
	Uttar Pradesh							
13.	Lucknow	Judo	0	0	0	0	0	0
		Taekwondo	0	0	0	0	0	0
		Weightlifting	0	0	0	0	0	0
		Wrestling	0	0	0	0	0	0
		Total:	0	0	0	0	0	0

[RAJYA SABHA]

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Written Answers to

Unstarred Questions

Written Answers to	[22 July, 2015]	Unstarred Questions	3

1	2	3	4	5	6	7	8	9
	NORTH EASTERN I	REGION, IMPHAL						
	Manipur							
14.	Imphal	Archery	02	04	06	0	0	0
		Boxing	0	03	03	0	0	0
		Cycling	0	01	01	0	0	0
		Fencing	03	06	09	0	0	0
		Judo	0	02	02	0	0	0
		Taekwondo	06	03	09	0	0	0
		Wrestling	0	01	01	0	0	0
		Wushu	05	05	10	0	0	0
		Total:	16	25	41	0	0	0
	REGIONAL CENTI	RE, GUWAHATI						
	Meghalaya							
15.	North Eastern Hill	Archery	0	0	0	0	0	0
	University (NEHU),							
	Shillong							
		Boxing	0	0	0	0	0	0
		Taekwondo	0	0	0	0	0	0
		Weightlifting	0	0	0	0	0	0
		Total:	0	0	0	0	0	0
	Total Inmates		271	235	506	10	06	10

Sl.	Regions	Centre		Residential		Nor	n-Residen	tial
No.			В	G	T	В	G	T
1.	Western	03	21	01	22	0	0	0
2.	Central	01	47	62	109	0	0	0
3.	NRC, Sonepat	02	74	23	97	01	0	01
4.	NIS Patiala	01	32	36	68	0	0	0
5.	Southern	01	38	19	57	01	01	02
6.	Kerala Region	02	23	35	58	0	0	0
7.	Eastern	02	20	34	54	09	05	14
8.	Regional Centre, Lucknow	01	0	0	0	0	0	0
9.	North Eastern Region, Imphal	01	16	25	41	0	0	0
10.	Regional Centre, Guwahati	01	0	0	0	0	0	0
	Total	15	271	235	506	11	06	17
	Grand Total				523			

# (I) Sai National Sports Academies

Sl. No.	Region/School	Discipline		Residential		Non	-Resident	ial
			В	G	T	В	G	Т
	Delhi							
1.	SAI National Cycling Academy, I.G. Stadium, New Delhi	Cycling	0	0	0	0	0	0
2.	SAI National Swimming Academy, Dr. SPMC, Talkatora Stadium, New Delhi	Swimming	0	0	0	08	09	17
		Total:	0	0	0	08	09	17
	Kerala							
3.	SAI National Athletics Academy for Sprints and Jumps, Trivandrum	Athletics	10	06	16	0	0	0
4.	SAI National Golf Academy, Trivandrum	Golf	16	04	20	0	0	0
			26	10	36	0	0	0
	Madhya Pradesh							
5.	SAI National Athletics Academy for Middle Distance Run, Bhopal	Athletics	10	05	15	0	0	0
		Total:	10	05	15	0	0	0
		Total Inmates:	36	15	51	08	09	17

Statement - II (a) Details showing grants released(allocated) vis-à-vis expenditure

							(₹:	in crore)
Name of the Scheme	2012	2-13	2013	3-14	201	4-15	2015- 16 Alloc.	Exp. Upto Jun 15
	Alloc.	Exp.	Alloc.	Exp.	Alloc.	Exp. (Prov.)		
National Sports Talent Contest	0.83	0.50	1.00	0.48	1.00	0.43		0.00
Army Boys Sports Companies	4.25	4.09	5.25	5.37	9.25	10.75		0.00
Special Area Games	4.90	4.26	5.50	4.73	7.00	5.37		0.91
SAI Training Centers (Including SAI National Sports Academies)	27.76	27.18	29.00	27.21	33.00	33.37		5.02
Centres of Excellence	1.70	1.42	2.00	2.20	2.50	2.25		0.27
Grand Total	39.44	37.45	42.75	39.99	52.75	52.17	70.00	6.20

[22 July, 2015]

from 2011-12 to 2014-15 under Plan(other than NER)

# (b) Details showing grants released (allocated) vis-a-vis expenditure from 2011-12 to 2014-15 under Plan (for NER)

(₹ in crore) 2013-14 2014-15 2015-Name of the Scheme 2012-13 Exp. 16 Upto Alloc. Jun 15 Alloc. Exp. Alloc. Exp. Alloc. Exp. (Prov.) National Sports 0.10 0.14 0.120.14 0.10 0.12 0.00 Talent Contest Army Boys Sports 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 Companies Special Area Games 5.43 6.62 6.00 6.95 6.60 6.79 6.60 1.19 SAI Training Centres 3.70 3.82 4.00 4.05 4.00 4.07 4.00 0.95 Centres of 0.30 0.32 0.33 0.41 0.33 0.37 0.33 0.07 Excellence GRAND TOTAL 9.53 10.90 10.45 11.55 11.05 11.33 12.00 2.21

#### Inquiry into attempted suicide of trainee girls at water sports facility, Kerala

- †310. SHRI MOTILAL VORA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether it is a fact that four trainee girls tried to commit suicide after being fed up from alleged molestation at a water sports centre of Sports Authority of India (SAI) in Kerala;
- (b) whether Government has got investigated the whole episode, if so, the details thereof;
- (c) whether it is also a fact that at Alappuzha Centre there is neither primary medical facility nor there is any warden;
- whether Government will review all sports institutions and hostel administrations including SAI so that they can be improved; and
  - if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sir, it is a fact that four girl trainees tried to commit suicide by consuming poisonous fruit on 06.05.2015. The trainees in their declaration alleged ragging by some seniors as the cause of their attempt to commit suicide, but based on enquiries done till date, no such evidence has been established as per information available with Sports Authority of India (SAI).

(b) Yes Sir. Director General (DG), SAI conducted an administrative enquiry on 07-08 May, 2015 and submitted his report on 11th May, 2015, which has also been submitted to National Human Right Commission and Kerala State Commission for Protection of Child Rights.

The incident is also being enquired into by the following agencies:-

- 1. Secretary(Sports) Government of Kerala
- 2. Distt. Magistrate, Allappuzha
- 3. Kerala (Allappuzha) Police
- 4. **Human Right Commission**
- 5. Child Right Commission

<sup>†</sup> Original notice of the question was received in Hindi.

- (c) Although, there is no full-fledged medical facility at Water Training Centre at Allappuzha, the Centre is having first aid facilities. However, an injury or illness case is treated in the closest Government medical centre / Private hospital as the case may be. Meanwhile, orders have also been issued by SAI to all Regional Centres to appoint full time lady warden on contractual basis where girl trainees are admitted.
- (d) and (e) To avoid recurrence of such incidents, Government has constituted a Committee under the chairpersonship of Ms. AshwiniNachappa to study the present status of SAI training centres and recommend measures, as appropriate.

Further, following actions have been taken by Sports Authority of India:

- (i) Orders have been issued by SAI to all Regional Centres to appoint full time Lady Warden on contract basis in every SAI training Centre where girls trainee are admitted.
- (ii) It has been decided to introduce Yoga as a compulsory activity in all SAI Training Centres to have a salutary effect on holistic development and emotional well-being of SAI trainees.
- (iii) Workshops on Sensitization of Psychological issues of sports persons/coach have been scheduled to be organised at various places.
- (iv) Orders have been issued to beef-up security at SAI Sports Training Centres.
- (v) Orders have been issued to hold a Parent-Coach- Administrator Meeting(PACM) at least once in three months to sort-out the issues, if any.
- (vi) Orders have been issued for engagement of Counselors for Psychological well-being of trainees.

#### Enhancing facilities and security to athletes in SAI hostels

- 311. SHRIMATI SAROJINI HEMBRAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether Government has taken any concrete new steps in order to enhance the facilities and security to the athletes particularly to the female athletes residing in different Sports Authority of India (SAI) hostels in the country; and
  - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes Sir.

- (b) SAI has taken the following steps to ensure security of its female athletes residing in SAI hostels:
  - (i) Posting of security guards at respective sports hostels.
  - (ii) Posting of lady warden wherever there are girl trainees.
  - (iii) Advising the coaches and the officer-in-charge of the centre to be more vigilant and sensitive towards the concerns of the female trainees.

In addition to the above, SAI is hiring counsellors to interact with all SAI trainees, including female trainees for their psychological well-being.

## Sports coaching centres in Maharashtra

- 312. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government proposes to set up sports coaching institutes in various parts of the State of Maharashtra including rural areas;
  - (b) if so, the details thereof and the location identified for the purpose;
- (c) whether Government proposes to consult with State Government, people representatives, eminent sports persons to finalize the said proposals and if so, the details thereof; and
- (d) whether Government also proposes to improve the sports talents of rural youth, sports persons and made provision of reservation for getting jobs and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sports Authority of India has only one sports coaching institute at Patiala known as Netaji Subhash National Institute of Sports, Patiala. The Institute has Regional Centres at Bangalore, Kolkata and Thiruvananthapuram. At present, there is no proposal to set up Coaching Institutes in Maharashtra.

- (c) Does not arise.
- (d) Rural sports competitions are organised at block, district, state and national levels through the State Governments/UTs with technical support from Sports Authority

of India in Rajiv Gandhi Khel Abhiyan (RGKA). There is already a provision of upto 5% reservation for sportspersons in Group C and D of the Central Government.

#### Damaged SAI complex at Kokrajhar

- 313. SHRI BISWAJIT DAIMARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether the Ministry is aware about the damaged Sports Authority of India (SAI) complex at Kokrajhar of Bodoland;
  - (b) if so, the reasons for not taking anysteps for renovating it;
  - (c) if not, the reasons of communication gap; and
- (d) whether there is any planning to upgrade/modernize the SAI complex, Kokrajhar?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (d) Yes, Sir. The Government is aware of the need for undertaking large scale repairs, maintenance and renovation work in Sports Authority of India Special Area Games (SAI - SAG) Centre at Kokrajhar. A project amounting to ₹ 10.23 crores for repair and renovation of the centre has been approved by the Governing Body of SAI at its 44th meeting held on 25th May, 2015.

#### STCs in Uttar Pradesh

- 314. SHRI AMBETH RAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) the details of Sports Authority of India (SAI) training centres located in the State of Uttar Pradesh;
- (b) whether Sports Authority of India Training Centers (STCs) are sufficient in the State of Uttar Pradesh proportionate to its population;
  - if so, the details thereof and if not, the reasons therefor; and (c)
- (d) the tournament/event-wise details of the medals/trophies won by the athletes/ players trained in the STC (Sports Authority of India Training Centres) located in the State of Uttar Pradesh during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Government, through various Schemes of Sports Authority of India (SAI), augments the efforts of the State/UT Governments towards promotion of sports for improving sports performance at Sub-Junior, Junior and Senior level of competitions.

At present SAI is implementing the under mentioned Schemes for promotion and development of sports in the country.

- National Sports Talent Contest Scheme (NSTC)
- Army Boys Sports Company (ABSC)
- Special Area Games (SAG) Centres
- SAI Training Centre (STC)
- Centre of Excellence (COX)

The details of centres/units under SAI Sports Promotional Scheme in Uttar Pradesh are given in Statement-I (*See* below).

- (b) and (c) Since sports is a State subject, it is the duty of the State Government to carryout sports promotion activities in the respective States including making provision for sufficient sports infrastructure including Training Centres. The Government, through SAI is endeavoring to supplement the efforts of the States including Uttar Pradesh by opening its Training Centres under Sports Promotional Schemes, depending upon the resources available. Training Centres are opened when respective State Government makes available adequate infrastructural facilities on long lease basis and positive recommendation/feasibility reports, conducted by SAI experts.
- (d) The achievements of trainees of SAI Sports Promotional Schemes in Uttar Pradesh are given in Statement-II.

Statement-I

Details of Centres/Units under SAI Sports promotional Scheme in Uttar Pradesh

(A) National Sports Talent Contest (NSTC) Scheme

Sl. No.	Region/School	Discipline	I	Residentia	al	No	n-Reside	ntial
			В	G	Т	В	G	Т
1	2	3	4 5 6		7	8	9	
1.	Udai Pratap Inter College, Varanasi	Basketball	0	0	0	08	06	14
		Total	0	0	0	08	06	14

Writte	en Answers to	[22 Ju	uly, 201	5]	Unsi	tarred Q	Questions	365
1	2	3	4	5	6	7	8	9
		(B) Adoj	pted Akh	aras				
1.	Guru Gaya Seth, Varansi Choudhary Mahavir Singh Khel Samiti, Ashok Vihar, Loni, Distt. Ghaziabad, U		0	0	0	0	0	0
		Total	0	0	0	0	0	0
	(C) Army	Boys Sports	Compan	ies Sche	me (ABSO	C)		
1.	RVC Centre and College, Meerut Cantt.	Equestrian	32	0	32	0	0	0
		Total	32	0	32	0	0	0
2.	Dogra Regimental Centre, Faizabad-224001	Handball Volleyball Hockey	28 20 27	0 0 0	24 22 28	0 0 0	0 0 0	0 0 0
		Total	75	0	75	0	0	0
3.	11 Gorkha Rifles Regimental Centre Lucknow	Boxing Football Shooting	18 20 21	0 0 0	16 20 21	0 0 0	0 0 0	0 0 0
		Total	59	0	59	0	0	0
4.	Rajput Rifle Regiment Centre, Fatehgarh	Athletics Basketball Swimming	35 17 18	0 0 0	35 17 18	0 0 0	0 0 0	0 0 0
		G. Total	236	0	236	0	0	0
	(D)	Sai Training (	Centers (	STC) Sc	heme			
1.	H H J H T T	Athletic Boxing Football Handball Hockey udo Kabaddi Fable Tennis Faekwando /olleyball Wrestling Basketball	23 0 0 0 30 13 0 0 03 0 0	10 11 0 13 17 10 0 0 0 05 11 06	33 11 0 13 47 23 0 0 0 08 11 06 0	0 07 0 05 0 02 0 0 01 0	0 01 0 0 0 01 0 0 0 0 0 0	0 08 0 05 0 03 0 0 0 01 0 0
	1	ГОТАL	69	83	152	21	08	29

		Weightlifting	0	23	23	0	0	0
		Athletics	0	14	14	0	0	0
		Hockey	0	0	0	09	0	09
		Badminton	0	0	0	0	0	0
		Total	0	37	37	09	0	09
2.	Raibareily	Volleyball	22	0	22	0	0	0
		Taekwondo	16	0	16	02	02	04
		Total	38	0	38	02	02	04
3.	Safai Etawah	Athletics	18	0	18	0	0	0
		Handball	19	0	19	0	0	0
		Wrestling	08	0	08	0	0	0
		Total	45	0	45	0	0	0
4.	Allahabad	Athletics	0	0	0	04	03	07
		Badminton	0	0	0	0	01	01
		Hockey	0	0	0	0	0	0
		Table Tennis	0	0	0	01	03	04
		Total	0	0	0	05	07	12
5.	Bareilly	Athletics	05	0	05	0	01	01
		Hockey	21	0	21	0	0	0
		Sepaktakraw	10	0	10	03	11	14
		Basketball	0	0	0	0	0	0
		Volleyball	0	0	0	0	0	0
		Total	36	0	36	03	12	15
		G. Total	188	120	308	40	29	69

#### (E) Extension Centre of STC/ SAG Centers

Sl. No.	Scheme	No. of Centres	F	Residentia	I	Non	-Residen	tial
			В	G	T	В	G	T
1.	Ranveer Ranjay	Football	0	0	0	0	0	0
	P.G.College, Amethi							
2.	U.P.Badminton Academy,	Badminton	0	0	0	04	11	15
	Vipinkhand, Lucknow							
3.	Nandini Nagar	Wrestling	0	0	0	20	0	20
	Mahavidyalaya, Gonda							

Sl. No.	Scheme	No. of Cen	tres	Re	sidential		No	n-Reside	ntial
			_	В	G	T	В	G	T
4.	Rajiv Gandhi Degree College, Sultanpur	Shooting		0	0	0	01	03	04
5.	Godwin Public School,	Shooting		0	0	0	05	04	09
	Meerut	Wushu		0	0	0	02	07	09
6.	U.P. Inter College, Varanas	si Athletics		0	0	0	0	02	02
		Basketball		0	0	0	0	02	02
		Hockey		0	0	0	0	0	0
7.	Rifle Association, Johri, VPO:Johri, Tehsil Baraut, District Bagpat	Shooting		0	0	0	07	02	09
8.	Major Dhyan Chand	Hockey		0	0	0	0	0	0
	Stadium, Jhansi (Ext. of Lucknow)	Gymnastic		0	0	0	01	0	01
9.	Aligarh Muslim Universit	y, Hockey		0	0	0	0	0	0
		Total		0	0	0	40	31	71
	(F)	Centre of Exce							
	Lucknow Judo		0	0	0	C	)	0	0
	Taekw	ondo	0	0	0	C	)	0	0
	Weigh	tlifting	0	0	0	C	)	0	0
	Wrest	ling	0	0	0	C	)	0	0
	Total		0	0	0	C	)	0	0
l. No.	Scheme	No. of		Resident	ial	_	Non-	Residen	tial
		Centres	В	G	T	E	3	G	T
	NSTC	01	0	0	0	0	8	06	14
	Akhara	02	0	0	0	C	)	0	0
	ABSC	04	236	0	236	C	)	0	0
	STC	05	188	120	308	4	0	29	69
	Extension Centre of								
	STC/SAG	09	0	0	0	4	0	31	71
i	COE	01	0	0	0	C	)	0	0
	Total	22	424	120	544	8	8	66	154

Statement-II

Achievement of SAI Trainees during the Year 2014-2015 in Uttar Pradesh

(A) Regional Centre, Lucknow

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Name	Centre	Discipline	Competition & Venue	Date	G	S	В
Poonam Yadav	GGS Sports College, Lucknow	Weightlifting	Commonwealth Games at Glasgow, Scotland (63kg)	23-3rd Aug. 2014	0	0	_
Swati Singh	GGS Sports College, Lucknow	Weightlifting	Commonwealth Games at Glasgow, Scotland (53kg)	23-3rd Aug. 2014	0	0	_
Ajeet Awasthi	NSRC Lucknow	Judo	Asian Open Cadet Judo Champ. at Chinese Taipei (50kg)	2nd -4th Aug. 2014	_	0	0
Sumit Kumar	NSRC Lucknow	Hockey	Sultan Zohar Cup at Malaysia	12-19th Oct. 2014	_	0	0
Manisha Kannaujia, Dolly Srivastava	STC Bareilly	Sepaktakraw	29th Kings Cup World Champ. at Thailand (Team) 4-10th Aug, 2014	4-10th Aug, 2014	0	-	0
				Total:	2		2
Pooja Gupta	GGS Sports College, Lucknow	Weightlifting	Youth World Champ. at Lima (Peru)	7-13th Apr. 2015			
Preeti	NSRC Lucknow	Weightlifting	Asian Open Cadet Judo Champ. at Chinese Taipei 02nd Aug, 2014 to 04th Aug, 2014	2nd -4th Aug, 2014		7th Place	
Abhay Pratap, Rajat Chaudhary	STC Raebareilly	Volleyball	Asian School Champ. at Thailand.	20-23rd Aug, 2014	Pa Pa	Participation Participation	
Nitin Pandey	STC Raebareilly	Volleyball	Youth Asian Champ. at Kolmbo Sri Lanka	5-13th Sept. '2014		1	

Name	Centre	Discipline	Competition & Venue	Date	G	S	В
Prashant Surwah	STC Raebareilly	Volleyball	Jr. Asian Champ. at Bahrain	15-25th Oct. 2014	Ь	Participation	
Prachi Chaud- hary	NSRC Lucknow	Volleyball	Youth Asian Champ. at Thailand	10-17th Oct. 2014	Ъ	Participation	
Ms. Manisha Kannaujia,	STC Bareilly	Sepaktakraw	17th Asian Games at South Korea	19-4th Oct. 2014	П	Participation	
Dolly Srivastava Preeti	NSRC Lucknow	Vollevball	17th Asian Games at South Korea	19-4th Oct. 2014		Quarter final	
Ph. Ibungo Singh	ABSC Roorkee	Kayaking & Canoeing	Junior & U-23 Kayaking & Canoeing World Champ. at Szeged, Hungary	17-20th July, 2014		Semi Final	
(B) National Level	evel						
Name of the Trainees	Centre	Discipline	Name of Competition & Venue	Date	Ð	S	В
Manish Yadav	ABSC Roorkee	Athletics	Jr. National Champ. at Vijayawada (800m)	26-30th Nov. 2014	0	0	-
Dan Bahadur	ABSC Roorkee	Athletics	Jr. National Champ. at Vijayawada (Javelin)	26-30th Nov. 2014	0	1	0
Anju Patel	GGS Sports College, Lucknow	Athletics	Youth National Champ. at Panji, Goa (Javelin)	20-22nd April 2014	0	_	0
Poonam Yadav	GGS Sports College, Lucknow	Weightlifting	Sr. National Champ. at Nagpur (63kg)	2-1st April 2014	0	_	0
Pooja Gupta	GGS Sports College, Lucknow	Wrestling	Sub-Junior and Junior National Champ. at Yamuna 17-23rd Jan. 2015 Nagar, Haryana (48kg)	17-23rd Jan. 2015	3	0	0

Name of the	Centre	Discipline	Name of Competition & Venue	Date	Ü	S	В
Trainees		•	•				
Poonam Dalal	GGS Sports College, Lucknow	Wrestling	Sub-Junior and Junior National Wrestling Champ. at Yamuna Nagar, Haryana (48kg)	17-23rd Jan. 2015	3	0	0
Reema Devi	GGS Sports College, Lucknow	Wrestling	Sub-Junior and Junior National Champ. at Yamuna Nagar, Haryana (48kg)	17-23rd Jan. 2015	0	0	_
Yugant S. Singh	NSRC Lucknow	Athletics	Youth National Champ. at Goa (Triple Jump & Long Jump)	20-22nd April 2014	0	_	_
Yugant S. Singh	NSRC Lucknow	Athletics	30th Jr. National Champ. at Vijayawada (Triple Jump & Long Jump)	26-30th Nov. 2014	_	0	_
Ranjeet Kumar	NSRC Lucknow	Athletics	30th Jr. National Champ. at Vijayawada (Triple Jump & Long Jump)	26-30th Nov. 2014	_	0	-
Varun Kakran	NSRC Lucknow	Athletics	30th Jr.National Champ. at Vijayawada (High Jump)	26-30th Nov. 2014	_	0	0
Gaurav Kumar	NSRC Lucknow	Athletics	30th Jr.National Champ. at Vijayawada (200m)	26-30th Nov. 2014	0	0	1
Vasim Tomar	NSRC Lucknow	Athletics	30th Jr.National Champ. at Vijayawada (800m)	26-30th Nov. 2014	0	1	0
Richa Badhoria	NSRC Lucknow	Athletics	Youth National Champ. at Goa (High Jump)	20-22nd April 2014	0	1	0
Sheetal Tyagi	NSRC Lucknow	Wrestling	Jr. National Champ. at Jharkhand (44Kg-FS)	28-31st May 2013	0	0	1
Shradha Dixit	NSRC Lucknow	Taekwondo	33rd Sr. National Champ. at Jaipur. (46kg)	2-5th Sep. 2014	0	0	1
Vijay Yadav	NSRC Lucknow	Judo	Youth & Jr. National Champ. at Shillong (60kg)	7-11th Dec. 2014	-	0	0
Vijay Yadav	NSRC Lucknow	Judo	Sr. National Champ. at Haridwar (60kg)	17-21st Dec. 2014	0	0	1
Radhey Shyam Pal	NSRC Lucknow	Judo	Sr. National Champ. at Haridwar (90kg)	17-21st Dec. 2014	0	0	-
Vishal Chauhan	NSRC Lucknow	Judo	Youth & Jr. National Champ. at Shillong (90kg)	7-11th Dec. 2014	0	1	0
Preeti	NSRC Lucknow	Judo	Youth & Jr. National Champ. at Shillong (44kg)	7-11th Dec. 2014	0	0	1
Deepika Jaiswal	NSRC Lucknow	Judo	Youth & Jr. National Champ. at Shillong (70kg)	7-11th Dec. 2014	0	0	1

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Unstarred Questions

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Written Answers to

Name of the	Centre	Discipline	Name of Competition & Venue	Date	G	S	В
Trainees							
Anupam Pal	NSRC Lucknow	Judo	Youth & Jr. National Judo Champ. at Shillong (55 kg)	7-11th Dec. 2014	0	1	0
Suresh Pal	NSRC Lucknow	Judo	Youth & Jr. National Champ. at Shillong (55kg)	7-11th Dec. 2014	0	_	0
Madhusudan Yadav	STC Allahabad	Athletics	Youth National Champ. At Chennai (Pole Vault)	13-18th Oct. 2014	0	_	0
Satyam Giri	STC Allahabad	Table Tennis	National Ranking Champ. at Gandhinagar	28-2nd Nov. 2014	0	0	_
Satyam Giri	STC Allahabad	Table Tennis	National Ranking Champ. at Durgapur (Mini/ Cadet Single)	26-30th Nov. 2014	0	0	_
Dhirendra Patal	STC Bareilly	Athletics	Jr. National Champ. at Vijayawada (Javelin)	2-5th Nov. 2014	0	0	_
Monika Singh	STC Bareilly	Athletics	Open National Federation Cup at J.N. Stadium, New Delhi (400m)	29-2nd July 2014	0	0	_
Prashant Malik	STC Kashipur	Wrestling	33rd Sub-Jr. National Champ. at Srinagar, Jammu and Kashmir (54 Kg-GR)	6-8th June, 2014	0	0	_
Pankaj Dangi	STC Kashipur	Taekwondo	1st National Cadet Champ. at Kurukshetra, Haryana	22-24th July, 2014	-	0	0
Imran Ali	STC Kashipur	Taekwondo	National Open Champ. at Bhopal, Madhya Pradesh (58Kg).	2-5th Sep. 2014		0	0
Imran Ali	STC Kashipur	Taekwondo	33rd Sr. National Taekwondo Champ at Jaipur (58Kg)	22-24th July, 2014	0	_	0
Mohd. Amir Khan	STC Kashipur	Taekwondo	National Open Champ. at Bhopal, Madhya Pradesh (54Kg)	28-30th Oct. '2014		0	0
Imran Ali	STC Kashipur	Taekwondo	Open National Champ. for 6th Commonwealth Champ. at Pune, Maharashtra (59Kg).	28-30th Oct. 2014	-	0	0
Sandeep Panchal	STC Kashipur	Taekwondo	Open National Champ. for 6th Commonwealth Champ. at Pune, Maharashtra (63Kg)	28-30th Oct. '2014	0	1	0

Name of the Trainees	Centre	Discipline	Name of Competition & Venue	Date	G	S	В
Sandeep Panchal	STC Kashipur	Taekwondo	6th Haryana Cup. Sub-Jr./Cadet/Jr./Sr. Boys & Girls Champ. at Kurukshetra Haryana (68kg)	14-15th Nov. 2014	1	0	0
Pradeep Bajpai	STC Kashipur	Taekwondo	Open National Champ. for 6th Commonwealth Champ. at Pune, Maharashtra (48Kg)	28-30th Oct. 2014	0	0	-
Pradeep Bajpai	STC Kashipur	Taekwondo	6th Haryana Cup. Sub Jr./Cadet/Jr./Sr. Boys & Girls Taekwondo Champ. at Kurukshetra, Haryana (68kg)	14-15th Nov. 2014	0	-	0
Sanket	STC Kashipur	Taekwondo	SGFI National at Jabalpur, M.P. (54kg)	19-23rd Nov. 2014	0	0	1
Sehran Sandhu	STC Kashipur	Boxing	K.V. National Boxing Champ. at Noida (54kg)	8-12th Oct. 2014	_	0	0
Suraj Singh	STC Kashipur	Boxing	SGFI National at Bhatinda (40Kg)	13-17th Nov. 2014	0	0	1
Ajay Yadav, Kothajeet Singh	STC Lucknow	Hockey	Indian Hockey League (Ranchi Rhinos)	FebMarch 2015	1	0	0
Ananya Verma, Anjali Gautam	STC Lucknow	Hockey	Sub Jr. National Champ. at Haldwani, U.K.	15-25 May, 2014	0	-	0
Anjali Gautam	STC Lucknow	Hockey	Women National Competition at Karnataka	8th Nov. 2014	0	1	0
Bobby Thakur	STC Raebareilly	Taekwondo	Sub Jr. National Champ. at Kurukshetra	6-8th June, 2014	0	1	0
ShivamTyagi	STC Raebareilly	Taekwondo	Sub Jr. National Champ. at Kurukshetra	6-8th June, 2014	0	0	-
Ravi Kashyap	STC Raebareilly	Volleyball	Sr. National Champ. at Jaipur	2-5th Sept. 2014	0	0	-
Umesh Chand	STC Safai Etawah	Athletics	30th Jr. National Champ. at Vijayawada (3000m S-Chase)	26-30th Nov. 2014	1	0	0
Umesh Kumar	STC Siafai	Athletics	20th Federation Champ at Chennai (3000m0020S-Chase)	9-11th May 2014	0	1	0
				TOTAL:	18	17	22

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Written Answers to

Unstarred Questions

### Creation of sports facilities to prevent lifestyle diseases

- 315. SHRI VIJAY GOEL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether Government proposes to make provisions for adequate sports facilities, playgrounds, athletic tracks and recreation centres in country to prevent lifestyle diseases in the country;
  - (b) if so, the details thereof;

Written Answers to

- (c) the names of places in Rajasthan where the above facilities are considered to be provided; and
- (d) the budgetary allocations likely to be made for the above in the Financial Year 2015-16?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) The Ministry of Youth Affairs and Sports is not implementing any scheme specifically for making provisions for adequate sports facilities, playgrounds, athletic tracks and recreation centres in the country to prevent lifestyle disease in the country. However, the Ministry is implementing the following Schemes for creation of sports infrastructure in the country:

- (i) The Rajiv Gandhi Khel Abhiyan (RGKA) [erstwhile Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)]: Under this Scheme, it is proposed to construct a sports complex in each block, both for outdoor and indoor sports disciplines. The Central Government is contemplating to revisit the RGKA scheme as funds are not forthcoming from the converging schemes, viz, the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), the Backward Region Grants Fund (BRGF), the Additional Central Assistance for Left Wing Extremism Affected Areas (ACA for LWEAA), and the Non-Lapsable Central Pool of Resources – Central (NLCPR-Central).
- Urban Sports Infrastructure Scheme (USIS): Under this Scheme 100% financial assistance, subject to prescribed ceiling is provided to (a) State Governments; (b) Local Civic Bodies; (c) Schools, Colleges and Universities under Central/State Governments; and (d) Sports Control Boards for development of the: (i) Synthetic playing surface (for hockey, football and athletics); and (ii) Multipurpose indoor hall.

(c) and (d) Release of grants under the RGKA and USIS are demand-driven and made against proposals received from States/UTs, including the State of Rajasthan, and other eligible entities, and which are complete in all respects as per provisions of the Scheme and subject to the condition that no Utilization Certificate is pending from the concerned beneficiaries against grants released by this Ministry. As such, there is no State-wise allocation of funds under any of the above Schemes.

#### Women badminton players from AP

- 316. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government's attention has been drawn to the disquiet and sense of neglect among the national women badminton players particularly doubles players from Andhra Pradesh;
- (b) if so, what steps are being taken to address the players' concerns in matters related to their coaching, training and participation in international tournaments; and
- (c) whether Government would advice the badminton body to appoint a separate national coach for women's doubles players?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes, Sir.

- (b) To address the players' concerns, it has been decided to appoint a specialist foreign coach for doubles events. As a matter of routine, concerns expressed by players regarding their training and participation in international tournaments are addressed by Sports Authority of India and the Department of Sports in consultation with National Sports Federations (NSFs) wherever necessary.
- (c) Badminton Association of India has already identified and recommended one of the top doubles coaches from Malaysia *viz.*, Mr. Tan Kim Her, which has been approved in principle by the Government for imparting training at a separate centre only for paired events at Hyderabad.

#### Inadequate funding for promotion of football

- 317. SHRI PARVEZ HASHMI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
  - (a) whether funding for promotion of football in India is not adequate;

- (b) the amount and support given to Indian Football Association by Sports Authority of India (SAI);
- whether there is any other source of fund available to Indian Football Association; and
  - the State-wise facilities available for the players across the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, the primary responsibility for promotion and development of various sport disciplines including football rests with the concerned National Sports Federations (NSFs) which in the case of football is the All India Football Federation (AIFF). Government of India supplements the efforts of the NSFs by providing financial assistance for various activities such as holding coaching camps for national level sportspersons, holding zonal and national championships for sub-junior, junior and senior categories, organizing International tournaments in India, training and participation of sportspersons/teams in international tournaments abroad, procurement of sports science equipment and consumables, engagement of foreign coaches/experts to train the athletes, etc. as per agreed Long Term Development Plans.

During the last three years, i.e., 2012-15, an amount of ₹ 2346.02 lakh was spent from the Scheme of Assistance to NSFs of the Central Government for the sport of football.

- (c) AIFF has generated ₹ 42,54,92,568 from grant of commercial rights, sponsorship and football assessment fee for the year ending 31.3.14.
- (d) Although State/UT-wise allocation of funds is not made and at State level, it is the responsibility of State level federations and the concerned State Governments to develop various sports disciplines, the Ministry of Youth Affairs and Sports has been extending support for improving the level of sports including football through its various Schemes like Rajiv Gandhi Khel Abhiyan (RGKA) and Urban Sports Infrastructure Scheme (USIS). Under RGKA, financial assistance is provided for construction of a sports complex in each rural block of the country to cater to various sports disciplines including football. Under the Scheme of USIS, grants for creation of sports infrastructure projects such as football/hockey turf/multi-purpose halls/athletic tracks, etc. are provided for which State Governments, local civic bodies, Schools, Colleges, Universities and Sports Control Boards are eligible.

#### Scheme to attract talents in tribals for sports

†318. SHRI DIGVIJAYA SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether the practice providing services of NIS trained trainers by Sports Authority of India (SAI) for Central as well as State schemes has been discontinued, if so, whether it would be started again; and
- (b) whether the Central Government has any scheme to discover the hidden sporting talents in young tribal boys/girls aged 9 to 14 and to raise their sports to the highest level of achievement by giving them intensive training all through the year and by opening academies for popular sports in their States?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports Authority of India (SAI) coaches are deployed in SAI Promotional Schemes, National Coaching Camps and State Coaching Centres (SCCs). However, in view of acute shortage of coaches, the ability to spare coaches for SCCs has diminished considerably. At present, 102 out of 1078 SAI coaches are deployed in SCCs, 19 are deployed in University Field Stations (UFS) and the remaining are deployed in SAI Centres and National Coaching Camps.

(b) Yes, Sir. Sports Authority of India has Sub Junior Schemes in the age group of 9-14 years. These include National Sports Talent Contest (NSTC) (age group 8-14 years), Army Boys Sports Company (ABSC) (age group 8-16 years), SAI Training Centre (STC) (age group 12-18 years), Special Area Games (SAG) (age group 12-18 years) and Centre of Excellence (COE) (age group 12-25 years) Schemes. While only the Special Area Games (SAG) is primarily focused on scouting and nurturing talent from amongst the tribal boys and girls to achieve excellence at the international level, the remaining Schemes are inclusive in nature. As such gifted and talented boys and girls from tribal areas are imparted with training under various schemes of SAI, including Special Area Games (SAG), SAI Training Centre (STC), National Sports Talent Contest (NSTC), Army Boys Sports Company (ABSC) and Centre of Excellence (COE). Selection of sport disciplines at centres are determined by several factors such as priority of the game, its popularity and potential for promoting excellence.

A new scheme, namely National Sports Talent Search Scheme (NSTSS) has been formulated for talent identification in the age group of 8-12 years and nurturing of identifying talented sportspersons. The objective of this scheme is to identify

<sup>†</sup> Original notice of the question was received in Hindi.

supporting talent among students in the age group 8-12 years (for admission in Class IV to Class VI) who possess inborn qualities such as anthropometric, physical and physiological capabilities without any anatomical infirmities.

## Status of CWG investigation

- 319. SHRI A. U. SINGH DEO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
  - (a) the details of status of the Commonwealth Games (CWG) investigation;
  - (b) the details of companies which are being probed for the same; and
- (c) whether any chargesheets have been filed in this regard, the case-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) The Central Bureau of Investigation (CBI) has informed that it has registered 33 cases (19 Regular Cases and 14 Preliminary Enquiries) in respect of irregularities in Commonwealth Games, 2010. The cases are against various persons who were/are working in Organizing Committee, Commonwealth Games-2010, New Delhi Municipal Council (NDMC), Central Public Works Department (CPWD), Delhi Development Authority (DDA), Public Works Department (PWD), Municipal Corporation of Delhi (MCD), Mahanagar Telephone Nigam Limited (MTNL), Prasar Bharti and companies/firms which executed works for CWG-2010. In 7 cases, chargesheets have been filed by the CBI.

#### **Enhancing monthly pension of medal winner Olympians**

- 320. SHRI DILIP KUMAR TIRKEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government is aware of the fact that several medal-winner olympians are living in acute penury;
- (b) if so, whether Government is considering to enhance their monthly pension suitably so that they can lead a dignified life; and
- (c) whether Government also proposes to extend the monthly pension facility to Arjuna Awardees?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sir, most Olympians are either employed in State or Centre Government Offices, Public Sector Undertakings or private sector companies. Every medal winning Olympian is also entitled to a pension of ₹ 10,000/- per month under the Scheme of Pension to Meritorious Sportspersons. They also get cash awards under the Ministry's scheme of Special Awards to medal winners in international sports events and their coaches.

Further, the Ministry is implementing the scheme of National Welfare Fund for Sportspersons, under which, outstanding sportspersons of yesteryears now living in indigent circumstances, are given lump sum *ex-gratia* financial assistance.

- (b) Enhancement of monthly pension can be considered during review of scheme of Pension to Meritorious Sportspersons.
- (c) There is no proposal to extend the facility of monthly pension to Arjuna Awardees. At present, award money of ₹ 5 lakh is given to a sportsperson selected for Arjuna Award.

MR. CHAIRMAN: The House is adjourned till 2.00 P.M.

The House then adjourned at thirty-six minutes past twelve of the clock.

The House reassembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

#### **GOVERNMENT BILL**

#### The Juvenile Justice (Care and Protection of Children) Bill, 2015

MR. DEPUTY CHAIRMAN: We shall now take up the Juvenile Justice (Care and Protection of Children) Bill, 2015. ...(*Interruptions*)... Shrimati Maneka Gandhi to move the Motion for consideration of Juvenile Justice Bill, 2015. ...(*Interruptions*)...

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Sir, I beg to move:

That the Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

MR. DEPUTY CHAIRMAN: Motion moved. ...(Interruptions)...

# RE: NOTICE GIVEN UNDER RULE 267 ON VYAPAM SCAM AND EPISODE OF MR. LALIT MODI —(Contd.)

SHRI ANAND SHARMA: Sir, this Motion cannot be taken up because among the other notices which have been given, contrary to what the Leader of the House had said in the morning, when he raised his point of order under Rule 169 ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, they said they were ready for a discussion. ...(*Interruptions*)... You start the discussion.

SHRI ANAND SHARMA: Please, Sir. ...(*Interruptions*)... Sir, please read the notice which we have given, my notice. Let it be read. I have not asked for discussion. I have given a notice for the suspension of business of the day. That will include everything. And the notice ...(*Interruptions*)...

SHRI ARUN JAITLEY: If you don't want to work, let's go home.

SHRI ANAND SHARMA: Please allow me to complete. What I have said in the notice is this. My motion has to be taken up. My motion has to be disposed, and my motion is for the suspension of the business to discuss the Prime Minister's response to the demand of fixing accountability (a) of a Union Minister for having clandestinely facilitated issuance of British travel documents. ...(Interruptions)...

SHRI ARUN JAITLEY: If you have a single fact ...(*Interruptions*)... Pomposity without facts is not acceptable. ...(*Interruptions*)...

SHRI ANAND SHARMA: I am telling you. ...(Interruptions)... The Prime Minister has to ...(Interruptions)...

SHRI ARUN JAITLEY: What we are finding is, day after day, his pomposity without any facts. That is not acceptable. ...(*Interruptions*)...

SHRI ANAND SHARMA: You cannot have double standards. ...(Interruptions)...

SHRI ARUN JAITLEY: Therefore, if you have any fact, ...(Interruptions)... If you have any fact with regard to any improper conduct, start the discussion. ...(Interruptions)... I dare you to start the discussion. ...(Interruptions)... You don't have a single fact. Therefore, noise-making is all that you want to do, and you don't want to discuss. ...(Interruptions)...

श्री रवि शंकर प्रसाद: बहस कीजिए न, हम तैयार हैं। ...(व्यवधान)... बहस कीजिए। ...(व्यवधान)...

SHRI ANAND SHARMA: This country has to wait for ten months. ...(Interruptions)... For ten months ...(Interruptions)... Before the country came to know ...(Interruptions)...

SHRI ARUN JAITLEY: You discuss it right now. ...(Interruptions)... You discuss it right now and Sushmaji will give a response right now. ...(Interruptions)... आप अभी चर्चा कीजिए, हम अभी रिस्पाँस देते हैं। ...(व्यवधान)...

SHRI ANAND SHARMA: Every time all the foreign travel documents ...(Interruptions)...

श्री रिव शंकर प्रसाद: आप चर्चा से इसिलए भाग रहे हैं, ...(व्यवधान)... सुषमा जी यह ां आएँगी ...(व्यवधान)... आपके चेहरे काले हो जाएँगे। ...(व्यवधान)... सारे सबूत इकट्ठे होने दो। ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, I want your ruling in the other case. If the Chief Minister has given an affidavit in a foreign court, ...(Interruptions)... is it a State subject? ...(Interruptions)...

SHRI ARUN JAITLEY: How much cash has your Chief Minister of Himachal Pradesh deposited in a bank? ...(Interruptions)... Are you ready to discuss that? ...(Interruptions)...

श्री रवि शंकर प्रसाद: वीरभद्र सिंह को कितने मिले हैं? ...(व्यवधान)...

श्री आनन्द शर्मा: किसको? ...(व्यवधान)...

श्री रिव शंकर प्रसाद: वीरभद्र सिंह को।...(व्यवधान)... सीबीआई की जांच चल रही है कि नहीं? ...(व्यवधान)... वह भी बहस करेंगे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, five Ministers of Kerala Government are being prosecuted. ...(Interruptions)...

SHRI ANAND SHARMA: Can they deny that in a clandestine manner ...(Interruptions)...

श्री रिव शंकर प्रसाद: हम वीरभद्र सिंह का मामला उठाएँगे। ...(व्यवधान)... आप चर्चा शुरू कीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I request all the Members to resume their seats. ...(Interruptions)... All of you, please resume your seats. ...(Interruptions)... Mr. Anand Sharma, please resume your seat. ...(Interruptions)...

SHRI ANAND SHARMA: Foreign travel documents were facilitated ...(Interruptions)... And the country was kept in the dark; Foreign Ministry was kept in the dark. ...(Interruptions)... The Chief Passport Visa Officer ...(Interruptions)... Their division never knew ...(Interruptions)... There has to be ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please ... (Interruptions)... I have notice for suspension of business under Rule 267. ...(Interruptions)...

श्री गुलाम नबी आज़ाद : इस विषय में आनन्द शर्मा जी का नोटिस कल के नोटिस से भिन्न है। कल के नोटिस में इन्होंने कहा था कि आज का बिजनेस रद्द किया जाए और डिस्कशन हो, लेकिन आज कांग्रेस पार्टी की तरफ से जो नोटिस श्री आनन्द शर्मा ने दिया है, वह है बिजनेस रद्द किया जाए और एक्शन लिया जाए।...(व्यवधान)...

\* قائد حزب اختلاف (جناب غلام نبی آزاد): اس وشئے میں آنند شرما جی کا نوٹس کل کے نوٹس سے الگ ہے۔ کل کے نوٹس میں انہوں نے کہا تھا کہ آج کا بزنیس رد کیا جائے اور ٹسکشن ہو، لیکن آج کانگریس پارٹی کی طرف سے جو نوٹس شری آنند شرما نے دیا ہے، وہ ہے بزنس ردّ کیا جائے اور ایکشن لیا جائے ۔۔(مداخلت)۔۔۔

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)...

श्री गुलाम नबी आज़ाद : एक्शन क्या है? एक्शन यह है कि मोदी गेट में चाहे केन्द्रीय मंत्री हो, चाहे राजस्थान की माननीय मुख्य मंत्री हों, जब तक उस संबंध में एक्शन नहीं लिया जाता ...(व्यवधान)...

جناب غلام نبی آزاد: ایکشن کیا ہے؟ ایکشن یہ ہے کہ مودی گیٹ میں چاہے کیندری منتری ہو، چاہے راجستھان کی مانئے مکھی منتری ہوں، جب تک اس سمبندھ میں ایکشن نہیں لیا جاتا ۔۔(مداخلت)۔۔۔

श्री अरुण जेटली: उपसभापति जी, आज का भी नोटिस मंज़र कर लिया जाए और इस पर चर्चा शुरू की जाए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Leader of Opposition, ...(Interruptions)... No, please. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, please admit the motion and start the discussion. ...(Interruptions)...

श्री गुलाम नबी आज़ाद : इन्होंने 10 सालों में परंपरा बनायी है कि पहले resignations होंगे और उसके बाद डिस्कशन होगा।

<sup>†</sup> Transliteration in Urdu Script.

† ہوں گے اور اس کے resignations جناب غلام نبی آزاد: انہوں نے 10 سالوں میں پرمپر ا بنائی ہے کہ پہلے بعد ٹسکشن ہوگا۔

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions)... Now, let me come to that. ...(Interruptions)...

श्री गुलाम नबी आज़ाद : अब 10 साल के बाद सीटें बदलने से परंपरा नहीं बदल सकती। हमारी पार्टी डिस्कशन चाहती है ...(व्यवधान)...

† جناب غلام نبی آزاد: اب 10 سال کے بعد سیٹیں بدلنے سے پر مپر انہیں بدل سکتی۔ ہماری پارٹی ڈسکشن چاہتی ہوں ۔۔۔(مداخلت)۔۔۔۔

MR. DEPUTY CHAIRMAN: The problem is ...(Interruptions)...

श्री गुलाम नबी आज़ाद : हम डिस्कशन चाहते हैं ...(व्यवधान)...

† جناب غلام نبی آزاد: بم ڈسکشن چاہتے ہیں ...(مداخلت)...

श्री रवि शंकर प्रसाद : आप शुरू कीजिए।

MR. DEPUTY CHAIRMAN: Let me allow. ...(Interruptions)...

श्री गुलाम नबी आज़ाद : लेकिन पहले resignations हों ...(व्यवधान)... उसके बाद डिस्कशन हो। ...(व्यवधान)...

\* ہوں ...(مداخلت)... اس کے بعد ڈسکشن ہو ...(مداخلت)... resignations جناب غلام نبی آزاد لیکن بہلے:

MR. DEPUTY CHAIRMAN: I will have to adjourn the House. ...(Interruptions)... I will have to adjourn the House. ...(Interruptions)... No other go. ...(Interruptions)... The Chair is helpless. ...(Interruptions)... I have to adjourn the House. ...(Interruptions)... The House stands adjourned till 11.00 A.M. on Thursday, the 23rd of July, 2015.

The House then adjourned at eight minutes past two of the clock till eleven of the clock on Thursday, the 23rd July, 2015.

<sup>†</sup> Transliteration in Urdu Script.